

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

**O.A. No. 423 of 2022**

Mohinder Pal and another

***Applicants***

Versus

State of Haryana and others

***Respondents***

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PLACE: **KARNAL**

DATED:- **14.02.2024**

Respondent No .7

Through Counsel:-



(M.F. KHAN, B. KRISHNA)

Advocates for the Respondent

MFK & Co.

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Gate No. 03, Supreme Court of India,

New Delhi- 110001

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**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
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*Reply on behalf of Respondent No. 7 i.e.  
M/s JSM Foods Private Limited.*

**Respectfully Showeth:**

1. That the respondent No. 7 is a private limited Company and is filing the present reply through its authorised signatory namely Sh. Veerbhan Wadhwa who has been authorised by the Board of Directors vide resolution dated 25.09.2021. A copy of the Board Resolution dated 25.09.2021 is attached herewith as **Annexure R-7/1**.

**Preliminary Submissions/ Objections:**

2. That it is submitted that the answering respondent had participated in the e-auction which was conducted in pursuance of e-auction notice dated 27.04.2015 and submitted bid for grant of mining contract for **Mandoli Ghaggar East** and **Mandoli Ghaggar West** Mining Blocks. As per Clause 4 of the auction notice, the area of the mining blocks was tentative and was notified “*as is where is*”

*basis*". However, the nature of the minerals available in the mining block were not mentioned in the auction notice. A copy of the auction notice dated 27.04.2015 is **Annexure R-7/2**.

3. That on account of being the highest bidder, respondent No. 1 had communicated the acceptance of bid to the answering respondent by way of Letter of Intent dated 19.06.2015 for respective mining blocks. As per the letter of intent, the proposed mining contracts were for sand minor mineral. A copy of the Letter of Intent dated 19.06.2015 is **Annexure R-7/3**.
4. That in pursuance of the Letter of Intent dated 30.11.2015, the answering respondent had submitted the Mining Plan and Progressive Mine Closure Plan with respondent No. 1 for aforesaid mining blocks which were duly approved on 08.01.2016. A copy of the Mining Plan is attached herewith as **Annexure R-7/4**.
5. That it shall be imperative to state that the answering respondent had submitted applications dated 17.06.2016 with respondent No. 5 for the purpose of seeking grant of Environmental Clearance as per the EIA Notification dated 14.09.2006. Respondent No. 5, after due deliberation and consideration of all the relevant aspects, granted environmental clearance dated 21.12.2016 for both the aforesaid mining blocks. A copy of the Environmental

Clearance dated 21.12.2016 for the respective mining blocks are attached herewith as **Annexure R-7/5**.

6. That it shall be imperative to state that the answering respondent had executed the mining contracts for the aforesaid mining blocks with respondent No. 1. The mining contract for Mandoli Ghaggar West mining block was executed on 26.07.2016 (Annexure A-2) and the mining contract for Mandoli Ghaggar East mining block was executed on 21.07.2017 (Annexure A-5).
7. That after obtaining the necessary clearance from respondent No. 3 in terms of the provisions of Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981, the answering respondent had commenced the mining operations in the year 2017.
8. That it shall be imperative to state that the answering respondent was granted the mining contract for the aforesaid mining blocks for extraction of sand minor mineral. After the commencement of the mining operations, the answering respondent was extracting sand minor mineral from the mining lease areas of the aforesaid mining blocks and was selling the same.
9. That after the extraction of sand minor mineral from the upper layers of the mining lease area comprised in the aforesaid mining blocks, the answering respondent came across minor quantities of boulder and gravel that were inextricably mixed with sand. Immediately, the answering

respondent submitted an application dated 25.09.2020 to respondent No. 1 seeking permission to dispose boulder and gravel mined alongwith sand from the aforesaid mining blocks. A copy of the application dated 25.09.2020 is attached herewith as **Annexure R-7/6**.

10. That thereafter, the application submitted by the answering respondent was taken up for consideration by respondent No. 1; and respondent No. 1 was pleased to pass the Orders dated 05.02.2021 in favour of answering respondent. A copy of the Orders dated 05.02.2021 (for both the mining blocks) is attached herewith as **Annexure R-7/7**.
11. That the perusal of the Orders dated 05.02.2021 shall reveal that the same were passed by respondent No. 1 in exercise of powers available under **Rule 56(19) of Haryana State Mining Rules, 2012**. Furthermore, the orders were passed after taking into consideration the survey conducted by the team constituted by respondent No. 1 and after assessing the economic viability. As per the orders dated 05.02.2021, there was neither any increase in the approved production capacity as per the EC nor there was any change in the mining lease area nor the agreed terms and conditions. The Orders dated 05.02.2021 were passed after taking a well informed decision and by correctly exercising the statutory powers.
12. That in pursuance of the Orders dated 05.02.2021, the answering respondent submitted an application dated 12.02.2021 to respondent No. 1. As per the said application, request was made to update the e-ravaana portal account of

the answering respondent as per the Orders dated 05.02.2021. A copy of the Application dated 12.02.2021 is attached herewith as **Annexure R-7/8**.

13. That thereafter, the answering respondent had submitted a similar application dated 05.04.2021; and on the said basis, respondent No. 1 had issued letters dated 08.10.2021 to the answering respondent for the purpose of providing an opportunity of hearing. A copy of Letters dated 08.10.2021 (for both the mining blocks) is attached herewith as **Annexure R-7/9**.

14. That thereafter, the answering respondent had submitted applications dated 13.10.2021 with respondent No. 1 seeking concession regarding the stipulations mentioned in the orders dated 05.02.2021. Respondent No. 1, after taking into consideration the aforesaid applications, passed orders dated 05.01.2022 which are attached herewith as **Annexure R-7/10**.

15. That as per the Orders dated 05.01.2022, the respondent No. 1 had allowed the request of the answering respondent regarding disposal of boulder and gravel by updating the e-ravaana portal account of the answering respondent.

16. That it shall be imperative to state that the Environmental Clearance dated 27.06.2016 was granted by respondent No. 5 in favour of answering respondent for a period of 5 years. However, in view of the Notification dated 18.01.2021 issued by the MOEF & CC, Government of India, the period from

01.04.2020 to 31.03.2021 was ordered to be excluded while calculating the period of validity of EC and there was an extension of one year. In this regard, a copy of Notification dated 18.01.2021 is attached herewith as **Annexure R-7/11**.

17. That it shall be further imperative to state that while passing the orders dated 05.02.2021, respondent No. 1 had neither increased the authorized production capacity nor the mining lease area. In view thereof, the answering respondent was not required to seek environmental clearance for the additional minerals as the same was not required in terms of Paragraph No. 7 (ii) of the Notification dated 14.09.2006 issued by MOEF & CC, Government of India. It was neither a case of expansion nor a case of change of technology / process involving a change in the product mix. A copy of the Notification dated 14.09.2006 is attached herewith as **Annexure R-7/12**.

18. That despite the fact that the answering respondent was not under any legal obligation to obtain EC for the newly added minerals, as a matter of abundant caution, the answering respondent had submitted applications with respondent No. 5 for the purpose of seeking addition of boulder and gravel in the environmental clearance. In this regard, a copy of the applications dated 20.10.2021, 11.11.2021, 28.12.2021, 10.01.2022 and 17.02.2022 are attached herewith as **Annexure R-7/13**.

19. That apart from seeking addition/modification of EC, the answering respondent had submitted application dated 01.06.2022 for the purpose of extension of EC. Respondent No. 5, after taking into consideration all the facts and circumstances, issued letter dated 07.10.2022 to the answering respondent whereby the EC was extended and the newly added minerals were also incorporated in the EC. A copy of the letters dated 07.10.2022 for both the mining blocks are attached herewith as **Annexure R-7/14**.

20. That it is submitted that the answering respondent has been conducting the mining operations in consonance with the agreed terms and conditions as well as in compliance of the applicable laws. The answering respondent was granted the permission to extract boulder and gravel as additional minerals in due exercise of powers by respondent No. 1. There was no delay on the part of answering respondent to inform respondent No. 1 regarding the discovery of additional minerals which had occurred during the course of mining. The answering respondent is disposing off the additional minerals after obtaining the necessary permissions/clearances and the allegations of illegal mining are completely false and baseless.

21. That the applicants have filed the application before this Hon'ble Tribunal by misusing the jurisdiction of this Hon'ble Tribunal as well as by concealing and suppressing the material facts. The application filed by the applicants is devoid of merits and the same is liable to be dismissed.

**Reply on merits:**

1. That the contents of paragraph No. A of the application are vehemently denied being false and misleading. It is submitted that there is no illegal mining of boulder and gravel by the answering respondent. In this regard, the contents of preliminary submissions are reiterated.
2. That the contents of paragraph No. 3 refers to the legal provisions contained in Rule 56 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012. Hence, no reply is required to the contents of paragraph No. 3.
3. That the contents of paragraph No. 4 are denied being false. It is submitted that the e-auction dated 10.06.2015 and 11.06.2015 was conducted by respondent No. 1 in pursuance of e-auction notice dated 27.04.2015 vide Annexure R-7/2. It is further submitted that there was no mention of the nature of minerals in the e-auction notice and the same is apparent from its perusal. Furthermore, in this regard, the contents of paragraph No. 2 of preliminary submissions are reiterated.
4. That the contents of paragraph No. 5 are a matter of record. In this regard, the contents of paragraph No. 3 of preliminary submissions are reiterated.
5. That the contents of paragraph No. 6 are not related to the answering respondent. Hence, no reply needs to be submitted.

6. That the contents of paragraph No. 7 are a matter of record.
7. That the contents of paragraph No. 8 are not in related to the answering respondent. Hence, no reply needs to be submitted.
8. That the contents of paragraph No. 9 are a matter of record. However, it is submitted that the environmental clearance for extraction of sand minor mineral was granted on the basis of the letter of intent issued by respondent No. 1 as well as the approval of mining plan granted by respondent No. 1. After the commencement of mining operations, the answering respondent was selling sand minor mineral only. During the course of mining operations, the answering respondent came across minor quantities of boulder and gravel which were inextricably mixed with sand. The answering respondent immediately submitted application dated 25.09.2020 seeking permission to dispose off the same. Respondent No. 1, on the basis of detailed survey conducted by the Department, passed orders dated 05.02.2021 in exercise of powers available under Rule 56(19) of Haryana State Mining Rules, 2012 granting permission to the answering respondent to sell boulder and gravel. Since there was neither any increase in the authorized production capacity nor the mining lease area, the answering respondent was not required to obtain EC for the newly added minerals as per notification dated 14.09.2006. In this regard, the contents of preliminary submission are reiterated.

9. That the contents of paragraph No. 10 are a matter of record.
10. That the contents of paragraph No. 11 are a matter of record.
11. That the contents of paragraph No. 12 are not related to the answering respondent. Hence, no reply is required.
12. That the contents of paragraph No. 13 are not related to the answering respondent. Hence, no reply is required.
13. That the contents of paragraph No. 14 are admitted only qua the contents of order dated 05.02.2021 vide Annexure A-8 being a matter of record. The rest of the contents of paragraph No. 14 are denied being false. It is submitted that after extracting minerals from the top layers of the mining lease area for a period of around two years from the commencement of mining operations, the answering respondent discovered the presence of boulder and gravel in the lower layers in small quantities. The answering respondent submitted application dated 25.09.2020 with respondent No. 1 seeking permission to dispose boulder and gravel as additional minerals. The answering respondent reliably learnt that a similar situation had occurred in an adjoining mining block namely Kanalsi. Thereafter, respondent No. 1 had conducted a detailed survey of the mining lease area and presence of boulder and gravel was found in small quantities. After taking into consideration the survey report as well as after assessing the economic viability, respondent No. 1 passed the orders dated 05.02.2021 in exercise of powers available under Rule 56 (19)

of Haryana State Mining Rules, 2012 (referred to in paragraph No. 3 of the original application). Moreover, the answering respondent was selling the minerals through e-ravaana portal only as per the option available therein. There was no wrong sale of minerals through e-ravaana portal.

14. That the contents of paragraph No. 15 as well as document vide Annexure A-9 are denied for want of knowledge. However, it is submitted that the applicant has failed to attach any proof of service vis-à-vis the representation dated 04.12.2021 and the same makes it apparent that the representation is just an afterthought.

15. That the contents of paragraph No. 16 are a matter of record in so far as the same refers to the contents of order dated 05.01.2022 vide Annexure A-10. The rest of the contents are denied being false and misleading. It is submitted that there was no requirement to ascertain the environmental compensation while passing the Orders dated 05.01.2022 as no damage was caused to the environment. It is further submitted that the Orders dated 05.01.2022 were passed by respondent No. 1 to carry out necessary changes in the portal account of the answering respondent. It shall be imperative to state that while passing the Orders dated 05.02.2021, respondent No. 1 had neither increased the production capacity nor increased the mining lease area. Hence, the answering respondent was well within its rights to conduct mining operations vis-à-vis the additional minerals on the basis of the clearances and approvals already granted as it

was neither a case of expansion or modernization or change of product mix due to change of technology or process and there was no requirement to obtain EC for newly added minerals as per the notification dated 14.09.2006.

16. That the contents of paragraph No. 17 are not related to the answering respondent. Hence, no reply is required.
17. That the contents of paragraph No. 18 as well as the document vide Annexure A-12 are denied for want of knowledge. However, it is submitted that the applicant has failed to attach any proof of service vis-à-vis the representation dated 04.12.2021 and the same makes it apparent that the representation is just an afterthought.
18. That the contents of paragraph No. 19 as well as the document vide Annexure A-13 are denied for want of knowledge. However, it is submitted that the applicant has failed to attach any proof of service vis-à-vis the representation dated 04.12.2021 and the same makes it apparent that the representation is just an afterthought.
19. That the contents of paragraph No. 20 as well as the document vide Annexure A-14 are denied for want of knowledge. However, it is submitted that the applicant has failed to attach any proof of service vis-à-vis the representation dated 04.12.2021 and the same makes it apparent that the representation is just an afterthought.
20. That the contents of paragraph No. 21 as well as the document vide Annexure A-15 are denied for want of

knowledge. However, it is submitted that the applicant has failed to attach any proof of service vis-à-vis the representation dated 04.12.2021 and the same makes it apparent that the representation is just an afterthought.

21. That the contents of paragraph No. 22 are a matter of record in so far as the same refers to the notification dated 17.03.2022 vide Annexure A-16. However, it is denied that there is any sort of violation of the provisions of the aforesaid notification by the answering respondent. It is submitted that the answering respondent, in response to the notice dated 28.03.2022 issued by Haryana Water Resource Authority, had submitted a reply dated 30.05.2022. As per the reply, the answering respondent had stated that as per the Environmental respondent No. 5, the total requirement of water is 52.82 KLD and the source of the water shall be water tanks only. There is no requirement of ground water and the answering respondent was bound to comply with the terms and conditions mentioned in the EC. Hence, the answering respondent had requested the Authority to issue NOC. A copy of the reply dated 30.05.2022 (for the both the mining blocks) is attached herewith as **Annexure R-7/15**.

22. That the contents of documents vide Annexure A-17 are a matter of record. However, the contents of paragraph No. 23 are denied being false on account of the fact that the contents of document vide Annexure A-17 have not been shown in the correct perspective. It is submitted that all the transit pass annexed with the original application vide

Annexure A-17 have been issued after the passing of the orders dated 05.02.2021 issued by respondent No. 1. The answering respondent had all the right to issue transit pass for boulder, gravel and sand after the passing of Orders dated 05.02.2021.

23. That the contents of paragraph No. 24 read with sub-para No. 1 to 22 are denied as no ground is made out to grant any of the reliefs sought by the applicants in the original application. In this regard, the contents of preliminary submissions are reiterated.
24. That the contents of paragraph No. 25 (wrongly numbered as 23) are denied as no cause of action has arisen in favour of the applicants for the purpose of filing the original application before this Hon'ble Tribunal. The applicants have ostensibly tried to create a cause of action in their favour on the basis of representations dated 04.12.2021, 10.02.2022, 22.02.2022 and 08.03.2022. However, none of the alleged representations are supported by any proof of service and the same are merely an afterthought.
25. That the contents of paragraph No. 26 (wrongly numbered as 24) are denied as the reference to the judgment of Hon'ble Supreme Court vide Annexure A-18 is completely misconceived. The original application is not maintainable as no cause of action has arisen in favour of the applicants. In this regard, the contents of preceding paragraph are reiterated.

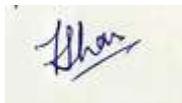
26. That the contents of paragraph No. 27 (wrongly numbered as 25) are denied for want of knowledge. However, it is submitted that the as per the knowledge of the answering respondent, the applicants had previously filed *Appeal No. 19 of 2022* titled as *Junaid Ayubi & Another v. State of Haryana & others* wherein allegations of illegal mining were raised against respondent No. 9. The petitioners have intentionally and wilfully concealed the said fact in the present petition and are guilty of misleading this Hon'ble Tribunal.

**Prayer:-** In the light of the submissions made herein above, it is submitted that the Original Application filed by the applicants is liable to be dismissed with costs and the applicants are not entitled to any relief as prayed for.

PLACE: **KARNAL**  
DATED: **-14.02.2024**

Respondent No .7

Through Counsel:-



(M.F. KHAN, B. KRISHNA)

Advocates for the Respondent  
MFK & Co.

Ch. No. 417, Additional Building, Block D,  
Gate No. 03, Supreme Court of India,  
New Delhi- 110001  
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AFFIDAVIT

I, Veerbhan Wadhwa aged \_\_\_\_ years son of Sh. Dayal Dass R/o Village and Post Office Gumthala Rao, Tehsil Radaur, District Yamunanagar do, hereby, solemnly affirm and declare as under:-

- 1. That the deponent is the authorised signatory on behalf of respondent No. 7 and the deponent is competent and authorised to file the accompanying reply on behalf of respondent No. 7.
- 2. That the facts and circumstances mentioned in the accompanying reply are based upon the documents maintained by respondent No. 7 in ordinary course of business as well as on the basis of the personal knowledge of the deponent.
- 3. That the contents of the accompanying reply may kindly be read as part and parcel of the present affidavit and the same have not be reproduced herein below for the sake of repetition.

PLACE

DATED:-

*[Signature]*  
DEPONENT

VERIFICATION:-

Verified that the contents of the present affidavit are true and correct as per my knowledge and belief. Nothing herein has been concealed or suppressed.

PLACE

DATED



Certified that the above was declare soleman affirmation before me at Karnal by the deponent who was identified by Sh.....  
*[Signature]*  
25 JAN 2024 Karnal (India)

*[Signature]*  
DEPONENT

2 JAN 2024

**JSM FOODS PRIVATE LIMITED**

CIN No. U14100DL2011PTC14636

Registered Address : WZ 932/16, Floor Ground NEAR MCD SCHOOL VILLAGE BASAI DARAPUR, New Delhi, West Delhi PIN No. 110015

Corporate Office Address : WZ 676, Sector 13, Urban Estate, Karnal-132001 (Haryana)

Email : [jsmfoodsprivatelimited@gmail.com](mailto:jsmfoodsprivatelimited@gmail.com) , [jsmfoodsmandoli@gmail.com](mailto:jsmfoodsmandoli@gmail.com)

Mobile : 093151-33000, 92548-31000

**COPY OF RESOLUTION DATED. 25/09/2021**

"It is here by Resolved that **JSM FOODS PRIVATE LIMITED** , is doing extraction of Mining Products at Mandoli Ghaggar West Block in the District Yamuna Nagar and Mandoli Ghaggar East Block in the District Yamuna Nagar.

It is further resolved that Director Mr Tanish Wadhwa S/o Sh Manoj Kumar and Sh Veerbhan Wadhwa S/o Sh Dayal Dass are authorized for the Administrative functions including handling, execution of mining operations at above both the locations Mandoli Ghaggar West Block and East Block in the District Yamuna Nagar.

Their Signatures are attested below.

Signature of (a) Mr Tanish Wadhwa S/o Sh Manoj Kumar

For JSM FOODS PVT. LTD.

Auth. Sign.

Signature of (b) Mr Veerbhan Wadhwa S/o Dayal Dass "

Compiled & Attested by :

For JSM FOODS PVT. LTD.

(Radhey Shyam Wadhwa)

Director

Auth. Sign.

For JSM FOODS PVT. LTD.

(Tanish Wadhwa)

Director

Auth. Sign.

**Haryana Government**  
**Department of Mines and Geology**  
**Sector-17, Chandigarh**  
**27<sup>th</sup> April, 2015**

**DMG/HY/e Auction/YNR/2015/2150**

It is hereby notified for the information of the General Public that mining contracts for extraction of minor mineral from mines of the district of **Yamunanagar** will be granted through the process of **e-Auction**. The e-Auction will be held on **10/06/ 2015 at 9.00 hours** and bids can be submitted from **10.06.2015 09:00 am to 11.06.2015 12:00 Noon extendable maximum up to 3.00 PM**. The important instructions for participation in the online e-Auction are as under:

- A. The bids shall be made online on the **e-procurement** website <https://haryanaeprocurement.gov.in>.
- B. The intending bidders before participation in the e- auction/ bidding process will be required to create **their user account online and obtain user-id / password** on the website <https://haryanaeprocurement.gov.in> (If already created user account, this step needs to be skipped). For necessary instructions regarding participation in e-Auction of mines/blocks please visit the aforementioned website and click on the available link "**How to...**" at the Home Page.
- C. After getting the *user account created*, the prospective/ intending bidders shall upload following documents (in PDF format not exceeding limit of 10 MB for individual document) along with **earnest money(EMD)** and **e-service fee** in order to participate in the e-Auction latest **by 09/06/2015 05:00 PM** anytime after the publication of this document:
  - (i) "**No Dues Certificate**" from the authorised officer or an affidavit sworn before any Magistrate to the effect that no amount of contract money, royalty, dead rent or surface rent is due in respect of any mining lease/mining contract or mineral concession held by him earlier or in respect of any mineral concession currently held by him or his family members;
  - (ii) Copy of the **Partnership deed or Article of Association (in case of company)**, or an affidavit (in case of sole proprietor);
  - (iii) A copy of **authority letter** by the Partnership Firms or **Copy of resolution** of the Board of Directors (BoD) of the Company in favour of the person who shall be offering the bids online for such intending agency;
  - (iv) **Earnest Money** equal to 10% of the reserve price of the mining area/site for which bid has to be made, rounded by an amount of Rs.10,000/-, through online payment in due course of time i.e up to **09.06.2015 till 05:00 PM**. In case the intended bidder fails to pay online EMD fee under the stipulated time frame will not be allowed to enter in e-Auction of mine(s)/ block(s). The payment for EMD fee can be made by eligible bidders online through RTGS / NEFT or OTC. (Please refer to important Payment Guidelines under Annexure – 'A' provided by online payment gateway service provider i.e. ICICI Bank).

The intended bidder must remit the funds at least **T+1** working day (Transaction day + One day) in advance before the expiry date & time i.e. 09.06.2015 upto 05:00 PM. The payment shall be made against the beneficiary account number as mentioned in the challan to be generated online at the **e-Procurement portal <https://haryanaeprocurement.gov.in>**.

  - (v) Details of the bidding agency in case of requirement of **refund of EMD** (a) Refund Account Name (b) Refund Account No. (c) IFSC code of the Bank. Note: Please cross check the information to be submitted online before saving the same as the information in non editable.
  - (vi) The Bidders shall have to pay **e-Service Fee of Rs.1000/- online** by using the service of secure electronic payment gateway. The secure electronic payments gateway is an online

interface between contractors and online payment authorization networks. The Payment for **e-Service Fee** can be made by eligible bidders/ contractors online directly through **Debit Cards & Internet Banking Accounts**.

Note: Any document uploaded as per (i), (ii) and (iii) above at later stage/ after auction found to be wrong/ false shall invite revocation /cancellation of bid and forfeiture of amount deposited at the time of auction apart from debarring the bidder from participation in any subsequent bids for a period of 5 years

- D. In case of any query regarding process of **e-Auction**, the intended bidder can contact the service provider at below mentioned address:

*M/s Nextenders (India) Pvt. Ltd. O/o. Director Supplies and Disposal Haryana, SCO – 09, IInd Floor, Sector – 16, Panchkula – 134108 E - mail: Chandigarh@nextenders.com Help Desk: +-91-172-2582008-09, 2618292 and 1800-180-2097 (Toll Free Number)*

**Note-** A training-cum-orientation program for the intending bidders will be held on 15<sup>th</sup> and 22<sup>th</sup> May 2015 at Panchkula or Chandigarh office of Nextenders from 11.00 A.M. to 1.00 P.M. Parties interested in attending the same are requested to contact/confirm participation to Sh. Kanwarjeet Singh Mobile 09592259876, Sh. Sat Dev Sharma 9872252144 Sh. Deepak Mobile – 9501176347 or the helpdesk on Toll Free No. 1800-180-2097 and 0172-2582008/2582009/2618292 or through E-mail: [chandigarh@nextenders.com](mailto:chandigarh@nextenders.com).

- E. Any bidder interested to participate in the auction can submit his bid/s from date **10.06.2015 09:00 am to 11.06.2015 12:00 Noon**.
- F. However in case any bid in respect of any mine/ block is received 10 minutes prior to time fixed for closure for the bid then the time for closure of the bid in respect of said mine/ block would be extended automatically by 10 minutes, so that equal opportunity is made available to the persons participating in the bidding process. Such extensions of ten minutes will continue till bids are received within next 10 minutes of last bid, otherwise the same would get concluded.
- G. In case the bidding would continue during such extensions of 10-10 minutes, the bidding process will finally conclude at 03.00 pm and no further extension would be given thereafter.
- H. The minimum bid incremental value during the initial time provided i.e. up to 10.06.2015 12.00 noon) will be multiple of Rs. 50,000 (Fifty Thousand). However the increment during extended period (11.06.2015 from 12.00 noon to 3.00 PM) will be multiple of 100000 (one lakh) instead of 50,000 (Fifty Thousand).

**The details of the areas of the Mining Blocks along with reserve price and period of mining contract which are to be granted on mining contracts and other terms and conditions of the auction are given below:**

#### **District Yamuna Nagar:**

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
<b>River bed Mining Blocks</b>						
1	Bailgarh North Block/ YNR B1	Bailgarh	1//10, 11, 20, 21 2//4, 6, 7, 8, 13, 14,15, 16, 17, 18, 19, 21, 22, 23, 24, 25 3// 25 4// 5, 6, 7, 13, 14, 15, 16, 17, 18, 19, 22, 23, 24/1, 24/2/1, 24/2/2, 25 5//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20,	44.00	7.20	7

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			21, 22, 23 8//1, 2, 3, 9, 10, 11, 12, 19, 20, 21 6//1, 10, 11 9//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23, 24, 25 17//3, 4, 5, 6, 7, 8, 14, 15, 16, 17, 25 18//1, 2, 9, 10, 11, 12, 13, 17, 18, 19/1, 19/2, 20/1, 20/2, 21, 22, 23, 24, 25 20//1/1, 1/2, 2, 3, 4, 7, 8			
2	Bailgarh South Block/ YNR B2	Bailgarh	54//2, 9/1, 9/2, 11, 12, 19, 20, 21 53//16, 25 56//5, 6, 7, 14, 15, 16, 17, 23, 24, 25 55//1, 10, 11, 20 72//3, 4/1/1, 4/1/2, 4/2, 5, 7, 8, 13, 14, 18, 19, 22, 23 73//1, 2, 9, 10, 11, 12/1, 12/2, 20, 21 74//15, 16/1/1, 16/1/2, 16/2, 17, 24, 25 85//3, 4/1, 4/2, 5, 7, 8, 9, 11, 12/1, 12/2, 13, 14, 18, 19, 20, 21, 22 84//25 86//1/1, 1/2, 2, 10 87//4, 5, 6/1, 6/2, 7, 13, 14, 15, 17, 18, 22/1, 22/2, 23/1, 23/2 93//2, 10, 11	28.00	4.60	9
3	Mandoli Ghaggar East Block/ YNR B3	Mandoli Ghaggar	52//2, 3, 4, 5, 6, 7, 8, 9, 13, 14, 15, 16, 17, 18, 23, 24, 25 53//1, 2, 3, 4, 7, 8, 9, 10, 11, 12, 13, 14, 17, 18, 19, 20, 21, 22, 23, 24 58//1, 2, 3, 4, 7, 8, 9, 10, 11, 12, 13, 14, 18, 19, 20 59//3, 4, 5, 6, 7, 8, 13, 14, 15, 16, 17, 18	20.18	3.30	10
4	Mandoli Ghaggar West Block/ YNR B4	Mandoli Ghaggar	53//5, 6, 15, 16/1, 16/2, 25 54//1 to 25 55//1, 2, 9, 10, 11, 20 57//1 to 4, 7 to 13 58//5, 6, 15	25.56	4.20	7
5	Kanalsi Block/ YNR B5	Kanalsi	41//16, 24, 25 42//16 to 19, 20, 21, 22 to 25 43//16, 17 to 24, 25 44//1, 10, 11, 12, 19, 20, 21, 22 45//1, 2, 3 to 8, 9, 10 to 11, 12, 13 to 18, 19, 20 to 21, 22, 23 to 24, 25/1, 25/2 46//1, 2, 3, 4, 5, 6, 7, 8, 9 to 17, 18, 19, 20, 21, 24, 25 47//3, 4, 5, 6, 7/1, 7/2, 8, 9 min, 11 min, 12 to 25 48//16 min, 24 min, 25 52//4 min, 5, 6, 7, 15	44.14	7.25	9

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			53//1, 2, 3,4/1, 4/2, 5, 7, 8 to 13, 19			
6	Jairampur Jagir Block/YNR B6	Jairampur Jagir	2//20, 21, 22 6//25 7//3,8/1, 8/2, 3, 4/1, 4/2, 5/1, 5/2, 6/1, 6/2, 6/3, 7/1, 7/2, 7/3, 12/2, 12/3, 13/1, 13/2, 13/3, 14/1, 14/2, 14/3, 15/1, 15/2, 15/3, 16, 17/1, 17/2, 18 to 23, 24 8//1,2, 10/1, 10/2, 10/3, 12/1, 12/2, 16, 24/2, 25 11//1 to 3, 8, 9 to 12, 13, 19 to 22 12//5, 6, 14, 15, 16, 17, 24, 25 15//3, 4 to 7, 8, 13, 14, 15, 16, 17, 18, 23, 24/1, 24/2, 24/3, 24/4, 24/5, 24/6, 25/1, 25/2, 25/3, 25/4, 25/5, 25/6 16//1, 2, 9, 10, 11, 12, 20, 21/1, 21/2, 21/3, 21/4, 21/5 19//1, 10 min, 11min, 19min, 20, 21, 22 20//3 to 8, 13 to 16, 17, 25 23//1, 2, 8, 9, 13 min, 17 min	33.58	5.50	10
7	Bir Tapu Block/ YNR B 7	Bir Tapu	17//1/1,1/2, 2 to14, 15/1, 15/2, 16 min, 20, 21, 25 min 18//3 min, 4, 5,6, 7, 8, 9 min,12 min, 13 to 19 , 20 min, 21 min, 22 to 25.	14.45	2.75	7
8	Odhari North Block/ YNR B 8	Odhari	17//20min, 16, 17, 18, 19, 21, 22, 23, 24, 25 27//4min, 3min, 8min, 9min, 10min 28//14min, 18min, 19min, 21min, 25/1min, 16, 17, 22, 23, 24, 25	18.48	6.05	9
9	Odhari South Block/ YNR B 9	Odhari	36//5min, 7min, 14min,17min, 18min, 23min, 6, 15, 16, 24, 25 37//1/1, 1/2, 2/2, 3, 4, 5, 6, 7, 8, 9/1, 9/2, 10, 11, 12, 13/1,13/2, 14, 15, 16, 17/1, 17/2, 18, 19, 20, 21/1, 21/2, 22, 23, 24, 25/1, 25/2 38//11, 12/1, 12/2, 13/1,13/2, 14, 15/1, 15/2, 16, 17, 18,19/1, 19/2, 20, 21, 22/1, 22/2, 23,24, 25 47//1/1, 1/2, 2/1, 2/2, 3, 4, 5, 6, 7, 8/1, 8/2, 9/1, 9/2, 10, 11, 12, 13/1, 13/2, 14/1, 14/2, 15, 16, 17/1, 17/2, 18, 19, 20, 21, 22/1, 22/2, 23, 24, 25/1, 25/2 48//3min, 2min, 9min, 12min, 19min, 20min, 21min, 4, 5, 6, 7, 8, 13, 14, 15, 16, 17, 18, 22, 23, 24, 25 53//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14/1, 14/2, 15, 16, 17, 18, 19, 24, 25 54//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11,	56.98	9.35	10

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25 <b>58//1</b> , 2, 3, 4, 10/1, 10/2 <b>59//1</b> , 2, 3, 4, 5, 6, 7, 8, 15 <b>60//5</b>			
10	Lapra Block/ YNR B 10	Lapra	<b>5//2min</b> , 3min, 7min, 8min, 9, 10min, 11min, 12 to 14,15min, 16 to 19, 20min, 21min, 22 to 25 <b>16//1min</b> , 2 to 20, 21, 22, 23, 24, 25/1, 25/2 <b>15//6/1min</b> , 15min, 16,24min, 25min <b>4//11min</b> , 18min, 19min, 20 to 23, 24min, 25min <b>18//1min</b> , 2min, 7min, 8min, 9min, 10 to 13, 14min, 17min, 18min, 19, 20,21,22min, 23min <b>17//1 to 20</b> , 21, 22, 23, 24,25	34.28	5.60	7
11	Pobari Block/ YNR B 11	Pobari	<b>14//5</b> <b>15//1 min</b> ,2min,3 min,6min, 7/1, 7/2, 8, 9, 10, 12, 13, 14, 15, 16, 17, 18, 25 <b>16//6/2 min</b> , 7 min, 8 min, 9 min, 10 min, 11/1,11/2, 12, 13, 14, 15, 16, 17,18,19, 20/1, 20/2,21 min,22 min,23,24,25 <b>17//3 min</b> , 8, 9, 10 min, 11, 12, 13, 18, 19, 20/1, 20/2, 21, 22, 23	23.05	3.80	9
		Nakom	<b>2//15</b> , 16min <b>3//11</b> , 19, 20, 21min, 22, 23 <b>6//2min</b> , 3min, 4min, 5min, 6, 7, 8min, 14min, 15min <b>5//10</b> , 11, 12, 18, 19, 20min, 22min, 23, 24, 25 <b>14//4min</b> , 5min <b>15//1min</b> , 2min			
12	Jathlana Block/ YNR B 12	Jathlana	<b>103//11</b> , 19, 20, 21, 22 <b>104//7min</b> , 8min,9min, 10min, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21/1, 21/2, 22, 23 <b>105//6</b> , 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25/1, 25/2 <b>106//13</b> , 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 11, 12, <b>123//1 to 15</b> , 16, 17, 18, 19, 20, 21, 22, 23 <b>124//1</b> , 2, 3, 4/1, 4/2, 4/3, 5/1, 5/2, 5/3, 6/1, 6/2, 7, 8, 9/1/1, 9/1/2, 9/2, 9/3, 10, 11, 12/1, 12/2, 12/3, 13, 14,15,19,20, 21 <b>125//1</b> , 2, 3, 9/1, 9/2, 10,11,20 <b>107//14min</b> , 15min, 16,17, 18, 19min, 20min, 21, 22,23,24, 25 <b>108//25min</b> <b>121//5min</b> , 6, 7min, 14min, 13min, 15, 16 ,17, 18min, 23min, 24, 25 <b>122//1 to 23</b> , 24, 25	101.27	16.60	10

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			<b>126//1</b> , 2, 3, 4, 8, 9, 10, 11, 12, 21, 20 <b>127//3 to 8</b> , 2min, 9min, 12min, 19min, 13, 14, 15, 16, 17, 18, 19, 25 <b>137//16</b> , 17, 18, 23, 24, 25 <b>138//2</b> , 3 to 8, 9, 12, 13, 14, 15, 16 <b>139//1</b> , 2min, 8min, 9, 10, 11, 12, 20 <b>136//21min</b>			
		Dhakwala	1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 14, 15, 16, 17, 18, 19/1, 19/2, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43 min, 44, 45, 46, 47, 48 min, 49 min, 50, 51, 52, 53, 54 min, 55 min, 56 min, 221, 222 min, 223 min, 224 min, 225 min, 226, 227, 228, 229, 230, 231, 232, 233/1, 233/2, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 249 min, 251 min, 252, 253 min, 254 min, 340 min, 341, 342min, 343 min, 344, 345, 346, 347, 348, 349, 350, 351 min, 352 min			
13	M T Karhera Blocl/ YNR B 13	M T Karhera	<b>3//18</b> , 19min, 20min, 21min, 22, 23, <b>4//25min</b> <b>11//6</b> , 7, 8min, 12, 13, 14, 15, 16/1, 16/2, 17, 18, 19min, 20/1min, 21min, 22, 23, 24, 25 <b>12//1</b> , 2, 9, 10, 11, 20, 21/1, 21/2 <b>13//1</b> , 10, 11, 20, 21, 22 <b>14//1 to 25</b> <b>15//5/2</b> , 6, 7, 14/2, 15, 16, 17, 18min, 23, 24, 25 <b>21//1 to 13</b> , 14min, 17/2min 18min, 19, 20, 21, 22 <b>22//1</b> , 2min, 10min, 1/1, 1/2, 5, 6, 10min, 15, 16, 21/1, 24, 25 <b>26//1</b> , 10, 11, 20/2 <b>27//1</b> , 4, 5/1, 5/2, 6, 7, 8, 9/1, 9/2, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20/1 20/2, 21, 22, 23, 24, 25 <b>28//5min</b> , 6min, 15min, 16min, 25min <b>31//5</b> , 6, 7min, 14min, 15, 16, 17min, 24min, 25 <b>32//1</b> , 10, 11, 20, 21 <b>37//1</b> , 10, 11, 20, 21 <b>38//5</b> , 6, 15 <b>42//42</b> <b>32//2</b> , 3, 4, 5min, 6min, 7, 8, 9, 12, 13, 14, 15min, 17min, 18, 19, 22, 23, 24min	67.79	11.10	7

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			37//2, 3, 4min, 8min, 9, 12, 13min, 19, 22			
14	Nagla Rangran Block/ YNR B 14	Majri	31 min, 34, 35, 36, 32 min, 33, 37, 38, 70 min, 71 min, 42 min, 43, 133, 134, 135, 136 min, 142 min, 143, 144, 145, 152, 156, 157, 158 min, 153, 154, 155 min, 165 min, 166 min, 168, 169, 180, 184, 185 min, 177, 181, 182, 183, 206, 207, 208, 209, 210, 215, 219, 220, 221, 216, 218, 230, 231, 217, 229, 232, 233, 234, 238, 44, 36, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 146, 147, 148, 149, 150	89.48	14.65	9
		Nagla Rangran	1//17min, 18, 19, 21, 22/1, 23/1, 23/2, 24min 5//1, 2, 3, 4min, 8min, 9, 10, 12, 13/1min, 19min, 22/2min, 6/5, 6, 7, 8, 13, 14/1, 14/2, 19, 20, 21, 22, 23, 24 7//25 8//4/1, 4/2, 5/1, 5/2, 6, 7, 13, 14/1, 14/2, 15, 16, 17, 18, 22, 23/1, 23/2, 23/3, 24, 25 9//1, 2, 3, 4/1, 4/2, 5, 6, 7, 8, 9/1, 9/2, 10, 11/1, 11/2, 12, 13, 14, 15min, 16min, 17, 18, 19/1, 19/2, 20, 21, 22, 23, 24min 17//1, 2, 3, 4min, 7min, 9, 10, 11, 12, 13min, 18min, 19, 20/1, 20/2, 21, 22min 18//2, 3, 4, 5, 6, 7, 8, 9, 12/1, 12/2, 13, 14, 15, 16, 17, 18, 22, 23, 24, 25/1, 25/2 19//2, 3, 4, 5, 6, 7, 8, 9, 12, 13, 14, 15/1, 15/2, 16, 19 20//1, 2min, 9min, 10, 11, 20, 35			
		Sandhala	9//12min, 13, 19, 20min, 21min, 22 18//5min, 6, 7min, 14min, 15, 16, 17, 18min, 23min, 24/1, 24/2, 25 19//1, 10, 11 21//2min, 3, 4, 5/1, 5/2, 6, 7, 8, 9min, 12, 13, 14, 15, 16, 17, 18, 19, 20min, 21min, 22, 23, 24, 25 20//1, 10, 11 34//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 18, 19, 20, 21, 22, 23			

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			<b>33//6min</b> ,15min,16min, 25min <b>37//5min</b> , 6, 15, 16, 25 <b>36//1</b> , 2, 3, 8/1, 8/2, 13, 12/1, 12/2, 11, 20, 19/1, 19/2, 18, 21, 22, <b>45//5</b> , <b>46//1</b> , 2			
15	Nagli Block/ YNR B 15	Nagli	<b>1//18min</b> , 19, 21, 22, 23min <b>5//1</b> , 2, 3min, 8min, 9, 10, 11, 12, 13min, 18min, 19, 20, 21, 22, 23min <b>6//5</b> , 6, 15, 16, 25 <b>11//5</b> , 6, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25 <b>12//1</b> , 2, 9, 10,11, 12min, 19min, 20, 21, 22min <b>21//1</b> , 2min,9min,10,11,20,21 <b>22//1 to 25</b> <b>23//4min</b> , 5, 6, 7min, 14min, 15, 16, 17min, 24min, 25 <b>28//4min</b> , 5, 6, 7min, 14min, 15, 16, 17min, 24min, 25 <b>29//1 to 25</b> <b>30//1</b> , 10, 11, 20 ,21 <b>37//1</b> , 10, 11, 20, 21min <b>38//1 to 24</b> , 25 <b>39//4min</b> , 5, 6, 7,8min, 12min, 13, 14, 15, 16, 17,18,19,20min, 21, 22, 23, 24, 25 <b>40//16min</b> , 17min, 24, 25 <b>41//5</b> <b>42//1 to 9</b> , 10, 12, 13 to 17, 18, 24, 25 <b>43//1</b> , 2, 3, 4, 8, 9, 10, 11, 12, 20, 19, 21 <b>44//1</b> , <b>45//5</b>	77.25	12.65	10
16	Gumthala North Block/ YNR B 16	Gumthala	<b>45//21</b> , <b>46//12 min</b> , 13 min, 14, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, <b>47//16 min</b> , 17 min, 18 min, 21 min, 22 min, 23 min, 24, 25, <b>66//15</b> , 16 min, 24 min, 25, <b>67//3</b> , 4/1, 4/1, 5, 6, 7, 8 min, 9 min, 10 min, 11 min, 12, 13/1, <b>67//13/2</b> , 14, 15, 16 min, 17, 18/1, 18/2, 19, 20, 21, 22/1, 22/2, 23 min, 24 min, <b>69//1</b> , 2, 3, 4, 5, 8, 9, 10, 11 min, <b>70//1</b> , 9 min, 2, 10 min, <b>83//1/1</b> , 1/2, 2/1, 2/2, 2/3, 3/1, 8, 9, 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, 23/1min, 23/2min, 84/4, 5, 6/1, 6/2, 6/3, 7min, 14/2, 14/3, 14/4, 14/5, 15/1, 15/2, 16/1, <b>84//16/2</b> , 17min, 25/2, <b>99//4min</b> , 5/1, 5/2, 5/3, 6, 7/1min, 7/2 min, 14, 15, 16, 17min, 24min, 25, <b>100//1</b> , 2/1, 2/2, 3min, 8 min, 9/1, 9/2, 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, 23 min, 113//1/1, 1/2, 2, 3 min, 8 min, <b>113//9</b> , 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, <b>114//4</b> , 5/1,	44.62	7.30	7

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			5/2, 6, 7min, 14min,15,16, 17min, 24min, 25			
17	Gumthala South Block/ YNR B 17	Gumthala	<b>124//4 min</b> , 5, 6, 7 min, 14 min, 15, 16, 17 min, 24 min, 25, <b>125//1</b> , 2, 3 min, 8 min, 9, 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, 23, <b>136//3 min</b> , 2, 1, 8 min, 9, 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, 23 min, <b>137//5</b> , 6, 15, 16, 25, <b>147//5 min</b> , 6 min, 15 min, 16 min, 25 min, <b>148//1</b> , 2, 3, 8, 9, 10, 11, 12, 13 min, 18 min, 19, 20, 21, 22, 23, <b>157//1</b> , 2, 3, 8, 9, 10, 11, 12, 13, 14 min, 17 min, 18, 19, 20, 21, 22, 23, 24 min, <b>158//5 min</b> , 6 min, 15 min, 16 min, 25 min, <b>164//5</b> , 6, 15, 16, 25, <b>165//1</b> , 2, 3, 4 min, 7, 8, 9, 10, 11, 12, 13, 14 min, 17, 18, 19, 20, 21, 22, 23, 24, <b>172//1 min</b> , 2, 3, 4, 6 min, 7, 8, 9, 10 min, 11 min, 12, 13, 14, 15 min, 16 min, 17, 18, 19, 20 min, 21, 22, 23, 24, 25, <b>176//2</b> , 3, 4, 5, <b>177//1</b> , 10, <b>69//6</b> , 7, <b>46//8</b> , 9, 10, 11, 1min, 2min, <b>47//15min</b> , 6min	49.67	8.15	9
18	Dhanaura Block / YNR B 18	Dhanaura	67, 72 min, 75 min, 74, 73, 72, 71, 68/1, 68/2, 68/3 min, 68/4, 68/5, 68/6, 68/7, 68/8, 68/9, 68/10, 69/3 min, 69/4, 69/5, 69/6, 69/7, 69/8, 69/9, 69/10, 69/11 min, 69/12, 69/13, 69/14, 69/15, 69/16, 69/17, 69/18, 89/1, 89/2, 89/3, 89/4, 89/5, 89/6, 89/7, 89/8 min, 89/9, 89/10, 89/11, 89/12, 89/13, 89/14, 89/15, 89/16, 89/17, 89/18 min, 89/19, 89/20, 89/21, 89/22 min, 89/26 min, 89/27, 89/28, 89/29, 89/30 min, 88/1 min, 86/27, 69/19	18.18	4.40	10
<b>Outside River Bed Mining Blocks</b>						
19	Bhood Kalan Block/ YNR B 19	Bhood Kalan	<b>40//11</b> , 12/1, 12/2, 13, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, <b>41//14</b> , 15, 16, 17, 25, <b>43//1</b> , 2, 3, 4, 5, 6, 7, 8, 14, 15, 26, <b>44//1</b> , 2, 3, 7, 8, 9, 10, 11, 12, 13, 18, 19, 20	12.62	3.35	7
20	Bhood Majra Block/ YNR B 20	Bhood Majra	<b>26//1</b> , 18, 19, 20, 21, 22, 23, <b>27//5</b> , 6, 14/2, 15/1, 15/2, 16, 17, 24, 25/1, 25/2, 25/3, <b>29//4</b> , 5, 6, 7, 15, <b>30//1</b> , 2, 9, 10, 11, 12, 13	9.95	2.65	7
21	Kohliwala Block/ YNR B 21,22& 23	Kohliwala YNR B 21	<b>4//1</b> , 2/1, 2/2, 8, 9/1, 9/2, 10, 11, 12/1/1, 12/1/2, 12/2, 13/1, <b>5//6</b> 1/1, 6/1/2, 6/2, 7/1, 7/2, 14/1/1, 14/1/2, 14/2, 15, 16, 17	27.89	7.35	8
		Kohliwala YNR B 22	<b>10//1</b> , 2, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 23/1, 23/2,			

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			24, 25., <b>11//21</b> , <b>14//3</b> , 4, 5, 6, 7, 8			
		Kohliwala YNR B 23	<b>7//13</b> , 14, 16, 17, 18, 19, 21, 22, 23, 24/1, 24/2, 25, <b>8//18</b> , 19, 20, 21/1, 21/2, 22, 23, 24, <b>16//1/1</b> , 1/2, 2, 3/1, 3/2, 4, 8, 9, 10, 11, 12/1, 12/2, 13, <b>17//3</b> , 4, 5, 6, 7, 15.			
22.	Devdhar Block/ YNR B 24	Devdhar	<b>23//11</b> , 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22/1, 22/2, 23/1, 23/2, 24, 25, 22/21, <b>24//12</b> , 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, <b>25//16</b> , 23, 24/1, 24/2, 25, <b>30//3</b> , 4/1, 4/2, 5, 6, 7/1, 7/2, 8, 13, 14, 15, 16, 17, 18, <b>31//1</b> , 2, 3, <b>31//4</b> , 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, <b>32//1</b> , 2/1, 2/2, 3, 4, 5, 6, 7, 8, 9/1, 9/2, <b>32//10/1</b> , 10/2, 11, 12, 13, 14, 19, 20	31.87	8.40	8
23	Gulabgarh Block/ YNR B 25	Gulabgarh	<b>8//11</b> , 12, 13, 16, 17, 18, 19, 20, 21/1, 21/2, 21/3, 22, 23, 24/1, 24/2, 25, <b>9//12</b> , 13, 14/1, 14/2, 15, 16, 17, 18, 19, 22, 23, 24, 25, <b>10//3</b> , 4, 5, 6, 7, 8, 13, 14, 15, 17, 11/1, 2, 3, 4, 5, 7/1, 7/2, 8, 9/1, 9/2, 9/3, 10, 11, 12/1, 12/2	16.19	4.25	7
24	Churhpur Block/ YNR B 26 & 27	Churhpur YNR B 26	<b>15//22/1</b> , <b>22/2</b> , 23min, <b>19//10min</b> , 11, 12, 13min, 16min, 17, 18, 19, 20, 21, 22, 23, 24, 25, <b>20//2</b> , 3, 4, 5min, 6, 7, 8, 9, 12, 13, 14, 15, 16, 17, 18, 19, 24, 25/1 to 25/4, <b>32//4</b> , 5, 6, 7, 14, 15, 16, 17/1, 17/2, 17/3, 24, 25, <b>33//1</b> , 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 19, 20, 21/1, 21/2, 22/1, 22/2, <b>43//4</b> , 5/1, 5/2	50.40	13.25	8
		Churhpur YNR B 27	<b>50//2</b> , 3, 4, 5, 6, 7, 8, 9min, 13, 14, 15, 16/1, <b>51//1</b> , 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16/1, 16/2, 17, 18, 19, 20min, 22, 23/1, 23/2, 24, 25, <b>52//1</b> , 2, 3, 4, 5, 6/1, 6/2, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16min, 17min, 18, 19, 20, 21, 22/1, 23min, <b>53//1</b> , 2, 3/1, 3/2, 4, 5min, 7min, 8, 9, 10, 11, 12, 13, 14min, 20min			
25	Malikpur Khadar Block/ YNR B 28	Malikpur Khadar	<b>47//5 to 16</b> , 17, 18, 19, 20, 22, 23, 24, 25, <b>48//1 to 15</b> , 17 to 22, <b>54//3</b> , 4, 5, <b>41//13</b> , 14, 15, 16, 17, 18, 19, 21, 22/1, 22/2, 22/3, 22/4, 22/5, 23, 24/1, 24/2, 25, <b>40//11</b> , 20, 21, <b>49//1</b> , 10	23.20	6.10	8
26	Pipli Majra Block/ YNR B 29, 30 & 31	Pipli Majra YNR B 29	<b>6//21/1</b> , <b>21/2</b> , <b>7//25</b> , <b>12//4</b> , 5, 6, 7, 8/1, 8/2, 13, 14, 15, 16/1, 16/2, 17, 18, 19/1, 19/2, 21/1, 21/2, 22, 23, <b>13//1</b> , 10, 11	18.20	4.80	7
		Pipli Majra	<b>16//12</b> , 13, 19, 20, 21, <b>17//16</b> , 17,			

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
		YNR B 30	23, 24, 25, <b>20//2</b> , 3, 4, 5, 9			
		Pipli Majra YNR B 31	<b>6//15</b> , 16, 17, 24, 25, <b>5//20</b> , 21, 22, <b>14//1</b> , 2, 3, 10, <b>13//4</b> , 5, 6/1, 6/2, 7			
27	Ismailpur Block/ YNR B 32	Ismailpur	<b>15//14</b> , 15, 16/1, 16/2, 16/3, 17, 18/1, 18/2, 22, 23, 23/1, 23/2, 24, 25, <b>16//11</b> , 12, 13, 14, 15, 16, 17, 18, 19/1, 19/2, 20, 21/1, 21/2, 22 to 25, <b>17//11</b> , 12,13, 14, 17, 18, 19, 20, 21, 22, 23, <b>22//1</b> , 2, 10, <b>23//1 to 15</b> , 17 to 23, <b>24//2/1, 2/2</b> , 3 to 8, 9/1, 9/2, 10/1, 10/2, 11, 12, 13/1, 13/2, 14 to 25, <b>25//15</b> , 23/1, 23/2, 24, 25, <b>28//3/1, 3/2</b> , 4, 5, 6, 7/1, 7/2, 8, 9, 13, 14, 15, 16, 17, 24, 25, <b>29//1/1, 1/2</b> , 2/1, 2/2, 3, 4, 5, 6, 7, 8, 9/1, 9/2, 10, 11, 12, 13, 14, 15/1, 15/2, 17 to 21, 22/1, 22/2, 23/1, 23/2, <b>35//1</b> , 2/1, 2/2, 9, 10	50.50	14.50	8
28	Jaidhari Block/ YNR B 33	Jaidhari	<b>31//4</b> , 5, 6, 7, 14, 15, 16/1, 16/2, 17, 24, 25, <b>32//1 to 25</b> , <b>33//1</b> , 2, 3, 4/1, 4/2, 5, 6, 7/1, 7/2, 8, 9, 10, 11/1, 11/2, 12, 13, 14/1, 14/2, 15, 16, 17/1, 17/2, 18, 19, 20, 21/1, 21/2, 22, 23, 24/1, 24/2, 25/1, 25/2, 25/3, <b>34//1</b> , 2, 9, 10, 11, 12, 19, 20, 21/1, 21/2, 22, <b>41//4</b> , 5/1, 5/2, 6, 7, <b>19//21</b> , 22, <b>20//21</b> , 22, 23, 24, 25, <b>21//21</b> , 22, 23/1, 23/2, 24/1, 24/2, 25/1, 25/2, <b>22//24</b> , 25, <b>38//1/1, 1/2</b> , 2/1, 2/2, 9/1, 9/2, 10, 11/1, 11/2, 12/1, 12/2, 19/1, 19/2, 20, 21, 22, <b>39//1 to 17</b> , 24, 25, <b>50//4</b> , 5, 6, 7, 14, 15, <b>51//1</b> , 2, 9, 10, 11, 12	49.60	13.05	8
29	Jaidhar Block/ YNR B 34	Jaidhar	<b>27//12</b> , 13, 14, 16/1, 16/2, 17, 18/1, 18/2, 19, 20, 21, 22, 23, 24, 25, <b>26//25/1,25,2</b> , <b>33//5</b> , <b>32//1/1, 1/2</b> , 2, 3, 4/1, 4/2, 4/3, 5, 6, 7, 8, 9, 10, 13, 14, 15, 16, 17, <b>31//1</b> , 2, 3, 6, 7/1, 7/2, 8, 9, 10, 11, 12/1, 12/2, 13/1, 13/2, 14/1, 14/2, 15, 16/1, 16/2, 17, 18, 19, 20, 21, 22, 23, 24, 25/1, 25/2, <b>43//2</b> , 3, 4/1, 4/2, 5, 6, <b>30//11</b> , 19, 20/1, 20/2, 21, 22, 23, <b>44//1</b> , 2, 3	25.60	6.71	8
30	Haldari Gujjar Block/ YNR B 35	Haldari Gujjar	<b>8//1 to 25</b> , <b>14//1 to 25</b> , <b>18//1/1, 1/2</b> , 2 to 9, 10/1, 10/2, 11 to 25, <b>19//1 to 25</b> , <b>20//1 to 4</b> , 7 to 10, 11 to 14, 17 to 20, 21 to 24	46.80	12.30	8
31	Nandgarh Block/ YNR B 36	Nandgarh	<b>4//9/1, 9/2</b> , 12, 18/1, 18/2, 19, 21/1, 21/2, 22, 23/1, 23/2, 24/1, 24/2, 11/5, 6, 7, 12, 13, 14, 15/1, 15/2, 16, 17, 18/1, 18/2, 19, 20/1, 20/1, 21, 22, 23, 24/1, 24/2, 25, <b>12//1</b> , 2, 3, 4, 5, 6/1, 6/2, 7, 8, 9, 10/1, 10/2, 11, 12, 13, 14, 15/1,	32.10	8.45	8

Sr. No.	Name of Block/ Block No.	Name of the Village	Details of Khasra No/Killa No	Area (in hect.)	Reserve Price (in Crores per annum)	Period
			15/2, 17, 18, 19, 20, 21, 22, 23/1, 23/2, <b>13//10, 15//1</b> , 2, 9, 10, 11, <b>16//1</b> , 2, 3/1, 3/2, 4, 5, 6, 7, 8, 9, 10, 11, 12/1, 12/2, 13, 14, 15, 16, 17, 18, 19, 20/1, 20/2, 23, 24, <b>23//3</b>			
32	Begampur Block/ YNR B 37	Begampur	<b>63//11</b> , 12, <b>64//11</b> , 12, 13, 14, 15, 17, 18, 19, 20, 21, 22, 23, 24, <b>65//14</b> , 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, <b>66//16/1, 16/2</b> , 17, 18/1, 18/2, 23, 24, 25/1, 25/2, <b>70//3/1, 32/2</b> , 4, 5, 6, 7, 8, 9, 11, 12, 13, 14, 15, 16 to 25, <b>71//1</b> , 2, 3/1, 3/2, 4 to 11, 12/1, 12/2, 13, 14, 15/1, 15/2, 16 to 19, 20/1, 20/2, 21/1, 21/2, 22 to 25, <b>72//1</b> , 2, 3, 7, 8, 9, 10/1, 10/2, 11 to 14, 15, 16/1, 16/2, 17/1, 17/2, 18 to 21, 22, 23, 24, 25, <b>73//11</b> , 20, <b>75//4</b> , 5, <b>76//1 to 5</b> , 6, 7 to 14, 15, 16, 17 to 20, 21 to 24, <b>77//1 to 4</b> , 5/1, 5/2, 6, 7/1, 7/2, 8 to 10, 11, 12, 13/1, 13/2, 14 to 18, 19/1, 19/2, 20, 21/1, 21/2, 22 to 25, <b>78//6</b> , 7, 8, 13, 14, 15, 16 to 25, <b>80//15</b> , 16, <b>81//1</b> , 2, 3, 4, 5/1, 5/2, 6, 7/1, 7/2, 8 to 10, 11, 12, 13/1, 13/2, 14 to 18, 19/1, 19/2, 20, 21/1, 21/2, 22/1, 22/2, 23, 24, 25, <b>85//2</b> , 3, 4, <b>82//1 to 11</b> , 12/1, 12/2, 13, 14, 15, 17, 18 to 20, 21, 22, 23, <b>84//2</b> , 3, 8, 9, 13, <b>83//1 to 3</b> , 4, 7, 8, 9, 10	39.50	10.40	8
33	Mandewala Block/ YNR B 38	Mandewala	<b>11//13</b> , 17, 18, 23/1, 23/2, 24, 25/1, 25/2, <b>15//1</b> , 35/1, 9, 10, 11/1, 11/2, 12, 19, 20/1, 20/2, 21/8, <b>14//3/1, 3/2</b> , 4/1, 4/2, 5/1, 5/2, 6/1, 6/2, 7, 8, 13, 14, 15/1, 15/2, 16/1, 16/2, 17, 18, 19, 20/1, 20/2, 21, 22, 23, 24/1, 24/2, 25/1, 25/2, <b>20//4/1, 4/2</b> , 5/1, 5/2, 6, 7, <b>19//1</b>	27.00	7.10	8
34	Galauri Block/ YNR B 39	Galauri	<b>4//1</b> , 2, 9, 10, 11, 12/1, 12/2, 19/1, 19/2, 20, 21/1, 21/2, 22/1, 22/2, <b>5//3</b> , 4/1, 4/2, 5, 6/1, 6/2, 7/1, 7/2, 7/3, 8, 13, 14, 15, 16, 17, 18/1, 18/2, 23/1, 23/2, 24, 25, <b>8//3/1, 3/2</b> , 4, 5/1, 5/2, 6, 7/1, 7/2, 8, 13/1, 13/2, 14/1, 14/2, 15, 16, 17, 18/1, 18/2, 23/1, 23/2, 24, 25, <b>9//1/1, 1/2</b> , 2/1, 2/2, 9, 10, 11, 12/1, 12/2, 12/3, 19, 20/1, 20/2, 21, 22, <b>12//1</b> , 2, 9/1, 9/2, 10, <b>13//3</b> , 4, 5/1, 5/2, 6, 7, 8/1, 8/2.	24.00	6.30	8

**The terms and conditions of the Auction:**

1. The period of contract shall commence w.e.f the date of grant of environmental clearance by competent authority as required under EIA notification dated 14.09.2006 and as amended from time to time by the MoEF, GoI or on expiry of a period of 12 months from the date of acceptance of highest bid/issuance of “**Letter of Intent**”,(LoI) whichever is earlier;
2. Any site/area can be withdrawn from the Auction without assigning any reason;
3. Though due care had been taken in specifying the details of the areas of the mining blocks. However, in case of any inadvertent clerical mistake, the same shall be got rectified/corrected even after the auction but before execution of contract agreement;
4. The Block areas are **Tentative** and are being notified on ‘**as is where is basis**’ and all prospective bidders are expected and presumed to have surveyed the areas to make their own assessment for the potential of the areas for which bids are to be offered. The State government shall not be responsible for any kind of loss in land / area or any other loss to the bidders/contractors at any point of time (before or after grant of contract) on account of reduction of land/ area or otherwise. Further, the bidders are also expected to have gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining;
5. No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of khasra numbers / location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. (3) and the prospective bidder shall give their bids taking account of all such eventualities;
6. No person shall be eligible to participate in the Auction, who or any of his family members is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession. In case any of the partners of a Partnership Firm or a Director of a company participating in the auction process or any of their family members are found to be defaulter, the bidder firm/company would be held ineligible;
7. In case any bidder participated in the auction is found to be in arrears at any stage, his bid shall be revoked / cancelled with forfeiture of the amount deposited by him;
8. All intended participant can view the highest quoted bid during online bidding process. The highest bidder will be informed for confirmation of the same through **e-mail** and **SMS alert** at his online registered email and Mobile Number respectively;
9. The highest bid received shall become the ‘**annual contact money**’ amount payable by the bidder/contractor. The amount of annual contact money initially determined on the basis of competitive bids/auctions shall be increased by 25% on completion of each block of three years;
 

**Explanation:** If the initially determined annually bid/contract Rs. 100/-, it shall be increased to Rs. 125/- with the commencement of the fourth year and to Rs. 156.25 with the commencement of the 7th year and so on and so forth for the next each block of three years.
10. The highest bidder would be informed about the same- confirmation that he being declared as **highest bidder**- as per which he shall be liable to deposit **25%** of the annual bid/contract money amount as “**security**” and **one month’s advance contract money**. The above said amount shall be deposited as per following schedule:
  - (a) an amount equal to 10% of the annual bid amount/ highest bid, after adjusting the EMD deposited for said mine/ block, as ‘initial bid security’ within 24 hours of conclusion of the bidding process. The payment has to be made through RTGS/NEFT by secured online payment gateway ;

- (b) balance amount of bid security i.e. 15% of the annual bid amount along with one month's advance contract money before commencement of the mining operation or before expiry of the period of 12 months, whichever is earlier;
11. In case the highest bidder fails to deposit 10% of the annual bid amount online towards the "Initial bid Security" within 24 hours given for the same the earnest money deposited shall stand forfeited. Further such bidder(s) shall not be eligible to participate in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
  12. The bids offered/ received during the e-auction process shall be provisionally accepted and the Director shall obtain the orders of Government thereon. No bid shall be regarded as successful bid unless accepted by the Government;
  13. After deposit of 10% of the bid amount (as initial bid security) after the conclusion of auction by the highest bidder(s), No request from the highest bidder(s) regarding revocation or the withdrawal of the highest bid shall be considered. In case, any such request is made the same shall be followed by the Penal action i.e 10% amount deposited towards initial bid security shall stand forfeited and un- paid 15% amount towards security shall be recovered as arrears of land revenue and such bidder(s) shall be debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
  14. The earnest money deposited by the bidders other than highest bidders shall be refunded upon completion of the auction proceedings;
  15. After the acceptance of highest bid by the State Government and on issuance of Letter of Intent, the LoI holder shall execute an agreement in Form MC-I appended to the 'Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012' within a period of 90 days of the order of grant of LoI;
  16. In case of failure to execute the agreement, after issuance of acceptance of bid/LoI within prescribed period, the acceptance/LoI shall be deemed to have been revoked and 10% amount deposited towards initial bid security shall stand forfeited and un- paid 15% amount towards security shall be recovered as arrears of land revenue and such bidder shall be debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
  17. After execution of agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier. In case of failure to deposit the balance 15% amount towards security (as required under clause 10(b) above) the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further un paid 15% amount towards security shall be recovered as arrears of land revenue and such bidder shall be debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
  18. The contractor shall also deposit/pay an additional amount equal to 10% of the due contract money alongwith installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund';
  19. The contractor shall be liable to pay advance Income Tax as per provisions of Section 206 (c) of the Income Tax Act, in addition to the contract money payable as per term and condition of the contract agreement;
  20. On enhancement of the contract money with expiry of every three years period, the contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years;
  21. No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the government;

22. The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed to this effect shall be executed;
23. The mining contractor shall get prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognised Qualified Person as per chapter 10 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012" for mining area granted on contract. The contractor shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorized by the Director, Mines & Geology, in this behalf.

Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by the LoI holder/mining contractor for the Mining blocks area from Competent Authority as required under notification dated 14/09/2006 issued by the MoE&F, GoI or as amended from time to time.

24. The Mining contractor would also be liable to pay following to the land owners;
- (a) The annual rent in respect of the land area blocked under the concession but not being operated, and
- (b) The rent plus compensation in respect of the area used for actual mining operations.

The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions of Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012".

25. The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
26. The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid mineral dealer license as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
27. The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
28. Following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- a. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - b. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
  - c. The maximum depth of mining in the river-bed shall not exceed 3 meter from the un-mined bed level at any point in time with proper bench formation;
  - d. Mining shall be restricted within the central 3/4th width of the river/ rivulet;

- e. In case of areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments on either side of all other rivers/ rivulets in case of river Yamuna;
  - f. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in riverbeds.
29. That no mining operation shall be allowed in the urbansizable zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;
  30. A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf;
  31. Further the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time;
  32. The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
  33. The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980 and Environment (Protection) Act.1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
  34. Sh. Rajbir Singh has filed a CWP No. 27700 of 2013 before the Hon'ble Punjab and Haryana High Court challenging (i) commencement of contract period after 12 months from the date of acceptance of highest bid/issuance of "**Letter of Intent**" or from date of obtaining of environmental clearance from competent authority which ever is earlier and (ii) payment of rent and compensation to surface right holder/land owners from where mining operations are to be carried out. Therefore, commencement of period of contract & payment of compensation to land owners shall be as per final outcome of court order in said CWP;
  35. M/s Om Minerals, one of the LoI holders has filed a CWP No. 7991 of 2014. A few other LoI holders have also filed separate CWPs before the Hon'ble Punjab and Haryana High Court challenging levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication; accordingly, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's;
  36. Further information, if any required, can be had on any working day from the office of the Mining officer, Mines & Geology Department, Yamuna Nagar or from the O/o the Director General, Mines and Geology, Haryana,30 Bays Building, Sector-17,Chandigarh.

**Arun Kumar Gupta,IAS**  
Director General, Mines & Geology, Haryana

**Guideline for Online Payments in e-Auction**

Post registration, bidder shall proceed for bidding. Bidder shall proceed to select the e-auction he is interested in. On the respective Department's page in the e-auction portal, the Bidder would have following options to make payment for e-Service fee & EMD:

- a. Debit Card
- b. Net Banking
- c. RTGS/NEFT
- d. OTC

**Operative Procedures for Bidder Payments****A) Debit Card**

The procedure for paying through Debit Card will be as follows:

- (i) Bidder selects Debit Card option in e-Procurement portal.
- (ii) The e-Procurement portal displays the amount and the card charges to be paid by bidder. The portal also displays the total amount to be paid by the bidder.
- (iii) Bidder clicks on "Continue" button
- (iv) The e-Procurement portal takes the bidder to Debit Card payment gateway screen.
- (v) Bidder enters card credentials and confirms payment
- (vi) The gateway verifies the credentials and confirms with "successful" or "failure" message, which is confirmed back to e-Procurement portal.
- (vii) The page is automatically routed back to e-Procurement portal
- (viii) The status of the payment is displayed as "successful" in e-Procurement portal. The e-Procurement portal also generates a receipt for all successful transactions. The bidder can take a print out of the same,
- (ix) The e-Procurement portal allows Bidder to process another payment attempt in case payments are not successful for previous attempt.

**B) Net banking**

The procedure for paying through Netbanking will be as follows:

- (i) Bidder selects Netbanking option in e-Procurement portal.
- (ii) The e-Procurement portal displays the amount to be paid by bidder.
- (iii) Bidder clicks on "Continue" button
- (iv) The e-Procurement portal takes the bidder to Netbanking payment gateway screen displaying list of Banks
- (v) Bidder chooses his / her Bank
- (vi) The Netbanking gateway redirects Bidder to the Netbanking page of the selected Bank
- (vii) Bidder enters his account credentials and confirms payment
- (viii) The Bank verifies the credentials and confirms with "successful" or "failure" message to the Netbanking gateway which is confirmed back to e-Procurement portal.
- (ix) The page is automatically routed back to e-Procurement portal
- (x) The status of the payment is displayed as "successful" in e-Procurement portal. The e-Procurement portal also generates a receipt for all successful transactions. The bidder can take a print out of the same.

- (xi) The e-Procurement portal allows Bidder to process another payment attempt in case payments are not successful for previous attempt.

C) RTGS/ NEFT

The bidder shall have the option to make the EMD payment via RTGS/ NEFT. Using this module, bidder would be able to pay from their existing Bank account through RTGS/NEFT. This would offer a wide reach for more than 90,000 bank branches and would enable the bidder to make the payment from almost any bank branch across India.

- i. Bidder shall log into the client e-procurement portal using user id and password as per existing process and selects the RTGS/NEFT payment option.
- ii. Upon doing so, the e-procurement portal shall generate a pre-filled challan. The challan will have all the details that is required by the bidder to make RTGS-NEFT payment.
- iii. Each challan shall therefore include the following details that will be pre-populated:

Beneficiary account no: (unique alphanumeric code for e-tendering)

Beneficiary IFSC Code:

Amount:

Beneficiary bank branch:

Beneficiary name:

- iv. The Bidder shall be required to take a print of this challan and make the RTGS/NEFT on the basis of the details printed on the challan.
- v. The bidder would remit the funds at least T+1 day (Transaction + One working day) in advance to the last day and make the payment via RTGS / NEFT to the beneficiary account number as mentioned in the challan.
- vi. Post making the payment, the bidder would login to the e-Auction portal and go to the payment page. On clicking the RTGS / NEFT mode of payment, there would be a link for real time validation. On clicking the same, system would do auto validation of the payment made.

**List of Net banking banks**

1. Allahabad Bank
2. Axis Bank
3. Bank of Bahrain and Kuwait
4. Bank of Baroda
5. Bank of India
6. Bank of Maharashtra
7. Canara Bank
8. City Union Bank
9. Central Bank of India
10. Catholic Syrian Bank
11. Corporation Bank
12. Deutsche Bank
13. Development Credit Bank
14. Dhanlaxmi Bank
15. Federal Bank
16. HDFC Bank
17. ICICI Bank
18. IDBI Bank
19. Indian Bank
20. Indian Overseas Bank
21. Indusind Bank
22. ING Vysya Bank

23. J and K Bank
24. Karnataka Bank
25. Kotak Mahindra Bank
26. Karur Vysys Bank
27. Punjab National Bank
28. Oriental Bank of Commerce
29. South Indian Bank
30. Standard Chartered Bank
31. State Bank Of Bikaner and Jaipur
32. State Bank of Hyderabad
33. State Bank of India
34. State Bank of Mysore
35. State Bank of Travencore
36. State Bank Of Patiala
37. Tamilnad Mercantile Bank
38. Union Bank of India
39. United Bank of India
40. Vijaya Bank
41. Yes Bank

D) OTC

The bidder shall have the option to make the EMD payment via OTC. Using this module, bidder would be able to pay from their existing ICICI Bank account through CASH/DD/ICICI BANK CHEQUE.

- i. Bidder shall log into the client e-procurement portal using user id and password as per existing process and selects the OTC payment option.
- ii. Upon doing so, the e-procurement portal shall generate a pre-filled challan. The challan will have all the details that is required by the bidder to make OTC payment.
- iii. Each challan shall therefore include the following details that will be pre-populated:

Beneficiary account no: (unique alphanumeric code for e-tendering) Beneficiary  
IFSC Code:  
Amount:  
Beneficiary bank branch:  
Beneficiary name:

- iv. The Bidder shall be required to take a print of this challan and make the OTC on the basis of the details printed on the challan.
- v. The bidder would remit the funds at least T+1 day (Transaction + One working day) in advance to the last day and make the payment via OTC to the beneficiary account number as mentioned in the challan.

**For making payment through Demand Draft against the online Challan generated for OTC:**

If the amount is more than 50,000 (Fifty Thousand) then the intended bidders are required to provide ICICI Bank cheque or draw demand draft in favour of below furnished details:-

Sr No.	Account Name/ title	Account no
1	GOH E- PROC EMD ESCROW A/C DSND - MINGEO	001305010048

## Instructions for Intending Bidders to participate in Auction

How to Participate:

### Part A

#### E-Auction Portal Signup & Bidding Process

Web portal for e-Auction of Haryana Single e-Procurement portal at <https://haryanaeprocurement.gov.in>

- 1. Signup:** Bidder must required to create a login ID and password on the e-Procurement Portal by providing the basic information. Signup on the portal is free. Bidder has to create the login account for participating online into e- auction.

After filling up all the required details carefully, bidder has to click on submit button in order to complete the Sign-up process.

On completion of the Sign-up process, bidder will receive a registration activation mail on the registered email ID.

The screenshot displays the Government of Haryana eProcurement (DEMO) portal. The header includes the state emblem and navigation links: Home, System Requirements, How to ..?, Downloads, Tender Forms, Departments, FAQ, Haryana, and Contact Us. A 'Latest News' section is present but empty. The 'Search Events' section contains a search bar with 'Tender Ref No.' and dropdown menus for 'All Category' and 'All Department', with 'Search' and 'Advanced' buttons. The 'Portal Statistics' box shows 'Total no. of tenders :- 283' and 'Total no. of Bidders :- 34'. Below this is a table for 'Total Live Events(1)' with columns: Tender No., Reference No., Description, Department, and Last Date of Bid Submission. A 'Corrigendums/Addendums' section is also visible at the bottom.

### Contractor Registration Form

First Name *	Kanwarjoet	
Last Name *	Singh	
Company Name *	Nex	
Username *	testbidders6	
Password *	*****	
Confirm Password *	*****	
Security Question *	Opp	
Security Answers *	Sheriff	
Discipline *	Auction	
Email *	testbidders6@gmail.com	
Secondary Email	.;kunwarjeetsingh@hotmail.co	
PAN *	CZDPS0707E	E.3. AECFE1234A
Telephone *	01722582009	
Fax	01722582008	
Mobile	9592259876	
City *	Panchkula	

State *	Haryana
Country *	India
Vendor Category *	NSC -Select Vendor Category-- NSC SSI OPEN EMD Exempted Partial EMD Exempted
Company Office Address *	SCO No. 9, Sector 16, 2nd Floor
Register for Portals *	<input type="checkbox"/> Select All <input checked="" type="checkbox"/> HSIDC <input type="checkbox"/> HVPNL <input type="checkbox"/> HSRDC <input type="checkbox"/> DAKSHIN HARYANA BUJLI VITRAN NIGAM LIMITED <input type="checkbox"/> UTTAR HARYANA BUJLI VITRAN NIGAM LIMITED <input type="checkbox"/> POWER GENERATION CORPORATION LIMITED <input type="checkbox"/> ROADWAYS ENGINEERING CORPORATION <input type="checkbox"/> HARYANA TRANSPORT DEPARTMENT <input type="checkbox"/> DSND

Drag to order

1	2	3	4	5	6
---	---	---	---	---	---

Submit Back

The screenshot shows the Government of Haryana eProcurement (DEMO) portal. At the top, there is a header with the government logo, the text "Government of Haryana eProcurement (DEMO)", and contact information: "Help Line 1800-180-2987" and "Email: Chandigarh@nextenders.com". Below the header is a navigation menu with links: Home, System Requirements, How to...?, Downloads, Tender Forms, Departments, FAQ, Haryana, and Contact Us. The main content area displays a "Signup Successfully." message: "Welcome to HARYANA e-Tenders Portal. Thank you for registering with https://demo.haryanaetenders.in. You will receive a confirmation email shortly on your registered email address." It concludes with "Thank you, HARYANA e-Tenders Team". At the bottom, there is a footer with "Des: view in 1366x750 Resolution", "Privacy Policy | Contact Us", and "Copyright © 2014 Government of Haryana eProcurement | Powered by NEXTENDERS".

Note: (a) In case of Individual the bidder must enter his/her name or mention Individual against company Name.

(b) For vendor Category select 'OPEN' from the drop-down.

2. **Search Auction:** Bidder can view the live auction events and download the related documents without login to the portal.

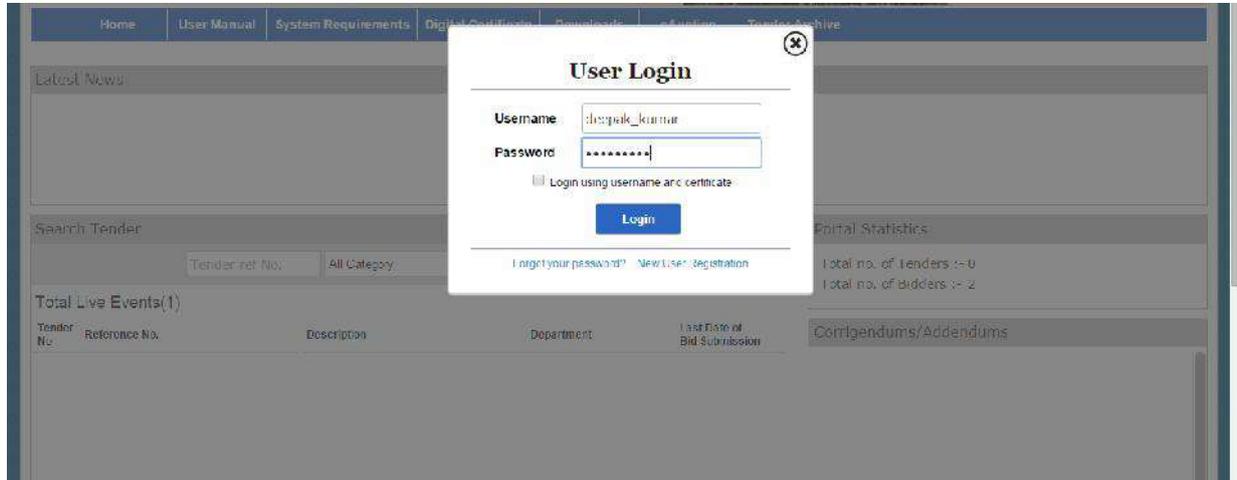
The screenshot shows the search results for live auction events. At the top, there is a "Search Tender" section with input fields for "Tender Id No." and "All Category", and buttons for "Search" and "Advanced". Below this, there is a "Portal Statistics" section showing "Total no. of tenders :- 0" and "Total no. of Bidders :- 3". The main content area is titled "Total Live Events(1)" and contains a table with the following data:

Tender No.	Reference No.	Description	Department	Last Update of Bid Submission
134	Auction of Plots 19,12,2014-1	AUCTION AD DAUSA RESIDENTIAL SOCIETY, CE-JYOTI NAGAR, JAIPUR	Haryana	23 12 2014

Below the table, there is a "Corrigendums/Addendums" section.

3. **Bidder Login:** Login to the eAuction portal for online participation on Auction event. Interested bidders have to enter their online registered login ID and password with the portal. If the bidder forgets his/her password, the same can be retrieved by clicking on the "forget your password" link at the website.

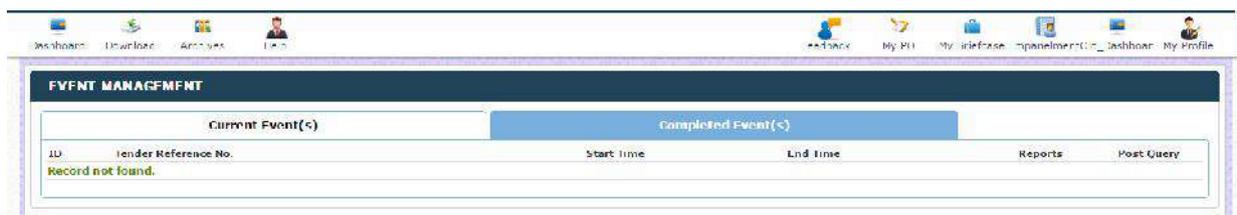
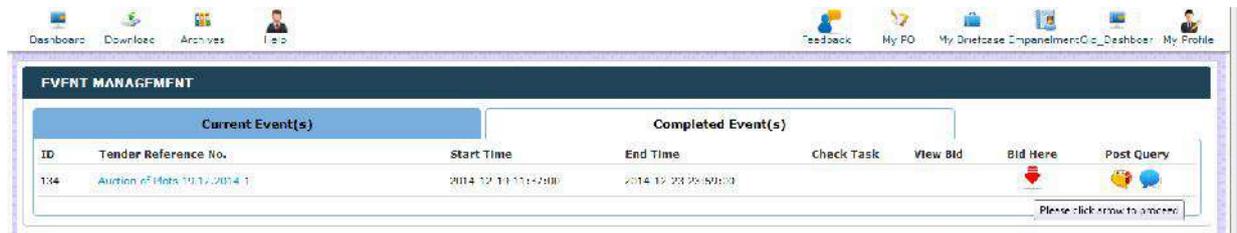
and thereby furnish their registered security question and answer to recover password at the e-Auction website. After receiving the correct security question and answer, bidder will receive auto-generated email from the system containing the password reset link.



4. **Dashboard:** After successful login, bidder will be redirected to the dashboard. Dashboard is divided into 2 Sections.

- a. **Current Events:** Current events will display the live auctions. Bidder can be able to participate in any of the live auction as per the scheduled date and time.
- b. **Completed Events:** Once the auction will be concluded, it will shown in this section Current event tab. Bidder can check for the reports in this section after the auction will be concluded.

Bidder has to click on “Bid Here” link in order to bid on the auction he/she wish to participate.



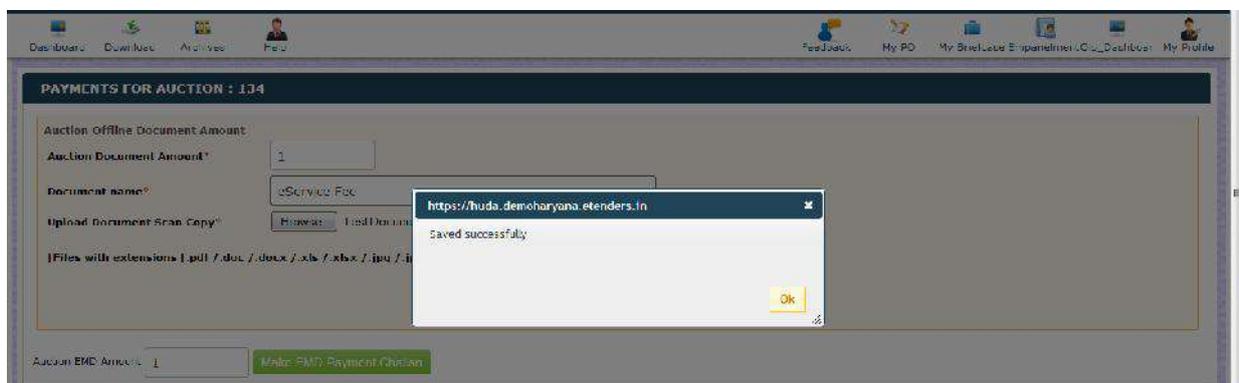
5. **Acceptance of terms and conditions.** Bidder has to read carefully & accept the auction terms and conditions before bidding online on the e-Auction portal. And the bidder will be redirected to the e-Payment page.

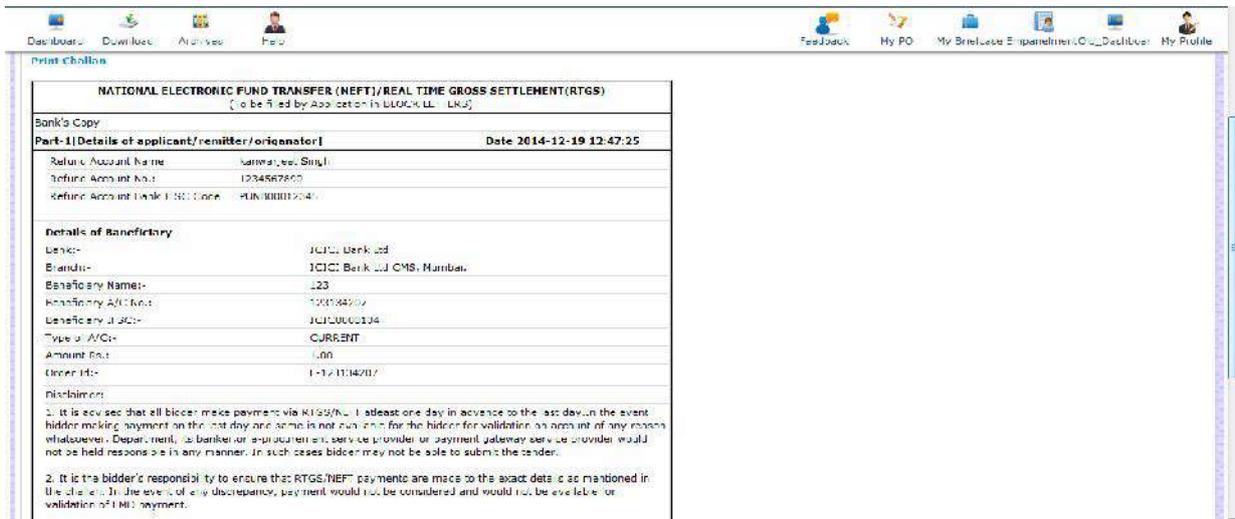


6. **Online payment for eService and EMD/ Registration fee.** Bidder is mandatorily required to pay eService fee of Rs. 1000/- using the online payment gateway through their Debit Card/Internet Banking. For EMD/Registration fee payment bidders can have the option to make online payment of the amount through Debit Card/Internet Banking/RTGS/NEFT/OTC.

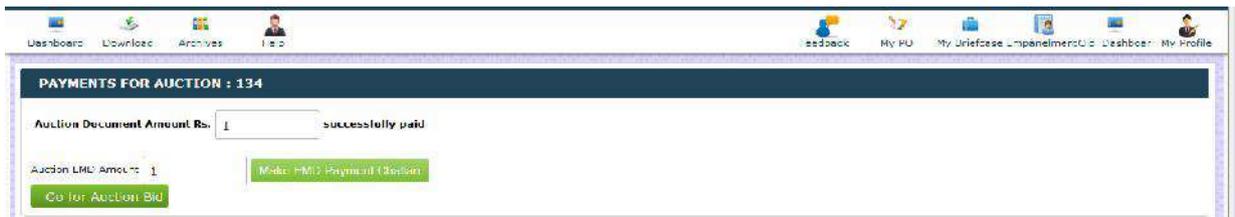
To make payment through RTGS/NEFT/OTC a pre-filled Challan shall be generated at the e-Auction portal for EMD/Registration fee payment. And remit the funds at least T+1 working day in advance to the closing date of e-Bidding.

So therefore all the intending bidders are require submitting of their EMD / Registration fee amount well in advance keeping in view the closing date & time of the e-Auction event / Online Registration.

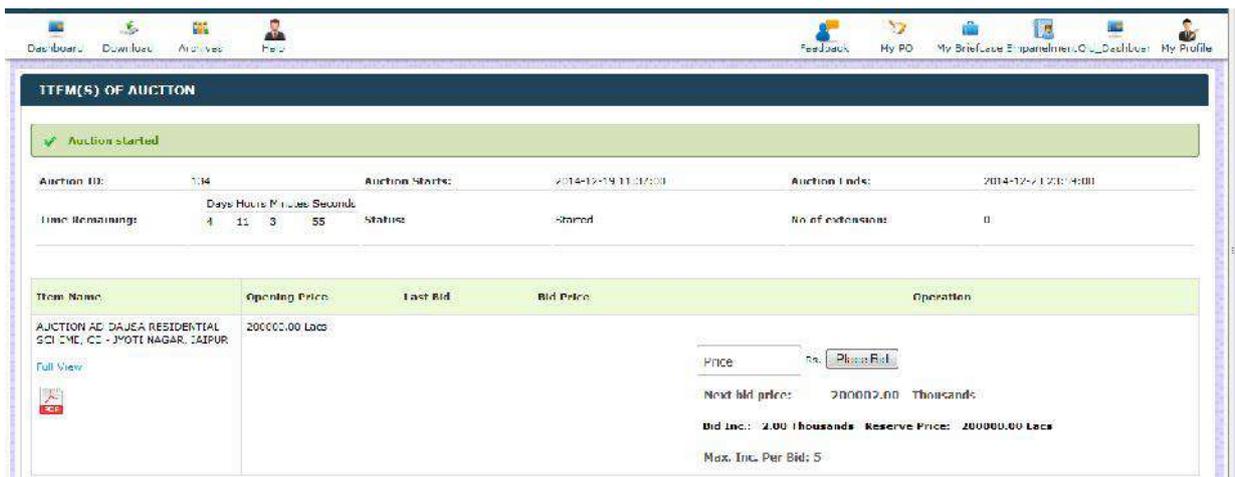




7. **Auction Bidding:** Once the e- challan generated by respective bidder is verified by the system, he/she can enter into the online auction hall by clicking on the button “Go for Auction Bid”.



On the bidding page, bidder is required to bid on the auction. Bidder can check for the Auction Documents/attachments in the real time. Page can also have a view to see the time remaining in the auction bidding.



## **Part B**

### **Closing**

The auction remains live till the closing date and time as defined in the bid document. Bidders can see the closing date and time by accessing the auction document and even on the e-Auction portal. However, the time of e-Auction will automatically be extended if the bidder tries to bid in the last 5 minutes before the closing time of the auction for the next 5 minutes. However, the increment during extended period will be multiple of 100000 (one lakh) instead of 50,000 (fifty thousand).

### **E-Payment for Bid Security Amount by the H1 Bidder.**

The highest bidder has to initiate online payment towards 'Bid Security' under the stipulated time frame as referred to the event Document. The concern bidder require to follow the below given screenshot for making payment online through RTGS/NEFT/OTC to the beneficiary account number pre-filled generated under the e-challan. The aforesaid bidder must remit the fund in due course of time.

Dashboard
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Feedback
 My PO
 My Briefcase
 Emparement
 Old Dashboard
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 Settings
 My Profile

**Current Events** Tender

ID	Tender Reference No.	Start Time	End Time	Bid Here
546	KMPE/02/2015	2015-03-10 18:14:00	2015-03-20 12:00:00	
514	ICB for Development of 6 lane Kurdi-Manesar-Palwa Expressway	2015-02-22 22:42:00	2015-03-20 12:00:00	

**Completed Bid** Tender

ID	Tender Ref. No.	Rework Bid	View Bid	Start Time	End Time
Record not found.					

**Opening Pending** Tender

ID	Tender Ref. No.	Start Time	End Time	Operations
Record not found.				

**Opened / Awarded** Tender

ID	Tender Ref. No.	Start Time	End Time	Reports	Post Query
594	Auction of Booth_2014/2015_TEST	2015-03-02 19:30:30	2015-03-05 12:30:30		Bid Security
595	Test Auction (DO NOT BID)	2015-03-02 19:10:30	2015-03-03 20:39:47		Bid Security
602	Test Auction please do not bid in this	2015-03-03 19:30:30	2015-03-03 19:15:30		Bid Security

Dashboard
 Download
 Archives
 Help

Feedback
 My PO
 My Briefcase
 Emparement
 Old Dashboard
 Alerts
 Settings
 My Profile

### BID SECURITY FOR AUCTION 594

**Auction Details**

Auction ID:	594	Auction ref No:	Auction of Booth_2014/2015_TEST
Auction Starts Date:	2015-03-02 19:00:00	Auction Ends Date:	2015-03-05 12:00:00
Auction Type	F Auction		
Auction Type	Limited Auction	Auction bid security %	10

**Auction item Details**

You are 41 Bidder for this item

Item name: Auction of Booth No. 1 Your Bid is: 9 Pay Bid Security Payment

You are 41 Bidder for this item

Item name: Auction of Booth No. 2 Your Bid is: 9 Pay Bid Security Payment

You are 41 Bidder for this item

Item name: Auction of Booth No. 3 Your Bid is: 8 Pay Bid Security Payment

NATIONAL ELECTRONIC FUND TRANSFER (NEFT)/ REAL TIME GROSS SETTLEMENT(RTGS) (To be filled by Application in RTGS/NEFT/ERS)	
Bank's Copy	
Part 1 [Details of applicant/remitter/originator] <span style="float: right;">Date 2015 03 14 11:08:23</span>	
Refund Account Name:	ABCV
Refund Account No.:	123456788
Refund Account Bank IFSC Code:	PNC01710
<b>Details of Beneficiary</b>	
Bank:-	ICICI Bank Ltd
Branch:-	ICICI Bank Ltd CMS, Mumbai
Beneficiary Name:-	HSII
Beneficiary A/C No.:	HSII30411727
Beneficiary IFSC:-	ICIC0001104
Type of A/C:-	CURRENT
Amount Rs.:-	0.50
Order ID:-	AU-SEC-HSII55411727
<b>Disclaimers:</b>	
1. It is advised that all RTGS/NEFT payments via RTGS/NEFT atleast a day in advance to the last day of the event. Bidder making payment on the last day and same is not available for the bidder for validation on account of any reason whatsoever, Department, its maker, or a procurement service provider or payment gateway service provider will not be held responsible in any manner. In such case bidder may not be able to submit the bid.	
2. It is the bidder's responsibility to ensure that RTGS/NEFT payments are made to the exact details mentioned in the application. In the event of any discrepancy, payment would not be considered and would not be eligible for validation of EMD payment.	
3. Bidder is required to generate challan for every tender since details in the challan are unique to the tender and bidder combination. Bidder is not supposed to use challan generated in one tender for payment in any other tender.	
4. Under no circumstance, including whether the bidder has made duplicate/multiple payments or correct payments not validated by the bidder for valid bid, the bidder has reported. The amount in its Bank or its service provider account under no condition to disclose the details of payment made by any bidder.	
Bank the amount as per above details, by debiting my/our account for the amount of remittance plus bank charges.	
Customer's Signature	
Contact Phone No.:	
Verification	

**Note-** A training-cum-orientation program for the intending bidders will be held on **15<sup>th</sup> and 22<sup>th</sup> May 2015 at Panchkula or Chandigarh office of Nextenders from 11.00 A.M. to 1.00 P.M.** Parties interested in attending the same are requested to contact/confirm participation to **Sh. Kanwarjeet Singh Mobile 09592259876, Sh. Sat Dev Sharma 9872252144 Sh. Deepak Mobile – 9501176347 or the helpdesk on Toll Free No. 1800-180-2097 and 0172-2582008/2582009/2618292 or through E-mail: [chandigarh@nextenders.com](mailto:chandigarh@nextenders.com).**

Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.

Registered  
From

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

To

JSM Foods Private Limited,  
W Z/ 932, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

Memo No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/3918  
Dated Chandigarh, the 19.06.2015

**Subject:** Acceptance of the highest bid/ in respect of the Sand minor mineral mines of "Mandoli Ghaggar West Block/YNR B 4" having Tentative Area of 25.56 hectares in the district Yamuna Nagar, offered in e-auction held on 10.06.2015 and 11.06.2015 and issue of Letter of Intent (LoI) - regarding.

You participated in the in the e- auction held on 10.06.2015 and 11.06.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/2150 dated 27.04.2015 and Corrigendum DMG/HY/e-Auction/YNR/Corr./2015/3358 dated 19.05.2015 in order to obtain mining contracts of minor mineral mines of the district Yamuna Nagar. You offered the highest bid of Rs. 04,20,50,000/- [Rs. Four crore twenty lakh fifty thousand only] per annum, against the Reserve Price of Rs. 04,20,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely 'Mandoli Ghaggar West Block/YNR B 4' for extraction of Sand having tentative area of 25.56 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 04,20,50,000/- [Rs. Four crore twenty lakh fifty thousand only] offered by you in respect of the above said minor mineral mines of 'Mandoli Ghaggar West Block/YNR B 4' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of Mandoli Ghaggar West Block/YNR B 4 of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Block/area namely 'Mandoli Ghaggar West Block/YNR B 4' subject to the following terms and conditions:

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

- (i) The period of contract shall be **07 years** and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "**Letter of Intent**", whichever is earlier;
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (**refer condition no. 4 of the notice**). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (**refer condition no. 3 of the notice**);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. **Rs. 04,20,50,000/-** [Rs. Four crore twenty lakh fifty thousand only] per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 04,20,50,000 /-
2	Second Year	Rs. 04,20,50,000 /-
3	Third Year	Rs. 04,20,50,000 /-
4	Fourth Year	Rs. 05,25,62,500/-
5	Fifth Year	Rs. 05,25,62,500/-
6	Sixth Year	Rs. 05,25,62,500/-
7	Seventh Year	Rs. 06,57,03,125/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit **Rs. 01,05,12,500/-** i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of **Rs. 42,05,000/-** (Rs. Forty two lakh five thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of **Rs. 63,07,500/-** of the bid security i.e. 15% of the annual bid amount alongwith one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on **Non Judicial Stamp papers worth Rs. 14,98,100/- (Rs. Fourteen lakh ninety eight thousand one hundred only)**. However, you are aware that M/s Om Minerals, one of the Lol holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. **Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.**
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to **Rs. 63,07,500/-** being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount

deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be debarred from participation in any subsequent bids for a period of 5 years;

- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the '**Mines and Minerals Development, Restoration and Rehabilitation Fund**'.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lol holder/mining contractor for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
  - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and

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30-Bays Building, Sector-17, Chandigarh.**

- (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
- (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
- (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
- (d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;

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30-Bays Building, Sector-17, Chandigarh.**

- (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
- (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time.(This clause is applicable for mining outside river bed area);
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.
5. Please note that one Sh. Rajbir Singh had filed a CWP bearing No. 27700 of 2013 before the Hon'ble Punjab & Haryana High Court challenging (i) commencement of contract period after 12 months from the date of acceptance of highest bid/issuance of "**Letter of Intent**" or from date of obtaining of environmental clearance from competent authority

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

which ever is earlier and (ii) payment of rent and compensation to surface right holder/land owners from where mining operations are to be carried out. Therefore, commencement of period of contract & payment of compensation to land owners shall be as per final outcome of court order in said CWP. Accordingly, the auction was conducted subject to outcome of above case, hence this acceptance /Lol is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.

*[Signature]*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**Endst.No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/**

**Dated: 19.06.2015**

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.

*[Signature]*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**Endst.No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/3920**

**Dated: 19.06.2015**

A copy is forwarded to Sh. Bharat Wadhwa S/o Sh. Radhey Shyam, R/o House No. 676, Sector-13, Urban Estate, Karnal, the authorized person/Director who gave highest bid on behalf of 'JSM Foods Private Limited' for information and necessary action please.

*[Signature]*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

**Registered  
From**

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

**To**

JSM Foods Private Limited,  
W Z/ 932, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

Memo No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/3918  
Dated Chandigarh, the 19.06.2015

**Subject:** Acceptance of the highest bid/ in respect of the Sand minor mineral mines of "Mandoli Ghaggar West Block/YNR B 4" having Tentative Area of 25.56 hectares in the district Yamuna Nagar, offered in e-auction held on 10.06.2015 and 11.06.2015 and issue of Letter of Intent (LoI) - regarding.

You participated in the in the e- auction held on 10.06.2015 and 11.06.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/2150 dated 27.04.2015 and Corrigendum DMG/HY/e-Auction/YNR/Corr./2015/3358 dated 19.05.2015 in order to obtain mining contracts of minor mineral mines of the district Yamuna Nagar. You offered the highest bid of Rs. 04,20,50,000/- [Rs. Four crore twenty lakh fifty thousand only] per annum, against the Reserve Price of Rs. 04,20,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely 'Mandoli Ghaggar West Block/YNR B 4' for extraction of Sand having tentative area of 25.56 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 04,20,50,000/- [Rs. Four crore twenty lakh fifty thousand only] offered by you in respect of the above said minor mineral mines of 'Mandoli Ghaggar West Block/YNR B 4' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of Mandoli Ghaggar West Block/YNR B 4 of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Block/area namely 'Mandoli Ghaggar West Block/YNR B 4' subject to the following terms and conditions:

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

- (i) The period of contract shall be **07 years** and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "**Letter of Intent**", whichever is earlier;
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (refer condition no. 4 of the notice). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (refer condition no. 3 of the notice);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. **Rs. 04,20,50,000/-** [Rs. Four crore twenty lakh fifty thousand only] per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 04,20,50,000 /-
2	Second Year	Rs. 04,20,50,000 /-
3	Third Year	Rs. 04,20,50,000 /-
4	Fourth Year	Rs. 05,25,62,500/-
5	Fifth Year	Rs. 05,25,62,500/-
6	Sixth Year	Rs. 05,25,62,500/-
7	Seventh Year	Rs. 06,57,03,125/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit **Rs. 01,05,12,500/-** i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of **Rs. 42,05,000/-** (Rs. Forty two lakh five thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of **Rs. 63,07,500/-** of the bid security i.e. 15% of the annual bid amount alongwith one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;

- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on **Non Judicial Stamp papers worth Rs. 14,98,100/- (Rs. Fourteen lakh ninety eight thousand one hundred only)**. However, you are aware that M/s Om Minerals, one of the Lol holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. **Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.**
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to **Rs. 63,07,500/-** being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount

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30-Bays Building, Sector-17, Chandigarh.**

deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be debarred from participation in any subsequent bids for a period of 5 years;

- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the **'Mines and Minerals Development, Restoration and Rehabilitation Fund'**.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the LoI holder/mining contractor for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
  - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and

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30-Bays Building, Sector-17, Chandigarh.**

- (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
- (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
- (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
- (d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;

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- (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
- (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time.(This clause is applicable for mining outside river bed area);
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.
5. Please note that one Sh. Rajbir Singh had filed a CWP bearing No. 27700 of 2013 before the Hon'ble Punjab & Haryana High Court challenging (i) commencement of contract period after 12 months from the date of acceptance of highest bid/issuance of "**Letter of Intent**" or from date of obtaining of environmental clearance from competent authority

**Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.**

which ever is earlier and (ii) payment of rent and compensation to surface right holder/land owners from where mining operations are to be carried out. Therefore, commencement of period of contract & payment of compensation to land owners shall be as per final outcome of court order in said CWP. Accordingly, the auction was conducted subject to outcome of above case, hence this acceptance /LoI is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.

*sel.*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**Endst.No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/**

Dated: **19.06.2015**

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.

*sel.*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**Endst.No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/3920**

Dated: **19.06.2015**

A copy is forwarded to Sh. Bharat Wadhwa S/o Sh. Radhey Shyam, R/o House No. 676, Sector-13, Urban Estate, Karnal, the authorized person/Director who gave highest bid on behalf of '**JSM Foods Private Limited**' for information and necessary action please.

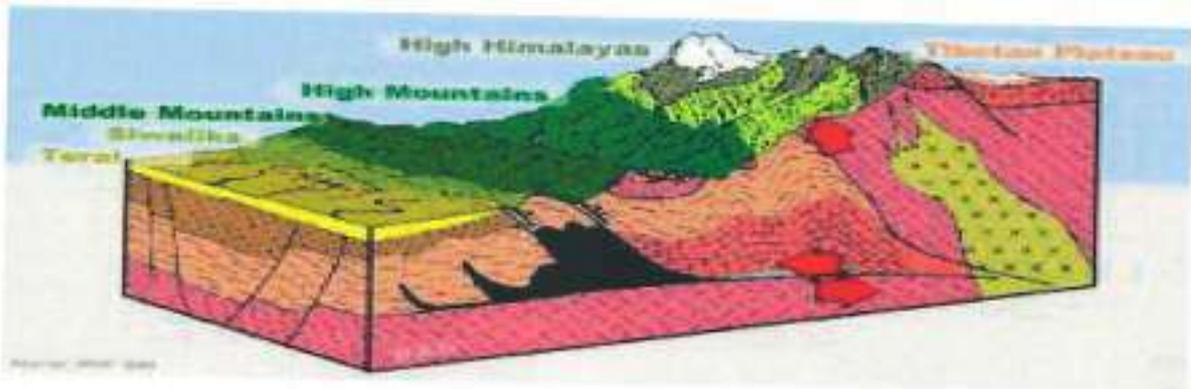
*sel.*  
Mining Officer,  
for Director General Mines & Geology, Haryana.

**MINING PLAN AND PROGRESSIVE MINE CLOSURE PLAN  
FOR  
SAND MINE (MINOR MINERAL)**

**MANDOLI GHAGGAREAST BLOCK (YNR B-3)**

स्वतंत्र एवं भूविज्ञान विभाग, हरियाणा, चण्डीगढ़  
 Department of Mines and Geology,  
 Haryana, Chandigarh  
**APPROVED**  
 With Conditions  
 शर्तों के साथ अनुमोदित  
 Vide letter No. DEIS/HY/ME/ASR/Estt/yr 2013/2011  
 क्रमांक / Dated 03.01.2016 456-459  
*[Signature]*  
 राज्य खनन अभियन्ता  
 State Mining Engineer

(Lease area: 20.18ha; Lease Period-10 years; Production -0.850 Million T/Annum)



SUBMITTED TO

JAN-2016

THE DIRECTOR GENERAL, MINES & GEOLOGY HARYANA

**APPLICANT**

M/s JSM FOODS PVT. LTD, NEW DELHI

**PREPARED BY**

S.N. SHARMA  
 RQP/DDN/0135/2001-A  
 House No. 282, sector 11-D,  
 Faridabad (Haryana)

flood plains. The different formations of the area belong to Shivalik Super group and are a mixture of boulders, pebbles, sand, silt and clay. The following sequences have been observed in the area.

Soil/Alluvium

Sand

Gravel

Boulder

There is no clear demarcation between the litho units. They have been deposit in a mixed form. The Litho- units exposed around the riverbed belong to Shivalik Super- Group. The mineral Boulders, Gravel and sand have formed by weathering of rocks and then deposition on the flood plains of the rivers originated from the Shivaliks. These have been washed by rainwater during rainy season and deposited in river bed in the form of boulders, gravels and sand of different sizes and shapes. These minerals are sorted by screening. The max depth of the minerals is not known.

Soil/ alluvium varying in thickness from 2-4m constitute the top horizons in the flood plain area suitable for agriculture. Yamuna River meanders through the area exposing the alluvium and soil at the banks. Boulder, gravel & sand is found in the river bed. Boulder, gravel & sand is deposited up to great depths. There is no soil in the river bed. This bed remains dry for major part of the year except only during the rainy season. The Sand exposed in the River bed of Yamuna and surrounding areas is the product of the deposition of the sediments brought and deposited in the flood plains of River Yamuna. These sediments are of recent geological formation. The litho-units exposed within the river and surrounding areas have formed as water borne sediments brought by flood water during rainy season every year and deposited in riverbed. Geological map and section are enclosed as **Plate – 03**)

## 2.2 Reserves

The reserves of Boulder, Gravel & Sand calculated by volumetric method and are summarized here below:



## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

Sr no.	Nature of land	Lease area In ha	Total proved Geological reserves MT=Area x depth x BD (A)	Blocked area of 50m strip after each km, 25% blocked in river banks, boundary etc= hectares	Blocked Geological Reserves in blocked area (B)	Total Mineable reserves A-B=C (FOR 10Yrs)	Minable Reserve (Per Year)
1	River bed	20.18	12,10,800 x 010 years =1,21,08,000 MT	6.0	3,60,000x 010 years= 36,00,000 MT	85,08,000MT	8,50,000 MT

**A) GEOLOGICAL PROVED RESERVES AS PER UNFC CODE (111)**

Total Reserves = 1, 21, 08,000 MT

**B) BLOCKED RESERVES AS PER UNFC CODE (211 & 222) =36, 00,000MT****C) MINEABLE RESERVES = A-B = 85, 08,000 MT****D) TARGETED PRODUCTION**

8, 50,000 MT per Year in the River bed (Maximum- which is supposed to be replenished every year)

**E) Life of the mine**

For Balance reserves in River bed it is presumed that the mineral will be replenished every year during the rainy season. New mineral will be added every year in the river bed.

**2.3 Mining Method**

Mining method to be followed is described in chapter of mining at 7.0 in mining plan.

**2.4 Mineral Beneficiation**

No mineral beneficiation is envisaged.

**3.0 Review of implementation of mining plan including five years progressive closure plan upto the final closure plan**

"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

Mining Plan and Progressive mine closure plan are being submitted for the first time. It will be reviewed after five years and review of implementation will be given with next mining scheme.

#### 4.0 CLOSURE PLAN

##### 4.1 Mined - out land

About 14.18 hectare area is available for mining. Land use at various stages is given in the table below:

**Table: PRESENT LAND USE PLANING**

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	6.0
2	Infrastructure ( Office,temp. Shelters etc.		0.00
3	Area available for mining in river bed		14.18
			20.18

**Table: LAND USE PLANING AT THE END OF LEASE PERIOD**

Sr.No.	Particulars		AT THE END OF 5 <sup>th</sup> YEAR (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	6.0
2	Infrastructure ( Office,temp. Shelters etc.		0.02*
3	Naturally reclaimed in river bed		10.16
6	Unworked river bed		0.00
7	Plantation*		4.00*
	Total		20.18

\*Plantation in 4.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life

\* Plantation & infrastructure In restricted area only

##### 4.2 Water quality management

The area constitutes almost alluvial plain without any conspicuous topographical features and forms a part of the vast Indo-Gangetic plain. The elevation of the area above mean sea level



ranges from 297 mamsl in the north to 296 m.amsl in the south with an average elevation of 296.5 m.amsl. The general slope of the area is southwards. There is little flow of water in the river bed in post monsoon period. Area is having 1076 mm rainfall in a year. During rainy season, catchment water flows in the river. During dry period the Boulder, Graval & Sand is excavated which gets replenished to some extent during this period. No mining activities will be carried out during rainy season when there is water flowing in the working area.

There will be no intersection of water table as working will be carried out upto 3.0 m depth only from surface of river bed .

#### 4.3 Air Quality Management:

The proposed mining method is not likely to produce much of dust and fugitive emissions to cause damage to ambient air quality of the area. Workers will be provided with personnel protective equipment like face mask, ear plug/ muffs.

For air pollution management at the progressive mine closure of mine, greenbelt will be developed to prevent and control air pollution.

#### 4.4 Waste Management:

As stated in mining method, there will be no waste of any kind. Therefore no waste management is required.

#### 4.5 Top Soil Management

No top soil will be needed to be handled. Therefore no top soil management is required.

#### 4.6 Tailing dam management

There is no proposal of beneficiation of mineral. No tailing dam is envisaged.

#### 4.7 Infrastructure:

The infrastructure facilities like site office, first-aid station, rest shelter/ store, drinking water etc. will be established temporarily. At the time of closure there will be no problem to remove the same from the lease area..

#### 4.8 Disposal of mining machinery:

Machinery is proposed on hire basis. Hence no decommissioning of mining machinery



is proposed.

#### 4.9 Safety & Security:

Safety measures will be implemented to prevent access to excavation area by unauthorized persons as per Mine Act 1952, MMR 1961.

- i. Safety measures will be implemented as per Mine Act 1952, MMR, 1961, Mines Rules 1955.
- ii. Excavation will be not more than 3 m in river bed ..
- iii. Width of bench will be kept around 20.0 m for ease of operations and provide sufficient room for the movement of equipments.
- iv. Protective equipment like dust masks, earplugs/ muffs and other equipments shall be provided for use by the work persons.
- v. Notices giving warning to prevent inadvertent entry of persons shall be displayed at all conspicuous places and in particular near mine entries.
- vi. Danger signs shall be displayed near the excavations.
- vii. Security guards will be posted.
- viii. In the event of temporary closer, approaches will be fenced off and notice displayed.

#### 4.10 Disaster Management and Risk Assessment:

This should deal with action plan for high risk accidents like landslides, subsidence, flood, inundation in underground mines, fire, seismic activities, tailing dam failures etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authorities should be described.

- The shallow depth of activities in river bed mining will not involve any high risk accident due to side falls/collapse.
- There will be no mining whenever there is flow of water in the river bed
- The complete mining operation will be carried out under the Management and control of experienced and qualified Mines Manager having Certificate of Competency to manage the mines granted by DGMS.
- All the provisions of Mines Act 1952, MMR 1961 and Mines Rules 1955, State Mines Act 2012 and other laws applicable to mine will strictly be complied with.
- During heavy rainfall the mining activities will be closed in the river bed.



- All persons in supervisory capacity will be provided with proper communication facilities.

Competent persons will be provided FIRST AID kits which they will always carry.

#### 4.11 Care and Maintenance during Temporary Discontinuance:

In case of any temporary discontinuance due to court order or due to statutory requirement or any other unforeseen circumstance following measures shall be taken for care, maintenance and monitoring of conditions.

- Notice of temporary discontinuance of work in mine shall be given to the DGMS as per the MMR 1961.
- All the mining machinery shall be shifted to a safe place.
- Entrance to the mine or part of the mine, to be discontinued shall be fenced off. Fencing shall be as per the circular 11/1959 from DGMS.
- Security Guards shall be posted for the safety and to prevent any unauthorized entry to the area.
- Carry out regular maintenance of the facilities/area detailed below in such a way as would have been done as if the mines were operation:
  - Mine roads and approach roads,
  - Fencing on approach roads,
  - Checking and maintenance of machines and equipment,
  - Drinking water arrangements,
  - Mine office, first aid stations etc.
- Competent persons shall inspect the area regularly.
- Air, water and other environmental monitoring shall be carried out as per CPCB and IBM Guideline.
- Care and upkeep of plantation shall be carried out on regular basis.
- Status of the working and status monitoring for re-opening of the mines shall be discussed daily.



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

In case of discontinuance due to any natural calamities/abnormal conditions, mining operation will be restarted as early as possible after completing rescue work, restoring safety and security, repairs of roads etc.



### 5.0 ECONOMIC REPERCUSSION OF CLOSURE OF MINE AND MANPOWER RETRENCHMENTS

Mining contract area will be granted for a period of 10 years only. As per the production programme envisaged, at the end of contract period, still sufficient un-worked area would be left available for continuing production activities further. Hence, no closure is planned. There will be no affect on the man power as the persons belong to nearby villages and will have an option either to be available for employment for the next contract or do the agriculture in their fields.

### 6.0 TIME SCHEDULING FOR ABANDONMENT

The mining area has enormous potential for continuance of operations even after the expiry of the awarded period. The details of time schedule of all abandonment will be given at the time of final closer plan. Mining activities are confined to river bed, up to 3.0 m. depth, relatively shallow depth of workings. Replenishment of the Boulder, Gravel & Sand being removed from the river bed is a natural process particularly during monsoon periods.

### 7.0 ABANDONMENT COST

As at present mining is not going to be closed so abandonment cost could not be assessed. However based on the progressive mine closure activities during the plan period, cost is assessed as given below:

**Abandonment Cost**

ACTIVITY	YEAR					Rate	Amount (in Lakhs)
	First	Second	Third	Fourth	Fifth		
Plantation (In no.)	800	800	800	800	800	@ 20 Rs per sapling+30 Rs maintenancecost	2.00
Plantation cost in Rs	40,000	40,000	40,000	40,000	40,000		
Wire fencing (meter)	500	500	500	500	500	@ of 1208rs per meter	3.00
Wire fencing cost	60,000	60,000	60,000	60,000	60,000		5.00



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

### 8.0 FINANCIAL ASSURANCE

Total 14.18 ha area will be put in use upto the end of the plan period. Details of area put to use as given below (As per circular No.4/2006 issued by CCOM, Nagpur following table has been considered for calculation for financial assurance).

Calculation for Financial Assurance

S. No.	Item	Area put on use at start of plan (Ha) (A)	Requirement at the end of plan period (Ha)	Total area put to use (Ha) (B)	Area considered as fully reclaimed & rehabilitation (Ha) (C)	Net area considered for calculation (Ha) D = (B-C)
1.	Area to be excavated	0.0	14.18	14.18	0.0	14.18
2.	Storage for topsoil	0.0	0.0	0.0	0.0	0.0
3.	Overburden/ dumps	0.0	0.0	0.0	0.0	0.0
4.	Mineral storage	0.0	0.0	0.0	0.0	0.0
5.	Infrastructure *(Workshop, Adm. Building & Road)	0.00	0.50	0.50	0.50	0.0
6.	Green belt*	0.0	4.00	4.0	4.0	0.0
7.	Tailing pond	0.0	0.0	0.0	0.0	0.0
8.	Effluent treatment plan	0.0	0.0	0.0	0.0	0.0
9.	Mineral separation plant	0.0	0.0	0.0	0.0	0.0
10.	Township area	0.0	0.0	0.0	0.0	0.0
11.	Others to specify	0.0	0.0	0.0	0.0	0.0
<b>Total</b>		<b>0.0</b>	<b>18.68</b>	<b>18.68</b>	<b>4.5</b>	<b>14.18</b>



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

Total 14.18 ha area will be put in use. Against this mined out area the total financial assurance (@15000/- per ha. Comes out to Rs2, 12,700/ which is part of the 'Mines and Minerals Development, Restoration and Rehabilitation fund.

**9.0 CERTIFICATE**

It is enclosed with the report.

**10.0 PLAN AND SECTION**

Plan and section are prepared and enclosed with the mining plan.



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

### Certificate

I, S.N.Sharma, duly Recognized Qualified Person to prepare Mining Plan under Rule 22 C of the Mineral Concession Rules, 1960 (Revised 1987) has prepared the Mining Plan & Progressive Mine Closure Plan of Boulder, Gravel & Sand ( Minor Mineral) mine over an area of 20.18 hectares in Mandoli Ghaggar East Block/YNR B-3 of M/s J S M Foods Pvt. Ltd. , New Delhi . The various data and write up enclosed have been complied and verified by us. The working plan and all other details given in the plan have been prepared under my guidance and duly verified by me. The Mining Plan and Progressive Mine Closure Plan complies all statutory Rules, Regulations, orders made by the Central or State Government, statutory organizations etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities

S.N. Sharma

RQP/DDN/0135/2001-A.



Registered  
From

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

To

JSM Foods Private Limited,  
W Z/ 932, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

Memo No. DMG/HY/Cont/M. G. East Block/YNR B 3/2015/3915  
Dated Chandigarh, the 19.06.2015

Subject:

Acceptance of the highest bid/ in respect of the Sand minor mineral  
mines of 'Mandoli Ghaggar East Block/YNR B 3' having Tentative  
Area of 20.18 hectares in the district Yamuna Nagar, offered in e-  
auction held on 10.06.2015 and 11.06.2015 and issue of Letter of  
Intent (LoI) - regarding.

You participated in the in the e- auction held on 10.06.2015 and 11.06.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/2150 dated 27.04.2015 and Corrigendum DMG/HY/e-Auction/YNR/Corr./2015/3358 dated 19.05.2015 in order to obtain mining contracts of minor mineral mines of the district Yamuna Nagar. You offered the highest bid of Rs. 03,30,50,000/- [Rs. Three crore thirty lakh fifty thousand only] per annum, against the Reserve Price of Rs. 03,30,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely 'Mandoli Ghaggar East Block/YNR B 3' for extraction of Sand having tentative area of 20.18 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 03,30,50,000/- [Rs. Three-crore thirty lakh fifty thousand only] offered by you in respect of the above said minor mineral mines of 'Mandoli Ghaggar East Block/YNR B 3' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of Mandoli Ghaggar East Block/YNR B 3 of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Block/area namely 'Mandoli Ghaggar East Block/YNR B 3' subject to the following terms and conditions:



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- (i) The period of contract shall be 10 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "Letter of Intent", whichever is earlier;
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (refer condition no. 4 of the notice). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (refer condition no. 3 of the notice);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. Rs. 03,30,50,000/- [Rs. Three crore thirty lakh fifty thousand only] per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 03,30,50,000 /-
2	Second Year	Rs. 03,30,50,000 /-
3	Third Year	Rs. 03,30,50,000 /-
4	Fourth Year	Rs. 04,13,12,500/-
5	Fifth Year	Rs. 04,13,12,500/-
6	Sixth Year	Rs. 04,13,12,500/-
7	Seventh Year	Rs. 05,16,40,625/-
8	Eighth Year	Rs. 05,16,40,625/-
9	Ninth Year	Rs. 05,16,40,625/-
10	Tenth Year	Rs. 06,45,50,790/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit Rs. 82,62,500/- i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of Rs. 33,05,000/- (Rs. Thirty three lakh five thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 49,57,500/- of the bid security i.e. 15% of the annual bid amount along with one month's advance.

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**Director General, Mines and Geology Department Haryana  
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contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier.

- (vii) You shall execute an Agreement Deed in Form M-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol.
- (viii) It may be pointed out that as per existing applicable rules the contract agreement had to be executed on Non Judicial Stamp papers worth Rs. 13,27,700/- (Rs. Thirteen lakh twenty seven thousand seven hundred only). However, you are aware that M/s Om Minerals, one of the Lol holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee.
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 49,57,500/- being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years.
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards



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30-Bays Building, Sector-17, Chandigarh.**

security [as required under clause (v) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be barred from participation in any subsequent bids for a period of 5 years:

- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of Income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lol holder/mining contractor for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, Govt and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:



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- (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
- (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the 'Haryana Minor Mineral Concession, Stacking and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012'.
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules.
- (xxiii) The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account.
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side.
- (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him.
- (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation.



Director General, Mines and Geology Department Haryana,  
30-Bays Building, Sector-17, Chandigarh.

- (d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
- (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
- (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time. (This clause is applicable for mining outside river bed area);
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1984, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in five copies) appended to the State Rules-2012, on plain papers along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lot. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.
5. Please note that one Sh. Rajbir Singh had filed a EWP bearing No. 27708 of 2013 before the Hon'ble Punjab & Haryana High Court challenging the commencement of contract



Director General, Mines and Geology Department Haryana  
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period after 12 months from the date of acceptance of highest bid/issuance of "Letter of Intent" or from date of obtaining of environmental clearance from competent authority which ever is earlier and (ii) payment of rent and compensation to surface right holder/land owners from where mining operations are to be carried out. Therefore, commencement of period of contract & payment of compensation to land owners shall be as per final outcome of court order in said CWP. Accordingly, the auction was conducted subject to outcome of above case, hence this acceptance /LoI is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.

*[Signature]*  
Mining Officer,  
Haryana.

for Director General Mines & Geology,  
Endst.No. DMG/HY/Cont/M. G. East Block/YNR B 3/2015/

Dated: 19.06.2015

please:-

A copy is forwarded to the following for information and necessary action

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.

*[Signature]*  
Mining Officer,  
Haryana.

for Director General Mines & Geology,  
Endst.No. DMG/HY/Cont/M. G. East Block/YNR B 3/2015/

Dated: 19.06.2015

A copy is forwarded to Sh. Bharat Wadhwa s/o Sh. Radhey Shyam, R/o House No. 676, Sector-13, Urban Estate, Karnal, the authorized person/Director who gave highest bid on behalf of 'JSM Foods Private Limited' for information and necessary action please.

*[Signature]*  
Mining Officer,  
Haryana.

for Director General Mines & Geology,



(Annexure-2)

**CONSENT LETTER FROM APPLICANT**

The Mining Plan & Progressive Mine Closure Plan in respect of Mandoli Ghaggar East Block/ YNR B-3 Sand Mine over an area of 20.18 hectares in District- Yamunanagar State -Haryana of M/s JSM Foods Private Limited , WZ/932, Basie Darapur, 1<sup>st</sup> floor, New Delhi. is being prepared by S.N. Sharma bearing registration no. RQP/DDN/0135/2001-A.

We request The Director Mines and Geology, Haryana to make further correspondence regarding modification of the mining plan with the said RQP on the following address:-

S.N. Sharma

RQP/DDN/0135/2001-A.

First Floor, 282 sector 11 D, DLF , Faridabad -114206 ( Haryana)

(09560848579) snsharma@jbbtechnocrat.com

I also authorize Shri S.N. Sharma to make correspondence with your office.

I hereby undertake that the Mining Plan in respect of this area prepared by RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

This is to declare that the Mining Plan & Progressive Mine Closure Plan complies all statutory Rules, Regulations, orders made by the Central or State Government, statutory organizations, court etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities. It is also undertaken that all the measures proposed in the Progressive Mine Closure Plan will be implemented in a time bound manner as proposed.

Place:- **DELHI**

Date :- **12/12/15**



SIGNATURE OF APPLICANT

Annex 3  
Renewed/नवीनीकृत up to 29/3/2021



खनन योजना तैयार करने हेतु  
योग्य व्यक्ति के रूप में  
मान्यता का प्रमाणपत्र

*Rohit Singh*  
28/3/11  
क्षेत्रीय खान नियंत्रक  
Regional Controller of Mines  
भारतीय खान ब्यूरो  
Indian Bureau of Mines

(खनिज रियायत नियमावली 1960 के नियम 22(सी) के अंतर्गत)

श्री एस. एन. शर्मा

पत्न्य श्री के. सी. शर्मा

निवासी हाउस नं. 2181, सेक्टर-16, फरीदाबाद, हरियाणा

द्वारा अपनी योग्यताओं और अनुभव का संतोखर प्रमाण प्रस्तुत करने के फलस्वरूप  
खनिज रियायत नियमावली, 1960 के नियम 22(सी) के अंतर्गत उन्हें एतद्वारा खनन  
योजना तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान की जाती है।

उनका पंजीयन क्रमांक REP/DDN/135/2001/A है।

यह मान्यता दिनांक 29.03.2011 को समाप्त

होने वाली है।

स्वान : देहरादून

दिनांक : 30.03.2001

*Rohit Singh*  
क्षेत्रीय खान नियंत्रक

भारतीय खान ब्यूरो  
क्षेत्रीय खान नियंत्रक  
Regional Controller of Mines  
भारतीय खान ब्यूरो  
Indian Bureau of Mines



sediments during rainy season.

### Greenbelt

In order to restore the environment and ecological balance in the area affected by mining, a forestation is considered to be an effective measure. Afforestation is a major thrust area in pollution control of mining. Afforestation is suitable for detecting, recognizing and reducing air pollution effects. Tree functions as sinks of air pollutants, besides their bio-aesthetical values, owing to its large surface area. The green belt supplements Oxygen to the atmosphere and combat air pollution effectively and aesthetic beauty and landscape of the area improves. It also checks soil erosion and make eco-system and climate more conducive.

Following factors will be considered while selecting species for plantation:-

- i) Fast growing plant species shall be preferred.
- ii) The plant will be of deep rooting system.
- iii) The plant will be perennially green to improve aesthetic beauty of the area.
- iv) The plant species will be adoptable to the local climatic conditions.
- v) Native plant species will be planted.

Forestation programme shall be carried out basically, along the mine boundaries and roads as permitted by land owners. The mining area in the river bed is devoid of any vegetation, will not cause any harm to riparian vegetation cover. It is proposed to have plantation on both sides of the roads as greenbelt to provide cover against dust dissemination. Plantation will also be carried out as social forestry programme in villages, school and the areas allocated by the Panchayat/ State authorities.

Native plants like Neem, shisham, , Mango and other local species will be planted. A suitable combination of trees that can grow fast and also have good leaf cover shall be adopted to develop the greenbelt. It is proposed to plant 4,000 no's of native species along with some fruit bearing and medicinal trees during the plan period.



Table: Greenbelt Programme

Year	Saplings to be planted	Survival 80 %	Species	Place of Plantation
I	800	640	Neem, , Mango, Shisham, Sirish, Babool, Gulmohar	Along the roads, in schools and public building and other social forestry programme.
II	800	640		
III	800	640		
IV	800	640		
V	800	640		
<b>Total</b>	<b>4,000</b>	<b>3200</b>		



**11.0 MEASURES TAKEN AND TO BE TAKEN FOR PROTECTION OF ENVIRONMENT IN AND AROUND MINING AREA**

- Mining activities will be confined to 3.0 m depth in river bed .
- All link roads from the mining area to the tar road will be properly sprayed with water for dust suppression.
- Greenbelt and plantation on road side will help in dust suppression and will also reduce noise level.
- Plantation will improve ecology and aesthetic beauty of the area
- Measures will be taken to prevent the workings from extending in safety zones, cutting the banks and exceeding 3.0 m depth limit from the river bed surface.



**12.0 MEASURES TAKEN AND TO BE TAKEN FOR DUMPING OVERBURDEN, STACKING OF TOP SOIL AND UTILIZATION OF TOP SOIL**

There is no top soil in the river bed mining. If any soil is required to be removed the same will be used to strengthen the river banks.

**13.0 MEASURES TAKEN AND TO BE TAKEN FOR THE CONTROL OF WATER, NOISE AND AIR POLLUTION**

**Air Pollution:**

Emission of gases and dust takes place due to movement of vehicles. Spraying of water and plantation along the road side prevents the spread of dust. Plantation also acts as barrier for restricting pollution. Impact on air environment has been assessed taking in to consideration the proposed production and increase emissions. The sources of air pollution are given below:

- Operation of mining machinery/ loading operations
- Transportation of mineral
- Wind erosion from barren area and river bed
- Emission of gases and dust due to movement of vehicles

**MEASURES FOR DUST SUPPRESSION & CONTROL OF AIR POLLUTION:**

Control of Air Pollution Due To Dust, Exhaust Emissions or Fumes During Mining or Processing Operations For Minor Mineral & Related Activities and Containing the Same Within Permissible Limits Specified Under :-

1. Plantation on road side will be undertaken to prevent the spreading of dust.
2. Water spraying will be done twice in a day over the haul road & roads leading to adjoining state roads.
3. Dust respirators will be provided to the operators of the heavy earth moving machineries.
4. Preventive maintenance shall be carried out of equipment.



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5. At every work place where, the air borne dust generated, to be sampled and the concentration of the respirable dust will be determined regularly. If any measurement at any workplace and at source, the concentration in excess of 50% or 75% of the available concentration of permissible limit then measurements shall be carried on, at intervals not exceeding 3 months or 1 month respectively.
6. Silencers will be fitted to the dumpers.

The following table indicates the concentration of Ambient Air as per the CPCB guidelines:

National Ambient Air Quality Standards

S. No.	Pollutants	Time weighted Average	Concentration of Ambient Air	
			Industrial, Residential, Rural and Other Areas	Ecologically Sensitive Area (notified by central Government)
1.	2.	3.	4.	5.
1	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual*	50	20
		24 hours**	80	80
2	Nitrogen Dioxide (NO <sub>x</sub> ), µg/m <sup>3</sup>	Annual*	40	30
		24 hours**	80	80
3	Particulate Matter (Size less than 10 im) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual*	60	60
		24 hours**	100	100
4	Particulate Matter (Size less than 2.5 im) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual*	40	40
		24 hours**	60	60
5	Ozone (O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours**	100	100
		1 hours**	180	180
6	Lead (Pb), µg/m <sup>3</sup>	Annual*	0.50	0.50
		24 hours**	1.0	1.0
7	Carbon Monoxide (CO), mg/ m <sup>3</sup>	8 hours**	02	02
		1 hours**	04	04
8	Ammonia (NH <sub>3</sub> ), µg/m <sup>3</sup>	Annual*	100	100
		24 hours**	400	400
9	Benzene (C <sub>6</sub> H <sub>6</sub> ), µg/m <sup>3</sup>	Annual*	05	05
10	Benzo(O) Pyerene Particulate Phae only ng/ m <sup>3</sup>	Annual*	01	01
11	Arsenic (As), ng/ m <sup>3</sup>	Annual*	06	06
12	Nickel (Ni), ng/ m <sup>3</sup>	Annual*	20	20

- \* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- \*\* 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be compiled with 98% of the time in a year. 2% of the time, they may exceed the limits but not on to two consecutive days of monitoring.

(Source: CPCB notification Dated 18<sup>th</sup> November 2009)

**Air pollutants released during production can be checked by:**

- Dust suppression system/ water spraying would be adopted at mine working and loading points
- Excavation operations to be suspended during very strong wind conditions
- Afforestation will be carried out for control of dust
- Plantation with wide canopy trees along approach road will help in dust suppression
- Persons to be provided with dust mask and other personal protective equipments, particularly during summer months and dust storm periods

**Transportation**

- Regular water spraying on haulage roads during mineral transportation by water sprinklers,
- Avoid over loading of tippers & consequent spillage on the roads,
- Mineral carrying trucks will be effectively covered by tarpaulin to avoid escape of fines to atmosphere,
- Air quality shall be regularly monitored both in the core zone and the buffer zone.

**Controlling of NOx level**

The source of NOx is due to vehicular emission. This can be controlled by proper maintenance and servicing of vehicles. Only P.U.C. certificated vehicles will be permitted



### Noise Pollution

There is no drilling and blasting for mineral extraction. Noise pollution due to transportation will not cause any problem to the inhabitants of this area because there is no human settlement in close proximity to the link roads in mining area. Effective steps will be taken to keep the noise level well below the DGMS prescribed limit of 85 dBA.

### Noise control is achieved by the following:

- Proper care and maintenance of the equipments will be carried out.
- Personal protective equipments will be provided to the workers.



#### 14.0 DEMOGRAPHIC DETAILS OF THE STUDY AREA

Total number of villages in which mining area falls is 1. Main occupation is agriculture. The details of these and other nearby village and their population are given below:-

Table: Demographic Details

Name of village	THH	Tot Pop	Tot Male	Tot female
MandauliGagar (103)	122	695	368	327
Alipur (102)	16	114	66	48
Dammunpur Bara (101)	61	439	221	218
MeharMajra (105)	238	1609	889	720
DammunpurChhota (99)	92	478	256	222
JairampurKhalsa (98)	192	1323	722	601
Telipura (96)	137	798	405	393
Rampur Khadar (94)	158	1117	600	517
Hal-dariGujar(95)	90	564	313	251
Nawazpur (93)	85	652	354	298
Lakar-maiPratappur (92)	239	1554	863	691
Kaniawala (74)	51	273	147	126
Bhilpura (76)	173	1112	584	528
Bichpari (77)	54	360	179	181
Nathanpur (91)	131	803	450	353
Hal-dariMaru (88)	86	516	275	241
Lahoriwala (89)	44	318	178	140
Hasanpur (90)	63	335	174	161
Khadri (97)	589	3731	1989	1742
Nandgarh (87)	119	740	396	344
Ismailpur (86)	237	1489	823	666
Harewa (83)	84	535	312	223
Singh Pura (205)	99	574	304	270
Jaidhar (82)	440	2650	1423	1227
BhulKheri (85)	62	407	205	202
Jaidhari (81)	277	1735	929	806
Manbharwala (79)	80	445	239	206
Fatehgarh (107)	365	2136	1127	1009
Shahzadpur (109)	96	544	287	257
Kanalsi (104)	213	1317	683	634



### 15.0 DETAILS OF HEALTH CHECKUP AND INSURANCE OF ALL THE EMPLOYED PERSONS (FOR EXISTING MINING AREA)

All workers will be subjected to medical examination as per Mines Rule 1955 both at times of appointment and at least once in five years. Medical camps will be organized for this activity. Insurance of all employees as per the rules will be carried out.

### 15.1 Corporate Social Responsibility

As a corporate responsibility following measures along with budget provision is proposed for improving the conditions of persons in and around the project area:

The Yamuna agar district of Haryana State is relatively less developed in respect of employment and facilities. Thus, it can be seen that the proposed project offers good potential for the local people for employment directly and indirectly. The Project Affected Persons, if any, of the lease area will be provided with compensation or job or indirect employment such as business, contract works etc. With the starting of mining operation, employment/business opportunity will increase and welfare amenities such as free medical facilities, conveyance, school, free education, drinking water supply etc will be available for the area.

The details of benefits to the people in the adjoining villages are discussed here under:

#### a) Employment

From the study of socio economic environment at the study area it is quite evident that the area is not quite developed as far as job opportunities and living standard of the population is concerned. Apart from cultivation, agriculture, etc mining, industries and ancillary activities play an important source of livelihood in this as well as adjoining districts.

With the start of mining operations, various employment opportunities will be generated. Several persons will be benefited with mining works, employment through contractor, running of jeep and buses, canteens, different kind of shops and transport related business avenues.

The Project Affected Persons, if any, will be provided with either compensation or direct employment or indirect employment. They would be mostly recruited in unskilled, semi skilled categories etc. This will improve the economic condition of the local people. The employment of local people in primary and secondary sectors of project shall upgrade the prosperity of the region.



**(b) Educational facilities**

Industrial on-job training will be provided to the interested local people and the trained people will be absorbed in jobs as per the requirement of the project. Proponent will also provide full cooperation and monetary assistance for adult education programme. Other activities proposed are :

1. Targeted programmes for primary education for specially girl child
2. Augmentation of infrastructure and equipments, furniture, blackboard, toilets etc in schools
3. Scholarships to meritorious students
4. Adult education & awareness about saving & investment plans.
5. Partnerships in state sponsored education programmes
6. School wall boundary maintenance
7. Existing govt. school strengthening by boundary wall construction, construction of toilets, roof repair, drinking water taps, etc.
8. Monetary contribution for expansion of govt. school from 6<sup>th</sup> to 12<sup>th</sup> class (construction of classrooms, field, toilets, taps etc.)

Capacity building activities such as following will be undertaken:

1. Scholarship for ITI training outside for 20 persons
2. Sponsorship of land losers / wards for full term courses
3. Short term courses for skill up gradation
4. Vocational training (dairy, poultry, bee keeping, sericulture)
5. Specific Programmes for Ladies (stitching, embroidery, tailoring etc)

**(c) Medical facilities**

Project shall provide aid to improve the existing medical facilities in the villages and also improve awareness and provide sufficient training in hygiene, sanitation and proper diet. Some of the activities that can be carried out are as follows:

1. Mobile Clinic with testing and diagnostic facilities
2. Health Camps for Family Planning, HIV/AIDS and other communicable diseases.
3. Addressing local health related issues through audio visuals and group meetings.
4. Subsidized treatment in hospital with which tie-up will be there
5. Specific Programmes for hygiene and sanitation
6. Helping aids to each category of physically challenged as per requirement
7. Eye camps to address the issue of cataracts specially

(d) **Infrastructure facilities**

Infrastructure facilities like road, Post & Telegraph, Telephone, Banks etc are basics for each and every area. These facilities are already well developed in the surrounding areas. The lessee will take various steps for upliftment of the basic amenities of the area by providing drinking water, communication facilities, etc. Construction of roads, drainage, community halls, school buildings, health centers, street lighting, equipments to educational institutions, public utilities, sanitation facilities, etc in nearby area will be undertaken.

As a corporate responsibility following measures along with budget provision is proposed for improving the conditions of persons in and around the project area:

Sr No	Description	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year
1	Health check up camps	1.00	1.0	1.00	1.50	1.50
2	Insurance cover of workers	2.0	2.00	2.00	2.50	3.00
3	Assistance to local schools, scholarship to students	1.00	1.00	1.75	2.00	2.00
4	Sanitations and drinking water facilities	1.75	1.75	1.75	1.75	1.75
5	Vocational training to persons for income generation	0.75	0.75	0.75	0.75	0.75
6	Assistance to self help groups	1.00	1.50	1.50	2.00	2.00
<b>Total</b>		<b>7.50</b>	<b>8.0</b>	<b>8.75</b>	<b>10.5</b>	<b>11.00</b>

- 15.2 **Fund Provision for EMP Measures:** following provisions are proposed to be taken for improving, control and monitoring of environment protection measures



## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

Sr. No.	Particulars	Amount (in lacs)
1	Pollution monitoring – Air, Water, Noise	3.0
2	Pollution monitoring – Water sprinkling	3.0
3	Wire fencing at plantation sites	0.6
4	Plantation including maintenance	1.50
5	Rainwater harvesting	3.0
6	Haul road and other roads repair and maintenance	3.0
7	Pre-monsoon and post monsoon survey for sedimentation in the river bed	2.0
	Total	16.10



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

## PART –II

### PROGRESSIVE MINE CLOSURE PLAN

#### 1.0 Introduction

##### (A) Name & address of the Mining Contractor

M/s J S M Foods Pvt. Ltd. , New Delhi

##### (B) LOCATION OF THE MINING AREA

Mining Contract of Boulder, Gravel & Sand (Minor Mineral) over an area of 20.18 ha is located in District – Yamunanagar Mandoli Ghaggar East Block/YNR B-3 Boulder, Gravel & Sand unit.

##### (C) EXTENT OF THE MINING AREA

20.18ha in Mandoli Ghaggar village /YNR B-3 as explained at 2.0 in the main mining plan

##### (D) PRESENT LAND USE PATTERN and At the end of lease period

**Table: PRESENT LAND USE PLANING**

**Table: LAND USE PLANING AT THE END OF lease period**

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry, 25% restricted area of river banks, 50m barrier at each km	6.0
2	Infrastructure ( Office, temp. Shelters etc.		0.00
3	Area available for mining in river bed		14.18
			20.18

**Table: LAND USE PLANING AT THE END OF LEASE PERIOD**

Sr.No.	Particulars		(ha)
1	Safety Zone	7.5m mining area boundry, 25% restricted area of river banks, 50m barrier at each km	6.0
2	Infrastructure ( Office, temp. Shelters etc.		0.02*
3	Naturally reclaimed in river bed		10.16
6	Un worked river bed		0.00
7	Plantation*		4.00*
	Total		20.18

\*Plantation in 4.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life

\* Plantation & infrastructure In restricted area only

**(E) METHOD OF MINING:**

Mining activity will be carried out by open cast semi-mechanized method.

- No overburden/ waste material will be produced in river bed. No drilling/ blasting are required as the material is loose in nature.
- Light weight excavators will be used for loading of mineral in tippers/dupers.
- Proper benching of 3.0 m height will be maintained and width of the bench will be around 20 m. The benches shall be maintained in the form of slices/strips parallel to the banks of river.
- Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season.
- Roads will be properly made and sprayed by water for suppression of dust.
- Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20.
- Extraction activities will start in the blocks from the upstream side to downstream side. This will not obstruct the movement of water, if any, during monsoon period in the river course.
- In case during any period, the replenishment was found less than 3 m or depth of extraction, the mining during said period would restrict to depth which would not be more than 3 m of the original level of the river bed.

**(F) MINERAL PROCESSING OPERATION:**

No mineral processing is envisaged for Boulder, Gravel & Sand (minor mineral) produced during the mining activity.

**1.1 Reasons for closure:**

The progressive mine closure plan has been prepared in compliance of Haryana Minor Mineral Concession Rules 2012 under MMCR 1986. No immediate closure is



planned as sufficient reserves are available to carry on the activities: There is market potential in domestic demands.

### 1.2 Statutory Obligations:

The mining contractor is bound to submit the Progressive mine closure plan either with Mining plan or Scheme of Mining.

Mining contractor is bound to follow the terms and conditions as will be stipulated in the mining contract.

In addition to it the rules pertaining to the Protection of Environment i.e Environment Act, Environment Rules and other associated rules for the protection of environment will have to be followed.

The contractor shall pay/deposit required amount as per provisions of "Mines and Minerals Development, Restoration & Rehabilitation Fund".

### 1.3 Closure plan preparations

Name, address and registration number of the recognized persons who prepared the progressive closure plan and name and address of the executing agency who is involved in the preparation of progressive mine closure plan.

S.N.S Sharma

Regd. No RQP/DDN/0135/2001/A (Annexure-III)

Lessee will himself implement the closure plan; no outside agency will be involved

## 2.0 MINE DESCRIPTION

### 2.1 General Geology and Local Geology

#### 2.1.1 Regional Geology

The north-eastern part of Haryana is predominantly characterized by sedimentary lithology in the Sub-Himalayan zone comprising Subathus, Dagshais, Kasaulis and Siwaliks. A general Regional stratigraphic sequence in the area is given in Table. Tertiary sequence of Haryana



## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

Age	Super group	group	Formation	litho logy
Holocene			Newer alluvium and Newer Aeolian Deposits	Gravel, Sand, silt, clay, limestone, gypsum
Lower to upper Pleistocene			older alluvium and Older Aeolian Deposits	Gravel, grey sand, silt, clay, brown sand, calcrete
Lower to Middle Pleistocene	S I W A L I K	Upper Siwalik	Boulder Conglomerates formation	Conglomerate, sandstone, silt, clay
Upper Pliocene			Pinjore Formation	Coarse grit, red sand stone and clay, conglomerate
			Tatrot Formation	Friable Sandstone and variegated clay
		Middle Siwalik	Dhokpathan Formation	Brown sandstone and orange clay
Middle Miocene			Nagri Formation	Hard grey sand stone, mudstone and minor shale
		Lower Siwalik	Nahan Formation	Coarse gritty clay and red sandstone often calcareous, brownish shale with lignite lenticles, greenish white Quartzite
Lower Miocene		Simmur	Kausauli Formation	Grey and green stone, green shale and grey clay
	Dagsai Formation		Purple and green sand stone, deep red gritty clay, white sandstone with ferruginous concretions	
Upper Eocene	Subathu formation		Sandstone with gritty clay, impure fossiliferous limestone calcareous slate, greenish shale and dark brown quartzite	
Pre-proterozoic			Tundapather	Thickly bedded, concretionary limestone with carboniferous shale and quartzite

## 2.1.2 LOCAL GEOLOGY

The litho units encountered in the riverbed and surrounding areas belongs to the Siwalik super groups. The sediments are river borne and has deposited in the riverbed and the



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## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

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3	RQP Certificate



## LIST OF PLATES

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"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

**INTRODUCTION**

M/s J S M Foods Pvt. Ltd. , New Delhi was the highest bidder for the boulder, gravel and Sand of Mandoli Ghaggar East Block/YNR B-3 for which e-auction was held on 10-06-15 and 11-06-2015. A Letter of Intent has been issued by the Director General Mines & Geology Department, Haryana vide letter no DMG/Hy/Cot/Mandoli Ghaggar East Block/YNR B-3/YNR B-1/2015/ /dated 19-06-2015 for Mining of Boulder, Gravel & Sand (Minor Mineral) in revenue village Mandoli Ghaggar East Block/YNR B-3, over an area of 20.18 hectares in District- Yamunanagar , Haryana for a period of 10 years.

Name of Block	Nme of Village	Details of Khasra No/Kila Nos	Area of block in ha
MandoliGhaggar East Block/YNR B-3	Mandoli Ghaggar	52/2, 3, 4, 5, 6, 7, 8, 9, 13, 14, 15, 16, 17, 18, 23, 24, 25 53/1, 2, 3, 4, 7, 8, 9, 10, 11, 12, 13, 14, 17, 18, 19, 20, 21, 22, 23, 24 58/1, 2, 3, 4, 7, 8, 9, 10, 11, 12, 13, 14, 18, 19, 20 59/3, 4, 5, 6, 7, 8, 13, 14, 15, 16, 17, 18	20.18

The applicant is involved in the Construction & infrastructure development business for last many years. They can invest necessary funds for the scientific and systematic development of mines including land rejuvenation and progressive reclamation programme and other measures necessary to protect the quality of the environment and human health etc.

The objective of preparation of this Mining Plan and Progressive Mine Closure Plan is to fulfill the conditions stipulated by the Department of Mines & Geology, Haryana required under Haryana Minor Mineral Concession Rules, 2012. The conditions which are related to the mining plan are reproduced here below.

- The period of contract shall commence w.e.f the date of grant of environmental clearance by competent authority as required under EIA notification dated 14.09.2006 and as amended from time to time by the MOEF, G o I or on expiry of a period of 12 months from



- the date of acceptance of highest bid/issuance of "Letter of Intent", (L o I) whichever is earlier;
- The contractor shall also deposit/pay an additional amount equal to 10% of the due contract money along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund';
  - The mining contractor shall get prepare a "Mining Plan" along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012" for mining area granted on contract. The contractor shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorized by the Director, Mines & Geology, in this behalf. Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by the Lol holder/mining contractor for the Mining blocks area from Competent Authority as required under notification dated 14/9/2006 issued by the MoE&F, GoI or as amended from time to time.
  - The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
  - The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid mineral dealer license as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012".
  - The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account.



- Following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
  - (iii) The maximum depth of mining in the river-bed shall not exceed three meter from the un-mined bed level at any point in time with proper bench formation;
  - (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
  - (v) In case of areas permitted for excavation outside river/rivulets i.e. areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 metres in case of Tangri, Yamuna and Ghaggar and 100 meters on either side of all other rivers/ rivulets;
  - (vi) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- That no mining operation shall be allowed in the urbanizable zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone, notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority.



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

- A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.
- The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws.
- The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

**1.0. GENERAL:**

**a) Name and address of the Lessee/applicant:**

M/s J S M Foods Pvt. Ltd. , New Delhi

**b) Status of the Applicant;-**The applicant is a Pvt. Co.

**c) Name, Address and registration number of the RQP preparing the Mining Plan**

The applicant has assigned the work of preparation of mining plan to S.N.Sharma

(Consent letter enclosed as Annexure -2 and copy of RQP certificate as Annexure-3)

Regd. No RQP/DDN/0135/2001/A

House No. 282 Sector 11-D Faridabad (Haryana)

Mobile no.09560848579

Email- [sn\\_sharma1959@rediffmail.com](mailto:sn_sharma1959@rediffmail.com)



## 2.0 Details of the Mining Area

a) Details of the land covered in the 'Area' notified by Hr. Govt. on 15-12-2014 are as under:-

Mining Contract of Mandoli Ghaggar East Block/YNR B-3 Boulder, Gravel & Sand unit (Minor Mineral) over an area of 20.18ha is located in District – Yamunanagar , containing one mining block namely(i) Mandoli Ghaggar East Block/YNR B-3 River bed block ,

**Table -1: Block wise, village wise & Khasra wise details of proposed mining area**

Name of Block	Nme of Village	Details of Khasra No/KilaNos	Area of block in ha
Mandoli Ghaggar East Block/YNR B-3	Mandoli Ghaggar	52//2, 3, 4, 5, 6, 7, 8, 9, 13, 14,15, 16, 17, 18, 23, 24, 25 53//1, 2, 3, 4, 7, 8, 9, 10, 11, 12,13, 14, 17, 18, 19, 20, 21, 22, 23,24 58//1, 2, 3, 4, 7, 8, 9, 10, 11, 12,13, 14, 18, 19, 20 59//3, 4, 5, 6, 7, 8, 13, 14, 15, 16,17,18	20.18

b) **Name of Mineral**

Boulder, Gravel & Sand (minor mineral)

c) **Description report of the mining contract/ quarry license with plan (copy of sanction order/ lease deed/ license)**

Based on the details published vide Haryana Government Gazette notification dated 27-04-2015 issued by DMG, Haryana and the Khasra map submitted by the applicant, survey of the area was carried out in the proposed area. The area falls in Mandoli Ghaggar East Block/YNR B-3 revenue village. Workings will be restricted within the mining area/ khasra's allotted. Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season. Copy of Letter of Intent issued is enclosed as **Annexure – 1**.



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

d) **Key plan of the area**

Key plan is enclosed as **Plate – 02**. Showing mining area and 5km surrounding areas.

e) **Location map of the mining area showing the details of the approach roads up to the mine (Location plan Shown on Plate no.1)**

Mining area is shown on the Key Plan.

Topo sheet is enclosed as **Plate – 02**.

**Co-ordinates of the lease area as under**

N30°08' 10" to N30°08' 28"

E 77°24' 41" to E77°25'01"

The area is approachable from various nearest towns as detailed below

Village Mandoli Ghaggar is very well connected with Metalled road. Yamunanagar Railway Terminus is about 15 km from the mining area.

Delhi ISBT is about 230 Km and Yamunanagar is about 15 km NW from the mining area. State Headquarters Chandigarh is about 90 km in the North West of the mining area.

f) **Infrastructure facilities:**

Nearest Railway station	Yamunanagar Railway station
Police station	Yamunanagar
Post office	All the nearby villages
Medical facilities	Yamunanagar
Electricity	Electrical supply is available in all nearby villages.
Education facilities	Most of the nearby villages have secondary schools and for higher education institutes are available at Chhachroli Jagadhri, Yamunanagar and, Kurukshetra,
Mode of transportation of	Mineral Boulder, Gravel & Sand will be transported by



## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

mineral	trucks. Loaded trucks will travel on Kuccha road made for plying of trucks. No. of such temporary road will provide access to the river bed and the movement of loaded trucks. As the mining area is spread over an area of 20.18ha working will be carried out in River bed. Each block has its outlet meeting the tar road on the nearby villages and from where the mineral is sent to various destinations. Similarly, mineral will be transported on the other side through approach roads which finally merge with tar roads for final destinations.
River/ canal/ port	Yamuna.



3) **DETAILS OF EXISTING MINING PITS, THEIR DIMENSION AND LOCATIONS**

Mineral Boulder, Gravel & Sand is the critical component in construction activities. Presently there is no pit available in the river bed. The past 2-3 years floods/ monsoon waters have peneplained the earlier worked river bed. Earlier Boulder, Gravel & Sand from this area used to be transported from the road network ultimately to various destinations in NCR. Surface & geological plan & sections enclosed as **Plate – 03**

**Present Land use Pattern :- (in hectares)**

Sl. No.	Type of Land Use	Total Value (in Hectares)
1	Quarry Area	0.0
2	Infrastructure (road)	0.00
3	Agriculture	0.00
4	Plantation	0.00
5	Habitation	0.00
6	Soil dump	0.00
7	OB dump	0.00
9	River bed area	20.18
10	Total	20.18
	Restricted area	6.0
	Available area for mining	14.18
	Total	20.18



### 3.1 Physiography, Drainage and Climate

#### INTRODUCTION

Yamuna Nagar district of Haryana located in north-eastern part of Haryana State and lies between 29° 55': 30° 31' North latitudes and 77° 00': 77° 35' East longitudes. The district is bounded, in north by Himachal Pradesh, in the east by Uttar Pradesh, in west by Ambala district, in south by Karnal and Kurukshetra districts. Total geographical area of the district is 1768 sq.km and comprises 4% of total area of State. Yamuna Nagar district is divided into one sub-division and six-development blocks viz. Bilaspur, Chachrauli, Jagadhri, Mustafa bad, Radaur and Sadhaura. Yamuna Nagar is thickly populated district and density of population is 589 persons per Km<sup>2</sup>, which is higher than State average of 478 persons per Km<sup>2</sup>. The population of the district is 1214162 as per 2011 census.

The district is mainly drained by the rivers Yamuna and its tributaries. The high land between Markanda River and small rivulets of River Yamuna acts as basin boundary between west flowing rivers of Indus system and east flowing rivers of Ganga basin. River Yamuna drains eastern part of the district and acts as boundary between Haryana and Uttar Pradesh State. Yamuna Nagar district is bestowed with rich water resources, both surface as well as ground water resources. The ground water is major sources of irrigation in the district. Nearly 40% of area is irrigated by canal water. Distributaries in the district are 21.45 Km long. Two major canals passing through the district are Western Yamuna Canal and Augmentation Canal. Length of unlined WJC is 63.64km whereas augmentation canal is 22.54 km long. Net irrigated area is 1130Km<sup>2</sup> whereas, gross irrigated area 1860Km<sup>2</sup>. Percentage of gross area irrigated to total cropped area is 91.6%. Systematic hydro geological surveys in the district was carried out by Geological Survey of India during 1956-61. Re-Appraisal Hydro Geological Surveys in the district were carried out by Central Ground Water Board, during 1975-77, 1981- 82 and 1988-89. Detailed hydro geological and water balance studies were carried out under Ghaggar and Upper Yamuna Projects. Ground water exploration has been carried out in various phases and so far 5 exploratory wells, 15 slim holes and 15 piezometers have been constructed in the district.



### Phygiography

The district is divided into four Physiographic units

- Siwaliks
- Dissected Rolling Plains
- Interfluvial Plains
- Active And Recent Flood Plains
- Relict Plains

**Siwaliks hills** - Siwalik hill ranges occupy the northern fringe of Yamuna Nagar district and attain the height up to 950m AMSL. The hills are about 500m high with respect to the adjacent alluvial plains. These are characterized by the broad tableland topography that has been carved into quite sharp slopes by numerous ephemeral streams come down to the outer slopes of the Siwaliks and spread much of gravels boulders, pebbles in the beds of these streams.

**Kandi Belt** - A dissected rolling plain in the northern parts of district is a transitional tract between Siwaliks hills and alluvial plains. It is about 25 km wide and elevation varies between 250 and 375m AMSL.

**Interfluvial plains** - This tract is part of higher ground between Ghaggar and Chautang and includes high mounds and valleys. In general, the slope is from northeast to southwest.

**Active and recent flood plains** - This plain is narrow tract along river Yamuna in the district.

**Relict wedge plain** - This is almost in alignment to the surface water divide between the westward flowing Ghaggar and eastward flowing Yamuna River.

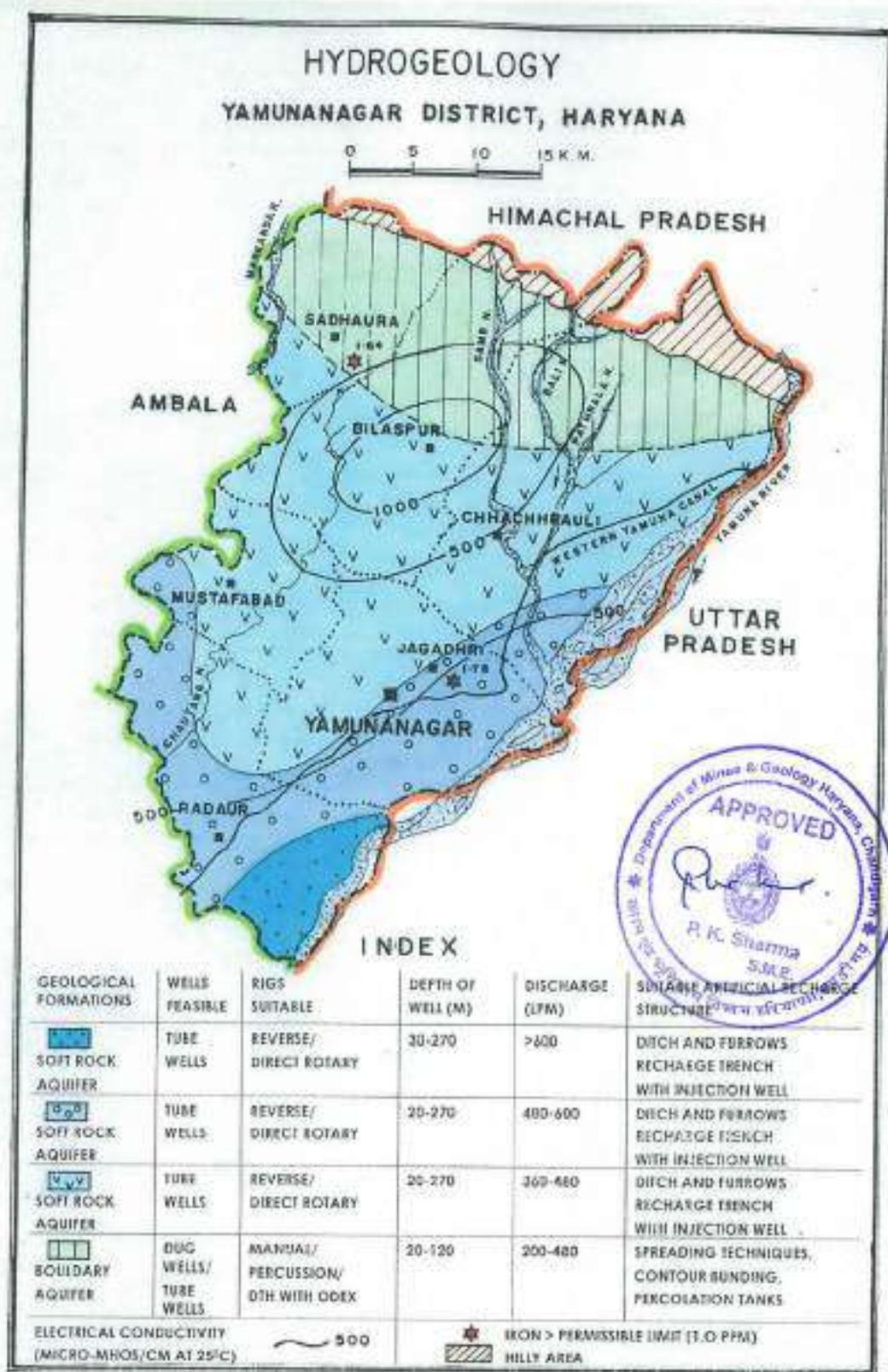
### Hydrogeology

The ground water exploration in the district reveals that clay group of formations dominates over the sand group in the district area. Ground water in the district occurs in the alluvium under water

table and semi-confined to confined conditions. These aquifers consist of sand, silt, gravels and kankar associated with clay and form highly potential aquifers. In alluvium, the permeable granular zones comprise fine to medium grained sand and occasionally coarse sand and gravel. Their lateral and as well as vertical extent is extensive. In Kandi belt, which has not been explored fully boulders cobbles and pebbles, constitutes the major aquifer horizon. Siwalik Hills occupy marginal areas in the northeastern parts of the district constitute a low potential zone.



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"



In Kandi areas, the shallow aquifers are isolated lenses embedded in clay beds whereas aquifers in alluvial areas occur on regional scale and have pinching and swelling disposition and are quite extensive in nature. These aquifers generally consists sands (fine to coarse grained) and gravels and are often intercepted by clay and kankar. These aquifers are under unconfined.

Under ground water exploration programme nine exploratory wells were drilled in the district. On average 3-12 of granular zones were deciphered in the depth range down to 450 m bgl. Exploratory wells drilled in depth range of 130 and 180 m bgl yield discharge in the range of 2700 to 4900 lpm for drawdown of 6.0 m to 12.0 m and Transmissivity of aquifers range between 1500 to 4900 m<sup>2</sup>/day. The yield potentials of aquifer below 200.0m bgl are yet to be evaluated.

#### **Depth to water level**

The depth to water level during pre-monsoon period in the district ranges between 2.07m bgl at Choli and 15.32m bgl at Khizrabad. However, in major part of district water level ranges between 5.0m bgl and 10.0m bgl. The Depth to water level during pre-monsoon period in the district ranges between 1.57m bgl at Choli and 18.41m bgl at Bahadurpur. However, in major part of district water level ranges between 5.0m bgl and 15.0m bgl. Appraisal of water level data of May and November reveals that some parts of the district have experienced water level decline whereas in other parts rise in water level has been recorded. Maximum decline of -0.43m has been observed in area around Khizrabad and maximum rise of 0.39m was recorded at Sabri village. During last ten years, majority of observation points in the district have shown declining trends ranging from 0.00013 m/yr to 0.389m/yr, however, area as not recorded any significant rise during last ten years.

The discharge of the shallow tube wells tapping unconfined aquifers e tube wells ranges from 100 lpm to 500 lpm with moderate Drawdown values. Near Manakpur, a phreatic aquifer extending down to 88.0m bgl has Transmissivity value of 2500m<sup>2</sup>/day, lateral hydraulic conductivity of 31m /day.

#### **CLIMATE**

The climate of Yamunanagar district can be classified as subtropical monsoon, mild dry winter, hot summer and sub-humid which is mainly dry with very hot summer and cold winter except during monsoon season when moist air of oceanic origin penetrate into the district. The hot

weather season starts from mid March to last week of the June followed by the south west monsoon which lasts up to September. The transition period from September to November forms the post monsoon season. The winter season starts late in November and remains up to first week of March.

**Rainfall:** The normal annual rainfall of the district is 1076 mm, and is unevenly distributed over the area. The average rainy days are 44. The south west monsoon sets in from last week of June and withdraws in the end of September, contributing about 81% of normal annual rainfall. July and August are the wettest months. Rest 19% rainfall is received during non-monsoon period in the wake of western disturbances and thunderstorms. Generally rainfall in the district increases from southwest to northeast. The mean maximum temperature is 40.8°C (May & June) and mean minimum is 6.8°C (January) of the district.

Normal Annual Rainfall: 1076 mm

Normal monsoon Rainfall: 879 mm

### Temperature

Mean Maximum: 40.8°C (May & June)

Mean Minimum: 6.8 °C (January)

Normal Rain days: 44

. (Source: District Groundwater Brochure CGWB).

## 3.2 Geology of the Area

### 3.2.1 Regional Geology

The north-eastern and central part of Haryana is predominantly characterized by sedimentary lithology in the Sub-Himalayan zone comprising Subathus, Dagshais, Kasaulis and Siwaliks. A general Regional stratigraphic sequence in the area is given in Table



## "MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

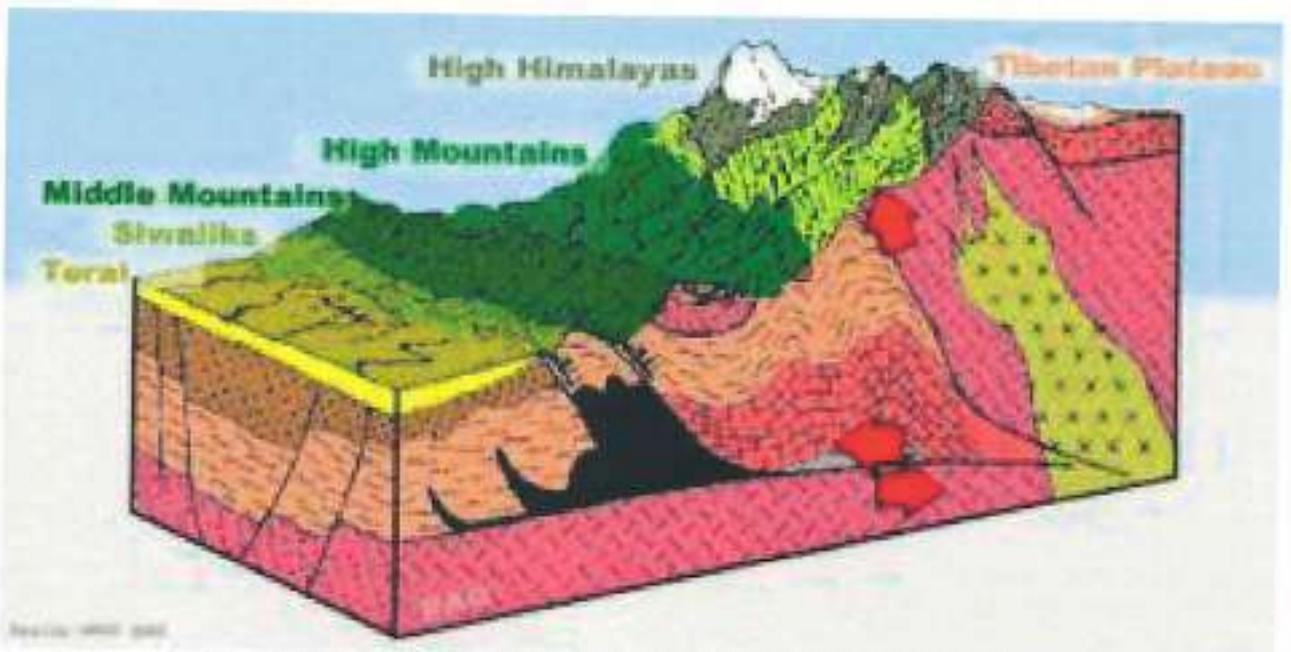
Table: Regional stratigraphic sequence

Age	Super group	group	Formation	litho logy
Holocene			Newer alluvium and Newer Aeolian Deposits	Gravel, Sand, silt, clay, limestone, gypsum
Lower to upper Pleistocene			older alluvium and Older Aeolian Deposits	Gravel, grey sand, silt, clay, brown sand, calcrete
Lower to Middle Pleistocene	S I W A L I K	Upper Siwalik	Boulder Conglomerates formation	Conglomerate, sandstone, silt, clay
Upper Pliocene			Pinjore Formation	Coarse grit, red sand stone and clay, conglomerate
			Tatrot Formation	Friable Sandstone and variegated clay
		Middle Siwalik	Dhokpathan Formation	Brown sandstone and orange clay
Middle Miocene			Nagri Formation	Hard grey sand stone, mudstone and minor shale
		Lower Siwalik	Nahan Formation	Coarse gritty ,clay and red sandstone often calcareous, brownish shale with lignite lenticles, greenish white Quartzite
Lower Miocene			Sirmur	Kausuli Formation
		Dagsai Formation		Purple and green sand stone, deep red gritty, clay, white sandstone with ferruginous concretions
Upper Eocene		Subathu formation		Sandstone with grit, clay, impure fossiliferous limestone calcareous slate, greenish shale and dark brown quartzite
Pre-proterozoic				Tundapathar

A schematic diagramme of Himalayas showing higher, middle and lower Himalayas including Shiwaliks is shown here below



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"



(A Sketch/section showing the position of Himalayas & Siwaliks)

### 3.2.2 LOCAL GEOLOGY

The litho units encountered in the riverbed and surrounding areas belongs to the Shivalik super groups. The sediments are river borne and has deposited in the riverbed and the flood plains. The different formations of the area belong to Shivalik Super group and are a mixture of boulders, pebbles, sand, silt and clay. The following sequences have been observed in the area.

Soil/Alluvium

Sand, Gravel, Boulder (Mixed form)

There is no clear demarcation between the litho units. They have been deposit in a mixed form. The Litho- units exposed around the riverbed belong to Shivalik Super- Group. The mineral Boulders, Gravel and sand have formed by weathering of rocks and then deposition on the flood plains of the rivers originated from the Shivaliks. These have been washed by rainwater during rainy season and deposited in river bed in the form of boulders, gravels and sand of different sizes and shapes. These minerals are sorted by screening. The max depth of the minerals is not known.



Soil/ alluvium varying in thickness from 0.50-1.50 m constitute the top horizons in the area suitable for agriculture. Yamuna River meanders through the area exposing the alluvium and soil at the banks. Boulder, gravel & sand is found in the river bed. Boulder, gravel & sand is deposited up to great depths. This bed is presently dry and water flows only during the rainy season. The Sand exposed in the River bed of Yamuna and surrounding areas is the product of the deposition of the sediments brought and deposited in the flood plains of River Yamuna. These sediments are of recent geological formation. The litho-units exposed within the river and surrounding areas have formed as water borne sediments brought by flood water during rainy season every year and deposited in riverbed. Geological map and section are enclosed as Plate - 03)

### 3.2.3 DESCRIPTION OF FORMATION

The description of Boulder, gravel & sand found in the lease area as minor mineral have been as under:

#### 3.2.4 (Boulder, gravel & sand)

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and outside the river bed as well in the central part. There is no perfect classification between boulders, cobbles, pebbles and sand. They are deposited in a mixed state. sand is merely a size category. Sand is particulate matter that's larger than silt and smaller than gravel. Different specialists set different limits for sand: Engineers call sand anything between 0.074 and 2 millimeter, or between a U.S. standard #200 sieve and a #10 sieve.

The classification is done by grab mining and the sediments are passed through different sieves in the screening plants.

Technically, the size of boulders vary from 2.52 inches to up to 10.1 inches & pebbles range from 0.08 inches to 2.52 inches which is clear from *the table of classification of sediments by Wentworth.*



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

### Classification of Sediments (Wentworth - Grain Size-Chart)

Φ	PIE - mm COVERSION Φ = log <sub>2</sub> (d in mm) μm = 0.001mm		SIZE TERMS (after Wentworth, 1922)	SIEVE SIZES		Intermediate diameters of natural grains equivalent to sieve size	Number of grains per mg		Settling Velocity (Quartz, 20°C)		Threshold Velocity for traction cm/sec		
	mm	Fractional mm and Decimal Inches		ASTM No. (U.S. Standard)	Tyler Mesh No.		Quartz spheres	Natural sand	Spheres (Cobb., 1971) cm/sec	Crushed	(Newin, 1946)	(modified from Hjastrom, 1935)	
-8	256	10.1"	BOULDERS (> 64)										
-7	128	5.04"		COBBLES									
-6	64.0	2.52"	PEBBLES	2 1/2"	2"							200	
-5	53.9	2.12"		very coarse	1 1/2"	1 1/2"							150
-4	45.3	1.76"		coarse	1 1/4"	1.05"							
-3	33.1	1.26"		medium	3/4"	.742"							
-2	26.9	1.06"		fine	5/8"	.625"							
-1	22.6	.85"		very fine	3/8"	.371"							
0	17.0	.68"		Granules	3/16"	.235"							
1	16.0	.63"		very coarse	4	4							
2	13.4	.53"		coarse	5	5							
3	11.2	.44"		medium	6	6							
4	9.52	.37"	fine	7	7								
5	8.00	.31"	very fine	8	8								
6	6.73	.26"	very coarse	10	10								
7	5.68	.22"	coarse	12	12								
8	4.76	.19"	medium	14	14								
9	4.00	.16"	fine	16	16								
10	3.36	.13"	very fine	18	18	1.2	.72	.5	10			50	
11	2.83	.11"	very coarse	20	20	.86	2.0	1.5	8			40	
12	2.38	.09"	coarse	25	24	.58	5.6	4.5	6			30	
13	2.00	.08"	medium	30	28	.42	15	13	5			30	
14	1.63	.065"	fine	35	32	.30	43	35	4			25	
15	1.41	.055"	very fine	40	36	.215	120	91	3			25	
16	1.19	.048"	very coarse	50	44	.155	350	240	2			25	
17	1.00	.040"	coarse	60	60	.115	1000	580	1			25	
18	.840	.033"	medium	70	65	.080	2900	1700	0.5			25	
19	.707	.028"	fine	80	80				0.1				
20	.545	.022"	very fine	100	100				0.029				
21	.500	.020"	very coarse	120	115				0.01				
22	.420	.017"	coarse	140	150				0.0067				
23	.354	.014"	medium	170	170								
24	.297	.012"	fine	200	200								
25	.250	.010"	very fine	230	250								
26	.210	.0085"	very coarse	270	270								
27	.177	.0070"	coarse	325	325								
28	.149	.0058"	medium	400	400								
29	.125	.0049"	fine										
30	.105	.0041"	very fine										
31	.088	.0034"	very coarse										
32	.074	.0028"	coarse										
33	.062	.0023"	medium										
34	.053	.0019"	fine										
35	.044	.0016"	very fine										
36	.037	.0014"	very coarse										
37	.031	.0011"	coarse										
38	.025	.0010"	medium										
39	.020	.0008"	fine										
40	.016	.00065"	very fine										
41	.012	.00050"	very coarse										
42	.009	.00040"	coarse										
43	.007	.00031"	medium										
44	.005	.00024"	fine										
45	.004	.00019"	very fine										
46	.003	.00015"	very coarse										
47	.002	.00011"	coarse										



Note: The relation between the beginning of traction transport and the velocity depends on the height above the bottom that the velocity is measured, and on other factors.

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and there is no perfect classification between sediments. These may be called as coarse sand, medium sand and fine sand.

The term sand is used to denote an aggregate of mineral or rock grains greater than 1/16mm and less than 2 mm in diameter.

### 3.2.5 PHYSICAL & CHEMICAL CHARACTERISTICS OF MINERAL

Technically, sand is merely a size category. Sand is particulate matter that's larger than silt and smaller than gravel. Different specialists set different limits for sand:

Engineers call sand anything between 0.074 and 2 millimeter, or between a U.S. standard #200 sieve and a #10 sieve.

Soil scientists classify grains between 0.05 and 2 mm as sand, or between sieves #270 and #10.

Sedimentologists put sand between 0.062 mm (1/16 mm) and 2 mm on the Wentworth scale, or 4 to -1 unit on the phi scale, or between sieves #230 and #10. In some other nations a metric definition is used instead, between 0.1 and 1 mm.

From a geological viewpoint, sand is anything small enough to be carried by the wind but big enough that it doesn't stay in the air, roughly 0.06 to 1.5 millimeters. It indicates a vigorous environment.

#### Composition and Shape of minerals

Most sand, boulders & gravel is made of quartz or its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Yamuna sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions.

The size of the sediments is variable. The grains whether small or large are rounded in shape. Sand is grey, brown in color, coarse to fine grained. The present deposits are of



good quality and can be used for building industries. There is no other use of this material.

### 3.2.6 ORIGIN & CONTROL OF MINERALISATION(ANNUAL REPLENISHMENT OF MINERAL IN RIVER BED AREA vis-à-vis SEDIMENTATION)

**Sedimentation**, in the geological sciences, is a process of deposition of a solid material from a state of suspension or solution in a fluid (usually air or water). Broadly defined it also includes deposits from glacial ice and those materials collected under the impetus of gravity alone, as in talus deposits, or accumulations of rock debris at the base of cliffs. The term is commonly used as a synonym for sedimentary petrology and sedimentology.

Sedimentation is generally considered by geologists in terms of the textures, structures, and fossil content of the deposits lay down in different geographic and geomorphic environments.

The factors which affects the "Computation of Sediment":

a) Geomorphology & Drainage Pattern : The following geomorphic units plays important role :

- Structural Plain
- Structural Hill
- Structural Ridge
- Denudation Ridge & Valley
- Plain & Plateau of Gangetic plain
- Highly Dissected pediment
- Un dissected pediment

b) Distribution of Basin Area River wise ( Area in Sq. Km or Sq. Miles)

c) Drainage System/Pattern of the area (Drainage Density = .....Km/Sq. Km of Yamuna River



- d) Rainfall & Climate : Year wise Rainfall data for previous 8 years of Yamuna Basin/River
- e) As per Dandy & Bolton study "Sediment Yield" can be related to
  - i) Catchment Area and
  - ii) Mean Annual Run-off

Sand is an essential minor mineral used extensively across the country as a useful construction constituent and variety of other uses in sports, agriculture, glass making (a form of sand with high silica content) etc. It is common knowledge that minerals are non-renewable but this form of mineral naturally gets replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin.

The Rivers originating from the Himalayas bring with them lots of aggregate materials whereas as they move downstream, only finer elements / minerals like sand are found in abundance. River Yamuna near Dakpathar barrage leaves Uttarakhand and enters Himachal Pradesh.

The YAMUNA RIVER is the biggest tributary of the river Ganga in North India. Its source in the Yamunotry glacier at an elevation of 6387 mtrs on South western sides of Banderpooch crests in the lower Himalayan ranges. The overall span of the Yamuna river is 1376 Kms (855 miles) with catchment area of 366223 square km ( 141,399 square mile). This encompasses 40.2 % of the whole Ganga valley, prior to joining Ganga at TriveniSangam in Allahabad (UP)

Itinerary of Yamuna River and its tributaries

The river passes through many states such as Uttrakhand, UP, Haryana, going across to HP and then Delhi. With yearly discharge of around 10,000 cubic billion meters (cbm) and consumption of 4400 cbm (of which irrigation comprises 96%), the river represents above



70% of water provision of Delhi. Yamuna water are fairly good quality for its entire span from Yamunotri in Himalayan ranges to Wazirabad in Delhi, the length of which is around 375 Kms.

Itinerary of Drainage area of Yamuna:

The origin of Yamuna is situated in the Yamunotri glacier at an elevation of 6387 mtrs on SE sides of Banderpooch crests, which are located in the Mussoorie range of lower Himalayan range in Uttarakashi district of Uttarakhand, to the North of Haridwar. From this place Yamuna runs to South around 200 Kms across the Shivalik mountain ranges and lower Himalayan ranges. A significant portion of its beginning of Drainage basin (with total area of 217.00 square km) is situated in HP and a major tributary sapping the upper drainage basin in the Tons, which is also biggest and most extensive tributary of the Yamuna. Other tributaries in the area are the Rishi Ganga, Giri, Hanuman Ganga, Kunta & Bata, which sap the upper drainage basin of the huge Yamuna river. Subsequently, the river moves down the terrains of Doon basin at DakPathar close to Dehradun, in this place water is redirected into a channel for the purpose of electricity generation. Once it goes across the sikh religious place of Ponta Sahib, the river arrives at Tajewala in the YAMUNANAGAR district of Haryana where a dam was constructed in 1873. This dam is the origin of the two major channels or water courses – Eastern Yamuna Canal and Western Yamuna Canal and both drain in UP & Haryana. The Western Yamuna Canal (WYC) traverses Karnal, Yamunanagar and Panipat prior to arriving at the Haiderpur water treatment plant, which provides a portion of municipal water provisions of Delhi. The Yamuna also forms natural boundary between the states of Uttarakhand & HP and also amid the states of UP and Haryana. Together with the Ganga to which it flows almost parallel once it meets the Indo-Gangetic plateau, the biggest Alluvial productive area in the World, it forms the Ganges-Yamuna Doab are stretched across 69,000 square Km which is 33% of the whole area.



Table of Drainage Basin area of River Yamuna (square KM/square mile) with % of Drainage Basin

1. HP	5799/2240 (1.6)
2. UP & Uttrakhand	74208/142 (21.50)
3. Rajasthan	102883/39739 (29.80%)
4. Haryana	21265/8214(6.5%)
5. Delhi	1485/574(0.4%)
6. MP	14023/5416 (40.6%)

**Dandy & Bolton formula for calculation of Sediment Yield:**

Dandy Bolton formula is often used to check whether the sedimentation yield exceeds the replenishment rate but the whole question is whether there is adequate monitoring of the river basin, the answer is no as hydrological stations are sparsely spread. The formula uses catchment area and mean annual runoff as key determinants to give a yield value. It does not differentiate in basin wide smaller streams and their characteristics. CWC distinguishes river basins as classified and non-classified, as per the latest hydrological data for unclassified River basins; there are 122 GDSW (Gauge, Discharge, Sediment & Water Quality) sites in 12 such basins, the number was 147 in 2005. This brings in context the whole issue of scientific mining, thereby indicating that the monitoring of sediment yield in rivers / streams within the river basins is essential to arrive at extraction rates and express and conduct environmental studies based on these basin wide characteristics which should become part of the 'Terms of Reference'.

**Sediment Yield versus Drainage Area**

Dandy and Bolton studied sedimentation data from about 1500 reservoirs, ponds, and sediment detention basins. In developing their formulas, they used data from about 800 of these reservoirs with drainage areas greater than or equal to 1 mi<sup>2</sup>. The smaller



watersheds-those of drainage area less than 1 mi<sup>2</sup>-were excluded because of their large variability of sediments yield, reflecting the diverse effects of soils, local terrain, vegetation, land use, and agricultural practices.

For drainage areas between 1 and 30,000 mi<sup>2</sup>, Dandy and Bolton found that the annual sediment yield per unit area was inversely related to the 0.16 power of the drainage area: In which  $S$  = sediment yield in tons per square mile per year;  $S_R$  = Reference sediment yield Corresponding to a 1-mi<sup>2</sup> drainage area, equal to 1645 tons per year;  $A$  = drainage area in square miles; and  $A_R$  = reference drainage area (1 mi<sup>2</sup>)

#### Sediments Yield versus Mean Annual Runoff

Dandy and Bolton studied sedimentation data from 505 reservoirs having mean annual runoff data. Annual sediment yield per unit area was shown to increase sharply as mean annual runoff  $Q$  increased from 0 to 2 in. Thereafter, for mean annual runoff from 2 to 50 in, annual sediment yield per unit area decreased exponentially.

This led to the following equations.

For  $Q < 2$  in.:

For  $Q > 2$  in.:

In which  $Q_R$  = reference mean annual runoff  $Q_R = 2$  in.

Dandy and Bolton combined Eqs. 15-10 and 15-11 into a set of equations to express sediment

yield in terms of drainage area and mean annual runoff.

For  $Q < 2$  in.:

For  $Q > 2$  in.;

Sec: 15.2 Sediment Productions.

For  $S_R = 1645$  tons/mi<sup>2</sup>/y,  $Q_R = 2$  in., and  $A_R = 1$  mi<sup>2</sup>, Eq. 15-12 reduces to the followings:



For  $Q < 2$  in.:  $S = 1280 Q^{0.46} (1.43 - 0.26 \log A)$

For  $Q > 2$  in.:  $S = 1965 e^{-0.055Q} (1.43 - 0.26 \log A)$

Equations 5-12 and 5-13 are based on average values of grouped data; therefore, they should be used with caution. In Certain cases, local factors such as soils, geology, topography, land use, and vegetation may have greater influence on sediment yield than either mean annual runoff or drainage area. Nevertheless, these equations provide a first approximation to be of sediment yield for watershed planning purposes.

#### Calculation of Sediment Yield for boulder, gravel & Sand Mine of Mandoli Ghaggar East unit.

Mandoli Ghaggar East total production proposed is 8.50 Lakh MT/year

- Area under riverbed : 20.18
- Drainage basin area of river Yamuna and its tributaries in Haryana : 8214 square miles
- Normal Annual Rainfall of Yamunanagar district (1978 to 2005) : 1076mm or 42.36 inch

With above inputs, the calculation of the sediment yield by the Dandy and Bolton formula is illustrated below:

Sample Set	S.No.	Q (in inches)	A (in square mile)	S
	1	3.5	150	1400.823
	2	27.4	8214	179.4756

$$S = 1965 e^{-0.055Q} [1.43 - 0.26 \log(A)]$$

With above formula the value of  $S = 76.40$  T/mile square/annum

Therefore the Total Sediment Yield for drainage basin of 8214 square mile will be =  $8214 \times 76.40 = 6.27$  lac T per annum.



Dandy & Boltan formula also says that actual sediments yield from individual drainage basins may vary 10-fold or even 100 fold from computed yields. Since itinerary of river Yamuna indicates that its basis comprises of sediment rocks with good average rainfall therefore there are fair chances of yield of sediments to be 50 fold of computed results hence Actual Sediment Yield will be :  $627000 \text{ T} \times 50 \text{ fold} = 3,13,50,000 \text{ T / Annum}$

The equations express the general relationships between sediment yield runoff and drainage area.

They may provide a quick rough approximation of mean sediment yields on a regional basis for preliminary watershed planning. Because Dandy & Bolton have derived the equation from average values computed sediment yields normally would be low for highly erosive area and high for well stabilized drainage basins with high plant density. Factors which have direct bearing on sediments yield & limitations of Dandy & Bolton equation.

Sediment yield of a sediment basin has direct impact of local terrain, climate, vegetation, soils, agricultural practices & land use pattern of catchment area of the sediment basin aforesaid factors varies from basin to basin therefore, Dandy & Bolton has category stated that use of the equation to predict sediment yield for a specific location would be unwise because of the wide variability caused by local factors not considered in the equation development. Actual sediment yield from individual drainage basins may vary 10-fold or even 100-fold from computed yields.

### 3.2.7 Grade & Use of Boulder, Gravel & Sand

Most Boulder, Gravel & Sand is made of quartz or quartzite/its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. River Boulder, Gravel & Sands contain quartz, feldspar grains, tiny bits of rock (lithics), or dark minerals like illminite and magnetite.

The size of the sediments is variable. The grains whether small or large are rounded in shape. Boulder, Gravel & Sand is yellow brown in color, coarse to fine grained. The present



deposits are of good quality and can be used for building industries. There is no other use of this material.

### 3.3 RESERVE

#### 3.3.1 METHOD OF ESTIMATION OF RESERVE

##### PROVED RESERVES

- Survey was conducted in the proposed area of Yamuna river bed and area outside river bed as per the area allocated by DMG, Haryana, a document provided by the authorities to the contractor. The Khasra plan was provided by the applicant.
- Following special conditions those are applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas are considered while calculating the reserves of this area:
  - (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
  - (iii) The maximum depth of mining in the river-bed shall not exceed three meter from the un-mined bed level at any point in time with proper bench formation;
  - (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
  - (v) In case of areas permitted for excavation outside river/rivulets i.e. areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 metres in case of Tangri, and Ghaggar river and 100 meters on either side of all other rivers/ rivulets;
  - (vi) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology, a safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.



- vii) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws.
- ix) A barrier of 7.5 m width will be left from the mining area boundary, .

#### Basics of Mineral Reserves Calculation – River Bed Area

- Mineral Reserves falling in the river bed area has been calculated taking the maximum permissible depth of 3 m from the river bed surface RL.
- The bulk density of Boulder, Gravel & Sand is considered 2.0
- Volumetric method is adopted for calculating reserves of Boulder, Gravel & Sand.
- The mineable reserves are calculated by deducting "Blocked Geological Reserves on account of river banks, lease boundary, railway line, highways, bridges, anicuts (where ever applicable) from total proved Geological Reserves".
- It is considered that river bed Boulder, Gravel & Sand shall be replenished every year as evident from preceding paragraph (3.2.6) on " Annual Replenishment of Mineral in River Bed Area vis-à-vis Sedimentation"

#### UNFC classification – Codes of UNFC are followed for reserve calculation

- UNFC is a three digit code based system, the economic viability axis representing the first digit, the feasibility axis the second digit and the geological axis the third digit. Each digit provided.
- Codes 1, 2 and 3 in decreasing order. The highest category of resources under UNFC system has code (111) and for lowest category the code is (334).
- Code (111): This code is provided for the economically mineable part of the measured mineral resources (proved category reserves).
- Code (121): This code is provided for the economically mineable part of the indicated mineral resources (probable category reserves).



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

- Code (211): The part of the measured mineral resources (proved category), which as per feasibility study has not found economically mineable. The reserves blocked in 7.5 meters buffer zone and 50 meters from permanent structure.
- Code (222): The part of the indicated mineral resources (probable category), which as per feasibility study has not found economically mineable. The reserves blocked in 7.5 meters buffer zone and 50 meters from permanent structure.
- Code (480): Tonnage, Grade and mineral contents can be estimated with low level of confidence and resources are also inferred from geological.

The reserves of Boulder, Gravel & Sand calculated by volumetric method and are summarized here below:

Table: Geological Reserves

Sr no.	Nature of land	Lease area in ha	Total proved Geological reserves MT=Area x depth x BD (A)	Blocked area of 50m strip after each km, 25% blocked in river banks, /lease boundary etc= hectares	Blocked Geological Reserves in blocked area (B)	Total Mineable reserves A-B=C (FOR10Yrs)	Minable Reserve (Per Year)
1	River bed	20.18	12,10,800 x 010 years =1,21,08,000 MT	6.0	3,60,000x 010 years= 36,00,000 MT	85,08,000MT	8,50,000 MT

A) GEOLOGICAL PROVED RESERVES AS PER UNFC CODE (111)

Total Reserves = 1, 21, 08,000 MT

B) BLOCKED RESERVES AS PER UNFC CODE (211 & 222) =36, 00,000MT

C) MINEABLE RESERVES = A-B = 85, 08,000 MT



**D) TARGETED PRODUCTION**

8, 50,000 MT per Year in the River bed (Maximum- which is supposed to be replenished every year)

**E) Life of the mine**

For Balance reserves in River bed it is presumed that the mineral will be replenished every year during the rainy season. New mineral will be added every year in the river bed.

**4.0 DETAILS OF PRODUCTION & DISPATCHES OF FIVE YEARS**

This is a new mining area allotted to the applicant. Future production programme has been planned as per the details given below:

**Production Programme (Plate no.4 for river bed.**

Mining Contract has been allotted for a period of 10 years only. Mining area consist of 20.18 ha area in Mandoli Ghaggar East Block/YNR B-3 village (Khasra) out of which about 6.0 hectares area is under restricted zone. About 14.18 hectare area is free from restriction and the mining is proposed in this area only.

Daily production proposed = 2833 MT from River bed/day

Production programme is 113 trips/ day @ 25 ton per trip.

Working days have been taken as 300 days per annum.

Projected Production per Year =  $300 \times 2833.3 = 8,50,000$  Tons (0.85 Million MT)

**Table: Five Years Proposed Production Details (MT/A)**

Year	Production From River bed		Area (ha)
	Trips/ day	MTPA	Needed per year
I	113	8,50,000	14.18
II	113	8,50,000	14.18
III	113	8,50,000	14.18
IV	113	8,50,000	14.18
V	113	8,50,000	14.18



"MINING PLAN FOR MANDOLI GHAGGAR EAST BLOCK (YNR-B-3): SAND MINOR MINERAL MINE"

### 5.0 PHYSICAL AND GEOLOGICAL CHARACTERISTICS OF THE DEPOSIT

Deposit is moderate to good quality Boulder, Gravel & Sand. It is widely used in construction, buildings, bridges and other infrastructure. It is free from clay and non sticky in nature.

### 6.0 DETAILS OF MINING MACHINERY DEPLOYED OR TO BE DEPLOYED AND THE DETAIL SPECIFICATIONS

This is a new mining contract. Following equipments are proposed to be deployed for the desired production.

Table: List of Machinery

S. No.	Name of machinery	Capacity	Nos.
1	JCB	1.0 m <sup>3</sup>	4
2	Tippers/ Trucks	25 tons	38
3	Water Tanker	4000 liters	1
4	Light vehicles /Jeep	--	1
5	Maintenance Van		1
6			

### 6.1 Fuel Consumption

Quantity of Diesel / Energy fuel Consumption per day: -

S. No.	Machine	Details of Diesel requirements	Consumption of Diesel (in ltr.)
1.	Dumper	(Considering diesel consumption by the dumper is 3 km / ltr.) Total Diesel consumption for 55 Dumper = 380 x 50 = 1900 Ltr	1900
2.	JCB	Diesel consumption 10ltr / hr working of 10 hrs diesel consumption = 10 x 10 x 4 = 400 ltr	400
3.	Water Tankers	Diesel consumption 10 ltr/Hour x 10 x 1 = 100	100
6.	Light Vehicles	Diesel consumption 8 ltr/Hour x 10 x 1 = 80 ltr	80
7.	Maintenance Van	Diesel Consumption 10 ltr/hr x 10 x 1 = 100 ltrs	100
		<b>Total diesel requirements per day</b>	<b>2580</b>



## 7.0 METHOD OF MINING

Mining is proposed up to 3.0m in river bed.

River bed mining is for extracting Boulder, Gravel & Sand from Yamuna River bed. As per Haryana Minor Mineral Concession Rules, 2012 extraction is limited to 3.0 m depth only in river bed. Mining area allotted is 20.18ha in district – Yamunanagar. Mining activity will be carried out in allocated areas only, enclosed as **Annexure-I**.

### Mining in River Bed (Plate no. 4)

Light weight excavators/JCB will be deployed for extraction. Mineral will be removed in 3.0 m layer only forming one bench. This is as per the digging depth of the equipments and maximum permitted depth. Mineral will be loaded in trucks of 25 tons capacity. There will be no OB or waste generation as the Boulder, Gravel & Sand is exposed in the river bed.

Bench will advance parallel to the banks of the river. Height of bench will be 3.0 m. Width of the bench will be around 20.0 m. Workings will be restricted within the mining area/ khasra as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season. The bench will be in the form of slices/ strips parallel to the banks of the river. Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20. Pre-development activities like repairing/pitching or making new way for transport of sand from river bed. However, movement of trucks after mineral loading will be towards both sides through approach roads connecting to tar roads. Every block will have its own approach roads, well connected to main highways. No processing of mineral will be done.

Total production envisaged is 2833 TPD (113 trips @25 Mt/trip) from River bed



**7.1 Proposed year wise development for five years**

Boulder, Gravel & Sand mining contract has been granted for a period of 10 years only.

No pre-production development is required except making excess road.

Ultimate limit will be 3.0 m below existing bed level as indicated in the working section.

**7.2 Proposed rate of production when the mine is fully developed**

Work will be carried out for 300 days in year. Year wise production during the plan period will be as follows:

**Table: Proposed Production**

Year	Total Targeted Production MT/annum
1	8,50,000
2	8,50,000
3	8,50,000
4	8,50,000
5	8,50,000

**7.3 Mineable reserves and anticipated life of the mine**

It is presumed that the mineral will be replenished every year in River bed during the rainy season. New mineral will be added every year in the river bed. However the present reserves are sufficient for 1 year in "river bed".

**7.4 Proposed method of mining****a) River Bed**

Mining activity will be carried out by open cast semi-mechanized method.

- No overburden/ waste material will be produced in river bed. No drilling/ blasting are required as the material is loose in nature.

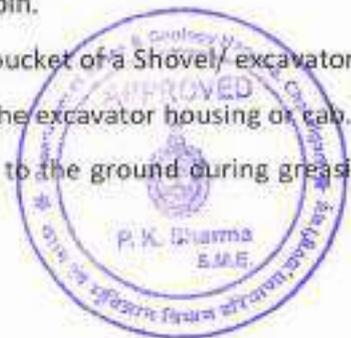


- Light weight excavators will be used for loading of mineral in tippers.
- Proper benching of 3.0 m height will be maintained and width of the bench will be around 20 m. The benches shall be maintained in the form of slices/strips parallel to the banks of river.
- Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season.
- Roads will be properly made and sprayed by water for suppression of dust.
- Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20.
- Extraction activities will start in the blocks from the upstream side to downstream side. This will not obstruct the movement of water, if any, during monsoon period in the river course.
- In case during any period, the replenishment was found less than 3 m or depth of exaction, the mining during said period would restrict to depth which would not be more than 3 m of the original level of the river bed.

As per MMR 1961, following precautions shall be undertaken during operations of HEMM.

Shovel/ excavator: -

1. Excavators will be provided with efficient warning devices, front & rear lights and efficient brakes.
2. Excavator will be under the charge of a competent person authorized in writing by the manager designated as operator.
3. No person other than the operator or his helper if any will ride on the excavator or even enter the excavator's cabin.
4. No person will be permitted to ride in the bucket of a Shovel/ excavator.
5. No inflammable material will be stored in the excavator housing or cab.
6. Shovel/ excavator dippers will be lowered to the ground during greasing operation.



7. When a Shovel/ excavator is to be moved from one point to another its boom shall be kept in strict alignment with direction of travel while the bucket/ dipper shall be held m above the ground.
8. No Shovel/ excavator will be operated in the position where any part of the machines, suspended loads or lines are brought closer than 3 m to the exposed high voltage line.
9. Every movement of a Shovel/ excavator shall be preceded by warning signals.
10. When not in use, the Shovel/ excavator will be moved to and stood on stable ground, the bucket shall be kept resting on stable ground and will never be left hanging-
11. The Shovel/ excavator will be so spaced that there will be no danger of accident from flying & falling objects.
12. Safety appliances, booms will be examined thoroughly once in a year.
13. Emergency switches, safety limit switches will be examined and tested once in four months.
14. All brakes will be tested for their operation worthiness once in a week.
15. The following signboards will be carried in and around the machine: -
  - (i) "Warning— Do Not Enter The Working Range Of The Machine".
  - (ii) "Lubricating Prohibited While the Machine in Running Condition".

**Duties of Shovel/ excavator operator: -**

1. At the commencement of every shift the operator will personally inspect and test the machine, paying special attention to the following details: -
  - (i) The brakes and every warning device are in working order.
  - (ii) Lights are in working order.
  - (iii) The operator will neither take out the machine for work nor will he work the machine unless he is satisfied that it is medically shown and in efficient working order.



- (iv) The operator will maintained a record of every inspection made in a bond paged book, kept for the purpose and shall sign every entry made there in.
- (v) The operator will keep the cab window clean so as to ensure clear vision at all times.
- (vi) The operator will not operate the machine when persons are in such proximity as to be endangered.
- (vii) Before leaving the machine, the operator will lower the bucket to the ground.
- (viii) The operator will not leave his machine during the shift. Whenever, he finishes his work, he will hand over the machine to his relief or lock the excavators cab.
- (ix) The operator will not allow any unauthorized person to ride on the machine.

**Dumper: -**

1. Every dumper will be provided with efficient brakes.
2. Efficient audible warning devices will be provided with the dumpers.
3. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
4. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
5. No person, other than the driver or his helper, if any, will ride on a dumper.
6. No person will be permitted to ride in the running board of a dumper.
7. The loaded dumpers will not be reversed on gradients.
8. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.



9. Standard traffic rules shall be adopted and followed during movement of all dumpers. They shall be prominently displayed at relevant places in the opencast workings and haulm roads.
10. When not in use, every dumper will be moved to and stood on proper parking places.
11. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
12. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.
13. No unauthorized person will be permitted to enter or remain in any turning points.
14. While inflating tyres, suitable protective cages shall be used.
15. Tyres will never be inflated by sitting either in the front or on the top of the same.
16. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.
17. At least once in every two weeks the brakes of every dumper will be tested as below: -
  - (a) Service Brake test: - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.
  - (b) Parking brake test: - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.



- (c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be countersigned by the engineer and manager.
- (d) All vehicles shall be tested and examined once at least in every 6 months.
- (e) A notice shall be displayed outside every vehicle that "No Unauthorized Travelling Allowed".
- (f)

**Duties of dumper operators: -**

1. At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -
  - (i) Tyre pressure, brakes, horn and the lights are in working order.
  - (ii) The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically sound and in efficient working order.
  - (iii) The driver will maintain a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.
  - (iv) The driver will keep the cab window clean so to ensure clear vision at all times.
  - (v) Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -
    - (a) In reverse gear, on level roads and down gradients.
    - (b) In low gear, on up gradients.
  - (vi) The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.
  - (vii) The driver will not drive too fast, avoid distractions and drive defensively.



- (viii) Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.
- (ix) The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.
- (x) The driver will see that :-
  - (a) The vehicle is not overloaded.
  - (b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.
- (xi) The driver will not allow any unauthorized person to ride on the vehicle.
- (xii) When there is a poor visibility, the speed of a vehicle will be restricted in a manner that the braking distance is maintained shorter the distance of visibility.
- (xiii) The driver will not leave his machine during the shift. When he finishes his work, he will hand over the machine to his reliever or lock the excavators cab.

#### 7.5 Conceptual Mining Plan

**River Bed:** Mine area will be worked in blocks for ease of operation. However, as the digging depth will be restricted to 3.0 m or 2 m above the ground water table in river bed and material will still be available below. This will be further replenished during rainy season. Blocks will be worked systematically as the width is limited while length is much more.

Sequence of working has been shown on **Plate no -4**. As the mining contract period is only 10 years, some of the area will be left un-worked at the end of contract period.

#### (i) Final Slope Angle To Be Adopted

Thickness of the bench is limited to 3.0 m only in river bed and width will be more than the height of the bench. River bank side will be protected by working in 3/4 part of middle of the river. Bank side natural slope will not be disturbed. This will prevent collapse of bank



and erosion. However, the height of the bank with respect to river bed is varying from 2-3 m only.

(ii) During plan period workings will be carried out in the designated villages at a time of the mining area simultaneously. Scattered workings will ensure safety, remove congestion of vehicles and will have better control and management.

(iii) **Ultimate Capacity Of Dumps**

There will be over burden removal / generation during the plan period. The same will be dumped at designated site and will be utilized for reclamation simultaneously. No outside material will be filled up in the extracted zone.

a) **Land use Pattern of Mining Area at Various Stages**

Land use pattern will be as follows:

**Table: PRESENT LAND USE PLANING**

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	6.0
2	Infrastructure	Office,temp. Shelters etc.	0.00
3	Area available for mining in river bed		14.18
			20.18

**Table: LAND USE PLANING AT THE END OF lease period**

Sr.No.	Particulars		AT THE END OF 5 <sup>th</sup> YEAR (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	6.0
2	Infrastructure	Office,temp. Shelters etc.	0.02*
3	Naturally reclaimed in river bed		10.16
6	Unworked river bed		0.00
7	Plantation*		4.00*
	Total		20.18

\*Plantation in 2.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life

\* Plantation & infrastructure In restricted area only



### 7.7 (i) Mine Drainage in river bed mining

The River Yamuna flow from N to S which originates from the Himalayas provides the major drainage in the mining area. The general slope of the land surface is From NE to S and elevation of the mining area varies from 274mRL in the north end side of the mining area to 273.5mRL in south end side of the mining area.

There is flow of water in the river bed in a narrow area in post monsoon period. Area is having 1067 mm rainfall in a year. During rainy season, catchment water flows in the river. During dry period the Boulder, Gravel & Sand is excavated which gets replenished during rainy period. No mining activities will be carried out during rainy season when there is water flowing in the working area. There will be no intersection of water table as working will be carried out up to 3.0 m depth only from surface of river bed while the water level is 5 -10 m below the surface of river bed.

#### ➤ MINE DRAINAGE

#### ➤ Drainage Around And Within Mine:

The mining area will become a depression, which warrants accumulation of water during rainy season. The pit will become a depression and will help in faster recharge of water in the aquifer

#### ➤ DEWATERING:

Since the depth of mining proposed is only 3.0 meters in the river bed, the same being above the water table of the area, there will be no chance of encountering the ground water table during the mining operations. No dewatering of the ground water is proposed.

### 7.8 Water Requirement

The requirement of water for the project will be as under.



Sr.no	Activity	Requirement in KLD	Source
1	Dust suppression	10.0	Hired Tankers
2	Drinking	2.0	Hired Tankers
3	Green belt	3.00	Hired Tankers
	<b>Total</b>	<b>15.00</b>	

#### 7.9 SITE SERVICE: -

##### Manager's Office:

One competent Manager and statutory personnel shall be deployed as per the requirement of the Mines Act, 1952 and as allowed by DGMS, will be required to supervise the mining operations. An office for Manager 5 x 3 meters shall be provided at the central location of quarry. An additional room for other supervisory staff is also proposed at each mine.

##### Canteen -cum-rest shelter:

In order to provide the rest shelter for the workers working in the mine and also to provide tea etc. the arrangement shall be made to install a rest shelter-cum-canteen at each quarry and shall be utilized by the workers. The rest shelter will be for having rest during the lunch hours by the workers/ labor. The size of rest shelter shall be about 10 x 3 meter to accommodate the workers.

##### First Aid Room:

To provide the first aid for any sort of injuries encountered during the mining operation, one small first aid room shall be provided at each sub block. First aid kit and sufficient stock of material/medicines needed for first aid shall be provided as per requirement. As



the Mining Engineer/Manager and Mining Mates are qualified first aides, they can provide first aid to the labor on the spot.

#### Crèche:

No woman employment is proposed in mine operation. However, in case of women workers are employed for other ancillary works like minor road repair, plantation etc, arrangement for a small crèche shall be made as per the requirement.

#### Electricity Supply:

Electric connection shall be taken for office and security purpose from the near bye sub-station of Haryana Electricity Board.

#### Water Supply:

The water supply for drinking purpose proposed will be made available by hired tanker.

### 8.0 YEAR WISE ANNUAL PROGRAMME OF MINING FOR NEXT 5 YEARS

Boulder, Gravel & Sand mineral is targeted for 2833 tons per day i.e. 0.85 million tons per annum (maximum). Production programme is given below:

Table: Production Programme

Year	Targeted Production (in MMTA)	Overburden handling M <sup>3</sup> Per year
1	0.85	Nil
2	0.85	Nil
3	0.85	Nil
4	0.85	Nil
5	0.85	Nil



### 9.0 DETAILS OF EMPLOYMENT

Total estimate Man power would be about 50 persons as per the details given below:

**Table: Employment Details ( To be deployed as per requirement of the Mines Act,1952)**

S. No.	Category	Numbers
1	Manager 1 <sup>st</sup> class/II Class Manager	1
2	Foreman/Mates	2
3	Skilled personnel	4
4	Semi-skilled personnel	40
5	Unskilled	3
<b>Total</b>		<b>50</b>



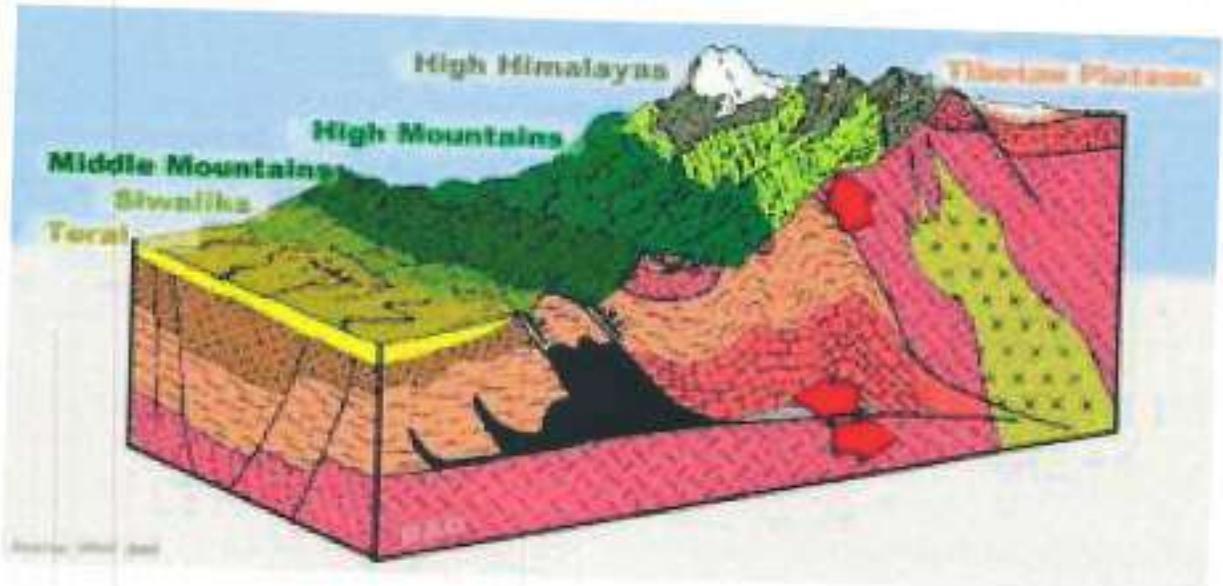
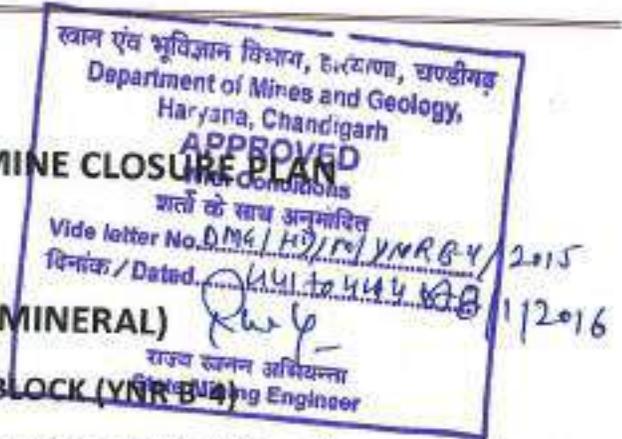
**MINING PLAN AND PROGRESSIVE MINE CLOSURE PLAN**

FOR

**SAND MINE (MINOR MINERAL)**

**MANDOLI GHAGGAR WEST BLOCK (YNR B-4)**

(Lease area: 25.56 ha; Lease Period-7 years; Production -1.191 Million T/Annum)



SUBMITTED TO

JAN-2016

THE DIRECTOR GENERAL, MINES & GEOLOGY DEPARTMENT, HARYANA

APPLICANT

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"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

1. HP	5799/2240 (1.6)
2. UP & Uttrakhand	74208/142 (21.50)
3. Rajasthan	102883/39739 (29.80%)
4. Haryana	21265/8214 (6.5%)
5. Delhi	1485/574 (0.4%)
6. MP	14023/5416 (40.6%)

**Dandy & Bolton formula for calculation of Sediment Yield:**

Dandy Bolton formula is often used to check whether the sedimentation yield exceeds the replenishment rate but the whole question is whether there is adequate monitoring of the river basin, the answer is no as hydrological stations are sparsely spread. The formula uses catchment area and mean annual runoff as key determinants to give a yield value. It does not differentiate in basin wide smaller streams and their characteristics. CWC distinguishes river basins as classified and non-classified, as per the latest hydrological data for unclassified River basins; there are 122 GDSW (Gauge, Discharge, Sediment & Water Quality) sites in 12 such basins, the number was 147 in 2005. This brings in context the whole issue of scientific mining, thereby indicating that the monitoring of sediment yield in rivers / streams within the river basins is essential to arrive at extraction rates and express and conduct environmental studies based on these basin wide characteristics which should become part of the 'Terms of Reference'.

**Sediment Yield versus Drainage Area**

Dandy and Bolton studied sedimentation data from about 1500 reservoirs, ponds, and sediment detention basins. In developing their formulas, they used data from about 800 of these reservoirs with drainage areas greater than or equal to 1 mi<sup>2</sup>. The smaller watersheds-those of drainage area less than 1 mi<sup>2</sup>-were excluded because of their large



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variability of sediments yield, reflecting the diverse effects of soils, local terrain, vegetation, land use, and agricultural practices.

For drainage areas between 1 and 30,000 mi<sup>2</sup>, Dandy and Bolton found that the annual sediment yield per unit area was inversely related to the 0.16 power of the drainage area:

In which  $S$  = sediment yield in tons per square mile per year;  $SR$  = Reference sediment yield Corresponding to a 1-mi<sup>2</sup> drainage area, equal to 1645 tons per year;  $A$  = drainage area in square

miles; and  $AR$  = reference drainage area (1 mi<sup>2</sup>)

**Sediments Yield versus Mean Annual Runoff**

Dandy and Bolton studied sedimentation data from 505 reservoirs having mean annual runoff data. Annual sediment yield per unit area was shown to increase sharply as mean annual runoff  $Q$  in- creased from 0 to 2 in. Thereafter, for mean annual runoff from 2 to 50 in. annual sediment yield per unit area decreased exponentially.

This led to the following equations.

For  $Q < 2$  in.:

For  $Q > 2$  in.:

In which  $QR$  = reference mean annual runoff  $QR = 2$  in.

Dandy and Bolton combined Eqs. 15-10 and 15-11 into a set of equations to express sediment

yield in terms of drainage area and mean annual runoff.

For  $Q < 2$  in.:

For  $Q > 2$  in.:

Sec: 15.2 Sediment Production.

For  $SR = 1645$  tons/mi<sup>2</sup>/y,  $QR = 2$  in., and  $AR = 1$  mi<sup>2</sup>, Eq. 15-12 reduces to the followings:



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For  $Q < 2$  in.:  $S = 1280 Q^{0.46}(1.43 - 0.26 \log A)$

For  $Q > 2$  in.:  $S = 1965e^{-0.055Q}(1.43 - 0.26 \log A)$

Equations 5-12 and 5-13 are based on average values of grouped data; therefore, they should be used with caution. In Certain cases, local factors such as soils, geology, topography, land use, and vegetation may have greater influence on sediment yield than either mean annual runoff or drainage area. Nevertheless, these equations provide a first approximation to be of sediment yield for watershed planning purposes.

**Calculation of Sediment Yield for boulder, gravel & Sand Mine of Mandoli Ghaggar West unit.**

Mandoli Ghaggar West total production proposed is 11.91 Lakh MT/year

- Area under riverbed : 25.56
- Drainage basin area of river Yamuna and its tributaries in Haryana : 8214 square miles
- Normal Annual Rainfall of Yamunanagar district (1978 to 2005) : 1076mm or 42.36 Inch

With above inputs, the calculation of the sediment yield by the Dandy and Bolton formula is illustrated below :

Sample Set	S.No.	Q (In Inches)	A (In square mile)	S
	1	3.5	150	1400.823
	2	27.4	8214	179.4756

$$S = 1965 e^{-0.055Q}[1.43 - 0.26 \log(A)]$$

With above formula the value of  $S = 76.40$  T/mile square/annum

Therefore the Total Sediment Yield for drainage basin of 8214 square mile will be =  $8214 \times 76.40 = 6.27$  lac T per annum.



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Dandy & Bolton formula also says that actual sediments yield from individual drainage basins may vary 10-fold or even 100 fold from computed yields. Since itinerary of river Yamuna indicates that its basin comprises of sediment rocks with good average rainfall therefore there are fair chances of yield of sediments to be 50 fold of computed results hence Actual Sediment Yield will be :  $627000 \text{ T} \times 50 \text{ fold} = 3,13,50,000 \text{ T / Annum}$

The equations express the general relationships between sediment yield runoff and drainage area.

They may provide a quick rough approximation of mean sediment yields on a regional basis for preliminary watershed planning. Because Dandy & Bolton have derived the equation from average values computed sediment yields normally would be low for highly erosive area and high for well stabilized drainage basins with high plant density. Factors which have direct bearing on sediments yield & limitations of Dandy & Bolton equation.

Sediment yield of a sediment basin has direct impact of local terrain, climate, vegetation, soils, agricultural practices & land use pattern of catchment area of the sediment basin aforesaid factors varies from basin to basin therefore, Dandy & Bolton has category stated that use of the equation to predict sediment yield for a specific location would be unwise because of the wide variability caused by local factors not considered in the equation development. Actual sediment yield from individual drainage basins may vary 10-fold or even 100-fold from computed yields.

**3.2.7 Grade & Use of Boulder, Gravel & Sand**

Most Boulder, Gravel & Sand is made of quartz or quartzite/its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. River Boulder, Gravel & Sands contain quartz, feldspar grains, tiny bits of rock (lithics), or dark minerals like ilmenite and magnetite.

The size of the sediments is variable. The grains whether small or large are rounded in shape. Boulder, Gravel & Sand is yellow brown in color, coarse to fine grained. The present deposits



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are of good quality and can be used for building industries. There is no other use of this material.

**3.3 RESERVE**

**3.3.1 METHOD OF ESTIMATION OF RESERVE**

**PROVED RESERVES**

- Survey was conducted in the proposed area of Yamuna river bed and area outside river bed as per the area allocated by DMG, Haryana, a document provided by the authorities to the contractor. The Khasra plan was provided by the applicant.
- Following special conditions those are applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas are considered while calculating the reserves of this area:
  - (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
  - (iii) The maximum depth of mining in the river-bed shall not exceed three meter from the un-mined bed level at any point in time with proper bench formation;
  - (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
  - (v) In case of areas permitted for excavation outside river/rivulets i.e. areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 metres in case of Tangri, and Ghaggar river and 100 meters on either side of all other rivers/ rivulets;
  - (vi) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology, a safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

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- vii) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws.
- ix) A barrier of 7.5 m width will be left from the mining area boundary, .

**Basics of Mineral Reserves Calculation – River Bed Area**

- Mineral Reserves falling in the river bed area has been calculated taking the maximum permissible depth of 3 m from the river bed surface RL.
- The bulk density of Boulder, Gravel & Sand is considered 2.0
- Volumetric method is adopted for calculating reserves of Boulder, Gravel & Sand.
- The mineable reserves are calculated by deducting "Blocked Geological Reserves on account of river banks, lease boundary, railway line, highways, bridges, anicuts (where ever applicable) from total proved Geological Reserves".
- It is considered that river bed Boulder, Gravel & Sand shall be replenished every year as evident from preceding paragraph (3.2.6) on " Annual Replenishment of Mineral in River Bed Area vis-à-vis Sedimentation"

**UNFC classification – Codes of UNFC are followed for reserve calculation**

- UNFC is a three digit code based system, the economic viability axis representing the first digit, the feasibility axis the second digit and the geological axis the third digit. Each digit provided.
- Codes 1, 2 and 3 in decreasing order. The highest category of resources under UNFC system has code (111) and for lowest category the code is (334).
- Code (111): This code is provided for the economically mineable part of the measured mineral resources (proved category reserves).
- Code (121): This code is provided for the economically mineable part of the indicated mineral resources (probable category reserves).



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- Code (211): The part of the measured mineral resources (proved category), which as per feasibility study has not found economically mineable. The reserves blocked in 7.5 meters buffer zone and 50 meters from permanent structure.
- Code (222): The part of the indicated mineral resources (probable category), which as per feasibility study has not found economically mineable. The reserves blocked in 7.5 meters buffer zone and 50 meters from permanent structure.
- Code (480): Tonnage, Grade and mineral contents can be estimated with low level of confidence and resources are also inferred from geological.

The reserves of Boulder, Gravel & Sand calculated by volumetric method and are summarized here below: **Table: Geological Reserves**

Sr no.	Nature of land	Lease area in ha	Total proved Geological reserves MT=Area x depth x BD (A)	Blocked area of 50m strip after each km, 25% blocked in river banks, /lease boundary etc= hectares	Blocked Geological Reserves in blocked area (B)	Total Mineable reserves A-B=C (FOR 10 Yrs)	Mineable Reserve (Per Year)
1	River bed	25.56	15,33,600 x 07 years =1,07,35,200 MT	5.70	3,42,000 x 07 years = 23,94,000 MT	83,41,200 MT	11,91,600 MT

**A) GEOLOGICAL PROVED RESERVES AS PER UNFC CODE (111)**

Total Reserves = 1,07,35,200 MT

**B) BLOCKED RESERVES AS PER UNFC CODE (211 & 222) = 23,94,000 MT**

**C) MINEABLE RESERVES = A-B = 83,41,200 MT**

**D) TARGETED PRODUCTION**



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

11,91,000 MT per Year in the River bed (Maximum- which is supposed to be replenished every year)

**E) Life of the mine**

For Balance reserves in River bed it is presumed that the mineral will be replenished every year during the rainy season. New mineral will be added every year in the river bed.

**4.0 DETAILS OF PRODUCTION & DISPATCHES OF FIVE YEARS**

This is a new mining area allotted to the applicant. Future production programme has been planned as per the details given below:

**Production Programme (Plate no.4 for river bed)**

Mining Contract has been allotted for a period of 7 years only. Mining area consist of 25.56 ha area in Mandoli Ghaggar West Block/YNR B-4 village (Khasra) out of which about 5.70 hectares area is under restricted zone. About 19.86 hectare area is free from restriction and the mining is proposed in this area only.

Daily production proposed = 3970 MT/day

Production programme is 159 trips/ day @ 25 ton per trip.

Working days have been taken as 300 days per annum.

Projected Production per Year =  $300 \times 3970 = 11,91,000$  Tons (1.191 Million MT)

**Table: Five Years Proposed Production Details (MT/A)**

Year	Production From River bed		Area (ha) Needed per year
	Trips/ day	MTPA	
I	159	11,91,000	19.85
II	159	11,91,000	19.85
III	159	11,91,000	19.85
IV	159	11,91,000	19.85
V	159	11,91,000	19.85



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

5.0 PHYSICAL AND GEOLOGICAL CHARACTERISTICS OF THE DEPOSIT

Deposit is moderate to good quality Boulder, Gravel & Sand. It is widely used in construction, buildings, bridges and other infrastructure. It is free from clay and non sticky in nature.

6.0 DETAILS OF MINING MACHINERY DEPLOYED OR TO BE DEPLOYED AND THE DETAIL SPECIFICATIONS

This is a new mining contract. Following equipments are proposed to be deployed for the desired production.

Table: List of Machinery

S. No.	Name of machinery	Capacity	Nos.
1	JCB	1.0 m <sup>3</sup>	5
2	Tipplers/ Trucks	25 tons	53
3	Water Tanker	4000 liters	1
4	Light vehicles /jeep	--	1
5	Maintenance Van		1
6			

6.1 Fuel Consumption

Quantity of Diesel / Energy fuel Consumption per day: -

S. No.	Machine	Details of Diesel requirements	Consumption of Diesel (in ltr.)
1.	Dumper	{Considering diesel consumption by the dumper is 3 km / ltr.) Total Diesel consumption for 55 Dumper = 55 x50 = 2700 Ltr	2700
2.	JCB	Diesel consumption 10ltr / hr working of 10 hrs diesel consumption = 10 x10x5 =500 ltr	500
3.	Water Tankers	Diesel consumption 10 ltr/Hour x10 x 1=100	100
6.	Light Vehicles	Diesel consumption 8 ltr/Hour x10 x1=80 ltr	80
7.	Maintenance Van	Diesel Consumption 10 ltr/hr x 10 x1=100 ltrs	100
		<b>Total diesel requirements per day</b>	<b>3480</b>



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**7.0 METHOD OF MINING**

Mining is proposed up to 3.0m in river bed.

River bed mining is for extracting Boulder, Gravel & Sand from Yamuna River bed. As per Haryana Minor Mineral Concession Rules, 2012 extraction is limited to 3.0 m depth only in river bed. Mining area allotted is 25.56ha in district – Yamunanagar . Mining activity will be carried out in allocated areas only, enclosed as **Annexure-I**.

**Mining in River Bed (Plate no. 4)**

Light weight excavators/JCB will be deployed for extraction. Mineral will be removed in 3.0 m layer only forming one bench. This is as per the digging depth of the equipments and maximum permitted depth. Mineral will be loaded in trucks of 25 tons capacity. There will be no OB or waste generation as the Boulder, Gravel & Sand is exposed in the river bed.

Bench will advance parallel to the banks of the river. Height of bench will be 3.0 m. Width of the bench will be around 20.0 m. Workings will be restricted within the mining area/ khasra as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season. The bench will be in the form of slices/ strips parallel to the banks of the river. Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20. However, movement of trucks after mineral loading will be towards both sides through approach roads connecting to tar roads. Every block will have its own approach roads, well connected to main highways. No processing of mineral will be done.

Total production envisaged is 3970 TPD (159 trips @25 Mt/trip) from River bed

**7.1 Proposed year wise development for five years**

Boulder, Gravel & Sand mining contract has been granted for a period of 7 years only. No pre-production development is required except making excess road.



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Ultimate limit will be 3.0 m below existing bed level as indicated in the working section.

**7.2 Proposed rate of production when the mine is fully developed**

Work will be carried out for 300 days in year. Year wise production during the plan period will be as follows:

**Table: Proposed Production**

Year	Total Targeted Production MT/annum
1	11,91,000
2	11,91,000
3	11,91,000
4	11,91,000
5	11,91,000

**7.3 Mineable reserves and anticipated life of the mine**

It is presumed that the mineral will be replenished every year in River bed during the rainy season. New mineral will be added every year in the river bed. However the present reserves are sufficient for 1 year in "river bed".

**7.4 Proposed method of mining**

**a) River Bed**

Mining activity will be carried out by open cast semi-mechanized method.

- No overburden/ waste material will be produced in river bed. No drilling/ blasting are required as the material is loose in nature.
- Light weight excavators will be used for loading of mineral in tippers.
- Proper benching of 3.0 m height will be maintained and width of the bench will be around 20 m. The benches shall be maintained in the form of slices/strips parallel to the banks of river.



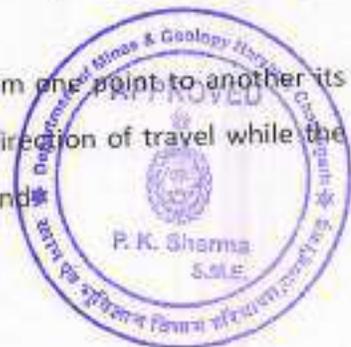
**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

- Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season.
- Roads will be properly made and sprayed by water for suppression of dust.
- Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20.
- Extraction activities will start in the blocks from the upstream side to downstream side. This will not obstruct the movement of water, if any, during monsoon period in the river course.
- In case during any period, the replenishment was found less than 3 m or depth of excavation, the mining during said period would restrict to depth which would not be more than 3 m from the original level of the river bed.

As per MMR 1961, following precautions shall be undertaken during operations of HEMM.

**Shovel/ excavator: -**

1. Excavators will be provided with efficient warning devices, front & rear lights and efficient brakes.
2. Excavator will be under the charge of a competent person authorized in writing by the manager designated as operator.
3. No person other than the operator or his helper if any will ride on the excavator or even enter the excavator's cabin.
4. No person will be permitted to ride in the bucket of a Shovel/ excavator.
5. No inflammable material will be stored in the excavator housing or cab.
6. Shovel/ excavator dippers will be lowered to the ground during greasing operation.
7. When a Shovel/ excavator is to be moved from one point to another its boom shall be kept in strict alignment with direction of travel while the bucket/ dipper shall be held m above the ground.



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8. No Shovel/ excavator will be operated in the position where any part of the machines, suspended loads or lines are brought closer than 3 m to the exposed high voltage line.
9. Every movement of a Shovel/ excavator shall be preceded by warning signals.
10. When not in use, the Shovel/ excavator will be moved to and stood on stable ground, the bucket shall be kept resting on stable ground and will never be left hanging.
11. The Shovel/ excavator will be so spaced that there will be no danger of accident from flying & falling objects.
12. Safety appliances, booms will be examined thoroughly once in a year.
13. Emergency switches, safety limit switches will be examined and tested once in four months.
14. All brakes will be tested for their operation worthiness once in a week.
15. The following signboards will be carried in and around the machine: -
  - (i) "Warning— Do Not Enter The Working Range Of The Machine".
  - (ii) "Lubricating Prohibited While the Machine in Running Condition".

**Duties of Shovel/ excavator operator: -**

1. At the commencement of every shift the operator will personally inspect and test the machine, paying special attention to the following details: -
  - (i) The brakes and every warning device are in working order.
  - (ii) Lights are in working order.
  - (iii) The operator will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.

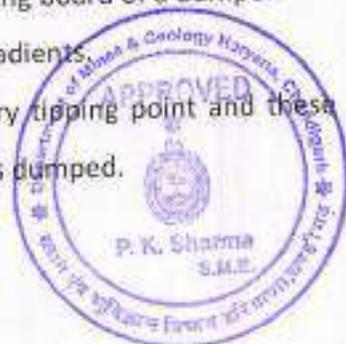


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- (iv) The operator will maintained a record of every inspection made in a bond paged book, kept for the purpose and shall sign every entry made there in.
- (v) The operator will keep the cab window clean so as to ensure clear vision at all times.
- (vi) The operator will not operate the machine when persons are in such proximity as to be endangered.
- (vii) Before leaving the machine, the operator will lower the bucket to the ground.
- (viii) The operator will not leave his machine during the shift. Whenever, he finishes his work, he will hand over the machine to his relief or lock the excavators cab.
- (ix) The operator will not allow any unauthorized person to ride on the machine.

**Dumper: -**

1. Every dumper will be provided with efficient brakes.
2. Efficient audible warning devices will be provided with the dumpers.
3. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
4. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
5. No person, other than the driver or his helper, if any, will ride on a dumper.
6. No person will be permitted to ride in the running board of a dumper.
7. The loaded dumpers will not be reversed on gradients.
8. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.



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9. Standard traffic rules shall be adopted and followed during movement of all dumpers. They shall be prominently displayed at relevant places in the opencast workings and haulm roads.
10. When not in use, every dumper will be moved to and stood on proper parking places.
11. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
12. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.
13. No unauthorized person will be permitted to enter or remain in any turning points.
14. While inflating tyres, suitable protective cages shall be used.
15. Tyres will never be inflated by sitting either in the front or on the top of the same.
16. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.
17. At least once in every two weeks the brakes of every dumper will be tested as below: -
  - (a) Service Brake test: - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.
  - (b) Parking brake test: - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.



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- (c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be counter signed by the engineer and manager.
- (d) All vehicles shall be tested and examined once at least in every 6 months.
- (e) A notice shall be displayed outside every vehicle that "No Unauthorized Travelling allowed".
- (f)

**Duties of dumper operators: -**

1. At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -
  - (i) Tyre pressure, brakes, horn and the Lights are in working order.
  - (ii) The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
  - (iii) The driver will maintained a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.
  - (iv) The driver will keep the cab window clean so to ensure clear vision at all times.
  - (v) Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -
    - (a) In reverse gear, on level roads and down gradients.
    - (b) In low gear, on up gradients.
  - (vi) The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.
  - (vii) The driver will not drive too fast, avoid distractions and drive defensively.



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- (viii) Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.
- (ix) The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.
- (x) The driver will see that : -
  - (a) The vehicle is not overloaded.
  - (b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.
- (xi) The driver will not allow any unauthorized person to ride on the vehicle.
- (xii) When there is a poor visibility, the speed of a vehicle will be restricted in a manner that the braking distance is maintained shorter the distance of visibility.
- (xiii) The driver will not leave his machine during the shift. When he finishes his work, he will hand over the machine to his reliever or lock the excavators cab.

#### 7.5 Conceptual Mining Plan

**River Bed:** Mine area will be worked in blocks for ease of operation. However, as the digging depth will be restricted to 3.0 m only in river bed and material will still be available below. This will be further replenished during rainy season. Blocks will be worked systematically as the width is limited while length is much more.

Sequence of working has been shown on **Plate no -4**. As the mining contract period is only 7 years, some of the area will be left un-worked at the end of contract period.

#### (i) Final Slope Angle To Be Adopted

Thickness of the bench is limited to 3.0 m only in river bed and width will be more than the height of the bench. River bank side will be protected by working in 3/4 part of middle of the river. Bank side natural slope will not be disturbed. This will prevent collapse of bank



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and erosion. However, the height of the bank with respect to river bed is varying from 2-3 m only.

(ii) During plan period workings will be carried out in the designated villages at a time of the mining area simultaneously. Scattered workings will ensure safety, remove congestion of vehicles and will have better control and management.

**(iii) Ultimate Capacity Of Dumps**

There will be over burden removal / generation during the plan period. The same will be dumped at designated site and will be utilized for reclamation simultaneously. No outside material will be filled up in the extracted zone.

**a) Land use Pattern of Mining Area at Various Stages**

Land use pattern will be as follows:

**Table: PRESENT LAND USE PLANING**

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	5.70
2	Infrastructure ( Office, temp. Shelters etc.		0.00
3	Area available for mining in river bed		19.86
			25.56

**Table: LAND USE PLANING AT THE END OF lease period**

Sr.No.	Particulars		AT THE END OF 5 <sup>th</sup> YEAR (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	5.70
2	Infrastructure   Office, temp. Shelters etc.		0.02*
3	Naturally reclaimed in river bed		15.84
6	Un worked river bed		0.00
7	Plantation*		4.0*
	Total		25.56

\*Plantation in 4.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life.

\* Plantation & infrastructure in restricted area only



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7.7 (i) Mine Drainage in river bed mining

The River Yamuna flows from N to S which originates from the Himalayas provides the major drainage in the mining area. The general slope of the land surface is From NE to S and elevation of the mining area varies from 277mRL in the north end side of the mining area to 276mRL in south end side of the mining area.

There is flow of water in the river bed in a narrow area in post monsoon period. Area is having 1067 mm rainfall in a year. During rainy season, catchment water flows in the river. During dry period the Boulder, Gravel & Sand is excavated which gets replenished during rainy period. No mining activities will be carried out during rainy season when there is water flowing in the working area. There will be no intersection of water table as working will be carried out up to 3.0 m depth only from surface of river bed while the water level is 5 -10 m below the surface of river bed.

➤ MINE DRAINAGE

➤ Drainage Around And Within Mine:

The mining area will become a depression, which warrants accumulation of water during rainy season. The pit will become a depression and will help in faster recharge of water in the aquifer

➤ DEWATERING:

Since the depth of mining proposed is only 3.0 meters in the river bed, the same being above the water table of the area, there will be no chance of encountering the ground water table during the mining operations. No dewatering of the ground water is proposed.

7.8 Water Requirement

The requirement of water for the project will be as under



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

various phases and so far 5 exploratory wells, 15 slim holes and 15 piezometers have been constructed in the district.

**Phygiography**

The district is divided into four Physiographic units

- Siwaliks
- Dissected Rolling Plains
- Interfluvial Plains
- Active And Recent Flood Plains
- Relict Plains

**Siwaliks hills** - Siwalik hill ranges occupy the northern fringe of Yamuna Nagar district and attain the height up to 950m AMSL. The hills are about 500m high with respect to the adjacent alluvial plains. These are characterized by the broad tableland topography that has been carved into quite sharp slopes by numerous ephemeral streams come down to the outer slopes of the Siwaliks and spread much of gravels boulders, pebbles in the beds of these streams.

**Kandi Belt** - A dissected rolling plain in the northern parts of district is a transitional tract between Siwaliks hills and alluvial plains. It is about 25 km wide and elevation varies between 250 and 375m AMSL.

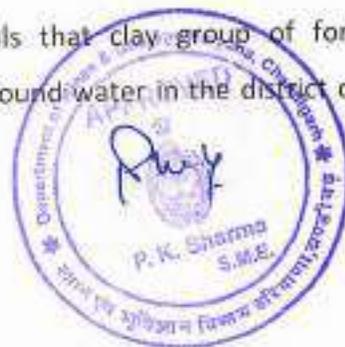
**Interfluvial plains** - This tract is part of higher ground between Ghaggar and Chautang and includes high mounds and valleys. In general, the slope is from northeast to southwest.

**Active and recent flood plains** - This plain is narrow tract along river Yamuna in the district.

**Relict wedge plain** - This is almost in alignment to the surface water divide between the westward flowing Ghaggar and eastward flowing Yamuna River.

**Hydrogeology**

The ground water exploration in the district reveals that clay group of formations dominates over the sand group in the district area. Ground water in the district occurs in the alluvium under water

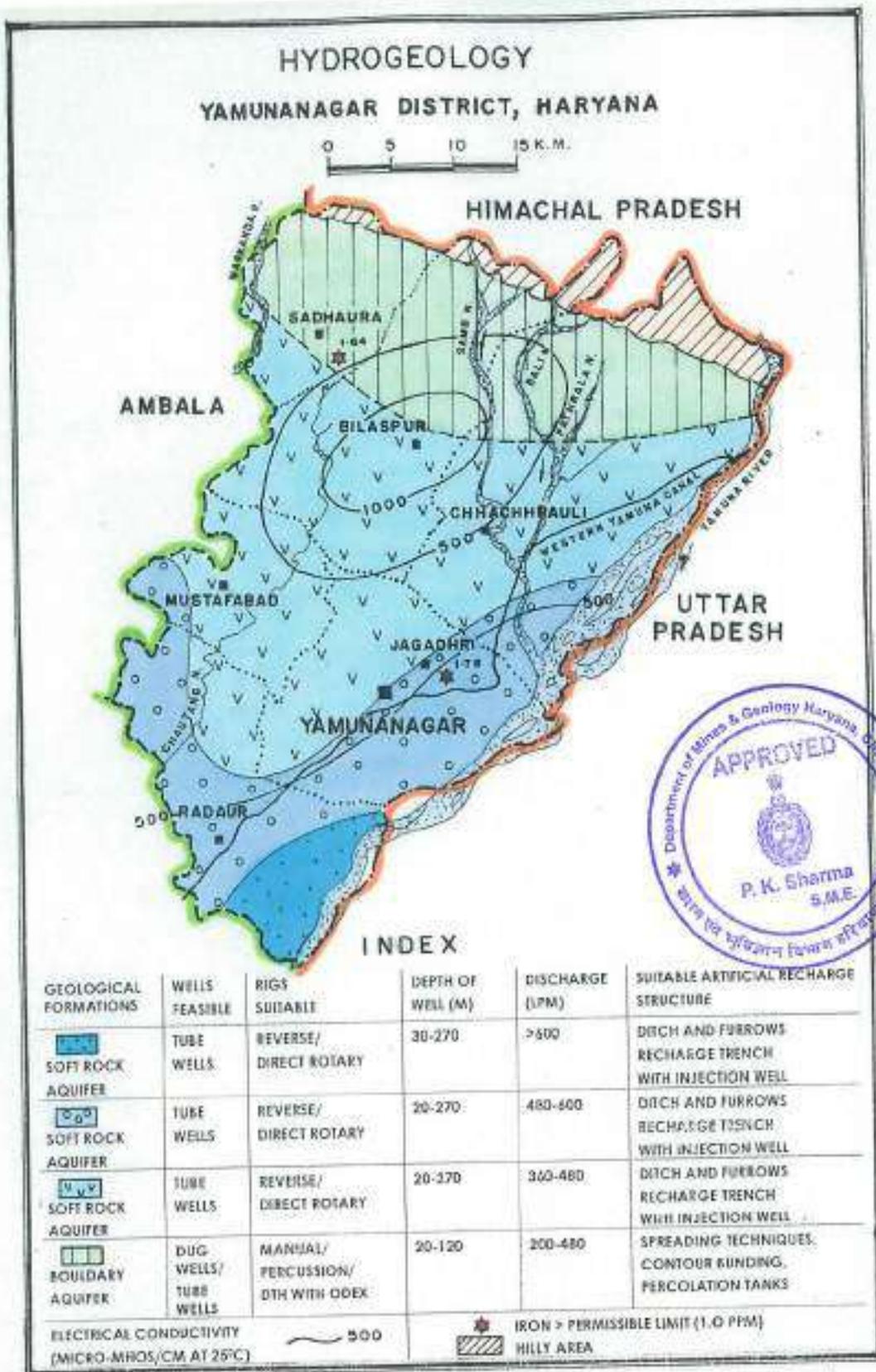


**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

table and semi-confined to confined conditions. These aquifers consist of sand, silt, gravels and kankar associated with clay and form highly potential aquifers. In alluvium, the permeable granular zones comprise fine to medium grained sand and occasionally coarse sand and gravel. Their lateral and as well as vertical extent is extensive. In Kandi belt, which has not been explored fully boulders cobbles and pebbles, constitutes the major aquifer horizon. Siwalik Hills occupy marginal areas in the northeastern parts of the district constitute a low potential zone.



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In Kandi areas, the shallow aquifers are isolated lenses embedded in clay beds whereas aquifers in alluvial areas occur on regional scale and have pinching and swelling disposition and are quite extensive in nature. These aquifers generally consists sands (fine to coarse grained) and gravels and are often intercepted by clay and kankar. These aquifers are under unconfined.

Under ground water exploration programme nine exploratory wells were drilled in the district. On average 3-12 of granular zones were deciphered in the depth range down to 450 m bgl. Exploratory wells drilled in depth range of 130 and 180 m bgl yield discharge in the range of 2700 to 4900 lpm for drawdown of 6.0 m to 12.0 m and Transmissivity of aquifers range between 1500 to 4900 m<sup>2</sup>/day. The yield potentials of aquifer below 200.0m bgl are yet to be evaluated.

**Depth to water level**

The depth to water level during pre-monsoon period in the district ranges between 2.07m bgl at Choli and 15.32m bgl at Khizrabad. However, in major part of district water level ranges between 5.0m bgl and 10.0m bgl. The Depth to water level during pre-monsoon period in the district ranges between 1.57m bgl at Choli and 18.41m bgl at Bahadurpur. However, in major part of district water level ranges between 5.0m bgl and 15.0m bgl. Appraisal of water level data of May and November reveals that some parts of the district have experienced water level decline whereas in other parts rise in water level has been recorded. Maximum decline of - 0.43m has been observed in area around Khizrabad and maximum rise of 0.39m was recorded at Sabri village. During last ten years, majority of observation points in the district have shown declining trends ranging from 0.00013 m/yr to 0.389m/yr, however, area as not recorded any significant rise during last ten years.

The discharge of the shallow tubewells tapping unconfined aquifers e tubewells ranges from 100 lpm to 500 lpm with moderate Drawdown values. Near Manakpur, a phreatic aquifer extending down to 88.0m bgl has Transmissivityvalue of 2500m<sup>2</sup>/day, lateral hydraulic conductivity of 31m /day, and specific yield of

**CLIMATE**

The climate of Yamunanagar district can be classified as subtropical monsoon, mild dry winter, hot summer and sub-humid which is mainly dry with very hot summer and cold winter except during monsoon season when moist air of oceanic origin penetrate into the district. The hot



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weather season starts from mid March to last week of the June followed by the south west monsoon which lasts up to September. The transition period from September to November forms the post monsoon season. The winter season starts late in November and remains up to first week of March.

**Rainfall:** The normal annual rainfall of the district is 1076 mm, and is unevenly distributed over the area. The average rainy days are 44. The south west monsoon sets in from last week of June and withdraws in the end of September, contributing about 81% of normal annual rainfall. July and August are the wettest months. Rest 19% rainfall is received during non-monsoon period in the wake of western disturbances and thunderstorms. Generally rainfall in the district increases from southwest to northeast. The mean maximum temperature is 40.8°C (May & June) and mean minimum is 6.8°C (January) of the district.

Normal Annual Rainfall: 1076 mm

Normal monsoon Rainfall: 879 mm

**Temperature**

Mean Maximum: 40.8°C (May & June)

Mean Minimum: 6.8 °C (January)

Normal Rainy days: 44

.(Source: District Groundwater Brochure CGWB).

**3.2 Geology of the Area**

**3.2.1 Regional Geology**

The north-eastern and central part of Haryana is predominantly characterized by sedimentary lithology in the Sub-Himalayan zone comprising Subathus, Dagshais, Kasaulis and Siwaliks. A general Regional stratigraphic sequence in the area is given in Table.



## "MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

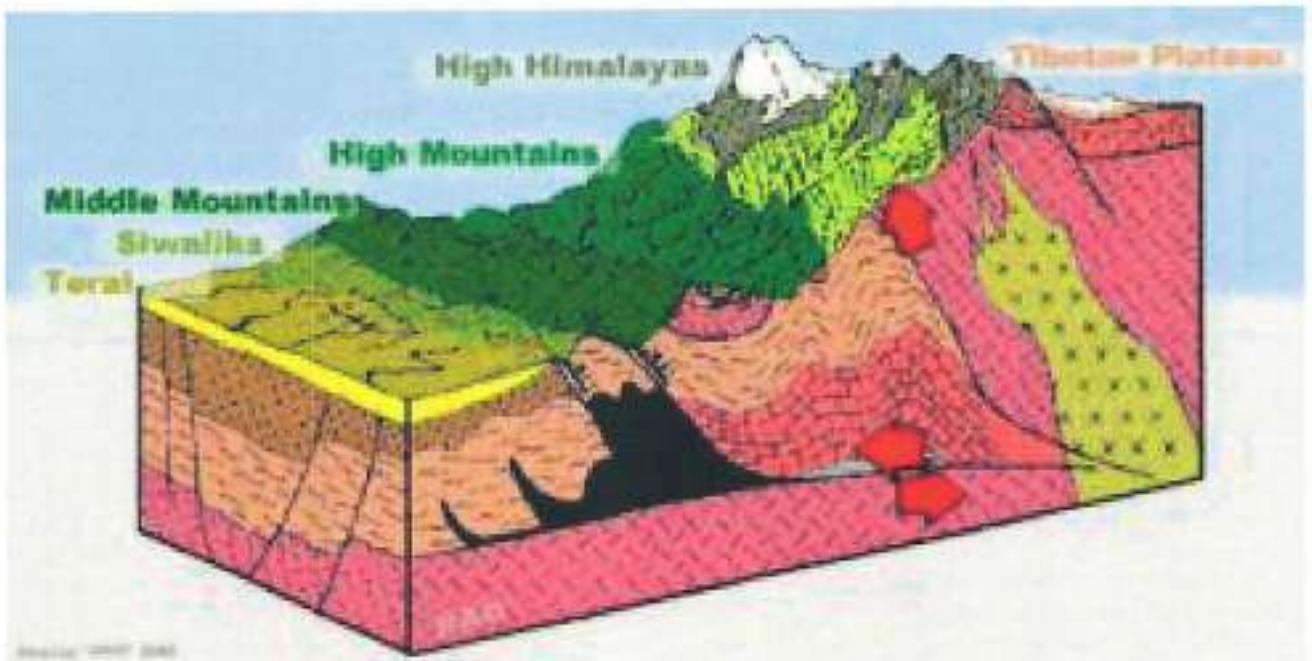
Table: Regional stratigraphic sequence

Age	Super group	group	Formation	litho logy
Holocene			Newer alluvium and Newer Aeolian Deposits	Gravel, Sand, silt, clay, limestone, gypsum
Lower to upper Pleistocene			older alluvium and Older Aeolian Deposits	Gravel, grey sand, silt, clay, brown sand, calcrete
Lower to Middle Pleistocene	S I W A L I K	Upper Siwalk	Boulder Conglomerates formation	Conglomerate, sandstone, silt, clay
Upper Pliocene			Pinjore Formation	Coarse grit, red sand stone and clay, conglomerate
			Tatrot Formation	Friable Sandstone and variegated clay
		Middle Siwalk	Dhokpathan Formation	Brown sandstone and orange clay
Middle Miocene			Nagri Formation	Hard grey sand stone, mudstone and minor shale
		Lower Siwalk	Nahan Formation	Coarse gritty, clay and red sandstone often calcareous, brownish shale with lignite lenticles, greenish white Quartzite
Lower Miocene			Sirmur	Kausauli Formation
	Dagsai Formation	Purple and green sand stone, deep red gritty, clay, white sandstone with ferruginous concretions		
Upper Eocene	Subathu formation	Sandstone with gritty clay, impure fossiliferous limestone calcareous slate, greenish shale and dark brown quartzite		
Pre-proterozoic			Tundapathar	Thickly bedded, stromatolite limestone with carboniferous shale and quartzite

A schematic diagramme of Himalayas showing higher, middle and lower Himalayas including Shiwaliks is shown here below



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### 3.2.2 LOCAL GEOLOGY

The litho units encountered in the riverbed and surrounding areas belongs to the Shivalik super groups. The sediments are river borne and has deposited in the riverbed and the flood plains. The different formations of the area belong to Shivalik Super group and are a mixture of boulders, pebbles, sand, silt and clay. The following sequences have been observed in the area.

Soil/Alluvium

Sand, Gravel, Boulder( Mixed form)

There is no clear demarcation between the litho units. They have been deposit in a mixed form. The Litho- units exposed around the riverbed belong to Shivalik Super- Group. The mineral Boulders, Gravel and sand have formed by weathering of rocks and then deposition on the flood plains of the rivers originated from the Shivaliks. These have been washed by rainwater during rainy season and deposited in river bed in the form of boulders, gravels and sand of different sizes and shapes. These minerals are sorted by screening. The max depth of the minerals is not known.



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Soil/ alluvium varying in thickness from 0.50-1.50 m constitute the top horizons in the area suitable for agriculture. Yamuna River meanders through the area exposing the alluvium and soil at the banks. Boulder, gravel & sand is found in the river bed. Boulder, gravel & sand is deposited up to great depths. This bed is presently dry and water flows only during the rainy season. The Sand exposed in the River bed of Yamuna and surrounding areas is the product of the deposition of the sediments brought and deposited in the flood plains of River Yamuna. These sediments are of recent geological formation. The litho-units exposed within the river and surrounding areas have formed as water borne sediments brought by flood water during rainy season every year and deposited in riverbed. Geological map and section are enclosed as **Plate – 03**)

**3.2.3 DESCRIPTION OF FORMATION**

The description of Boulder, gravel & sand found in the lease area as minor mineral have been as under:

**3.2.4 (Boulder, gravel & sand)**

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and outside the river bed as well in the central part. There is no perfect classification between boulders, cobbles, pebbles and sand. They are deposited in a mixed state. sand is merely a size category. Sand is particulate matter that's larger than silt and smaller than gravel. Different specialists set different limits for sand: Engineers call sand anything between 0.074 and 2 millimeter, or between a U.S. standard #200 sieve and a #10 sieve.

The classification is done by grab mining and the sediments are passed through different sieves in the screening plants.

Technically, the size of boulders vary from 2.52 inches to up to 10.1 inches & pebbles range from 0.08 inches to 2.52 inches which is clear from *the table of classification of sediments by Wentworth.*



### Classification of Sediments (Wentworth -Grain Size-Chart)

Φ	PHI - mm CONVERSION $\phi = \log_2 (d \text{ in mm})$ $\mu\text{m} = 0.001 \text{ mm}$		SIZE TERMS (after Westworth, 1922)	SIEVE SIZES		Intermediate diameters of natural grains equivalent to sieve size	Number of grains per mg		Settling Velocity (Quartz, 20°C)		Threshold Velocity for traction cm/sec		
	mm	Fractional mm and Decimal inches		ASTM No. (U.S. Standard)	Tyler Mesh No.		Quartz spheres	Natural sand	Spheres (Gibbs, 1971) cm/sec	Crushed	(Weir, 1946)	(modified from Hjeltstrom 1939)	
-8	256	10.1"	BOULDERS (> 6φ)										
-7	128	5.04"		COBBLES									
-6	64.0	2.52"	PEBBLES	2 1.2"	2"								
-5	53.9	2.12"		very coarse	1 1.2"	1 1/2"							
-4	45.3	1.78"		coarse	1 1.4"	1.05"							
-3	32.0	1.26"		medium	3/4"	7/8"							
-2	26.9	1.06"		fine	5/8"	.525"							
-1	22.6	0.89"		Granules	7/16"	.371"							
0	17.0	0.63"		very fine	3/8"	.371"							
1	13.4	0.53"			5/16"	.312"							
2	11.2	0.44"			.25"	.25"							
3	9.52	0.37"		SAND	4	4							
4	8.00	0.32"	very coarse		6	6	1.2	.72	.6	10	10	40	50
5	7.0	0.28"	coarse		8	8	.86	1.1	.85	14	14	30	40
6	6.3	0.25"	medium		10	10	.60	1.7	1.5	20	20	20	30
7	5.6	0.22"	fine		14	14	.42	2.4	2.0	28	28	15	20
8	5.0	0.20"	very fine		20	20	.30	3.3	2.8	35	35	10	15
9	4.75	0.19"			25	25	.24	4.2	3.5	40	40	8	10
10	4.00	0.16"			30	30	.18	5.0	4.2	45	45	6	8
11	3.6	0.14"			35	35	.14	5.9	4.9	50	50	5	7
12	3.2	0.13"			40	40	.11	6.7	5.6	56	56	4	6
13	2.8	0.11"	SILT	40	40	.10	7.1	6.0	60	60	3	4	
14	2.5	0.10"		coarse	45	45	.09	7.6	6.4	64	64	2	3
15	2.2	0.09"		medium	50	50	.08	8.0	6.7	67	67	2	3
16	2.0	0.08"		fine	60	60	.06	9.0	7.5	75	75	1	2
17	1.8	0.07"		very fine	70	70	.05	9.9	8.2	82	82	1	2
18	1.6	0.06"			80	80	.04	11.0	9.1	91	91	0.5	1.0
19	1.4	0.05"			100	100	.03	12.5	10.4	104	104	0.5	1.0
20	1.2	0.04"			120	120	.02	15.0	12.5	125	125	0.5	1.0
21	1.1	0.04"			140	140	.01	17.7	14.7	147	147	0.5	1.0
22	1.0	0.04"			170	170	.01	20.6	17.3	173	173	0.5	1.0
23	0.9	0.03"	CLAY	200	200	.0075	25.0	20.8	208	208	0.5	1.0	
24	0.8	0.03"		coarse	250	250	.006	31.2	25.8	258	258	0.5	1.0
25	0.7	0.02"		medium	300	300	.005	37.5	31.0	310	310	0.5	1.0
26	0.6	0.02"		fine	350	350	.004	45.0	37.5	375	375	0.5	1.0
27	0.5	0.02"		very fine	400	400	.003	52.5	43.0	430	430	0.5	1.0
28	0.4	0.01"			475	475	.002	62.5	51.0	510	510	0.5	1.0
29	0.3	0.01"			500	500	.002	67.5	55.0	550	550	0.5	1.0
30	0.2	0.008"			600	600	.001	82.5	67.0	670	670	0.5	1.0
31	0.1	0.004"			700	700	.001	97.5	79.0	790	790	0.5	1.0
32	0.07	0.003"			800	800	.001	112.5	91.0	910	910	0.5	1.0



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and there is no perfect classification between sediments.

**3.2.5 PHYSICAL & CHEMICAL CHARACTERISTICS OF MINERAL**

Technically, sand is merely a size category. Sand is particulate matter that's larger than silt and smaller than gravel. Different specialists set different limits for sand:

Engineers call sand anything between 0.074 and 2 millimeter, or between a U.S. standard #200 sieve and a #10 sieve.

Soil scientists classify grains between 0.05 and 2 mm as sand, or between sieves #270 and #10.

Sedimentologists put sand between 0.062 mm (1/16 mm) and 2 mm on the Wentworth scale, or 4 to -1 unit on the phi scale, or between sieves #230 and #10. In some other nations a metric definition is used instead, between 0.1 and 1 mm.

From a geological viewpoint, sand is anything small enough to be carried by the wind but big enough that it doesn't stay in the air, roughly 0.06 to 1.5 millimeters. It indicates a vigorous environment.

**Composition and Shape of minerals**

Most sand, boulders&, gravel is made of quartz or its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Yamuna sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions.

The size of the sediments is variable. The grains whether small or large are rounded in shape. Sand is grey, brown in color, coarse to fine grained. The present deposits are of good quality and can be used for building industries. There is no other use of this material.



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

3.2.6 ORIGIN & CONTROL OF MINERALISATION(ANNUAL REPLENISHMENT OF MINERAL IN RIVER BED AREA vis-à-vis SEDIMENTATION)

**Sedimentation**, in the geological sciences, is a process of deposition of a solid material from a state of suspension or solution in a fluid (usually air or water). Broadly defined it also includes deposits from glacial ice and those materials collected under the impetus of gravity alone, as in talus deposits, or accumulations of rock debris at the base of cliffs. The term is commonly used as a synonym for sedimentary petrology and sedimentology.

Sedimentation is generally considered by geologists in terms of the textures, structures, and fossil content of the deposits laid down in different geographic and geomorphic environments.

The factors which affect the "Computation of Sediment":

a) Geomorphology & Drainage Pattern : The following geomorphic units play an important role :

- Structural Plain
- Structural Hill
- Structural Ridge
- Denudation Ridge & Valley
- Plain & Plateau of Gangetic plain
- Highly Dissected pediment
- Un dissected pediment

b) Distribution of Basin Area River wise ( Area in Sq. Km or Sq. Miles)

c) Drainage System/Pattern of the area (Drainage Density = .....Km/Sq. Km of Yamuna River)

d) Rainfall & Climate : Year wise Rainfall data for previous 8 years of Yamuna Basin/River



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

e) As per Dandy & Bolton study "Sediment Yield" can be related to

i) Catchment Area and

ii) Mean Annual Run-off

Sand is an essential minor mineral used extensively across the country as a useful construction constituent and variety of other uses in sports, agriculture, glass making (a form of sand with high silica content) etc. It is common knowledge that minerals are non-renewable but this form of mineral naturally gets replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin.

The Rivers originating from the Himalayas bring with them lots of aggregate materials whereas as they move downstream, only finer elements / minerals like sand are found in abundance. River Yamuna near Dakpathar barrage leaves Uttarakhand and enters Himachal Pradesh.

The YAMUNA RIVER is the biggest tributary of the river Ganga in North India. Its source in the Yamunotry glacier at an elevation of 6387 mtrs on South western sides of Banderpooch crests in the lower Himalayan ranges. The overall span of the Yamuna river is 1376 Kms (855 miles) with catchment area of 366223 square km ( 141,399 square mile). This encompasses 40.2 % of the whole Ganga valley, prior to joining Ganga at TriveniSangam in Allahabad (UP)

Itinerary of Yamuna River:and its tributries

The river passes through many states such as Utrrakhand, UP, Haryana, going across La HP and then Delhi. With yearly discharge of around 10,000 cubic billion meters (cbm) and consumption of 4400 cbm (of which irrigation comprises 96%), the river represents above 70% of water provision of Delhi. Yamuna water are fairly good quality for its entire span



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

from Yamunotri in Himalayan ranges to Wazirabad in Delhi, the length of which is around 375 Kms.

Itinerary of Drainage area of Yamuna:

The origin of Yamuna is situated in the Yamunotri glacier at an elevation of 6387 mtrs on SE sides of Banderpooch crests, which are located in the Mussoorie range of lower Himalayan range in Uttarakashi district of Uttarakhand, to the North of Haridwar. From this place Yamuna runs to South around 200 Kms across the Shivalik mountain ranges and lower Himalayan ranges. A significant portion of its beginning of Drainage basin (with total area of 217.00 square km) is situated in HP and a major tributary sapping the upper drainage basin in the Tons, which is also biggest and most extensive tributary of the Yamuna. Other tributaries in the area are the Rishi Ganga, Giri, Hanuman Ganga, Kunta & Bata, which sap the upper drainage basin of the huge Yamuna river. Subsequently, the river moves down the terrains of Doon basin at DakPathar close to Dehradun, in this place water is redirected into a channel for the purpose of electricity generation. Once it goes across the sikh religious place of Ponta Sahib, the river arrives at Tajewala in the YAMUNANAGAR district of Haryana where a dam was constructed in 1873. This dam is the origin of the two major channels or water courses – Eastern Yamuna Canal and Western Yamuna Canal and both drain in UP & Haryana. The Western Yamuna Canal (WYC) traverses Karnal, Yamunanagar and Panipat prior to arriving at the Haiderpur water treatment plant, which provides a portion of municipal water provisions of Delhi. The Yamuna also forms natural boundary between the states of Uttarakhand & HP and also amid the states of UP and Haryana. Together with the Ganga to which it flows almost parallel once it meets the Indo-Gangetic plateau, the biggest Alluvial productive area in the World, it forms the Ganges-Yamuna Doab are stretched across 69,000 square Km which is 33% of the whole area.

Table of Drainage Basin area of River Yamuna (square KM/square mile) with % of Drainage Basin



## "MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

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LIST OF ANNEXURE

Sr.no.	Description
1	A copy of LOI
2	Consent letter from applicant to prepare the Mining Plan
3	RQP Certificate



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"****LIST OF PLATES**

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1	Location Plan
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3	Surface Geological plan and section
4	Plan showing the position of Mine Workings at the end of Each Year.
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**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**INTRODUCTION**

M/s JSM Foods Pvt., Ltd., WZ/932-Basie Darapur, 1st floor near Senior Secondary school New Delhi-110015 were the highest bidder for the boulder, gravel and Sand of Mandoli Ghaggar West Block/YNR B-4 for which e-auction was held on 10-06-15 and 11-06-2015. A Letter of Intent has been issued by the Director General Mines & Geology Department, Haryana vide letter no DMG/Hy/Cont/Mandoli Ghaggar West Block/YNR B-4//2015/ /dated 19-06-2015 for Mining of Boulder, Gravel & Sand (Minor Mineral) in revenue village Mandoli Ghaggar West Block/YNR B-4, over an area of 25.56 hectares in District- Yamunanagar , Haryana for a period of 7 years

Name of Block	Nme of Village	Details of Khasra No/KilaNos	Area of block in ha
MandoliGhaggarWest Block/YNR B-4/	Mandoli Ghaggar	53//5, 6, 15, 16/1, 16/2, 25 54//1 to 25 55//1, 2, 9, 10, 11,20 57//1 to 4, 7 to 13 58//5, 6, 15	25.56

The applicant is involved in the Construction & infrastructure development business for last many years. They can invest necessary funds for the scientific and systematic development of mines including land rejuvenation and progressive reclamation programme and other measures necessary to protect the quality of the environment and human health etc.

The objective of preparation of this Mining Plan and Progressive Mine Closure Plan is to fulfill the conditions stipulated by the Department of Mines & Geology, Haryana required under Haryana Minor Mineral Concession Rules, 2012. The conditions which are related to the mining plan are reproduced here below.

- The period of contract shall commence w.e.f the date of grant of environmental clearance by competent authority as required under EIA notification dated 14.09.2006 and as amended from time to time by the MOEF, G o I or on expiry of a period of 12 months from



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

the date of acceptance of highest bid/issuance of "Letter of Intent", (L o I) whichever is earlier;

- The contractor shall also deposit/pay an additional amount equal to 10% of the due contract money along with instalments towards the '**Mines and Minerals Development, Restoration and Rehabilitation Fund**';
- The mining contractor shall get prepare a "Mining Plan" along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012" for mining area granted on contract. The contractor shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorized by the Director, Mines & Geology, in this behalf. Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by the Lol holder/mining contractor for the Mining blocks area from Competent Authority as required under notification dated 14/9/2006 issued by the MoE&F, Govt or as amended from time to time.
- The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid mineral dealer license as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012"
- The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account.

"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

- Following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
  - (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
  - (iii) The maximum depth of mining in the river-bed shall not exceed three meter from the un-mined bed level at any point in time with proper bench formation;
  - (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
  - (v) In case of areas permitted for excavation outside river/rivulets i.e. areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 metres in case of Tangri, Yamuna and Ghaggar and 100 meters on either side of all other rivers/ rivulets;
  - (vi) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- That no mining operation shall be allowed in the urbanizable zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority.

**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

- A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.
- The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws.
- The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"****1.0. GENERAL:****a) Name and address of the Lessee/applicant:**

M/s JSM Foods Pvt., Ltd., WZ/932-Basie Darapur, 1st floor near Senior Secondary school  
New Delhi-110015

**b) Status of the Applicant:-** The applicant is a Pvt. Co.**c) Name, Address and registration number of the RQP preparing the mining plan**

The applicant has assigned the work of preparation of mining plan to S.N.Sharma

(Consent letter enclosed as Annexure -2 and copy of RQP certificate as Annexure-3)

Regd. No RQP/DDN/0135/2001/A

House No. 282 Sector 11-D Faridabad (Haryana)

Mobile no.09560848579

Email- [sn\\_sharma1959@rediffmail.com](mailto:sn_sharma1959@rediffmail.com)



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**2.0 Details of the Mining Area**

- a) Details of the land covered in the 'Area' notified by Hr. Govt. on 15-12-2014 are as under:-

Mining Contract of Mandoli Ghaggar West Block/YNR B-4 Boulder, Gravel & Sand unit (Minor Mineral) over an area of 25.56ha is located in District – Yamunanagar , containing one mining block namely (i) Mandoli Ghaggar West Block/YNR B-4 River bed block ,

**Table -1: Block wise, village wise & Khasra wise details of proposed mining area**

Name of Block	Name of Village	Details of Khasra No/Kila Nos	Area of block in ha
Mandoli Ghaggar West Block/YNR B-4	Mandoli Ghaggar	53//5, 6, 15, 16/1, 16/2, 25 54//1 to 25 55//1, 2, 9, 10, 11, 20 57//1 to 4, 7 to 13 58//5, 6, 15	25.56

- b) **Name of Mineral**

Boulder, Gravel & Sand (minor mineral)

- c) **Description report of the mining contract/ quarry license with plan (copy of sanction order/ lease deed/ license)**

Based on the details published vide Haryana Government Gazette notification dated 27-04-2015 issued by DMG, Haryana and the Khasra map submitted by the applicant, survey of the area was carried out in the proposed area. The area falls in Mandoli Ghaggar West Block/YNR B-4 revenue village. Workings will be restricted within the mining area/ khasra's allotted. Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season. Copy of Letter of Intent issued is enclosed as Annexure - 1



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**d) Key plan of the area**

Key plan is enclosed as **Plate – 02**. Showing mining area and 5km surrounding areas.

**e) Location map of the mining area showing the details of the approach roads up to the mine (Location plan Shown on Plate no.1)**

Mining area is shown on the Key Plan. It forms a part of G. T. Sheet No's –53F/ 8

Topo sheet is enclosed as **Plate – 02**.

**Co-ordinates of the lease area as under**

$N30^{\circ}08' 12''$  to  $N30^{\circ}08' 28''$

$E 77^{\circ}25' 01''$  to  $E77^{\circ}25'21''$

The area is approachable from various nearest towns as detailed below

Village Mandoli Ghaggar is very well connected with Metalled road. Yamunanagar

Railway Terminus is about 15 km from the mining area.

Delhi ISBT is about 230 Km and Yamunanagar is about 15 km NW from the mining area.

State Headquarters Chandigarh is about 90 km in the North West of the mining area.



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

f) Infrastructure facilities:

Nearest Railway station	Yamunanagar
Police station	Jagadhari&Yamunanagar
Post office	All the nearby villages
Medical facilities	Yamunanagar
Electricity	Electrical supply is available in all nearby villages.
Education facilities	Most of the nearby villages have secondary schools and for higher education institutes are available at Chhachroli/Jagadhri, Yamunanagar and, Kurukshetra,
Mode of transportation of mineral	Mineral Boulder,Graval& Sandwill be transported by trucks. Loaded trucks will travel on Kuccha road made for plying of trucks. No. of such temporary road will provide access to the river bed and the movement of loaded trucks. As the mining area is spread over an area of 25.56ha working will be carried out in River bed . Each block has its outlet meeting the tar road on the nearby villages and from where the mineral is sent to various destinations. Similarly, mineral will be transported on the other side through approach roads which finally merge with tar roads for final destinations.
River/ canal/ port	Yamuna.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**3) DETAILS OF EXISTING MINING PITS, THEIR DIMENSION AND LOCATIONS**

Mineral Boulder, Gravel & Sand is the critical component in construction activities. Presently there is no pit available in the river bed. The past 2-3 years floods/ monsoon waters have peneplained the earlier worked river bed. Earlier Boulder, Gravel & Sand from this area used to be transported from the road network ultimately to various destinations in NCR. Surface & geological plan & sections enclosed as **Plate – 03**

**Present Land use Pattern :- (in hectares)**

Sl. No.	Type of Land Use	Total Value (in Hectares)
1	Quarry Area	0.0
2	Infrastructure (road)	0.00
3	Agriculture	0.00
4	Plantation	0.00
5	Habitation	0.00
6	Soil dump	0.00
7	OB dump	0.00
9	River bed area	25.56
10	Total	25.56
	<b>Restricted area</b>	<b>5.70</b>
	<b>Available area for mining</b>	<b>19.86</b>
	<b>Total</b>	<b>25.56</b>



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

Sr.no	Activity	Requirment in KLD	Source
1	Dust suppression	15.0	Hired Tankers
2	Drinking	2.0	Hired Tankers
3	Green belt	3.00	Hired Tankers
	<b>Total</b>	<b>20.00</b>	

**7.9 SITE SERVICE: -**

**Manager's Office:**

One competent Manager and statutory personnel shall be deployed as per requirement of the Mines Act,1952 and as allowed by DGMS, will be required to supervise the mining operations. An office for Manager 5 x 3 meters shall be provided at the central location of quarry. An additional room for other supervisory staff is also proposed at each mine.

**Canteen -cum-rest shelter:**

In order to provide the rest shelter for the workers working in the mine and also to provide tea etc. the arrangement shall be made to install a rest shelter-cum-canteen at each quarry and shall be utilized by the workers. The rest shelter will be for having rest during the lunch hours by the workers/ labor. The size of rest shelter shall be about 10 x 3 meter to accommodate the workers.

**First Aid Room:**

To provide the first aid for any sort of injuries encountered during the mining operation, one small first aid room shall be provided at each sub block. First aid kit and sufficient stock of material/medicines needed for first aid shall be provided as per requirement. As



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

the Mining Engineer/Manager and Mining Mates are qualified first aides, they can provide first aid to the labor on the spot.

**Crèche:**

No woman employment is proposed in mine operation. However, in case of women workers are employed for other ancillary works like minor road repair, plantation etc, arrangement for a small crèche shall be made as per the requirement.

**Electricity Supply:**

Electric connection shall be taken for office and security purpose from the near bye sub-station of Haryana Electricity Board.

**Water Supply:**

The water supply for drinking purpose proposed will be made available by hired tanker.

**8.0 YEAR WISE ANNUAL PROGRAMME OF MINING FOR NEXT 5 YEARS**

Boulder, Gravel & Sand mineral is targeted for 3970 tons per day i.e. 1.191 million tons per annum (maximum). Production programme is given below:

**Table: Production Programme**

Year	Targeted Production (in MMTA)	Overburden handling M <sup>3</sup> Per year
1	1.191	Nil
2	1.191	Nil
3	1.191	Nil
4	1.191	Nil
5	1.191	Nil



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

9.0 DETAILS OF EMPLOYMENT

Total estimate Man power would be about 69 persons as per the details given below:

Table: Employment Details (As per requirement of Mines Act, 1952 and allowed by DGMS)

S. No.	Category	Numbers
1	Manager 1 <sup>st</sup> class/II Class Manager	1
2	Foreman/Mates	5
3	Skilled personnel	4
4	Semi-skilled personnel	55
5	Unskilled	5
<b>Total</b>		<b>70</b>



## ENVIRONMENT MANAGEMENT PLAN

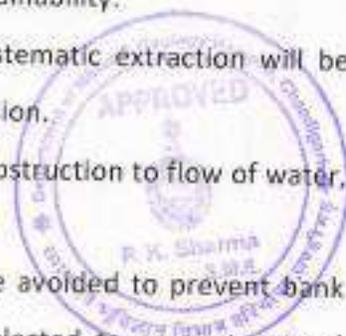
## 10.0 MEASURES TAKEN AND TO BE TAKEN FOR LAND RESTORATION, RECLAMATION AND PLANTATION IN/ OR NEARBY MINING AREA

- Envisaged mining operation will be carried out in the River bed only. The excavation in the river bed areas are proposed to be undertaken only during the period the same remains dry. There will be no mining activities when there is flow of water in the working zones. During rainy season, the activities will be stopped, if there is flow in the river.
- Besides resource extraction, following activities will be kept in view:
  - a) Protection and restoration of ecological system
  - b) Prevent damages to the river regime
  - c) Protect riverine configuration such as bank erosion, change of water course gradient, flow regime etc.
  - d) Prevent contamination of ground water

Safeguard Measures

While carrying out mining activity following measures will be taken:

- Mining activities will be carried out only in dry bed. No in stream mining will be practiced.
- Identification of river stretches for mining will be completed.
- There will be no mining near the banks and same would be restricted with central 3/4<sup>th</sup> of the river bed. This is to protect the bank erosion and river migration.
- Mineral Boulder, Gravel & Sand from river will be restricted to a maximum depth of 3.0 m from the existing bed level. This is for safety and sustainability.
- As the mining area is quite large and long in length, systematic extraction will be carried out to prevent seasonal scouring and enhanced erosion.
- Extraction will be carried out in a manner that there is no obstruction to flow of water, if any, during rainy season.
- Mining on the concave side of the river channel would be avoided to prevent bank erosion. Similarly meandering segment of river will be selected to prevent natural eroding banks and to promote mining on natural building (aggrading) meanders



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component

Reclamation of Mined out Area (plate no.5)

There is no generation of OB/ waste material in case of river bed mining. No backfilling has been proposed in the excavated zone in river bed. River bed will be replenished by sediments during rainy season.

**Greenbelt**

In order to restore the environment and ecological balance in the area affected by mining, a forestation is considered to be an effective measure. Afforestation is a major thrust area in pollution control of mining. Afforestation is suitable for detecting, recognizing and reducing air pollution effects. Tree functions as sinks of air pollutants, besides their bio-aesthetical values, owing to its large surface area. The green belt supplements Oxygen to the atmosphere and combat air pollution effectively and aesthetic beauty and landscape of the area improves. It also checks soil erosion and make eco-system and climate more conducive.

Following factors will be considered while selecting species for plantation:-

- i) Fast growing plant species shall be preferred.
- ii) The plant will be of deep rooting system.
- iii) The plant will be perennially green to improve aesthetic beauty of the area.
- iv) The plant species will be adoptable to the local climatic conditions.
- v) Native plant species will be planted.

Forestation programme shall be carried out basically, along the mine boundaries and roads as permitted by land owners. The mining area in the river bed is devoid of any vegetation, will not cause any harm to riparian vegetation cover. It is proposed to have plantation on both sides of the roads as greenbelt to provide cover against dust dissemination. Plantation will also be carried out as social forestry programme in villages, school and the areas allocated by the Panchayat/ State authorities.

Native plants like Neem, shisham, , Mango and other local species will be planted. A suitable combination of trees that can grow fast and also have good leaf cover shall be

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adopted to develop the greenbelt. It is proposed to plant 4,000 no's of native species along with some fruit bearing and medicinal trees during the plan period.

**Table: Greenbelt Programme**

Year	Saplings to be planted	Survival 80 %	Species	Place of Plantation
I	800	640	Neem, , Mango, Shisham, Sirish, Babool, Gulmohar	Along the roads, in schools and public building and other social forestry programme.
II	800	640		
III	800	640		
IV	800	640		
V	800	640		
<b>Total</b>	<b>4,000</b>	<b>3200</b>		

**11.0 MEASURES TAKEN AND TO BE TAKEN FOR PROTECTION OF ENVIRONMENT IN AND AROUND MINING AREA**

- Mining activities will be confined to 3.0 m depth in river bed .
- All link roads from the mining area to the tar road will be properly sprayed with water for dust suppression.
- Greenbelt and plantation on road side will help in dust suppression and will also reduce noise level.
- Plantation will improve ecology and aesthetic beauty of the area
- Measures will be taken to prevent the workings from extending in safety zones, cutting the banks and exceeding 3.0 m depth limit from the river bed surface.

**12.0 MEASURES TAKEN AND TO BE TAKEN FOR DUMPING OVERBURDEN, STACKING OF TOP SOIL AND UTILIZATION OF TOP SOIL**

There is no top soil in the river bed mining. If any soil is required to be removed the same will be used to strengthen the river banks.



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13.0 MEASURES TAKEN AND TO BE TAKEN FOR THE CONTROL OF WATER, NOISE AND AIR POLLUTION

**Air Pollution:**

Emission of gases and dust takes place due to movement of vehicles. Spraying of water and plantation along the road side prevents the spread of dust. Plantation also acts as barrier for restricting pollution. Impact on air environment has been assessed taking in to consideration the proposed production and increase emissions. The sources of air pollution are given below:

- Operation of mining machinery/ loading operations
- Transportation of mineral
- Wind erosion from barren area and river bed
- Emission of gases and dust due to movement of vehicles

**MEASURES FOR DUST SUPPRESSION & CONTROL OF AIR POLLUTION:**

Control of Air Pollution Due To Dust, Exhaust Emissions or Fumes During Mining or Processing Operations For Minor Mineral & Related Activities and Containing the Same Within Permissible Limits Specified Under :-

1. Plantation road side as it will prevent the spreading of dust.
2. Water spraying will be done twice in a day over the haul road & roads leading to adjoining state roads.
3. Dust respirators will be provided to the operators of the heavy earth moving machineries.
4. Preventive maintenance shall be carried out of equipment.
5. At every work place where, the air borne dust generated, to be sampled and the concentration of the respirable dust will be determined regularly. If any measurement at any workplace and at source, the concentration in excess of 50% or 75% of the available concentration of permissible limit then



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measurements shall be carried on, at intervals not exceeding 3 months or 1 month respectively.

6. Silencers will be fitted to the dumpers.

The following table indicates the concentration of Ambient Air as per the CPCB guidelines:

National Ambient Air Quality Standards

S. No.	Pollutants	Time weighted Average	Concentration of Ambient Air	
			Industrial, Residential, Rural and Other Areas	Ecologically Sensitive Area (notified by central Government)
1.	2.	3.	4.	5.
1	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual*	50	20
		24 hours**	80	80
2	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual*	40	30
		24 hours**	80	80
3	Particulate Matter (Size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual*	60	60
		24 hours**	100	100
4	Particulate Matter (Size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual*	40	40
		24 hours**	60	60
5	Ozone (O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours**	100	100
		1 hours**	180	180
6	Lead (Pb), µg/m <sup>3</sup>	Annual*	0.50	0.50
		24 hours**	1.0	1.0
7	Carbon Monoxide (CO), mg/m <sup>3</sup>	8 hours**	02	02
		1 hours**	04	04
8	Ammonia (NH <sub>3</sub> ), µg/m <sup>3</sup>	Annual*	100	100
		24 hours**	400	400
9	Benzene (C <sub>6</sub> H <sub>6</sub> ), µg/m <sup>3</sup>	Annual*	05	05
10	Benzo(a) Pyrene Particulate Phae only ng/m <sup>3</sup>	Annual*	01	01
11	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06
12	Nickel (Ni), ng/m <sup>3</sup>	Annual*	20	20

- \* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.



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\*\* 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be compiled with 98% of the time in a year. 2% of the time, they may exceed the limits but not on to two consecutive days of monitoring.

(Source: CPCB notification Dated 18<sup>th</sup> November 2009)

**Air pollutants released during production can be checked by:**

- Dust suppression system/ water spraying would be adopted at mine working and loading points
- Excavation operations to be suspended during very strong wind conditions
- Afforestation will be carried out for control of dust
- Plantation with wide canopy trees along approach road will help in dust suppression
- Persons to be provided with dust mask and other personal protective equipments, particularly during summer months and dust storm periods

**Transportation**

- Regular water spraying on haulage roads during mineral transportation by water sprinklers,
- Avoid over loading of tippers & consequent spillage on the roads,
- Mineral carrying trucks will be effectively covered by tarpaulin to avoid escape of fines to atmosphere,
- Air quality shall be regularly monitored both in the core zone and the buffer zone.

**Controlling of NO<sub>x</sub> level**

The source of NO<sub>x</sub> is due to vehicular emission. This can be controlled by proper maintenance and servicing of vehicles. Only P.U.C. certificated vehicles will be permitted



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**Noise Pollution**

There is no drilling and blasting for mineral extraction. Noise pollution due to transportation will not cause any problem to the inhabitants of this area because there is no human settlement in close proximity to the link roads in mining area. Effective steps will be taken to keep the noise level well below the DGMS prescribed limit of 85 dBA.

**Noise control is achieved by the following:**

- Proper care and maintenance of the equipments will be carried out.
- Personal protective equipments will be provided to the workers.



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## 14.0 DEMOGRAPHIC DETAILS OF THE STUDY AREA

Total number of villages in which mining area falls is 1. Main occupation is agriculture.

The details of these and other nearby village and their population are given below:-

Table: Demographic Details

Name of village	THH	Tot Pop	Tot Male	Tot female
MandauliGagar (103)	122	695	368	327
Alipur (102)	16	114	66	48
Dammunpur Bara (101)	61	439	221	218
MeharMajra (105)	238	1609	889	720
DammunpurChhota (99)	92	478	256	222
JairampurKhalsa (98)	192	1323	722	601
Telpura (96)	137	798	405	393
Rampur Khadar (94)	158	1117	600	517
Hal-dariGujar(95)	90	564	313	251
Nawazpur (93)	85	652	354	298
Lakar-maiPratappur (92)	239	1554	863	691
Kaniawala (74)	51	273	147	126
Bhilpura (76)	173	1112	584	528
Bichpari (77)	54	360	179	181
Nathanpur (91)	131	803	450	353
Hal-dariMaru (88)	86	516	275	241
Lahoriwala (89)	44	318	178	140
Hasanpur (90)	63	335	174	161
Khadri (97)	589	3731	1989	1742
Nandgarh (87)	119	740	396	344
Ismailpur (86)	237	1489	823	666
Harewa (83)	84	535	312	223
Singh Pura (205)	99	574	304	270
Jaidhar (82)	440	2650	1423	1227
BhulKheri (85)	62	407	205	202
Jaidhari (81)	277	1735	929	806
Manbharwala (79)	80	445	239	206
Fatehgarh (107)	365	2136	1127	1009
Shahzadpur (109)	96	544	287	257
Kanalsi (104)	213	1317	683	634



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**15.0 DETAILS OF HEALTH CHECKUP AND INSURANCE OF ALL THE EMPLOYED PERSONS (FOR EXISTING MINING AREA)**

All workers will be subjected to medical examination as per Mines Rule 1955 both at times of appointment and at least once in five years. Medical camps will be organized for this activity. Insurance of all employees as per the rules will be carried out.

**15.1 Corporate Social Responsibility**

As a corporate responsibility following measures along with budget provision is proposed for improving the conditions of persons in and around the project area:

The Yamuna Nagar district of Haryana State is relatively less developed in respect of employment and facilities. Thus, it can be seen that the proposed project offers good potential for the local people for employment directly and indirectly. The Project Affected Persons, if any, of the lease area will be provided with compensation or job or indirect employment such as business, contract works etc. With the starting of mining operation, employment/business opportunity will increase and welfare amenities such as free medical facilities, conveyance, school, free education, drinking water supply etc will be available for the area.

The details of benefits to the people in the adjoining villages are discussed here under:

**a) Employment**

From the study of socio economic environment at the study area It is quite evident that the area is not quite developed as far as job opportunities and living standard of the population is concerned. Apart from cultivation, agriculture, etc mining, industries and ancillary activities play an important source of livelihood in this as well as adjoining districts.

With the start of mining operations, various employment opportunities will be generated. Several persons will be benefited with mining works, employment through contractor, running of jeep and buses, canteens, different kind of shops and transport related business avenues.

The Project Affected Persons, if any, will be provided with either compensation or direct employment or indirect employment. They would be mostly recruited in unskilled, semi skilled categories etc. This will improve the economic condition of the local people. The employment of local people in primary and secondary sectors of project shall upgrade the prosperity of the region.



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**(b) Educational facilities**

Industrial on-job training will be provided to the interested local people and the trained people will be absorbed in jobs as per the requirement of the project. Proponent will also provide full cooperation and monetary assistance for adult education programme. Other activities proposed are :

1. Targeted programmes for primary education for specially girl child
2. Augmentation of infrastructure and equipments, furniture, blackboard, toilets etc in schools
3. Scholarships to meritorious students
4. Adult education & awareness about saving & investment plans.
5. Partnerships in state sponsored education programmes
6. School wall boundary maintenance
7. Existing govt. school strengthening by boundary wall construction, construction of toilets, roof repair, drinking water taps, etc.
8. Monetary contribution for expansion of govt. school from 6<sup>th</sup> to 12<sup>th</sup> class (construction of classrooms, field, toilets, taps etc.)

Capacity building activities such as following will be undertaken:

1. Scholarship for ITI training outside for 20 persons
2. Sponsorship of land losers / wards for full term courses
3. Short term courses for skill up gradation
4. Vocational training (dairy, poultry, bee keeping, sericulture)
5. Specific Programmes for Ladies (stitching, embroidery, tailoring etc)

**(c) Medical facilities**

Project shall provide aid to improve the existing medical facilities in the villages and also improve awareness and provide sufficient training in hygiene, sanitation and proper diet. Some of the activities that can be carried out are as follows:



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1. Mobile Clinic with testing and diagnostic facilities
2. Health Camps for Family Planning, HIV/AIDS and other communicable diseases.
3. Addressing local health related issues through audio visuals and group meetings
4. Subsidized treatment in hospital with which tie-up will be there
5. Specific Programmes for hygiene and sanitation
6. Helping aids to each category of physically challenged as per requirement
7. Eye camps to address the issue of cataracts specially

**(d) Infrastructure facilities**

Infrastructure facilities like road, Post & Telegraph, Telephone, Banks etc are basics for each and every area. These facilities are already well developed in the surrounding areas. The lessee will take various steps for upliftment of the basic amenities of the area by providing drinking water, communication facilities, etc. Construction of roads, drainage, community halls, school buildings, health centers, street lighting, equipments to educational institutions, public utilities, sanitation facilities, etc in nearby area will be undertaken.

As a corporate responsibility following measures along with budget provision is proposed for improving the conditions of persons in and around the project area:

Sr No	Description	1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	4 <sup>th</sup> Year	5 <sup>th</sup> Year
1	Health check up camps	1.00	1.0	1.00	1.50	1.50
2	Insurance cover of workers	2.0	2.00	2.00	2.50	3.00
3	Assistance to local schools, scholarship to students	1.00	1.00	1.75	2.00	2.00
4	Sanitations and drinking water facilities	1.75	1.75	1.75	1.75	1.75
5	Vocational training to persons for income generation	0.75	0.75	0.75	0.75	0.75
6	Assistance to self help groups	1.00	1.50	1.50	2.00	2.00
<b>Total</b>		<b>7.50</b>	<b>8.0</b>	<b>8.75</b>	<b>10.5</b>	<b>11.00</b>



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**15.2 Fund Provision for Environmental Management**

It is proposed to create an Environment Management Fund. The contractor shall deposit/pay an amount equal to 10% of the due contract money along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation fund.

**15.3 Fund Provision for EMP Measures:** following provisions are proposed to be taken for improving, control and monitoring of environment protection measures

Sr. No.	Particulars	Amount (In lacs)
1	Pollution monitoring – Air, Water, Noise	3.0
2	Pollution monitoring – Water sprinkling	3.0
3	Wire fencing at plantation sites	0.6
4	Plantation including maintenance	1.50
5	Rainwater harvesting	3.0
6	Haul road and other roads repair and maintenance	3.0
7	Pre-monsoon and post monsoon survey for sedimentation in the river bed	2.0
	Total	16.10



## PART –II

## PROGRESSIVE MINE CLOSURE PLAN

## 1.0 Introduction

## (A) Name &amp; address of the Mining Contractor

M/s JSM Foods Pvt., Ltd., WZ/932-Basie Darapur, 1st floor near Senior Secondary school  
New Delhi-110015

## (B) LOCATION OF THE MINING AREA

Mining Contract of Boulder, Gravel & Sand (Minor Mineral) over an area of 25.56 ha is located in District – Yamunanagar Mandoli Ghaggar West Block/YNR B-4 Boulder, Gravel & Sand unit.

## (C) EXTENT OF THE MINING AREA

25.56ha in Mandoli Ghaggar village /YNR B-3 as explained at 2.0 in the main mining plan

## (D) PRESENT LAND USE PATTERN and At the end of lease period

Table: PRESENT LAND USE PLANING

Table: LAND USE PLANING AT THE END OF lease period

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry, 25% restricted area of river banks, 50m barrier at each km	5.70
2	Infrastructure   Office, temp. Shelters etc.		0.00
3	Area available for mining in river bed		19.86
			25.56



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**Table: LAND USE PLANING AT THE END OF LEASE PERIOD**

Sr.No.	Particulars		AT THE END OF 5 <sup>th</sup> YEAR (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	5.70
2	Infrastructure ( Office,temp. Shelters etc.		0.02*
3	Naturally reclaimed in river bed		15.84
6	Unworked river bed		0.00
7	Plantation*		4.00*
	Total		25.56

\*Plantation in 4.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life

\* Plantation & infrastructure in restricted area only

**(E) METHOD OF MINING:**

Mining activity will be carried out by open cast semi-mechanized method.

- No overburden/ waste material will be produced in river bed. No drilling/ blasting are required as the material is loose in nature.
- Light weight excavators will be used for loading of mineral in tippers/dupers.
- Proper benching of 3.0 m height will be maintained and width of the bench will be around 20 m. The benches shall be maintained in the form of slices/strips parallel to the banks of river.
- Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season.
- Roads will be properly made and sprayed by water for suppression of dust.
- Roads in the mining area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20.
- Extraction activities will start in the blocks from the upstream side to downstream side. This will not obstruct the movement of water, if any, during monsoon period in the river course.



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- In case during any period, the replenishment was found less than 3 m or depth of extraction, the mining during said period would restrict to depth which would not be more than 3 m of the original level of the river bed.

**(F) MINERAL PROCESSING OPERATION:**

No mineral processing is envisaged for Boulder, Gravel & Sand (minor mineral) produced during the mining activity.

**1.1 Reasons for closure:**

The progressive mine closure plan has been prepared in compliance of Haryana Minor Mineral Concession Rules 2012 under MMCR 1986. No immediate closure is planned as sufficient reserves are available to carry on the activities. There is market potential in domestic demands.

**1.2 Statutory Obligations:**

The mining contractor is bound to submit the Progressive mine closure plan either with Mining plan or Scheme of Mining.

Mining contractor is bound to follow the terms and conditions as will be stipulated in the mining contract.

In addition to it the rules pertaining to the Protection of Environment i.e Environment Act, Environment Rules and other associated rules for the protection of environment will have to be followed.

The contractor shall pay/deposit required amount as per provisions of " Mines and Minerals Development, Restoration & Rehabilitation Fund".

During the course of mining the rules stipulated in Mines Act, Mines rules Metalliferous Mines Regulation 1961 and HMMCR.2012 will be followed.

All other rules pertaining to the mining existing at that time will be followed during the course of mining activities.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**1.3 Closure plan preparations**

Name, address and registration number of the recognized persons who prepared the progressive closure plan and name and address of the executing agency who is involved in the preparation of progressive mine closure plan.

S.N.S Sharma

Regd. No RQP/DDN/0135/2001/A (Annexure-III)

Lessee will himself implement the closure plan; no outside agency will be involved.

**2.0 MINE DESCRIPTION**

**2.1 General Geology and Local Geology**

**2.1.1 Regional Geology**

The north-eastern part of Haryana is predominantly characterized by sedimentary lithology in the Sub-Himalayan zone comprising Subathus, Dagshais, Kasaulis and Siwaliks. A general Regional stratigraphic sequence in the area is given in Table. Tertiary sequence of Haryana

Age	Super group	group	Formation	lithology
Holocene			Newer alluvium and Newer Aeolian Deposits	Gravel, Sand, silt, clay, limestone, gypsum
Lower to upper Pleistocene			older alluvium and Older Aeolian Deposits	Gravel, grey sand, silt, clay, brown sand, calcrete
Lower to Middle Pleistocene	S I W A L I K	Upper Siwalik	Boulder Conglomerates formation	Conglomerate, sandstone, silt, clay
Upper Pliocene			Pinjore Formation	Coarse grit, red sand stone and clay, conglomerate
			Tatrot Formation	Friable Sandstone and variegated clay
		Middle Siwalik	Dholpathan Formation	Brown sandstone and orange clay
Middle Miocene			Nagri Formation	Hard grey sand stone, mudstone and minor shale
		Lower Siwalik	Nahan Formation	Coarse gritty clay and red sandstone often calcareous, brownish shale with lignite lenticles, greenish white Quartzite
Lower Miocene				Kausauli Formation
			Dagsai	Purple and green sand stone, deep

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		Sirmur	Formation	red gritty, clay, white sandstone with ferruginous concretions
Upper Eocene			Subathu formation	Sandstone with gritty clay, impure fossiliferous limestone, calcareous slate, greenish shale and dark brown quartzite
Pre-proterozoic			Tundapathar	Thickly bedded, stromatolite limestone with carboniferous shale and quartzite

### 2.1.2 LOCAL GEOLOGY

The litho units encountered in the riverbed and surrounding areas belongs to the Shivalik super groups. The sediments are river borne and has deposited in the riverbed and the flood plains. The different formations of the area belong to Shivalik Super group and are a mixture of boulders, pebbles, sand, silt and clay. The following sequences have been observed in the area.

Soil/Alluvium

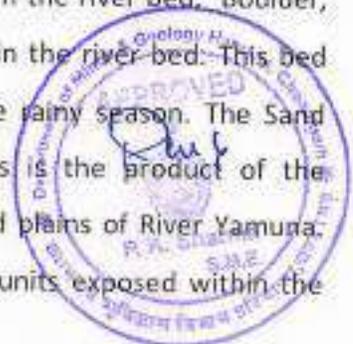
Sand

Gravel

Boulder

There is no clear demarcation between the litho units. They have been deposit in a mixed form. The Litho- units exposed around the riverbed belong to Shivalik Super- Group. The mineral Boulders, Gravel and sand have formed by weathering of rocks and then deposition on the flood plains of the rivers originated from the Shivaliks. These have been washed by rainwater during rainy season and deposited in river bed in the form of boulders, gravels and sand of different sizes and shapes. These minerals are sorted by screening. The max depth of the minerals is not known.

Soil/ alluvium varying in thickness from 2-4m constitute the top horizons in the flood plain area suitable for agriculture. Yamuna River meanders through the area exposing the alluvium and soil at the banks. Boulder, gravel & sand is found in the river bed. Boulder, gravel & sand is deposited up to great depths. There is no soil in the river bed. This bed remains dry for major part of the year except only during the rainy season. The Sand exposed in the River bed of Yamuna and surrounding areas is the product of the deposition of the sediments brought and deposited in the flood plains of River Yamuna. These sediments are of recent geological formation. The litho-units exposed within the



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river and surrounding areas have formed as water borne sediments brought by flood water during rainy season every year and deposited in riverbed. Geological map and section are enclosed as **Plate – 03**)

## 2.2 Reserves

The reserves of Boulder, Gravel & Sand calculated by volumetric method and are summarized here below:

Sr no.	Nature of land	Lease area in ha	Total proved Geological reserves MT=Area x depth x BD (A)	Blocked area of 50m strip after each km, 25% blocked in river banks, /lease boundary etc= hectares	Blocked Geological Reserves in blocked area (B)	Total Mineable reserves A-B=C (FOR 10Yrs)	Minable Reserve (Per Year)
1	River bed	25.56	15,33,600 x 07 years =1,07,35,200 MT	5.70	3,60,000x 07 years= 23,94,000 MT	83,41,200MT	11,91,600 MT

### A) GEOLOGICAL PROVED RESERVES AS PER UNFC CODE (111)

Total Reserves = 1,07,35,200 MT

### B) BLOCKED RESERVES AS PER UNFC CODE (211 & 222) =23,94,000MT

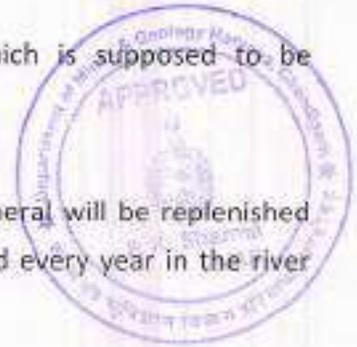
### C) MINEABLE RESERVES = A-B = 83,41,200 MT

### D) TARGETED PRODUCTION

11, 91,000 MT per Year in the River bed (Maximum- which is supposed to be replenished every year)

### E) Life of the mine

For Balance reserves in River bed it is presumed that the mineral will be replenished every year during the rainy season. New mineral will be added every year in the river bed.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**2.3 Mining Method**

Mining method to be followed is described in chapter of mining at 7.0 in mining plan.

**2.4 Mineral Beneficiation**

No mineral beneficiation is envisaged.

**3.0 Review of implementation of mining plan including five years progressive closure plan up to the final closure plan**

Mining Plan and Progressive mine closure plan are being submitted for the first time. It will be reviewed after five years and review of implementation will be given with next mining scheme.

**4.0 CLOSURE PLAN**

**4.1 Mined - out land**

About 19.86 hectare area is available for mining. Land use at various stages is given in the table below:

**Table: PRESENT LAND USE PLANING**

Sr.No.	Particulars		Present Land Use (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	5.70
2	Infrastructure ( Office,temp. Shelters etc.		0.00
3	Area available for mining in river bed		19.86
			25.56

**Table: LAND USE PLANING AT THE END OF LEASE PERIOD**

Sr.No.	Particulars		AT THE END OF 5 <sup>th</sup> YEAR (ha)
1	Safety Zone	7.5m mining area boundry,25% restricted area of river banks,50m barrier at each km	5.70
2	Infrastructure ( Office,temp. Shelters etc.		0.02*
3	Naturally reclaimed in river bed		15.84
6	Unworked river bed		0.00
7	Plantation*		4.00*
	Total		25.56



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

\*Plantation in 4.0 ha land will be done under social forestry on land available from Panchayat by the end of mine life

\* Plantation & infrastructure In restricted area only

**4.2 Water quality management**

The area constitutes almost alluvial plain without any conspicuous topographical features and forms a part of the vast Indo-Gangetic plain. The elevation of the area above mean sea level ranges from 297 mamsl in the north to 296 m.msl in the south with an average elevation of 296.5 m.amsl. The general slope of the area is southwards. There is little flow of water in the river bed in post monsoon period. Area is having 1076 mm rainfall in a year. During rainy season, catchment water flows in the river. During dry period the Boulder, Gravel & Sand is excavated which gets replenished to some extent during this period. No mining activities will be carried out during rainy season when there is water flowing in the working area.

There will be no intersection of water table as working will be carried out up to 3.0 m depth only from surface of river bed .

**4.3 Air Quality Management:**

The proposed mining method is not likely to produce much of dust and fugitive emissions to cause damage to ambient air quality of the area. Workers will be provided with personnel protective equipment like face mask, ear plug/ muffs.

For air pollution management at the progressive mine closure of mine, green belt will be developed to prevent and control air pollution.

**4.4 Waste Management:**

As stated in mining method, there will be no waste of any kind. Therefore no waste management s required.

**4.5 Top Soil Management**

No top soil will be needed to be handled. Therefore no top soil management is required.

**4.6 Tailing dam management**

There is no proposal of beneficiation of mineral. No tailing dam is envisaged.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**4.7 Infrastructure:**

The infrastructure facilities like site office, first-aid station, rest shelter/ store, drinking water etc. will be established temporarily. At the time of closure there will be no problem to remove the same from the lease area..

**4.8 Disposal of mining machinery:**

Machinery is proposed on hire basis. Hence no decommissioning of mining machinery is proposed.

**4.9 Safety & Security:**

Safety measures will be implemented to prevent access to excavation area by unauthorized persons as per Mine Act 1952, MMR 1961.

- i. Safety measures will be implemented as per Mine Act 1952, MMR 1961, Mines Rules 1955.
- ii. Provisions of MMR, 1961 shall be followed strictly.
- iii. Excavation will be not more than 3 m in river bed ..
- iv. Width of bench will be kept around 20.0 m for ease of operations and provide sufficient room for the movement of equipments.
- v. Protective equipment like dust masks, earplugs/ muffs and other equipments shall be provided for use by the work persons.
- vi. Notices giving warning to prevent inadvertent entry of persons shall be displayed at all conspicuous places and in particular near mine entries.
- vii. Danger signs shall be displayed near the excavations.
- viii. Security guards will be posted.
- ix. In the event of temporary closer, approaches will be fenced off and notice displayed.

**4.10 Disaster Management and Risk Assessment:**

This should deal with action plan for high risk accidents like landslides, subsidence, flood, inundation in underground mines, fire, seismic activities, tailing dam failures etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authorities should be described.

- The shallow depth of activities in river bed mining will not involve any high risk accident due to side falls/collapse.



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

- There will be no mining whenever there is flow of water in the river bed
- The complete mining operation will be carried out under the Management and control of experienced and qualified Mines Manager having Certificate of Competency to manage the mines granted by DGMS.
- All the provisions of Mines Act 1952, MMR 1961 and Mines Rules 1955, *State rules 2012* and other laws applicable to mine will strictly be complied with.
- During heavy rainfall the mining activities will be closed in the river bed.
- All persons in supervisory capacity will be provided with proper communication facilities.
- In Case of any disaster like floods etc. State Disaster Management department along with local district Administration will be informed immediately for help
- Competent persons will be provided FIRST AID kits which they will always carry.

**4.11 Care and Maintenance during Temporary Discontinuance:**

In case of any temporary discontinuance due to court order or due to statutory requirement or any other unforeseen circumstance following measures shall be taken for care, maintenance and monitoring of conditions.

- Notice of temporary discontinuance of work in mine shall be given to the DGMS as per the MMR 1961.
- All the mining machinery shall be shifted to a safe place.
- Entrance to the mine or part of the mine, to be discontinued shall be fenced off. Fencing shall be as per the circular 11/1959 from DGMS.
- Security Guards shall be posted for the safety and to prevent any unauthorized entry to the area.
- Carry out regular maintenance of the facilities/area detailed below in such a way as would have been done as if the mines were operation:

Mine roads and approach roads,

Fencing on approach roads,

Checking and maintenance of machines and equipment,

Drinking water arrangements,



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

Mine office, first aid stations etc.

- Competent persons shall inspect the area regularly.
- Air, water and other environmental monitoring shall be carried out as per CPCB and IBM Guideline.
- Care and upkeep of plantation shall be carried out on regular basis.
- Status of the working and status monitoring for re-opening of the mines shall be discussed daily.

In case of discontinuance due to any natural calamities/abnormal conditions, mining operation will be restarted as early as possible after completing rescue work, restoring safety and security, repairs of roads etc.

**5.0 ECONOMIC REPERCUSSION OF CLOSURE OF MINE AND MANPOWER RETRENCHMENTS**

Mining contract area will be granted for a period of 7 years only. As per the production programme envisaged, at the end of contract period, still sufficient un-worked area would be left available for continuing production activities further. Hence, no closure is planned. There will be no affect on the man power as the persons belong to nearby villages and will have an option either to be available for employment for the next contract or do the agriculture in their fields.

**6.0 TIME SCHEDULING FOR ABANDONMENT**

The mining area has enormous potential for continuance of operations even after the expiry of the awarded period. The details of time schedule of all abandonment will be given at the time of final closer plan. Mining activities are confined to river bed, up to 3.0 m. depth, relatively shallow depth of workings. Replenishment of the Boulder, Gravel & Sand being removed from the river bed is a natural process particularly during monsoon periods.



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

**7.0 ABANDONMENT COST**

As at present mining is not going to be closed so abandonment cost could not be assessed. However based on the progressive mine closure activities during the plan period, cost is assessed as given below:

**Abandonment Cost**

ACTIVITY	YEAR					Rate	Amount (in Lakhs)
	First	Second	Third	Fourth	Fifth		
Plantation (in no.)	800	800	800	800	800	@ 20 Rs per sapling+30 Rs	2.00
Plantation cost in Rs	40,000	40,000	40,000	40,000	40,000	maintenance cost	
Wire fencing (meter)	500	500	500	500	500	@ of 120Rs per meter	3.00
Wire fencing cost	60,000	60,000	60,000	60,000	60,000		
							5.00



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

**8.0 FINANCIAL ASSURANCE**

Total 19.85 ha area will be put in use up to the end of the plan period. Details of area put to use as given below (As per circular No.4/2006 issued by CCOM, Nagpur following table has been considered for calculation for financial assurance).

**Calculation for Financial Assurance**

S. No.	Item	Area put on use at start of plan (Ha) (A)	Requirement at the end of plan period (Ha)	Total area put to use (Ha) (B)	Area considered as fully reclaimed & rehabilitation (Ha) (C)	Net area considered for calculation (Ha) D = (B-C)
1.	Area to be excavated	0.0	19.85	19.85	0.0	19.85
2.	Storage for topsoil	0.0	0.0	0.0	0.0	0.0
3.	Overburden/ dumps	0.0	0.0	0.0	0.0	0.0
4.	Mineral storage	0.0	0.0	0.0	0.0	0.0
5.	Infrastructure *(Workshop, Adm. Building & Road)	0.00	0.50	0.50	0.50	0.0
6.	Green belt*	0.0	4.00	4.0	4.0	0.0
7.	Tailing pond	0.0	0.0	0.0	0.0	0.0
8.	Effluent treatment plan	0.0	0.0	0.0	0.0	0.0
9.	Mineral separation plant	0.0	0.0	0.0	0.0	0.0
10.	Township area	0.0	0.0	0.0	0.0	0.0
11.	Others to specify	0.0	0.0	0.0	0.0	0.0
<b>Total</b>		<b>0.0</b>	<b>24.35</b>	<b>24.35</b>	<b>4.5</b>	<b>19.85</b>



**"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"**

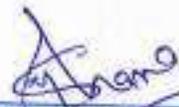
Total 19.85 ha area will be put in use. Against this mined out area the total financial assurance (@15000/- per ha. Comes out to Rs2, 97,750/ which is part of the 'Mines and Minerals Development, Restoration and Rehabilitation fund.

**9.0 CERTIFICATE**

It is enclosed with the report.

**10.0 PLAN AND SECTION**

Plan and section are prepared and enclosed with the mining plan.

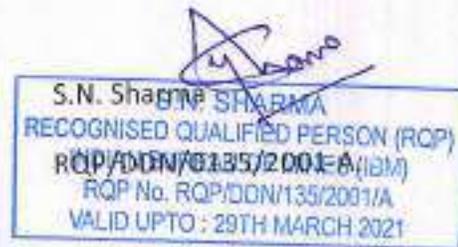
  
S.N. SHARMA  
RECOGNISED QUALIFIED PERSON (RQP)  
INDIAN BUREAU OF MINES (IBM)  
RQP No. RQP/DDN/135/2001/A  
VALID UPTO : 29TH MARCH 2021



"MINING PLAN FOR MANDOLI GHAGGAR WEST BLOCK (YNR-B-4) - SAND MINOR MINERAL MINES"

**Certificate**

I, S.N.Sharma, duly Recognized Qualified Person to prepare Mining Plan under Rule 22 C of the Mineral Concession Rules, 1960 (Revised 1987) has prepared the Mining Plan & Progressive Mine Closure Plan of Boulder, Gravel & Sand ( Minor Mineral) mine over an area of 25.56 hectares in Mandoli GhaggarWest Block/YNR B-4 of M/s JSM Foods Pvt., Ltd., WZ/932-Basie Darapur,1st floor near Senior Secondary school New Delhi-110015. The various data and write up enclosed have been compiled and verified by us. The working plan and all other details given in the plan have been prepared under my guidance and duly verified by me. The Mining Plan and Progressive Mine Closure Plan complies all statutory Rules, Regulations, orders made by the Central or State Government, statutory organizations etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities



Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.

Registered/  
From

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

To

JSM Foods Private Limited,  
W Z/ 932, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

Memo No. DMG/HY/Cont/M. G. West Block/YNR B 4/2015/3918  
Dated Chandigarh the 19.06.2015

**Subject:** Acceptance of the highest bid/ in respect of the Sand minor mineral mines of "Mandoli Ghaggar West Block/YNR B 4" having Tentative Area of 25.56 hectares in the district Yamuna Nagar, offered in e-auction held on 10.06.2015 and 11.06.2015 and issue of Letter of Intent (LoI) - regarding.

You participated in the e-auction held on 10.06.2015 and 11.06.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/2150 dated 27.04.2015 and Corrigendum DMG/HY/e-Auction/YNR/Corr./2015/3358 dated 19.05.2015 in order to obtain mining contracts of minor mineral mines of the district Yamuna Nagar. You offered the highest bid of Rs. 04,20,50,000/- (Rs. Four crore twenty lakh fifty thousand only) per annum, against the Reserve Price of Rs. 04,20,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely "Mandoli Ghaggar West Block/YNR B 4" for extraction of Sand having tentative area of 25.56 hectares. The details of the khaura numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 04,20,50,000/- (Rs. Four crore twenty lakh fifty thousand only) offered by you in respect of the above said minor mineral mines of "Mandoli Ghaggar West Block/YNR B 4" under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of Mandoli Ghaggar West Block/YNR B 4 of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in respect of the Mining Block/area namely "Mandoli Ghaggar West Block/YNR B 4" subject to the following terms and conditions:



Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.

- (i) The period of contract shall be 07 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "Letter of Intent", whichever is earlier.
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (refer condition no. 2 of the notice). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (refer condition no. 3 of the notice).
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the charges, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. Rs. 04,20,50,000/- (Rs. Four crore twenty lakh fifty thousand only) per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to Stat. Rules.
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 04,20,50,000 /-
2	Second Year	Rs. 04,20,50,000 /-
3	Third Year	Rs. 04,20,50,000 /-
4	Fourth Year	Rs. 05,25,62,500 /-
5	Fifth Year	Rs. 05,25,62,500 /-
6	Sixth Year	Rs. 05,25,62,500 /-
7	Seventh Year	Rs. 06,57,03,125 /-

- (vi) As per the terms and conditions of the grant, you are liable to deposit Rs. 01,05,12,500/- i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of Rs. 41,05,000/- (Rs. Forty two lakh five thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 63,07,500/- of the bid security i.e. 15% of the annual bid amount along with one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier.



Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.

- (vi) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stacking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lot.
- (vii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on Non Judicial Stamp papers worth Rs. 14,98,100/- (Rs. Fourteen lakh ninety eight thousand one hundred only). However, you are aware that M/s Om Minerals, one of the Lot holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lot holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of Contract Agreement. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee.
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lot shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 63,07,500/- being the 15% of the actual bid amount, shall be recovered as arrears of land revenue and, you, as the Lot holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years.
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lot, whichever is earlier, in case of failure to deposit the balance 15% amount towards security (as required under clause (v) above) the amount of bid/issuance of Lot/execution of agreement shall be deemed to be forfeited and 10% amount



deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be barred from participation in any subsequent bids for a period of 5 years;

- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, Mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the L&L holder/mining contractor for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/3/2006, as amended from time to time by the MoEF, Govt and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:

- (a) Annual rent in respect of the land area being in possession but not being operated, and



- (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector, concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012".
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules.
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account.
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side.
  - (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
  - (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation.
  - (d) Mining shall be restricted within the certain limits of the river/ rivulet.



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- (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Maricanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
- (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time. (This clause is applicable for mining outside river bed area);
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws.
- (xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1984, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MG-1 (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.
5. Please note that one Sh. Rajbir Singh had filed a CWP bearing No. 27700 of 2013 before the Hon'ble Punjab & Haryana High Court challenging (i) commencement of contract period after 12 months from the date of acceptance of high level of 'Letter of Intent' or from date of obtaining of environmental clearance from the competent authority



Director General, Mines and Geology Department Haryana  
30-Bays Building, Sector-17, Chandigarh.

which ever is earlier and (ii) payment of rent and compensation to surface right holder/land owners from where mining operations are to be carried out. Therefore, commencement of period of contract & payment of compensation to land owners shall be as per final outcome of court order in said CWP. Accordingly, the auction was conducted subject to outcome of above case, hence this acceptance /Ld is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.



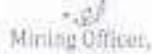
Mining Officer,  
for Director General Mines & Geology, Haryana.

Enclst.No. DMG/HY/Cont/M. G. West Block/YNR B-4/2015/

Dated: 19.06.2015

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.



Mining Officer,  
for Director General Mines & Geology, Haryana.

Enclst.No. DMG/HY/Com/M. G. West Block/YNR B-4/2015/

Dated: 19.06.2015

A copy is forwarded to Sh. Bharat Wadhwa S/o Sh. B. dhey Shyam, H/o House No. 676, Sector-13, Urban Estate, Karnal, the authorized person/Director who gave highest bid in behalf of 'JSM Foods Private Limited' for information and necessary action please.



Mining Officer,  
for Director General Mines & Geology, Haryana.



(Annexure-2)

## CONSENT LETTER FROM APPLICANT

The Mining Plan & Progressive Mine Closure Plan in respect of Mandoli Ghaggar West Block/ YNR B-4 Sand Mine over an area of 25.56 hectares in District- Yamunanagar State -Haryana of M/s JSM Foods Private Limited , WZ/932, Basie Darapur, 1<sup>st</sup> floor, New Delhi. is being prepared by S.N. Sharma bearing registration no. RQP/DDN/0135/2001-A.

We request The Director Mines and Geology, Haryana to make further correspondence regarding modification of the mining plan with the said RQP on the following address:-

S.N. Sharma

RQP/DDN/0135/2001-A.

First Floor, 282 sector 11 D, DLF , Faridabad -114206 ( Haryana)

(09560848579) snsharma@jbbtechnocrat.com

I also authorize Shri S.N. Sharma to make correspondence with your office.

I hereby undertake that the Mining Plan in respect of this area prepared by RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

This is to declare that the Mining Plan & Progressive Mine Closure Plan complies all statutory Rules, Regulations, orders made by the Central or State Government, statutory organizations, court etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities. It is also undertaken that all the measures proposed in the Progressive Mine Closure Plan will be implemented in a time bound manner as proposed.

Place:- DELHI

Date :- 12/12/15

SIGNATURE OF APPLICANT





खनन योजना तैयार करने हेतु  
योग्य व्यक्ति के रूप में  
मान्यता का प्रमाणपत्र

*Schoor* 28/3/11  
क्षेत्रीय खान नियंत्रक  
Regional Controller of Mines  
भारतीय खान ब्यूरो  
Indian Bureau of Mines

(खनिज रियायत नियमावली 1960 के नियम 22(सी) के अंतर्गत)

श्री एस. एन. शर्मा

पत्न्य श्री के. सी. शर्मा

निवासी हाउस नं. 2181, सेक्टर-16, फरीदाबाद, हरियाणा

द्वारा अपनी योग्यताओं और अनुभव का संतोषप्रद प्रमाण प्रस्तुत करने के फलस्वरूप  
खनिज रियायत नियमावली, 1960 के नियम 22(सी) के अंतर्गत उन्हें एतद्वारा खनन  
योजना तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान की जाती है।

उनका पंजीयन क्रमांक

RAI/DDN/135/2001/A

है।

यह मान्यता दिनांक

29.03.2011

को समाप्त

होने वाली है।

स्थान : देहरादून

दिनांक : 30.03.2001

*Sharma*  
क्षेत्रीय खान नियंत्रक

भारतीय खान ब्यूरो  
क्षेत्रीय खान नियंत्रक  
Regional Controller of Mines  
भारतीय खान ब्यूरो  
Indian Bureau of Mines



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA  
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.**

No. SEIAA/HR/2016/989

Dated 21.12.2016

To

M/s JSM ds Pvt. Ltd.  
W2/93, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

**Subject: Environmental Clearance for River Bed Mining of Minor Mineral “Mandoli Ghaggar East Block/YNR B3” at village Mandoli, Tehsil & District Yamuna Nagar Over an area of 20.18 Ha. By M/s JSM Foods Pvt. Ltd.**

\*\*\*\*\*

This has reference to your online application no. nil dated 17.06.2016 addressed to Member Secretary, SEIAA Haryana for seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Pre-feasibility report, copy of approved Mining Plan, EIA/EMP on the basis of approved TOR and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF, GOI vide their Notification 21.08.2015, in its meetings held on 09.07.2016, 03.08.2016.

[2] The SEAC has examined the application and noted that the proposal is for River Bed Mining of Minor Mineral “Mandoli Ghaggar East Block/YNR B3” at village Mandoli, Tehsil & District Yamuna Nagar. The Letter of Intent (LOI) dated 19.06.2015. The lease has been granted for an area of 20.18 for 10 years out of which 6.0 Ha area is under restricted Zone. 14.18 Ha area free from restriction and the mining is proposed in this area only. The project proponent on 17.06.2016 submitted online application along with copy of approved Mining plan under category B-1(Now B-2) as no other mine lease area is also located within 500 mtr. The validity of Mining Scheme in the Mining plan is for 5 years. NOC from Forest Department has been

Obtained. The project proposal has been appraise as per proper processor of EIA Notification i.e approval of TOR and Public Hearing.

Brief details of the project:

1.	Category/Item no. (in schedule):	1 (a) B-1 (Now B-2)													
2.	Location of Project	Village Mandoli Ghagga, Tehsil & District Yamunanagar													
3.	Project Details Khasra No.  “Mandoli Ghaggar West Block/YNR B-3”  Production capacity	River Bed Mining of Sand minor mineral at over an area of 20.18 Ha  52//2,3,4,5,6,7,8,9,13,14,15,16,17,18,23,24,25 53//1,2,3,4,7,8,9,10,11,12,13,14,17,18,19,20,21,22,23,24 58//1,2,3,4,7,8,9,10,11,12,13,14,18,19,20 59//3,4,5,6,7,8,13,14,15,16,17,18  8, 50, 000 TPA @ 113 Trips/day (25 Ton/Trip)													
4.	Project Cost	1.2 crores													
5.	Water Requirement & Source	52.82 KLD through Tankers													
		Dust suppression	6.82 KLD												
		Plantation	4 KLD												
		Drinking	5 KLD												
6.	Environment Management Plan Budget	11.80 lakh													
7.	CSR Activates Budget	7.5 Lakh													
8.	Production	The proposed production for the five years is @ 8, 50, 000 TPA. The ultimate depth of Mining will be 3 meter. The alivation range of mine site is 269 armsl to 273 armsl.													
9.	Corner Coordinates of the lease area	<table border="1"> <thead> <tr> <th>Block</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>“Mandoli Ghaggar West Block/YNR B-3”</td> <td>30°08'10"N</td> <td>77°24 '41"E</td> </tr> <tr> <td></td> <td>30°08'28"N</td> <td>77°25 '01"E</td> </tr> </tbody> </table>		Block	Latitude	Longitude	“Mandoli Ghaggar West Block/YNR B-3”	30°08'10"N	77°24 '41"E		30°08'28"N	77°25 '01"E			
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11.	Machinery required	Excavator/ JCB Tipers/Trucks, Water Tanker Light Vehicles/Geep and Maintaniance Van
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The recommendation of SEAC and project details as given above was taken up for consideration in the 95<sup>th</sup> meeting held on 26.08.2016. It was observed by the Authority that Environment Clearance to this project on the following conditions:-

**A. SPECIFIC CONDITIONS:**

- [1] This Environment Clearance is granted for the proposed production for the five years 8, 50, 000 TPA. The ultimate depth of Mining will be 3 meter. The alivation range of mine site is 269 armsl to 273 armsl. The Corner Coordinates of the leased area are:

Block	Latitude	Longitude
"Mandoli	30°08'10"N	77°24 '41"E
Ghaggar West	30°08'28"N	77°25 '01"E
Block/YNR B-3"		

- [2] The project proponent shall carry out mining activity strictly as per the approved Mining Plan.
- [3] Environmental Clearance is subject to obtaining clearance, under the Wildlife (Protection) Act, 1972 from the National Board of Wildlife, as applicable to the project.
- [4] No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- [5] The Project proponent shall obtain consent to Operate from the State Pollution control Board, Haryana and effectively implement all the conditions stipulated therein.
- [6] Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken

accordingly. Recommendations of National Institute for labour for ensuring good occupational environment for mine workers would also be adopted.

- [7] Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
- [8] The number of trips of the trucks shall not exceed the estimated quantity of 2833MT/day @ 113 Trips/day (25 Mt/Trip). Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.
- [9] Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- [10] Excavation will be carried out up to a maximum depth of 3 meters from surface of Mineral deposit and not less than one meter from the water level of the river channel whichever is reached earlier.
- [11] The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- [12] Washing of all transport vehicles should be done inside the mining lease.
- [13] Permanent pillars has to be constructed to demarcate width of extraction of Reserve of Minerals leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- [14] There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.

- [15] The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- [16] Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- [17] Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- [18] No River sand mining shall be allowed in flowing water and no mining is allowed in rainy season.
- [19] The project proponent shall submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased/ stopped accordingly till the replenishment is completed.
- [20] In River flood plain mining a buffer of 3 meter to be left from river bank for mining.
- [21] The project proponent shall ensure that no natural water course/water body shall be obstructed due to any operations.
- [22] The dumping site selected and proposed shall used for OB dump at the designated site within the lease area per as per the approved time plan. In no case the overburden should be dumped outside the lease area.
- [23] Garland drains shall be constructed to prevent the flow of the water in the dump.
- [24] Green belt should be developed as per the proposed plantation as given in the proposal. Plantation should be carried out in phased manner.
- [25] Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading

and unloading point and transfer points. It shall be ensured that the Ambient Air Quality Parameters conform to the norms prescribed by the CPCB.

- [26] Regular monitoring of ground water level and quality shall be carried out in and around the mine lease. The monitoring shall be carried out four times in a year-pre monsoon (April-May), monsoon (August), post monsoon (November); winter (January) and the data thus collected may be sent regularly to MOEF Regional Office, Chandigarh and Regional Director CGWB.
- [27] Data on ambient air quality and stack emissions shall be submitted to Haryana Pollution Control Board once in six months carried out by MOEF/NABL/CPCB/ Government approved lab.
- [28] Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- [29] The project proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna, if any, spotted in the study area. A plan for conservation shall be drawn and got approved from the Chief Wildlife Warden of the State before start of mining operations. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the wildlife conservation plan so prepared specific to the project site shall be effectively implemented. A copy of action plan may be submitted to the HSPCB and MOEF, Regional Office, Chandigarh within 3 months..
- [30] As envisaged, the Project Proponent shall invest at least an amount of Rs 11.80 Lakhs/annum as cost for implementing various environmental protection measures including recurring expenses per year.
- [31] A sum of Rs. 7.5 Lakhs/annum shall be earmarked by the Project proponent for investment as CSR on socio economic up-liftment activities of the area

particularly in the area of habitat, health or education, training programme of rural women & man provide the kit for employment generation. The proposal should contain provision for monthly medical camps, distributions of medicines and improvement in educational facilities in the nearby schools. Details of such activity along with time bound action plan be submitted to HSPCB/SEIAA Haryana before the start of operation.

- [32] Budgetary provision of Rs. 1.5 Lakhs/annum per year earmarked for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps and toilets for women, crèche for infants should be made and submitted to HSPCB at the time of CTE/CTO/SEIAA Haryana. The housing facilities should be provided for mining labours.
- [33] A Final Mine Closure Plan along with details of corpus fund shall be submitted to the SEIAA well within the stipulated period as prescribed in the minor mineral concession rules 2012.
- [34] The project proponent shall ensure that the EC letter as well as the status of compliance of EC conditions and the monitoring data are placed on company's website and displayed at the project site.
- [35] The project proponent shall ensure that loading in Trucks do not exceed the norms fixed by the Transport Department as per relevant rules.
- [36] The project proponent shall ensure approach roads are widened and strengthened as per requirements fixed by PWD and district administration before the start of the work.
- [37] The project proponent shall ensure supply of drinking water through RO.
- [38] The project proponent shall Strictly adhere to the sustainable sand mining management guidelines 2016, issued by MoEF &CC GoI on 15.03.2016 and shall ensure the complainece of the standard environmental conditions prescribed for the sand mining in the said guidelines; in addition to the conditions imposed in the environment clearance letter.
- [39] The project proponent shall carry out mining in semi mechanized manner using manpower, Excavator / Tipers / Trucks / Water Tanker / light vechicles/Jeep / Maintaniance Van.

## GENERAL CONDITIONS:

- [i] Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- [ii] Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- [iii] Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- [iv] Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Haryana State Pollution Control Board (HSPCB). Six monthly reports of the data so collected shall be regularly submitted to the HSPCB/CPCB including the MOEF, Regional office, Chandigarh.
- [v] Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
- [vi] Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- [vii] The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the HSPCB and the Regional office of MOEF located at Chandigarh.
- [viii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Office of CPCB, HSPCB and SEIAA Haryana.

- [ix] The above conditions will be enforced, inter alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Haryana and other Court of law relating to the subject matter.
- [x] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [xi] All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by Project proponent from the competent authority before the start of mining operation.
- [xii] That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.
- [xiii] The methodology of mining shall be strictly as per orders passed by Hon'ble NGT/ Hon'ble Supreme Court from time to time.

- [xiv] The PP shall not disturb/damage the position of studs in river bed and also not to damage the river banks and not to degrade the river bed in any manner.
- [xv] Any area which have been banned by any authority/courts shall not be used for mining activity.
- [xvi] Distance of mining to be maintained from Pucca Hydraulic structure/ Bridges shall be as per approved mining plan/ guideline issued by MoEF & CC/ Court Orders.
- [xvii] The PP will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts/NGT.

**-Sd-**  
**Chairman,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana,**  
**Dated 21.12.2016**

**Endst. No. SEIAA/HR/2016/990-93**

A copy of the above is forwarded to the following:

1. The Director (IA Division), MoEF&CC, GoI, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pkl.
4. The Director General, Mines & Geology Department Haryana, Chandigarh.

**-Sd-**  
**Chairman,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana,**



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA  
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.**

No. SEIAA/HR/2016/984

Dated 21.12.2016

To

M/s JSM Foods Pvt. Ltd.  
W2/93, Basie Darapur, 1<sup>st</sup> Floor,  
Near Senior Secondary School,  
New Delhi-110015.

**Subject: Environmental Clearance for River Bed Mining of Minor Mineral “Mandoli Ghaggar West Block/YNR B-4” at village Mandoli, Tehsil & District Yamuna Nagar Over an area of 25.56 Ha. By M/s JSM Foods Pvt. Ltd.**

\*\*\*\*\*

This has reference to your online application no. nil dated 17.06.2016 addressed to Member Secretary, SEIAA Haryana for seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Pre-feasibility report, copy of approved Mining Plan, EIA/EMP on the basis of approved TOR and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF, GOI vide their Notification 21.08.2015, in its meetings held on 09.07.2016, 03.08.2016.

[2] The SEAC has examined the application and noted that the proposal is for River Bed Mining of Minor Mineral “Mandoli Ghaggar East Block/YNR B-4” at village Mandoli, Tehsil & District Yamuna Nagar. The Letter of Intent (LOI) dated 19.06.2015. The lease has been granted for an area of 25.56 for 7 years out of which 5.70 Ha area is under restricted Zone. About 19.86 Ha area free from restriction and the mining is proposed in this area only. The project proponent on 17.06.2016 submitted online application along with copy of approved Mining plan under category B-1. The validity of Mining Scheme in the Mining plan is for 5 years. NOC from

Forest Department has been Obtained. The project proposal has been appraise as per proper processor of EIA Notification i.e approval of TOR and Public Hearing.

Brief details of the project:

<b>1.</b>	Category/Item no. (in schedule):	1 (a) B-1		
<b>2.</b>	Location of Project	Village Mandoli, Tehsil & District Yamunanagar		
<b>3.</b>	Project Details Khasra No.	River Bed Mining of Sand minor mineral at over an area of 25.56 Ha		
	“Mandoli Ghaggar West Block/YNR B-4”	53//5,6,15,16/1,16/2,25 54//1 to 25 55//1,2,9,10,11,20 57//1 to 4, 7 to 13 58//5,6,15		
	Production capacity	11, 91, 000 TPA @ 159 Trips/day (25 Ton/Trip)		
<b>4.</b>	Project Cost	1.5 crores		
<b>5.</b>	Water Requirement & Source	18.77 KLD through Tankers		
		Dust suppression	13 KLD	
		Plantation	3 KLD	
		Drinking	2.77 KLD	
<b>6.</b>	Environment Management Plan Budget	11.80 lakh		
<b>7.</b>	CSR Activates Budget	7.5 Lakh		
<b>8.</b>	Production	The proposed production for the five years is @ 11, 91, 000 TPA. The ultimate depth of Mining will be 3 meter. The alivation range of mine site is 268 armsl to 272 armsl.		
<b>9.</b>	Corner Coordinates of the lease area	Block	Latitude	Longitude
		“Mandoli Ghaggar West Block/YNR B-4”	30°08'12"N	77°25 '01"E
			30°08'28"N	77°25 '21"E
<b>10.</b>	Green belt/ plantation	<b>Year of Plantation</b>	<b>Proposed Plantation</b>	
		I Yr.	800 Trees	
		II Yr.	800 Trees	
		III Yr.	800 Trees	
		IV Yr.	800 Trees	
		V Yr.	800 Trees	

11.	Machinery required	Excavator/ JCB Tipers/Trucks, Water Tanker Light Vehicles/Geep and Maintaniance Van
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The recommendation of SEAC and project details as given above was taken up for consideration in the 95<sup>th</sup> meeting held on 26.08.2016. It was observed by the Authority that Environment Clearance to this project on the following conditions:-

**A. SPECIFIC CONDITIONS:**

- [1] This Environment Clearance is granted for the proposed production for the five years 11, 91, 000 TPA. The ultimate depth of Mining will be 3 meter. The alivation range of mine site is 268 armsl to 272 armsl. The Corner Coordinates of the leased area are:

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Ghaggar	30°08'28"N	77°25 '21"E
West Block/YNR		
B-4"		

- [2] The project proponent shall carry out mining activity strictly as per the approved Mining Plan.
- [3] Environmental Clearance is subject to obtaining clearance, under the Wildlife (Protection) Act, 1972 from the National Board of Wildlife, as applicable to the project.
- [4] No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- [5] The Project proponent shall obtain consent to Operate from the State Pollution control Board, Haryana and effectively implement all the conditions stipulated therein.
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accordingly. Recommendations of National Institute for labour for ensuring good occupational environment for mine workers would also be adopted.

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- [8] The number of trips of the trucks shall not exceed the estimated quantity of 3970MT/day @ 159 Trips/day (25 Mt/Trip). Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.
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- [10] Excavation will be carried out up to a maximum depth of 3 meters from surface of Mineral deposit and not less than one meter from the water level of the river channel whichever is reached earlier.
- [11] The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
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- [19] The project proponent shall submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased/ stopped accordingly till the replenishment is completed.
- [20] In River flood plain mining a buffer of 3 meter to be left from river bank for mining.
- [21] The project proponent shall ensure that no natural water course/water body shall be obstructed due to any operations.
- [22] The dumping site selected and proposed shall used for OB dump at the designated site within the lease area per as per the approved time plan. In no case the overburden should be dumped outside the lease area.
- [23] Garland drains shall be constructed to prevent the flow of the water in the dump.
- [24] Green belt should be developed as per the proposed plantation as given in the proposal. Plantation should be carried out in phased manner.
- [25] Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading

and unloading point and transfer points. It shall be ensured that the Ambient Air Quality Parameters conform to the norms prescribed by the CPCB.

- [26] Regular monitoring of ground water level and quality shall be carried out in and around the mine lease. The monitoring shall be carried out four times in a year-pre monsoon (April-May), monsoon (August), post monsoon (November); winter (January) and the data thus collected may be sent regularly to MOEF Regional Office, Chandigarh and Regional Director CGWB.
- [27] Data on ambient air quality and stack emissions shall be submitted to Haryana Pollution Control Board once in six months carried out by MOEF/NABL/CPCB/ Government approved lab.
- [28] Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- [29] The project proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna, if any, spotted in the study area. A plan for conservation shall be drawn and got approved from the Chief Wildlife Warden of the State before start of mining operations. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the wildlife conservation plan so prepared specific to the project site shall be effectively implemented. A copy of action plan may be submitted to the HSPCB and MOEF, Regional Office, Chandigarh within 3 months..
- [30] As envisaged, the Project Proponent shall invest at least an amount of Rs 11.80 Lakhs/annum as cost for implementing various environmental protection measures including recurring expenses per year.
- [31] A sum of Rs. 7.5 Lakhs/annum shall be earmarked by the Project proponent for investment as CSR on socio economic up-liftment activities of the area

particularly in the area of habitat, health or education, training programme of rural women & man provide the kit for employment generation. The proposal should contain provision for monthly medical camps, distributions of medicines and improvement in educational facilities in the nearby schools. Details of such activity along with time bound action plan be submitted to HSPCB/SEIAA Haryana before the start of operation.

- [32] Budgetary provision of Rs. 1.5 Lakhs/annum per year earmarked for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps and toilets for women, crèche for infants should be made and submitted to HSPCB at the time of CTE/CTO/SEIAA Haryana. The housing facilities should be provided for mining labours.
- [33] A Final Mine Closure Plan along with details of corpus fund shall be submitted to the SEIAA well within the stipulated period as prescribed in the minor mineral concession rules 2012.
- [34] The project proponent shall ensure that the EC letter as well as the status of compliance of EC conditions and the monitoring data are placed on company's website and displayed at the project site.
- [35] The project proponent shall ensure that loading in Trucks do not exceed the norms fixed by the Transport Department as per relevant rules.
- [36] The project proponent shall ensure approach roads are widened and strengthened as per requirements fixed by PWD and district administration before the start of the work.
- [37] The project proponent shall ensure supply of drinking water through RO.
- [38] The project proponent shall Strictly adhere to the sustainable sand mining management guidelines 2016, issued by MoEF &CC GoI on 15.03.2016 and shall ensure the complainece of the standard environmental conditions prescribed for the sand mining in the said guidelines; in addition to the conditions imposed in the environment clearance letter.
- [39] The project proponent shall carry out mining in semi mechanized manner using manpower, Excavator / Tipers / Trucks / Water Tanker / light vechicles/Jeep / Maintaniance Van.

## GENERAL CONDITIONS:

- [i] Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- [ii] Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- [iii] Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- [iv] Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SO<sub>2</sub> and NO<sub>x</sub> monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Haryana State Pollution Control Board (HSPCB). Six monthly reports of the data so collected shall be regularly submitted to the HSPCB/CPCB including the MOEF, Regional office, Chandigarh.
- [v] Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
- [vi] Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- [vii] The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the HSPCB and the Regional office of MOEF located at Chandigarh.
- [viii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Office of CPCB, HSPCB and SEIAA Haryana.

- [ix] The above conditions will be enforced, inter alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Haryana and other Court of law relating to the subject matter.
- [x] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [xi] All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by Project proponent from the competent authority before the start of mining operation.
- [xii] That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.
- [xiii] The methodology of mining shall be strictly as per orders passed by Hon'ble NGT/ Hon'ble Supreme Court from time to time.

- [xiv] The PP shall not disturb/damage the position of studs in river bed and also not to damage the river banks and not to degrade the river bed in any manner.
- [xv] Any area which have been banned by any authority/courts shall not be used for mining activity.
- [xvi] Distance of mining to be maintained from Pucca Hydraulic structure/ Bridges shall be as per approved mining plan/ guideline issued by MoEF & CC/ Court Orders.
- [xvii] The PP will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts/NGT.

**-Sd-**  
**Chairman,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana,**  
**Panchkula.**

Endst. No. SEIAA/HR/2016/985-988

Dated:. 21.12.2016

A copy of the above is forwarded to the following:

1. The Director (IA Division), MoEF&CC, GoI, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pkl.
4. The Director General, Mines & Geology Department Haryana, Chandigarh.

**-Sd-**  
**Chairman,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana,**  
**Panchkula.**

पेन 25/9/2020

## JSM FOODS PRIVATE LIMITED.

MINING SITE: VILLAGE MANDOLI GHAGGAR EAST & WEST, TEHSIL JAGADHRI, DISTRICT YAMUNA NAGAR.  
CORP. ADD: 676, SECTOR 13, URBAN ESTATE, KARNAL (HARYANA)

Date: 25/09/2020

To,

The Mining Officer  
Department of Mines and Geology,  
Yamuna Nagar (Haryana) 135001

Subject: - Permission to M/s JSM Foods Private Limited to dispose boulder and gravel mined along with sand from Mandoli Ghaggar East YNR B-3 and Mandoli Ghaggar West YNR B-4 held on mining contracts by them.

Sir,

That the Director General Mines and Geology (in short DGMG) issued an auction notice dated 27.4.2015 notifying the e-auction to be held on 10.06.2015 and 11.06.2015 on the State Government web portal. In the auction held on said dates, M/S JSM Foods Private Limited (hereinafter referred to as applicant) gave the highest bids for two mines namely Mandoli Ghaggar East/YNR B-3 and Mandoli Ghaggar West/YNR B-4. The details of the bidding as well as reserve price of these quarries are given as under:

Name of the mine	Reserve price	Highest bid offered by the applicant.
Mandoli Ghaggar East/YNR B-3 (hereinafter referred to as East Block)	Rs.3,30,00,000	Rs.3,30,50,000
Mandoli Ghaggar West/YNR B-4 (hereinafter referred to as West Block)	Rs.4,20,00,000	Rs.4,20,50,000

Having been declared as the highest bidder, immediately thereafter in compliance of the terms of the conditions of the auction notice, the applicant deposited 10% of the highest bids amount of Rs.33,05,000/- and Rs.42,05,000/- respectively for East Block and for West Block as 'initial bid security'. The highest bids tendered by the applicant were accepted by the State Government and separate "Letter of Intent" for both East and West came to be issued on 19.6.2015 so as to enable the applicant to get environmental clearance from the Ministry of Environment, Forest and Climate Change, Government of India ( in short MoEF) as required vide its notification dated 14.09.2006.



## **JSM FOODS PRIVATE LIMITED.**

**MINING SITE: VILLAGE MANDOLI GHAGGAR EAST & WEST, TEHSIL JAGADHRI, DISTRICT YAMUNA NAGAR.  
CORP. ADD: 676, SECTOR 13, URBAN ESTATE, KARNAL (HARYANA)**

Date... 25/09/2020

The applicant also deposited the balance security amounting to 15% of the bids amount and also one month's advance contract money at the time of execution of the contract agreement for both East and West.

3. That in compliance with condition No 3(xvii) and 3(xviii) of the 'LoI' referred to above, the applicant engaged an accredited consultant of MoEFC for preparation of Mining Plan and for seeking Environment Clearance (EC) from MoEFC. The State Environment Impact Assessment Authority (SEIAA) on the basis of recommendation of its State Expert Appraisal Committee (SEAC) vide its letter 21.12.2016 granted the EC to the applicant for East and West blocks of Mandoli Ghagger. That the applicant also obtained the consent to establish and consent to operate from the Haryana State Pollution Control Board respectively on 30.03.2017 and 13.06.2017. The mining plan prepared by the Recognized Qualified Person (RQP) was approved by State Mining Engineer of the office of DGMG. After obtaining all the clearances required for commencement of mining operation as per terms and conditions of the LOI and the contract agreement, the applicant started the mining operation on 18.06.2017.

4. That the applicant is making present representation to seek the permission of the Department to dispose off boulder and gravel mined along with sand by the applicant as they hold the mining contract of mines of minor minerals falling in East and West blocks of Mandoli Ghagger as would be evident from details as given in succeeding paras It is pertinent to point out that applicant was issued a show cause notice by the DGMG dated 14.08.2020 relating to sale of sand mineral to screening plants and stone crushers (processing units not requiring sand as raw material) and for misuse of e-Rawanas.

5 That Initially a reply to this notice was submitted by the applicant in a hurry on 19.08.2020 to file it within stipulated time period of seven days . However applicant in order to further support the reply already, submitted a supplementary reply dated 18.09.2020 for the consideration of the Department. In both the replies it was explained at length the process of formation of boulder, gravel and sand by the river action and settlement of these minor minerals in the river bed as river Yamuna traverses through the hilly and plain areas of district Yamuna Nagar. In order to further fortify their claim for right to dispose of

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CORP. ADD: 676, SECTOR 13, URBAN ESTATE, KARNAL (HARYANA)**

Date... 25/09/2020

boulder and gravel incidentally mined with sand at the expense of repetition, applicant take the liberty of repeating some of the submissions already made in above referred replies to the show cause notice being inter related .

### **FORMATION OF BOULDER ,GRAVEL AND SAND DEPOSITS**

6. That the process of formation of boulder, gravel and sand deposits in the river bed by fluvial action is a geological phenomenon. The gushing flow of water in the river bed in the higher reaches of hilly terrain cause erosion of hill rocks and form boulder, gravel and sand which are brought downwards with flow of water in the river bed. This phenomenon is more vigorous and prominent during rainy season when velocity of the flow of water is very high. When the boulder, gravel and sand swept with flow of river water comes to the lower reaches, these start settling as per their weight and density with the reduction of speed of flow of water. Firstly, the heavier material i.e. boulder in major quantity along with gravel and sand in lesser quantities start settling resulting in deposits of boulder, gravel and sand , Subsequently with left out boulder ,with majority of gravel and less of sand get deposited forming gravel deposits Finally when the river reaches the plain area sand with remnants' of gravel and boulder settle on the river bed forming sand deposits. The important point to note is that in all the three stages i.e of. boulder settlement in higher reaches, gravel settlement in lower reaches and sand settlements in plain ,these three minerals are inextricably mixed with each other and it is very difficult to mine these minerals separately.

### **AUCTION NOTICE DATED 27.04.2015 AND LOIs DATED 19.06.2015**

7. The submissions of applicant relating to the auction notice and LOIs granted to the applicant for these two blocks are as under. -.

(i) The auction notice dated 27.04.2015 reads "It is hereby notified for the information of general public that " mining contracts for extraction of minor minerals from the mines of district Yamunanagar will be granted through the

## JSM FOODS PRIVATE LIMITED.

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process of e-Auction . The e-Auction will be held on 10.06.2015 at 9 A.M" (page 1 of auction Annexure A).

(ii) On page 2 of the auction notice it is mentioned that "The detail of the area of Mining Blocks along with reserve price and period of mining contract which are to be granted contracts and also terms and conditions of the auction are given below

District Yamunanagar

(iii) On page 3 (Annexure B) of the auction notice Mandoli Ghaggar East Block YNR B-3 and Mandoli Ghaggar west Block YNR B-4 are mentioned at Sr.No.3 and 4 of the table . Since the minor mineral mines of these two blocks were to be auctioned so no name of minerals to be given on contract are mentioned against the names of the mines (Sr.No.3 and 4) in the table though the name of the villages, detail of Khasra Numbers, areas and reserve prices are given without the mention of name of minor minerals. The perusal of the auction notice would reveals that no where the names of the minor minerals the mining contracts for extraction of which were to be granted were mentioned. However, admittedly in the letter of intent dated 19.06.2015 issued for Mandoli Ghaggar East and west Blocks, In LOI of East Block following was mentioned: -

"You participated in the e-auction held on 10.06.2015 and 11.06.2015.....  
.....to obtain mining contracts of minor minerals mines of district Yamunanagar. You offered the highest bidder Rs.03,30,50,000/- per annum against the reserve price of Rs.03,30,00,000 per annum, for obtaining the mining contract of the minor mineral's mines namely Mandoli Ghaggar East Block/YNR B-3 for extraction of sand.

8 That the combined reading of the auction notice as well as LOI convey that by e-auction contract was granted for minor minerals mines of Mandoli Ghaggar East Block with predominant availability of sand. It was manifestly clear that apart sand there would be some quantity of other minor minerals which in the present case obviously are boulder and gravel as no other minor minerals are available in the Yamuna river of Mandoli Ghaggar . Because sand is available predominantly for that

**JSM FOODS PRIVATE LIMITED.**

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reason the mining plan was got approved and environment clearance was obtained for mining of sand but fact remains that applicant holds the mining contract of minor minerals mines which fall in Mandoli Ghaggar East and West Blocks. It is always possible that the Run Of Mine (ROM) i.e. the aggregate which is extracted from the river bed as sand would invariably contains little quantity of boulder as well as gravel which are inextricably mixed with sand. It is not possible or economically viable for the applicant to segregate little quantity of boulder and gravel from the sand deposits. Even otherwise applicant has every right to remove boulder and gravel from the Mandoli Ghaggar Block as per the combined reading of the auction notice as well as Lol, which clearly conveys that the mining contracts for minor mineral mines of Mandoli Ghaggar East and West Blocks have been granted to the applicant.

!0 That the perusal of the auction notice issued by the Department for e-auction would reveal that 34 blocks were auctioned for grant of mining contracts of mines of minor minerals. Surprisingly for majority of blocks LOI for mining of boulder, gravel and sand were issued and for remaining a few blocks including that of applicant were issued Loi for mining of sand. This differentiation and discrimination is beyond any body's comprehension. Knowing full well the nature of deposits of these minor minerals in river beds it very strange and intriguing as to why in LOIs of some blocks only sand was mentioned whereas in others boulder, gravel and sand were mentioned when all were auctioned in accordance with the same auction notice which does not have the names of minor minerals of all the blocks. This differentiation can lead to legal complication on the ground of discrimination. However, the liberal interpretation of this differentiation can be that it happened inadvertently. If it is do then it needs to be corrected at first instance by allowing applicant to dispose of boulder and gravel. It is more than evident that sand deposits definitely contain boulder and gravel as impurity which cannot be mined separately as small quantity of boulder and gravel are embedded in the sand deposits which are mined incidentally and form part of the Run of Mine (ROM). Apart from it ,the Department itself has propounded ,adopted and implemented the policy of "one area one lessee" meaning thereby that in one area only one lessee/contractor can work It is worthwhile to point out that that in order to implement this policy of "one area one lessee" in letter and spirit a special rule 10 was incorporated in the State Rule,2012 to meet out such situation . Forgoing

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the State Policy of grant of mining leases of minor minerals by auction as provided in the rule 9 of State Rules exception has been made in this rule to grant the leases of minor minerals to the lessees of major minerals on application instead of auction to uphold the principle of one area one lessee. In these circumstances the applicant cannot be prevented from disposal of boulder and gravel along with sand (mines of minerals) whose mining contract was auctioned by the Department and is being held by the applicant

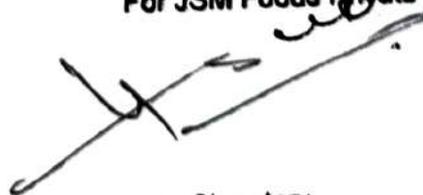
12 That it is pertinent to point out that the deposits of boulder, gravel and sand which are inextricably mixed with each other are available in the river bed of Yamuna since time immemorial and are in the knowledge of every one including the Department and the applicant. Thus, in this case there is no question of discovery of any mineral during the course of mining so clause 6 of part III of the contract agreement is not applicable in the present case and cannot be invoked for charging additional royalty on boulder and gravel disposed of with sand as Run of the Mine.

In these circumstances the applicant should be permitted to dispose off small quantities of boulder and gravel occurring as impurity with sand and form part of run of mine (ROM) which is extracted mechanically with JCB and cannot be segregated even otherwise applicant holds the contract of mines of minor minerals of Mandoli Ghaggar East Block YNR B-3 and Mandoli Ghaggar west Block YNR B-4 and has right to mine boulder and gravel which are also minor minerals

Thanking you.

Yours faithfully,

For JSM Foods Private Limited.



Auth. Signatory



Director General, Mines & Geology, Haryana

**ORDER**

M/s JSM Foods Private Limited, W Z/932, Basie Darapur, 1<sup>st</sup> Floor, Near Senior Secondary School, New Delhi-110015 were granted mining contract for extraction of "Sand" a minor mineral for the period of 07 years through competitive bidding held on 10<sup>th</sup>-11<sup>th</sup> June, 2015 at the rate of **Rs. 04,20,50,000/-** [Rs. Four Crore twenty lakhs fifty thousand only] per annum. As per terms & conditions of the auction notice the actual mining operations were to be allowed only after prior Environmental Clearance by the competent authority as per requirement of Environment Impact Assessment (EIA) Notification dated 14.09.2006 of Ministry of Environment, Forest and Climate Change (MoEF&CC) Government of India as amended from time to time. Further, the period of contract was to commence from the date of grant of Environmental Clearance or after 12 months from the date of issuance of Letter of Intent (LoI) dated 19.06.2015, whichever is earlier. In the instant case LoI was issued on 19.06.2015.

2. M/s JSM Foods Private Limited obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) on 21.12.2016 for mining of 11,91,000MT per annum **sand a minor** mineral and after obtaining Consent to Operate from the Haryana State Pollution Control Board commenced mining operation on 18.06.2017.
3. *As per terms of conditions of the contract agreement and Rule 56(17) of the State Rules, 2012 where any mineral concession holder finds any other minor mineral not granted under said concession, the discovery of same shall be reported without any delay to the Director or an officer authorized by him and shall not win or dispose of the same without obtaining a separate mineral concession from the Director. The Rule 56(19) further*



**Director General, Mines & Geology, Haryana**

provides that where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-8' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession.

4. A similarly situated sand contractor, namely, M/s P.S. Buildtech having their mining area on the downstream side of the contractor firm namely M/s JSM Foods Private Limited informed that the mining area also has Boulder and Gravel along with Sand and sought permission for the grant of mineral concession for said newly discovered mineral for which they will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral.
5. Upon seeking detailed reports about the availability of new mineral (which was not part of existing grant) by a team of officers it was revealed that mixed material/ BGS was found in the contracted area of said contractor as also in the nearby upstream area held by M/s JSM foods Pvt. Ltd, in Mandoli Ghaggar (West) Block 4 and other area held by JSM foods Pvt. Ltd, in Mandoli Ghaggar (East ) Block 3.

The areas held by M/s P.S Buildtech, Kanalsi mine / Block 5 had 34.95% Boulder gravel out of total mineral. In the case of mines in the



**Director General, Mines & Geology, Haryana**

village Mandli Ghaggar [Mandoli Ghaggar (West) Block-4 and Mandoli Ghaggar (East) Block- 3] it was found that Boulder / Gravel was 27.45% of overall mineral.

6. The permission for mining and disposal of newly found mineral (BG) was accorded on **26.11.2020** to M/s P.S. Buildtech subject to condition that the contractor shall pay, an additional amount of Royalty for **35%** of the total production and also additional amount of **10%** of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribe in the First Schedule of the State Rules, 2012. The same is to be paid over and above the contract money and other dues as applicable under contract. Further the overall quantity of mineral production [Boulder, Gravel and Sand] shall not exceed the maximum annual production of **11,91,000 MT** allowed under Environmental Clearance grant by the Competent authority. Keeping in view that they were disposing of the mineral as such along with Boulder gravel and were also issued a notice dated 14.08.2020 in this behalf- they were directed to pay additional royalty on the same proportional basis for the mineral excavated and disposed of from Jan, 2020 itself.
7. In the case of M/s JSM Foods Private Limited, though no application was submitted earlier, however, they vide letter dated 25.09.2020 submitted application for the grant of mineral concession for said newly discovered mineral for which they will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral.
8. It is also relevant to state here that in the past it was found with the help of e-Rawaana portal that a number of sand contractors (not having permission for BG) had been supplying/ selling sand to the Crushers and Screening plants. The sand found in river Yamuna being fine sand is not



**Director General, Mines & Geology, Haryana**

being entitled for grant of permission for addition of the mineral, as per the provisions of Rule 56(17) of the State Rules, 2012 is hereby granted the permission /mining contract for the period co-terminus with contract of existing mining contract granted for sand mineral subject to condition that:

- A.** The contractor shall pay for 27.45 % of the total production, as additional amount of Royalty and additional amount of 10% of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribed in the First Schedule of the State Rules, 2012 i.e over and above the contract money and other dues as applicable under contract.

**Note:** To clarify the above they shall pay Royalty= total production of mineral during preceding month X 0.2745 X applicable Rate of Royalty by 7<sup>th</sup> of each month along other applicable dues. Further 10% of total amount of additional royalty shall also be deposited as R&R Fund for newly discovered mineral.

- B.** The period of permission / contract for Boulder gravel shall be co-terminus with original contract granted for sand mineral;
- C.** The overall quantity of mineral production [ Boulder, gravel and sand] shall not exceed the maximum annual production of 11,91,000 MT allowed under Environmental Clearance grant by the Competent authority and shall obtain separate EC for newly added mineral from competent authority.
- D.** The contractor shall execute a supplementary deed for additional mineral namely Boulder gravel.



**Director General, Mines & Geology, Haryana**

12. Further, it is clear that M/s JSM Foods Private Limited had been disposing of the Boulder Gravel along with sand on e-Rawaana / bills issued for sand. The contention that mineral was being disposed of from sites not having BG was not found justified as it is not the case that BG was available only in part of the total area. It is clear beyond doubt that the BG is inextricably mixed with sand and sand alone could have been disposed off only after screening. It is admitted fact that within mining area no screening is/ was being carried out, so along with sand the mineral BG was disposed off.

To file the show cause notice dated 14.08.2020 it was decided and was also agreed by the contractor during the course of the hearing that firm shall pay royalty at the rate of Rs 50 per MT and Rs 5 per MT towards R&R Fund for 27.45% of the mineral production since from 01.01.2020 to 31.01.2021. The amount of additional royalty and R& R fund for above period shall be deposited in 03 equal monthly installments. The first installment on this account shall be paid on or before 07.03.2021. Further, payment of additional royalty for February, 2021 shall be paid on regular basis from 7<sup>th</sup> March, 2021 onward. The show cause notice dated 14.08.2020 shall stand filed on payment of first installment.

(Amitabh Singh Dhillon, IPS)  
Director General, Mines and Geology,  
Haryana.

Place : Panchkula.

Dated: 05.02.2021.

**Speed Post**

Endst No.: DMG/HY/Cont./MG West Block/YNR B-4/2015/ 514 Dated: 05.02.2021

✓ A copy is forwarded to M/s JSM Foods Private Limited, Corr. Add. 676, Sector-13, Urban Estate, Karnal (Hr.)-132001 for information and necessary action.

Director General  
Mines & Geology Department, Haryana.



**Director General, Mines & Geology, Haryana**

**Speed Post**

Endst No.:DMG/HY/Cont./MG West Block/YNR B-4/2015/

Dated:

A copy is forwarded to the Assistant Mining Engineer, Department of Mines & Geology, Yamuna Nagar for information.

*- sd/*

**Director General  
Mines & Geology Department, Haryana.**



**Director General, Mines & Geology, Haryana**  
**ORDER**

M/s JSM Foods Private Limited, W Z/932, Basie Darapur, 1<sup>st</sup> Floor, Near Senior Secondary School, New Delhi-110015 were granted mining contract for extraction of "Sand" a minor mineral for the period of 10 years through competitive bidding held on 10<sup>th</sup>-11<sup>th</sup> June, 2015 at the rate of Rs. 03,30,50,000/- [Rs. Three Crore thirty lakhs fifty thousand only] per annum. As per terms & conditions of the auction notice the actual mining operations were to be allowed only after prior Environmental Clearance by the competent authority as per requirement of Environment Impact Assessment (EIA) Notification dated 14.09.2006 of Ministry of Environment, Forest and Climate Change (MoEF&CC) Government of India as amended from time to time. Further, the period of contract was to commence from the date of grant of Environmental Clearance or after 12 months from the date of issuance of Letter of Intent (LoI) dated 19.06.2015, whichever is earlier. In the instant case LoI was issued on 19.06.2015.

2. M/s JSM Foods Private Limited obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) on 21.12.2016 for mining of 8,50,000 MT per annum **sand a minor** mineral and after obtaining Consent to Operate from the Haryana State Pollution Control Board commenced mining operation on 18.06.2017.
3. As per terms of conditions of the contract agreement and Rule 56(17) of the State Rules, 2012 where any mineral concession holder finds any other *minor mineral* not granted under said concession, the discovery of same shall be reported without any delay to the Director or an officer authorized by him and shall not win or dispose of the same without obtaining a separate mineral concession from the Director. The Rule 56(19) further



**Director General, Mines & Geology, Haryana**

provides that where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-8' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession.

4. A similarly situated sand contractor, namely, M/s P.S. Buildtech having their mining area on the downstream side of the contractor firm namely M/s JSM Foods Private Limited informed that the mining area also has Boulder and Gravel along with Sand and sought permission for the grant of mineral concession for said newly discovered mineral for which they will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral.
5. Upon seeking detailed reports about the availability of new mineral ( which was not part of existing grant) by a team of officers it was revealed that mixed material/ BGS was found in the contracted area of said contractor as also in the nearby upstream area held by M/s JSM foods Pvt. Ltd, in Mandoli Ghaggar (West) Block 4 and other area held by JSM foods Pvt. Ltd, in Mandoli Ghaggar (East ) Block 3.

The areas held by M/s P.S Buildtech, Kanalsi mine / Block 5 had 34.95% Boulder gravel out of total mineral. In the case of mines in the



**Director General, Mines & Geology, Haryana**

village Mandli Ghaggar [Mandoli Ghaggar (West) Block-4 and Mandoli Ghaggar (East) Block- 3] it was found that Boulder / Gravel was 27.45% of overall mineral.

6. The permission for mining and disposal of newly found mineral (BG) was accorded on **26.11.2020** to M/s P.S. Buildtech subject to condition that the contractor shall pay, an additional amount of Royalty for **35%** of the total production and also additional amount of **10%** of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribe in the First Schedule of the State Rules, 2012. The same is to be paid over and above the contract money and other dues as applicable under contract. Further the overall quantity of mineral production [Boulder, Gravel and Sand] shall not exceed the maximum annual production of **8,50,000 MT** allowed under Environmental Clearance grant by the Competent authority. Keeping in view that they were disposing of the mineral as such along with Boulder gravel and were also issued a notice dated 14.08.2020 in this behalf- they were directed to pay additional royalty on the same proportional basis for the mineral excavated and disposed of from Jan, 2020 itself .
7. In the case of M/s JSM Foods Private Limited, though no application was submitted earlier, however, they vide letter dated 25.09.2020 submitted application for the grant of mineral concession for said newly discovered mineral for which they will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral.
8. It is also relevant to state here that in the past it was found with the help of e-Rawaana portal that a number of sand contractors (not having permission for BG) had been supplying/ selling sand to the Crushers and Screening plants. The sand found in river Yamuna being fine sand is not



**Director General, Mines & Geology, Haryana**

the raw material of the screening plants/ crushers. All such contractors including applicant M/s JSM Foods Private Limited were issued notices to explain their position for disposing of BG without permission or providing e-Rawaana to be used to legitimize processing of BG illegally mined from other sources by the Screening Plant/ crushers. M/s JSM Foods Private Limited sold a total 10,60,504 MT during the period from 1.1.2020 to 21.07.2020 out of which 4,03,904 MT was sold to screening plants/ crushers.

9. In order to decide the application for allowing additional mineral namely BG, it was found necessary to decide action on the show cause notice dated 14.08.2020 for alleged volition of contract agreement. So in the interest of natural justice an opportunity of hearing was afforded on 11.12.2020 to the contractor.
10. Sh. Wadhwa appearing for the contractor firm stated that the Boulder Gravel were found in the area though they were not disposing of the mineral in river where notable quantity of BG was present but conceded that it cannot be stated that no BG may have gone along with sand as some of the quantity was purchased by the Screening plants/ crushers. He stated that they were seeking permission for addition of mineral and agreed pay additional royalty and other dues as may be applicable (over and above the contract money) for 27.45% of production on account of intermixed BG and sought to file the show cause notice also.
11. After having considered all related facts of the case it has been established that in the area granted on contract to M/s JSM Foods Private Limited over an area of 20.18 hectares of land in village **Mandoli Ghaggar i.e for 'Mandoli Ghaggar East Block/YNR B-3'** 27.45% of mineral is Boulder and Gravel which is inextricably mixed with sand. The contractor firm



**Director General, Mines & Geology, Haryana**

being entitled for grant of permission for addition of the mineral, as per the provisions of Rule 56(17) of the State Rules, 2012 is hereby granted the permission /mining contract for the period co-terminus with contract of existing mining contract granted for sand mineral subject to condition that:

- A. The contractor shall pay for 27.45 % of the total production, as additional amount of Royalty and additional amount of 10% of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribed in the First Schedule of the State Rules, 2012 i.e over and above the contract money and other dues as applicable under contract.

**Note:** To clarify the above they shall pay Royalty= total production of mineral during preceding month X 0.2745 X applicable Rate of Royalty by 7<sup>th</sup> of each month along other applicable dues. Further 10% of total amount of additional royalty shall also be deposited as R&R Fund for newly discovered mineral.

- B. The period of permission / contract for Boulder gravel shall be co-terminus with original contract granted for sand mineral;
- C. The overall quantity of mineral production [ Boulder, gravel and sand] shall not exceed the maximum annual production of 8,50,000 MT allowed under Environmental Clearance grant by the Competent authority and shall obtain separate EC for newly added mineral from competent authority.
- D. The contractor shall execute a supplementary deed for additional mineral namely Boulder gravel.



**Director General, Mines & Geology, Haryana**

12. Further, it is clear that M/s JSM Foods Private Limited had been disposing of the Boulder Gravel along with sand on e-Rawaana / bills issued for sand. The contention that mineral was being disposed of from sites not having BG was not found justified as it is not the case that BG was available only in part of the total area. It is clear beyond doubt that the BG is inextricably mixed with sand and sand alone could have been disposed off only after screening. It is admitted fact that within mining area no screening is/ was being carried out, so along with sand the mineral BG was disposed off.

To file the show cause notice dated 14.08.2020 it was decided and was also agreed by the contractor during the course of the hearing that firm shall pay royalty at the rate of Rs 50 per MT and Rs 5 per MT towards R&R Fund for 27.45% of the mineral production since from 01.01.2020 to 31.01.2021. The amount of additional royalty and R&R fund for above period shall be deposited in 03 equal monthly installments. The first installment on this account shall be paid on or before 07.03.2021. Further, payment of additional royalty for February, 2021 shall be paid on regular basis from 7<sup>th</sup> March, 2021 onward. The show cause notice dated 14.08.2020 shall stand filed on payment of first installment.

(Amitabh Singh Dhillon, IPS)  
Director General, Mines and Geology,  
Haryana.

Place : Panchkula.

Dated: . . .2021.

**Speed Post**

Endst No.: DMG/HY/Cont./MG East Block/YNR B-3/2015/ 516 Dated: 05.02.2021

A copy is forwarded to M/s JSM Foods Private Limited, Corr. Add. 676, Sector-13, Urban Estate, Karnal (Hr.)-132001 for information and necessary action.

Director General  
Mines & Geology Department, Haryana.



**Director General, Mines & Geology, Haryana**

**Speed Post**

Endst No.:DMG/HY/Cont./MG East Block/YNR B-3/2015/

Dated:

A copy is forwarded to the Assistant Mining Engineer, Department of Mines & Geology, Yamuna Nagar for information.

*S/*  
Director General  
Mines & Geology Department, Haryana.

# JSM FOODS PRIVATE LIMITED <sup>271</sup> 632

Regd. Off. : WZ-932/16, Ground Floor, Near MCD School, Village Basai,  
Darapur, West Delhi, New Delhi 110015

CORR. ADD. : 676, Sector-13, Urban Estate, Karnal (Hr.) 132001

Ref. No.

Date. 12/02/21.....

To,

The Director General,  
Mines and Geology Department,  
IT Park, Sector- 22,  
Panchkula, Haryana.

**Subject : - Request Regarding to update the Boulder, Gravel along with Sand on E- Ravana portal of JSM Foods Pvt. Ltd., Mandoli Ghaggar East, Block YNR B-3.**

Sir,

With reference to your office order no. DMG/HY/Cont./MG East Block/YNR B-3/2015/516 dated 05.02.2021. JSM Foods Pvt. Ltd. were granted mining contract for extraction of Sand for the period of 10 years through LOI issued on dated 19.06.2015 over an area of 20.18 hectares in Mandoli Ghaggar East, Block YNR B-3. AS per the above order, you have granted the permission of addition of the mineral i.e. Boulder and Gravel along with sand for our mining site Mandoli Ghaggar East, Block YNR B-3.

In view of the above, we hereby request you to kindly update the Boulder, Gravel along with Sand on E- Ravana portal so that we can able to generate the e ravana of Boulder, Gravel and Sand. Kindly update the same on e- ravana portal as soon as possible.

Thanking you

Yours Faithfully

For JSM Foods Pvt. Ltd.

  
Authorized Signatory

Speed Post/Registered

From

The Director General,  
Mines & Geology, Haryana,  
DHL Square, Plot No. 9, 2<sup>nd</sup> Floor,  
I T Park, Sector-22, Panchkula.

To

M/s JSM Foods Private Limited,  
R/o House No. 676, Sector-13, Urban Estate,  
Karnal-132001.

Memo No. DMG/HY/Cont/MG East Block/YNR B- 3/2015/3964  
Dated Panchkula, the 08/10/21

Sub:- Permission to M/s JSM Foods Private Limited to dispose of boulder and Gravel mined along with sand from 'Mandoli Ghaggar East YNR B-3' held on mining contracts by them.

Reference your letter dated 05.04.2021 on the subject noted above.

2. Vide letter under reference, you have requested to permit you to dispose of Boulder and Gravel and also allow to generate the e-Rawaana for the same on portal. Your matter has been considered and it has been decided to afford you opportunity of personal hearing by the Director General, Mines and Geology.

3. You are, therefore, advised to appear before Director General, Mines & Geology, Haryana on **13.10.2021 at 12:00 Noon** in his office Room No. 1, DHL Square, Plot No. 9, 2<sup>nd</sup> Floor, I T Park, Sector-22, Panchkula to explain your position on above said date, time and venue.

  
Superintendent,  
for Director General, Mines and Geology,  
Haryana

Speed Post/Registered

From

The Director General,  
Mines & Geology, Haryana,  
DHL Square, Plot No. 9, 2<sup>nd</sup> Floor,  
I T Park, Sector-22, Panchkula.

To

M/s JSM Foods Private Limited,  
R/o House No. 676, Sector-13, Urban Estate,  
Karnal-132001.

Memo No. DMG/HY/Cont/MG West Block/YNR B-4/2015/  
Dated Panchkula, the

Sub:- Permission to M/s JSM Foods Private Limited to dispose of boulder and Gravel mined along with sand from 'Mandoli Ghaggar West YNR B-4' held on mining contracts by them.

Reference your letter dated 05.04.2021 on the subject noted above.

2. Vide letter under reference, you have requested to permit you to dispose of Boulder and Gravel and also allow to generate the e-Rawaana for the same on portal. Your matter has been considered and it has been decided to afford you opportunity of personal hearing by the Director General, Mines and Geology.

3. You are, therefore, advised to appear before Director General, Mines & Geology, Haryana on 13.10.2021 at 12:00 Noon in his office/Room No. 1, DHL Square, Plot No. 9, 2<sup>nd</sup> Floor, I T Park, Sector-22, Panchkula to explain your position on above said date, time and venue.

Superintendent,  
for Director General, Mines and Geology,  
Haryana.

Endst. DMG/HY/Cont/MG West Block/YNR B-4/2015/3962 dated: 6/10/21

A copy is forwarded to the following for information and necessary action:

1. Mining Officer, Yamuna Nagar.

A spare copy of this letter is also forwarded to the Mining Officer, Mines and Geology Department, Yamuna Nagar with advise to ensure the delivery of the same to the concerned party immediately under a proper receipt.

2. PA to the Director General, Mines and Geology Haryana for information of DGMG.

*Pringl*  
Superintendent,  
for Director General, Mines and Geology,  
Haryana.

**Speed Post/Registered**

From

The Director General,  
Mines & Geology, Haryana,  
DHL Square, Plot No. 9, 2<sup>nd</sup> Floor,  
IT Park, Sector-22, Panchkula.

To

M/s JSM Foods Private Limited, W Z/932,  
Basie Darapur, 1st Floor, Near Senior Secondary School,  
New Delhi-110015.

Corr. Address:- # 676, Sector-13, Urban Estate, Karnal-132001.

Memo No. DMG/HY/Cont./M. G. East Block/YNR B-3/2015/142  
Dated Panchkula, the 05/01/2022

Subject :- Hearing as per letter dated 05.04.2021 in matter of M/s JSM Foods Private Limited in respect of Madoli Ghaggar East Block-YNR-3 district Yamuna Nagar.

Reference your letter dated 13.10.2021 on the subject noted above.

2. You (M/s JSM Foods Private Limited) are aware that the minor mineral mines of district Yamuna Nagar were notified on 27<sup>th</sup> April, 2015 and corrigendum dated 19.05.2015 for grant of mining contracts through e-auction to be held on 10<sup>th</sup>-11<sup>th</sup> June, 2015 as per terms and conditions of the auction notice. You having accepted the conditions of the notice, participated in the e-auction and offered the highest bid of **Rs. 03,30,50,000/-** [Rs. three Crore thirty lakhs fifty thousand only] per annum against Reserve Price of Rs. 03,30,00,000/- for obtaining the Mining Contract of Minor Mineral block namely 'Mandoli Ghaggar East Block/YNR B-3' for extraction of Sand having tentative area of 20.18 hectares. As per requirement of the auction notice you deposited an amount of rupees 33.05 lakhs towards initial bid security. The highest bid was accepted by the State Government, accordingly, the acceptance of the bid/Letter of Intent (LoI) was issued on 19.06.2015 and you executed contract agreement with the State on 20.07.2017.

3. You are also aware that as per terms & conditions of the auction notice, the actual mining operations were to be allowed only after prior Environmental

Clearance by the competent authority as per requirement of Environment Impact Assessment (EIA) Notification dated 14.09.2006 of Ministry of Environment, Forest and Climate Change (MoEF&CC) Government of India as amended from time to time. Further, the period of contract was to commence from the date of grant of Environmental Clearance or after 12 months from the date of issuance of Letter of Intent (LoI) dated 19.06.2015, whichever is earlier. In your case LoI was issued on 19.06.2015.

4. You obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) on 21.12.2016 for mining of 8,50,000MT per annum **sand a minor** mineral and after obtaining Consent to Operate from the Haryana State Pollution Control Board commenced mining operation on 18.06.2017.

5. As per terms of conditions of the contract agreement and Rule 56(17) of the State Rules, 2012 where any mineral concession holder finds any other minor mineral not granted under said concession, the discovery of same shall be reported without any delay to the Director or an officer authorized by him and shall not win or dispose of the same without obtaining a separate mineral concession from the Director. The Rule 56(19) further provides that where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-8' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession.

6. As per detailed survey of the area granted to M/s JSM Foods Private Limited in Village Mandoli Ghaggar and that of adjoining area of Kanalsi held by another

mining contractor, it was found that the area was also having boulder gravel deposits. The detailed survey showed that in case of the sand mine of Mandoli Ghaggar by M/s JSM Foods Private Limited 27.45% of the mineral was Boulder Gravel. It is relevant to point out here that the department the help of e-Rawaana portal separately noted that a few of sand contractors including that of M/s JSM Foods Private Limited otherwise not having permission for BG, had been supplying/ selling sand to the Crushers and Screening plants in and around area. All such contractors including applicant M/s JSM Foods Private Limited were issued notices to explain their position for disposing of BG without permission or providing e-Rawaana. You through an application on 25.09.2020 for the grant of mineral concession for said newly discovered mineral and undertaking that for same (newly discovered mineral) you will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral. The then DGMG afforded you an opportunity of hearing on 11.12.2020.

7. After having considered all related facts of the case and that the contractor firm being entitled for grant of permission for addition of the mineral, as per the provisions of Rule 56(17) of the State Rules, 2012 was granted the permission /mining contract for Boulder Gravel also for the period co-terminus with contract of existing mining contract granted for sand mineral subject to condition that:

- A. The contractor shall pay for 27.45 % of the total production, as additional amount of Royalty and additional amount of 10% of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribed in the First Schedule of the State Rules, 2012 i.e over and above the contract money and other dues as applicable under contract.

**Note:** To clarify the above they shall pay Royalty= total production of mineral during preceding month X 0.2745 X applicable Rate of Royalty by 7<sup>th</sup> of each month along other applicable dues. Further 10% of total amount of additional



royalty shall also be deposited as R&R Fund for newly discovered mineral.

- B. The period of permission / contract for Boulder gravel shall be co-terminus with original contract granted for sand mineral;
- C. The overall quantity of mineral production [ Boulder, gravel and sand] shall not exceed the maximum annual production of 8,50,000 MT allowed under Environmental Clearance grant by the Competent authority and shall obtain separate EC for newly added mineral from competent authority.
- D. The contractor shall execute a supplementary deed for additional mineral namely Boulder gravel.

8. Further, keeping in view that you had been disposing of the Boulder, Gravel along with sand on e-Rawaana / bills issued for sand, it was decided/ ordered that the firm shall pay royalty at the rate of Rs 50 per MT and Rs 5 per MT towards R&R Fund for 27.45% of the mineral production since from 01.01.2020 to 31.01.2021. The amount of earlier additional dues were allowed to be deposited in installments. You were also directed to get the EC modified for mining / disposal of B G along with sand being inextricably mixed with each other.

9. You vide letter dated 05.04.2021 sought permission to allow disposal of additional minerals by issuing permits, but keeping in view that boulder gravel deposits are found on regular basis, so it would be desirable to allow by additional of the same in your contract.

10. However, it is clear that for excavation of mineral (excavation of BG along with sand) will have no impact of overall mining as the approved quantity of mineral under EC will not change. Accordingly, the disposal of Boulder, Gravel found along with Sand being inextricably mixed with each other and not a case of excavation of any separately found mineral, disposal of same under nomenclature of Boulder, Gravel and Sand is being allowed subject to condition that you may get the



necessary corrections made in your EC document from SEIAA by clarifying/applying the same.

11. As regard to allow more time to pay dues for additional royalty and R&R for additional mineral the request has been considered and in the overall interest, it is ordered that you shall clear all pending dues towards royalty of additional mineral in 04 equal installments along with concurrent installments along with interest on delay if any. The other formalities such as signing of supplementary deed shall also be completed within next 07 days.

Place : Panchkula.  
Dated: 4<sup>th</sup> January, 2022.

  
(Mohammed Shayin, IAS)  
Director General, Mines and Geology,  
Haryana.

**Speed Post**

Endst No.: DMG/HY/Cont./MG East Block/YNR B-3/2015/143

Dated: 05-01-2022

A copy is forwarded to the Chairman, State Level Environment Impact Assessment Authority, Haryana, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula w.r.t Endst. No. SEIAA/HR/2016/993 dated 21.12.2016 for information and necessary action.

  
Director General  
Mines and Geology, Haryana.

**Speed Post**

EndstNo.:DMG/HY/Cont./MG East Block/YNR B-3/2015/144

Dated: 05/01/2022

A copy is forwarded to the Mining Officer, Department of Mines & Geology, Yamuna Nagar for information.

  
Director General  
Mines and Geology, Haryana.

**Speed Post/Registered**

From

The Director General,  
Mines & Geology, Haryana,  
DHL Square, Plot No. 9, 2<sup>nd</sup> Floor,  
I T Park, Sector-22, Panchkula.

To

M/s JSM Foods Private Limited, W Z/932,  
Basie Darapur, 1st Floor, Near Senior Secondary School,  
New Delhi-110015.

Corr. Address:- # 676, Sector-13, Urban Estate, Karnal-132001.

Memo No. DMG/HY/Cont./M. G. West Block/YNR B-4/2015/145  
Dated Panchkula, the 05/01/2022

Subject :- Hearing as per letter dated 05.04.2021 in matter of M/s JSM Foods Private Limited in respect of Madoli Ghaggar West Block-YNR-4 district Yamuna Nagar.

Reference your letter dated 13.10.2021 on the subject noted above.

2. You (M/s JSM Foods Private Limited) are aware that the minor mineral mines of district Yamuna Nagar were notified on 27<sup>th</sup> April, 2015 and corrigendum dated 19.05.2015 for grant of mining contracts through e-auction to be held on 10<sup>th</sup>-11<sup>th</sup> June, 2015 as per terms and conditions of the auction notice. You having accepted the conditions of the notice, participated in the e-auction and offered the highest bid of **Rs. 04,20,50,000/-** [Rs. Four Crore twenty lakhs fifty thousand only] per annum against Reserve Price of Rs. 04,20,00,000/- for obtaining the Mining Contract of Minor Mineral block namely 'Mandoli Ghaggar West Block/YNR B-4' for extraction of Sand having tentative area of 25.56 hectares. As per requirement of the auction notice you deposited an amount of rupees 42.05 lakhs towards initial bid security. The highest bid was accepted by the State Government, accordingly, the acceptance of the bid/Letter of Intent (LoI) was issued on 19.06.2015 and you executed contract agreement with the State on 26.07.2017.

3. You are also aware that as per terms & conditions of the auction notice, the actual mining operations were to be allowed only after prior Environmental

Clearance by the competent authority as per requirement of Environment Impact Assessment (EIA) Notification dated 14.09.2006 of Ministry of Environment, Forest and Climate Change (MoEF&CC) Government of India as amended from time to time. Further, the period of contract was to commence from the date of grant of Environmental Clearance or after 12 months from the date of issuance of Letter of Intent (LoI) dated 19.06.2015, whichever is earlier. In your case LoI was issued on 19.06.2015.

4. You obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) on 21.12.2016 for mining of 11,91,000 MT per annum **sand a minor** mineral and after obtaining Consent to Operate from the Haryana State Pollution Control Board commenced mining operation on 18.06.2017.

5. As per terms of conditions of the contract agreement and Rule 56(17) of the State Rules, 2012 where any mineral concession holder finds any other minor mineral not granted under said concession, the discovery of same shall be reported without any delay to the Director or an officer authorized by him and shall not win or dispose of the same without obtaining a separate mineral concession from the Director. The Rule 56(19) further provides that where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-8' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession.



6. As per detailed survey of the area granted to M/s JSM Foods Private Limited in Village Mandoli Ghaggar and that of adjoining area of Kanalsi held by another mining contractor, it was found that the area was also having boulder gravel deposits. The detailed survey showed that in case of the sand mine of Mandoli Ghaggar by M/s JSM Foods Private Limited 27.45% of the mineral was Boulder Gravel. It is relevant to point out here that the department the help of e-Rawaana portal separately noted that a few of sand contractors including that of M/s JSM Foods Private Limited otherwise not having permission for BG, had been supplying/ selling sand to the Crushers and Screening plants in and around area. All such contractors including applicant M/s JSM Foods Private Limited were issued notices to explain their position for disposing of BG without permission or providing e-Rawaana. You through an application on 25.09.2020 for the grant of mineral concession for said newly discovered mineral and undertaking that for same (newly discovered mineral) you will pay all applicable dues/ royalty i.e for mining and disposal of boulder and gravel mineral. The then DGMG afforded you an opportunity of hearing on 11.12.2020.

7. After having considered all related facts of the case and that the contractor firm being entitled for grant of permission for addition of the mineral, as per the provisions of Rule 56(17) of the State Rules, 2012 was granted the permission /mining contract for Boulder Gravel also for the period co-terminus with contract of existing mining contract granted for sand mineral subject to condition that:

A. The contractor shall pay for 27.45 % of the total production, as additional amount of Royalty and additional amount of 10% of the same towards 'Mines and Minerals Development, Restoration and Rehabilitation Fund' for Boulder/ Gravel at the rate prescribed in the First Schedule of the State Rules, 2012 i.e over and above the contract money and other dues as applicable under contract.

**Note:** To clarify the above they shall pay Royalty= total production of mineral during preceding month X 0.27.45 X



applicable Rate of Royalty by 7<sup>th</sup> of each month along other applicable dues. Further 10% of total amount of additional royalty shall also be deposited as R&R Fund for newly discovered mineral.

- B. The period of permission / contract for Boulder gravel shall be co-terminus with original contract granted for sand mineral;
- C. The overall quantity of mineral production [ Boulder, gravel and sand] shall not exceed the maximum annual production of 8,50,000 MT allowed under Environmental Clearance grant by the Competent authority and shall obtain separate EC for newly added mineral from competent authority.
- D. The contractor shall execute a supplementary deed for additional mineral namely Boulder gravel.

8. Further, keeping in view that you had been disposing of the Boulder, Gravel along with sand on e-Rawaana / bills issued for sand, it was decided/ ordered that the firm shall pay royalty at the rate of Rs 50 per MT and Rs 5 per MT towards R&R Fund for 27.45% of the mineral production since from 01.01.2020 to 31.01.2021. The amount of earlier additional dues were allowed to be deposited in installments. You were also directed to get the EC modified for mining / disposal of B G along with sand being inextricably mixed with each other.

9. You vide letter dated 05.04.2021 sought permission to allow disposal of additional minerals by issuing permits, but keeping in view that boulder gravel deposits are found on regular basis, so it would be desirable to allow by additional of the same in your contract.

10. However, it is clear that for excavation of mineral (excavation of BG along with sand) will have no impact of overall mining as the approved quantity of mineral under EC will not change. Accordingly, the disposal of Boulder, Gravel found along with Sand being inextricably mixed with each other and not a case of excavation of any separately found mineral, disposal of same under nomenclature of



Boulder, Gravel and Sand is being allowed subject to condition that you may get the necessary corrections made in your EC document from SEIAA by clarifying/applying the same.

11. As regard to allow more time to pay dues for additional royalty and R&R for additional mineral the request has been considered and in the overall interest, it is ordered that you shall clear all pending dues towards royalty of additional mineral in 04 equal installments along with concurrent installments along with interest on delay if any. The other formalities such as signing of supplementary deed shall also be completed within next 07 days.

Place : Panchkula.  
Dated: 4<sup>th</sup> January, 2022.

  
(Mohammed Shayin, IAS)  
Director General, Mines and Geology,  
Haryana.

**Speed Post**

Endst No.: DMG/HY/Cont./MG West Block/YNR B-4/2015/146

Dated: 05/01/2022

A copy is forwarded to the Chairman, State Level Environment Impact Assessment Authority, Haryana, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula w.r.t Endst. No. SEIAA/HR/2016/988 dated 21.12.2016 for information and necessary action.

  
Director General  
Mines and Geology, Haryana.

**Speed Post**

EndstNo.:DMG/HY/Cont./MG West Block/YNR B-4/2015/147

Dated: 05/01/2022

A copy is forwarded to the Mining Officer, Department of Mines & Geology, Yamuna Nagar for information.

  
Director General  
Mines and Geology, Haryana.



# भारत का राजपत्र The Gazette of India

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असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
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नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942  
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

**का.आ. 221(अ).**— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्रास करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)-विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

**टिप्पण :** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 18th January, 2021

**S.O. 221(E).**—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) *vide* number S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

*"(ix). Notwithstanding anything contained above, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."*

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

*"9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."*

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27<sup>th</sup> November, 2020.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
**MINISTRY OF ENVIRONMENT AND FORESTS**  
 New Delhi 14<sup>th</sup> September, 2006  
**Notification**

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18<sup>th</sup> May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

<sup>1</sup>“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

#### **4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category ‘A’ in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category ‘B’ in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. <sup>II</sup> “In the absence of a duly constituted SEIAA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

#### **5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### **6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- III “(cc) maintenance dredging provided the dredged material shall be disposed within port limits.”;
- III “(d) All Building or Construction projects or Area Development projects (which do not contain any category ‘A’ projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification).”
- e) all Category ‘B2’ projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
  - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### **IV. Stage (4) - Appraisal:**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

#### 10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
<b>1</b>		<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>		
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
<sup>v</sup> 1(a)	(i) Mining of minerals.  (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease.  Asbestos mining irrespective of mining area  All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease.  ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<b>Note</b> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	<sup>v</sup> “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	<sup>v</sup> " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	<sup>v</sup> "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
<b>2</b>		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

<b>3</b>				
<b>Materials Production</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing $\geq 200$ TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	<sup>v</sup> “General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
<b>4</b>				
<b>Materials Processing</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	<sup>v</sup> “General Condition shall apply.”
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	<sup>v</sup> “(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”	<sup>v</sup> “General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification.”
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”
<b>5</b>		<b>Manufacturing / Fabrication</b>		
5(a)	Chemical fertilizers	<sup>v</sup> “All projects except Single Super Phosphate.”	<sup>v</sup> “Single Super Phosphate.”	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	$\geq 5000$ tcd cane crushing capacity	General Condition shall apply
5(k)	<sup>v</sup> Omitted			
<b>6</b>	<b>Service Sectors</b>			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	<sup>v</sup> "All projects including airstrips, which are for commercial use."	-	<sup>v</sup> "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	<sup>v</sup> "Genral as well as special conditions shall apply.  Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	<sup>v</sup> "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	<sup>v</sup> "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	<sup>v</sup> " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	<sup>v(xvi)(a)</sup> "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	<sup>v(xvi)(b)</sup> "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**Note:-****V<sup>(xvii)</sup> “General Condition (GC):**

Any project or activity specified in Category ‘B’ will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above.”

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX I**  
**(See paragraph – 6)**  
**FORM 1**

**VI(a) “(I) Basic Information**

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. ‘A’ or ‘B’	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

**(II) Activity**

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**4. Production of solid wastes during construction or operation or decommissioning (MT/month)**

<b>S.No.</b>	<b>Information/Checklist confirmation</b>	<b>Yes/No</b>	<b>Details thereof (with approximate quantities/rates, wherever possible) with source of information data</b>
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

<b>S.No.</b>	<b>Information/Checklist confirmation</b>	<b>Yes/No</b>	<b>Details thereof (with approximate quantities/rates, wherever possible) with source of information data</b>
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

#### 6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

#### 7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## (III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce Resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems ( <i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i> )		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**(IV). Proposed Terms of Reference for EIA studies**

<sup>VI(b)</sup> "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of the applicant  
With Name and Full Address  
(Project Proponent/Authorised Signatory)

**NOTE:**

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponenet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX II**  
(See paragraph 6)

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)**

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

## 2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### **3. VEGETATION**

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

### **4. FAUNA**

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

## 5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

## 6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

## 7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

## 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX III

(See paragraph 7

## GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul> </li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> <li>• Employment potential –skilled; semi-skilled and unskilled</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

### APPENDIX III A

(See paragraph 7)

#### **CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX IV

(See paragraph 7)

### PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

#### 2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

### **3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

### **4.0 Supervision and Presiding over the Hearing:**

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

### **5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

### **6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

#### APPENDIX –V

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:
  - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
  - A copy of the video tape or CD of the public hearing proceedings
  - A copy of final layout plan (20 copies)
  - A copy of the project feasibility report (1 copy)
  
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.
  
3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance.”
  
4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.
  
5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.
  
6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14<sup>th</sup> September, 2006 and amended vide S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007.

### APPENDIX VI

(See paragraph 5)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall

preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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To,

Date: 20.10.2021

The Chairman,  
State Environmental Impact Assessment Authority,  
Bays No. 55 - 58, Paryatan Bhawan,  
1<sup>st</sup> floor, Sector - 2, Panchkula, Haryana.

**Subject: Request for consideration of amendment in EC and EC validity extension for M/s JSM Foods Private Limited located at Mandoli Ghaggar East Block / YNR B-3 over an area of 20.18 Ha. in District Yamuna Nagar, Haryana proposed by JSM Food Private Limited.**

Reference:

1. EC Letter No SEIAA/HR/2016/989 Dated: 21.12.2016
2. DMG/HY/CONT/M.G. EAST BLOCK/YNR B-3/2015/516 dated 05.02.2021

Dear Sir,

We, M/s. JSM Foods Pvt. Ltd., have been granted the **Letter of Intent (LOI)** by the Director General, Mines and Geology department, Haryana vide letter no DMG/HY/CONT/M.G.EAST BLOCK/YNR B-3/2015/3915 dated 19.06.2015 for the mineral sand.

Mining plan for the mineral sand has been approved by the Department of Mines and Geology, Haryana vide letter no DMG/HY/M/YNR B-3/2015 454-455 dated 08.01.2016 for production of **08,50,000 MTPA** of sand mineral.

M/s JSM Foods Private Limited obtained **Environmental Clearance** from State Environment Impact Assessment Authority (SEIAA) for Mining of Sand (Minor Mineral) **only for five years (valid upto 21.12.2021)** at Mandoli Ghaggar East Block / YNR B-3 over an area of 20.18 Ha. in District Yamuna Nagar, Haryana vide Letter No: SEIAA/HR/2016/989 Dated 21.12.2016 for the production capacity of **08,50,000 MT per annum**, after obtaining Consent to Operate from the Haryana State Pollution Control Board mining operation was commenced on 18.06.2017.

M/s P.S. Buildtech having their mining lease on the downstream side of the contractor firm namely M/s JSM Foods Private Limited informed that the mining area also has Boulder and Gravel along with Sand and sought permission for the grant of mineral concession for said newly discovered mineral for which they will pay all applicable dues/ royalty i.e. for mining and disposal of boulder and gravel mineral.

Upon seeking detailed reports about the availability of new mineral (which was not part of existing LOI granted) by a team of officers, it was revealed that mixed material/ Boulder, Gravel and Sand (BGS) was found in the lease area (Mandoli Ghaggar (East)

695 Block 3) of said contractor as well as in the nearby upstream mining area of M/s JSM foods Pvt. Ltd, in Mandoli Ghaggar (West) Block 4. In case of mines in the village Mandoli Ghaggar [Mandoli Ghaggar (West) Block-4 and Mandoli Ghaggar [East] Block- 3] it was found that Boulder/Gravel was 27.45 % of overall mineral.

A show cause notice has been issued by the Mining department vide letter no DMG/HY/CONT./M.G. East Block/YNR B-3/2015 for M/s JSM Food Pvt. Ltd. and asked to submit the reply for misuse of e-Rawaana by sale of sand to the processing unit (screening plant/stone crusher as the processing unit not required sand as the raw material).

M/s JSM Foods Private Limited, vide letter dated 25.09.2020 submitted application for the grant of LOI for the additional mineral as per the Mineral Concession Rule for the said newly discovered mineral, for which they will pay all applicable dues/ royalty i.e. for the mining and disposal of boulder and gravel mineral.

The mining department has been considered the fact as per the rule 56 (17) and 56 (19) of Rules, 2012 i.e. **"any mineral concession holder finds any other minor mineral not granted under said concession, the discovery of same shall be reported without any delay to the Director or an officer authorized by him and shall not win or dispose of the same without obtaining a separate mineral concession from the Director"** Rule 56 (19) further **"provides that where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-B' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession"**. The contractor has been granted the permission/ mining contract with additional conditions for the period co-terminus with contract of existing mining contract granted for sand mineral (Mining Department letter is attached).

There will be no change in the production capacity, mining methodology, lease area, mining machinery etc. for which environment clearance has been granted by SEIAA Haryana.

Now, M/s JSM Foods Private Limited requesting you to please consider the case for EC amendment and validity extension.

For M/s JSM Foods Private Limited

(Authorized Signatory)

**JSM FOODS PVT. LTD.**

WZ/932, BASIE DARAPUR, 1<sup>ST</sup> FLOOR,  
NEAR SENIOR SECONDARY SCHOOL, NEW DELHI-110015

Date: 11.11.2021

To,  
The Member Secretary,  
State Environment Impact Assessment Authority,  
Bays No.:-55-58, Paryatan Bhawan,  
1<sup>st</sup> Floor, Sector-2, Panchkula Haryana

**Sub: Demand Draft for the Scrutiny fees for Proposed "Amendment in EC and EC validity extension for the Sand mine of M/s JSM Foods Private Limited located at Mandoli Ghaggar East Block / YNR B-3" situated at Village- Mandolai Ghaggar East Block YNR B-3, Tehsil- Chhachroli District- Yamunanagar,, Haryana over an area of 20.18 ha proposed by M/s JSM Foods Private Limited.**

**Ref: Haryana Government Gazette Notification dated 14.10.2021.**

Dear Sir,

In regards to the above mentioned subject and reference, we are submitting the Demand draft of the scrutiny fees for Proposed "Amendment in EC and EC validity extension for the Sand mine of M/s JSM Foods Private Limited located at Mandoli Ghaggar East Block / YNR B-3" situated at Village- Mandolai Ghaggar East Block YNR B-3, Tehsil- Chhachroli District- Yamunanagar,, Haryana over an area of 20.18 ha proposed by M/s JSM Foods Private Limited, The estimate cost of our project is INR 3.0 Cr. Hence, we are submitting Demand draft of Rs. 1.50 lakh (Rupees One Lakh Fifty Only). **Demand Draft (original) dated 02.11.2021 vide DD No. 000663 is enclosed as Annexure.**

We request you to kindly process our application for issuance Amendment and Extension of validity Environment Clearance for our above mentioned project at the earliest.

For JSM FOODS PVT. LTD.

*[Handwritten Signature]*

M/s JSM Foods Private Limited

(Authorized Signatory)



# JSM FOODS PRIVATE LIMITED

Regd. Off. : WZ-932/16, Ground Floor, Near MCD School, Village Basai,  
Darapur, West Delhi, New Delhi 110015

CORR. ADD. : 676, Sector-13, Urban Estate, Karnal (Hr.) 132001

To,

Date: 28/12/2021

Ref. No. **The Chairman**

**SEIAA, Haryana**

Bays No. 55-58, 1st Floor,  
Sector-02, Paryatan Bhawan,  
Panchkula, Haryana

**Subject- Issuance of Corrigendum in the subject for already issued E.C. dated-  
21/12/2016 in the respect of J.SM. Foods Pvt. Ltd.- Mandoli Gagghar East**  
**Reference: EC Letter No. SEIAA/HR/2016/989 dated 21.12.2016**

Respected Sir,

I wish to submit that your good self was kind enough for issuing the E.C. to the subject mention project vide SEIAA office letter SEIAA/HR/2016/989 Date 21.12.2016. The under signed was issued lease by way of E auction for mining of Minor Minerals in Block no. YNR B-3 Yamuna Nagar.

Due to some oversight (may be at our level) the words of Bolder & Gravel stood missed. It is pertinent to submit that Bolder, Gravel & Sand is covered under the definition of minor minerals as stood reflected in the MMRD. It is further intimated that the under signed has been given mining contract for the block no YNR B-3, for extraction of minor minerals keeping in view the above and cited details it is humbly requested that the words & expression "Bolder & Gravel" need to be incorporated besides sand being all are covered under the definition of minor minerals. It is again humbly submitted to issue a needful corrigendum for adding Bolder & Gravel besides Sand in the existing EC. Needful may kindly be done at the earliest. Thanking you in anticipation of a positive response.

**Yours Faithfully,**

For JSM Foods Private Limited

  
Authorized Signatory

Enclosure:

1. E-Auction Notice
2. LOI
3. EC Letter
4. DMG Letter for Addition of Boulder & Gravel



**JSM FOODS PRIVATE LIMITED**

Regd. Off. : WZ-932/16, Ground Floor, Near MCD School, Village Basai,  
Darapur, West Delhi, New Delhi 110015

CORR. ADD. : 676, Sector-13, Urban Estate, Karnal (Hr.) 132001

Date: 10/01/2022

Ref. No. **To,**

**The Chairman**

**SEIAA, Haryana**

Bays No. 55-58, 1st Floor,

Sector-02, Paryatan Bhawan,

Panchkula, Haryana

**Subject-Revised Application for Issuance of Corrigendum in the subject for  
already issued E.C. dated-21/12/2016 in the respect of J.SM. Foods  
Pvt. Ltd.- MandoliGaggharWest**

**Reference: EC Letter No. SEIAA/HR/2016/985 dated 21.12.2016**

Respected Sir,

I wish to submit that your good self was kind enough for issuing the E.C. to the subject mention project vide SEIAA office letter **SEIAA/HR/2016/985** Date **21.12.2016**. The under signed was issued lease by way of E auction for mining of Minor Minerals in Block no. **YNR B-4** Yamuna Nagar.

Due to some oversight (may be at our level) the words of Bolder & Gravel stood missed. It is pertinent to submit that Bolder, Gravel & Sand is covered under the definition of minor minerals as stood reflected in the MMRD. It is further intimated that the under signed has been given mining contract for the block no YNR B-4, for extraction of minor minerals keeping in view the above and cited details it is humbly requested that the words & expression "Bolder & Gravel" need to be incorporated besides sand being all are covered under the definition of minor minerals. It is again humbly submitted to issue a needful corrigendum for adding Bolder & Gravel besides Sand in the existing EC.



Needful may kindly be done at the earliest. Thanking you in anticipation of a positive response.

**Yours Faithfully,**

For **JSM Foods Private Limited**

  
**Authorized Signatory**

Enclosure:

1. E-Auction Notice vide memo number DMG/HY/e Auction/YNR/2015/2150 Dated: 27th April, 2015
2. LO issued by DMG vide memo no. DMG/HY/Cont./ MG West Block/ YNR B4 /2015/3918 Dated: 19.06.2015
3. EC Letter issued by SEIAA Haryana vide letter no. SEIAA/HR/2016/985, Dated: 21.12.2016
4. DMG Letter for Addition of Boulder & Gravel issued by DMG vide memo no. DMG/HY/Cont./MG West Block/ YNR B-4/2015/145 Dated: 05.01.2022

Ref. No.

Date

Date: 17.02.2022

To,  
**The Member Secretary,**  
**State Environmental Impact Assessment Authority (SEIAA),**  
Bays No.: -55-58, Paryatan Bhawan,  
1<sup>st</sup> Floor, Sector-2, Panchkula Haryana

**Subject: - Application for Corrigendum in Environmental Clearance (EC) for  
"Addition of (minor mineral) Boulder and Gravel" as per the DMG  
letter at Mandoli Ghaggar East Block YNR B-3, over an area of  
20.18 Ha in Village- Mandoli Ghaggar, Tehsil- Chhachroli, District-  
Yamunanagar, Haryana proposed by M/s JSM Food Private  
Limited.**

**Reference: EC Letter No. SEIAA/HR/2016/989 dated 21.12.2016**

Dear Sir,

In regards to the above-mentioned subject, the project has been granted Environmental Clearance vide letter no. SEIAA/HR/2016/989 on dated 21.12.2016. Now, we are applying for corrigendum in Environmental Clearance (EC) for **"Addition of (minor mineral) boulder and gravel as per the DMG letter no. DMG/ HY/Cont. /MG East Block/YNR B-3/2015/142 dated 05/01/2022** over an area measuring 20.18 ha proposed by **M/s JSM Food Private Limited.**

Due to some oversight (may be at our level) the words of Bolder & Gravel stood missed. It is pertinent to submit that Bolder, Gravel & Sand is covered under the definition of minor minerals as stood reflected in the MMRD. It is further intimated that the under signed has been given mining contract for the block no YNR B-3, for extraction of minor minerals keeping in view the above and cited details it is humbly requested that the words & expression "Bolder & Gravel" need to be incorporated besides sand being all are covered under the definition of minor minerals. It is again humbly submitted to issue a needful corrigendum for adding Bolder & Gravel besides Sand in the existing EC.



**State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, PrayatanBhawan, Sector-2 Panchkula.**

**Tel: 0172-2565232, 4043956**

**E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)**

Memo No: SEIAA/HR/2022/1581

Date: 07/10/2022

To

**M/s JSM Foods Pvt. Ltd.  
WZ/932, Basie Darapur, 1st floor,  
Near Senior Secondary school, New Delhi -110015**

**Subject: EC for Boulder, Gravel and Sand Minor Mineral Project located at Mandoli Ghaggar East Block / YNR B-3 located at Village Mandoli Ghaggar east Tehsil Chhachhrauli District Yamuna Nagar, Haryana over an area of 20.18 Ha. With production capacity of 08,50,000 TPA – Regarding addition of Boulder & Gravel in the earlier EC and Extension of validity of Environment Clearance (EC).**

1. This has reference to your Proposals No. SIA/HR/MIN/257342/2022 dated 08.03.2022 and SIA/HR/MIN/276004/2022 dated 02.06.2022 for obtaining **addition of Boulder & Gravel in the earlier EC and Extension of validity of EC** along with submission of required Scrutiny Fee amounting of Rs.1,50,000/- vide DD No. 000454 Dated 22.06.2022 & Rs. 1,50,000/- bearing No. 000663 dated 02.11.2021 in compliance of Haryana Government, Environment & Climate Change Notification No. DE&CCH/3060 dated 14<sup>th</sup> October, 2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. Replenishment Study Report, Approved Mining Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF& CC, GoI vide their Notification dated 21.02.2022, in its meeting held on 29.06.2022, 25.07.2022, 23.08.2022 & 30.08.2022.
2. It is inter-alia, noted that the project involves the addition of Boulder & Gravel in the earlier EC and Extension of validity of Environment Clearance (EC) for the project located at Mandoli Ghaggar East Block / YNR B-3 located at Village Mandoli Ghaggar East, Tehsil Chhachhrauli District Yamuna Nagar, Haryana over an area of 20.18 Ha. With production capacity of 08,50,000 TPA.
3. The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification

furnished in response to its observations, have recommended proposals for Addition of (minor mineral) Boulder And Gravel” in earlier Environmental Clearance and for grant of Extension of validity in EC as per Director General, Mines and Geology Department letter No. DMG/ HY/Cont. /MG East Block/YNR B-3/2015/142 dated 05.01.2022 subject to the outcome of the decision of Hon’ble Punjab and Haryana High Court in CWP No. 10595 of 2022 as well as Hon’ble NGT in OA No. 423 of 2022 as well as any Court of Law and Hon’ble NGT.

4. *The recommendations of SEAC were taken up in the 146<sup>th</sup> meeting of SEIAA held on 20.09.2022; The Authority after perusal of relevant record & examination of facts, arrived at the conclusion that the project proponent to be granted extension of validity in the earlier Environment Clearance (dated 21.12.2016) as per the approved and accepted mining plan by DMG Haryana.*

*It is pertinent to mention that one year Zero period conveyed by MoEF vide Notification No. S.O.221 (E) dated 18<sup>th</sup> January, 2021 for the Covid Period concession also stands included/covered.*

*Therefore, the Authority decided to extend the validity of the existing EC upto 20.12.2026 i.e. as per the approved Mining Plan dated 12.10.2021 issued by Mines & Geology Department, Haryana.*

*It is further relevant to place on the record that the Authority in its 145<sup>th</sup> Meeting held on 09.09.2022 in respect of Item No. 18, decided to allow addition of Boulder & Gravel in the EC dated 21.12.2016 of the Project Proponent, in pursuance to the letter dated 12.10.2021 & 05.01.2022 issued by Mines & Geology Department, Haryana and the recommendation made by SEAC in its 246<sup>th</sup> Meeting held on 23.08.2022.*

*Although, the decision of the Authority was uploaded on PARIVESH Web Portal, but letter for the same could not be issued till 13.09.2022 (process was under way), when Hon’ble Punjab & Haryana High Court in CWP No. 10588 of 2022 titled as M/s Ganga Yamuna Mining Co. V/s State of Haryana & Ors made certain observations vide order dated 13.09.2022 in regard to Mining of Boulders & Gravels at the site being used for Sand Mining by the Project Proponent.*

In view of the above, The Authority decided to list again the Item No. 18 of 145<sup>th</sup> Meeting in its 146<sup>th</sup> Meeting held on 20.09.2022 to take a holistic & comprehensive view of the facts mentioned above.

The Authority keeping in view, the recommendations of the SEAC and

observation of Hon'ble Punjab & Haryana High Court in the above mentioned case alongwith perusal of record, details received from Mines & Geology Department, Haryana decided as under:

1. Proposal for the extension of validity of EC dated 21.12.2016 allowed to be extended till 20.12.2026 as per the approved Mining Plan issued by Mines & Geology Department, Haryana.
2. Decision to add Boulders & Gravels as allowed in 145<sup>th</sup> Meeting will stand allowed with the conditions as made in the CWP No. 10588 of 2022 titled as M/s Ganga Yamuna Mining Co. V/s State of Haryana & Ors made certain observations vide order dated 13.09.2022.

Order dated 13.09.2022 is reproduced for the information & strict compliance of the Project Proponent:

CM-14169-CWP-2022 in/& CWP-10588-2022

M/S GANGA YAMUNA MINING CO. V/S STATE OF HARYANA & ORS

*On the asking of the Court, Mr. Deepak Bhardwaj, DAG, Haryana, accepts notice on behalf of the State of Haryana. Counsel for the State submits that in the light of the order passed by the National Green Tribunal, dated 31.05.2022, the contractors have been restrained from mining boulders and gravel in the three contract areas. They are, therefore, now required to extract only sand.*

*This fact is disputed by the learned senior counsel for the applicant – petitioner.*

*To put the things to rest especially in the light of the order passed by the National Green Tribunal, dated 31.05.2022, mining of boulders and gravel from the three contract sites shall remain stayed till further orders. Application stands disposed of accordingly.*

CWP-10588-2022

*Reply to the writ petition be filed within a period of four weeks with a copy in advance to the counsel for the petitioner.*

*Counsel for the petitioner has not file the process fee and therefore, respondents No.4 and 5 could not be served. Process dasti only to effect service upon the said respondents for 03.11.2022.*

*It is made clear that in case the private respondents are not served for the next date of hearing, the Court would consider vacating the stay granted today.*

13.09.2022

(AUGUSTINE GEORGE MASIH)  
JUDGE

(ALOK JAIN)  
JUDGE

In view of the above, Project Proponent is directed to ensure strict compliance

of the directions made above without any exception, till the final outcome of the pending proceedings in the Hon'ble NGT & Hon'ble Punjab & Haryana High Court.

**NOTE:** The Authority deem it appropriate to again to clarify that the project proponent shall not undertake mining of Boulder & Gravel in the allotted mining areas, despite the facts that extension of validity in the earlier EC dated 21.12.2016 & addition of these items have been allowed by SEIAA to the Project Proponent.

(Pardeep Kumar, IAS)  
Member Secretary,

State Level Environment Impact

o/c Assessment Authority, Haryana, Panchkula.

Encls. No: SEIAA/HR/2022/1582-1588

Dt: 07/10/2022

**A copy of the above is forwarded to the following:**

1. Director (IA Division), MoEF & CC, GoI, Indira Paryavaran Bhavan, Zor bagh Road-New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
5. Director General, Mines & Geology Department, Haryana
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

(Pardeep Kumar, IAS)  
Member Secretary,

State Level Environment Impact

o/c Assessment Authority, Haryana, Panchkula.

**State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, PrayatanBhawan, Sector-2 Panchkula.**

**Tel: 0172-2565232, 4043956**

**E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)**

Memo No: SEIAA/HR/2022/1589

Date: 07/10/2022

To

**M/s JSM Foods Pvt. Ltd.  
WZ/932, Basie Darapur, 1st floor,  
Near Senior Secondary school, New Delhi -110015**

**Subject: EC for Boulder, Gravel and Sand Minor Mineral Project located at Mandoli Ghaggar West Block / YNR B-4 at Village Mandoli Ghaggar west Tehsil Chhachhrauli District YamunaNagar, Haryana over an area of 25.56 Ha With production capacity of 11,91,000 TPA - - Regarding addition of Boulder & Gravel in the earlier EC and Extension of validity of Environment Clearance (EC).**

1. This has reference to your Proposals No. SIA/HR/MIN/276111/2022 dated 02.06.2022 & SIA/ HR/MIN/258316/2022 dated 08.03.2022 for obtaining **addition of Boulder & Gravel in the earlier EC and Extension of validity of EC** under category 1(a) of EIA Notification dated 14.09.2006 along with submission of required Scrutiny Fee amounting of Rs.1,50,000/- vide DD No. 000455 Dated 22.06.2022 & Rs. 1,50,000/- bearing No. 000664 dated 02.11.2021 in compliance of Haryana Government, Environment & Climate Change Notification No. DE&CCH/3060 dated 14<sup>th</sup> October, 2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. Replenishment Study Report, Approved Mining Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF& CC, GoI vide their Notification dated 21.02.2022, in its meeting held on 29.06.2022, 25.07.2022, 23.08.2022 & 30.08.2022.
2. It is inter-alia, noted that the project involves the addition of Boulder & Gravel in the earlier EC and Extension of validity of Environment Clearance (EC) for the project located at Mandoli Ghaggar West Block / YNR B-4 at Village Mandoli Ghaggar West Tehsil Chhachhrauli District Yamuna Nagar, Haryana over an area of 25.56 Ha With production capacity of 11,91,000 TPA..
3. The State Expert Appraisal Committee, Haryana after due consideration of the

relevant documents submitted by the project proponent and additional clarification furnished in response to its observations, have recommended proposals for Addition of (minor mineral) Boulder And Gravel” in earlier Environmental Clearance and for grant od Extension of validity in EC as per Director General, Mines and Geology Department letter No. DMG/ HY/Cont. /MG West Block/YNR B-4/2015/145 dated 05.01.2022 subject to the outcome of the decision of Hon’ble Punjab and Haryana High Court in CWP No. 10595 of 2022 as well as Hon’ble NGT in OA No. 423 of 2022 as well as any Court of Law and Hon’ble NGT

4. *The recommendations of SEAC were taken up in the 146<sup>th</sup> meeting of SEIAA held on 20.09.2022; The Authority after perusal of relevant record & examination of facts, arrived at the conclusion that the project proponent to be granted extension of validity in the earlier Environment Clearance (dated 21.12.2016) as per the approved and accepted mining plan by DMG Haryana.*

*It is pertinent to mention that one year Zero period conveyed by MoEF vide Notification No. S.O.221 (E) dated 18<sup>th</sup> January, 2021 for the Covid Period concession also stands included/covered.*

*Therefore, the Authority decided to extend the validity of the existing EC upto 20.12.2026 i.e. as per the approved Mining Plan dated 12.10.2021 issued by Mines & Geology Department, Haryana.*

*It is further relevant to place on the record that the Authority in its 145<sup>th</sup> Meeting held on 09.09.2022 in respect of Item No. 19, decided to allow addition of Boulder & Gravel in the EC dated 21.12.2016 of the Project Proponent, in pursuance to the letter dated 12.10.2021 & 05.01.2022 issued by Mines & Geology Department, Haryana and the recommendation made by SEAC in its 246<sup>th</sup> Meeting held on 23.08.2022.*

*Although, the decision of the Authority was uploaded on PARIVESH Web Portal, but letter for the same could not be issued till 13.09.2022 (process was under way), when Hon’ble Punjab & Haryana High Court in CWP No. 10588 of 2022 titled as M/s Ganga Yamuna Mining Co. V/s State of Haryana & Ors made certain observations vide order dated 13.09.2022 in regard to Mining of Boulders & Gravels at the site being used for Sand Mining by the Project Proponent.*

In view of the above, The Authority decided to list again the Item No. 18 of 145<sup>th</sup> Meeting in its 146<sup>th</sup> Meeting held on 20.09.2022 to take a holistic & comprehensive view of the facts mentioned above.

The Authority keeping in view, the recommendations of the SEAC and observation of Hon'ble Punjab & Haryana High Court in the above mentioned case alongwith perusal of record, details received from Mines & Geology Department, Haryana decided as under:

1. Proposal for the extension of validity of EC dated 21.12.2016 allowed to be extended till 20.12.2026 as per the approved Mining Plan issued by Mines & Geology Department, Haryana.
2. Decision to add Boulders & Gravels as allowed in 145<sup>th</sup> Meeting will stand allowed with the conditions as made in the CWP No. 10588 of 2022 titled as M/s Ganga Yamuna Mining Co. V/s State of Haryana & Ors made certain observations vide order dated 13.09.2022.

**Order dated 13.09.2022 is reproduced for the information & strict compliance of the Project Proponent:**

CM-14169-CWP-2022 in/& CWP-10588-2022

M/S GANGA YAMUNA MINING CO. V/S STATE OF HARYANA & ORS

*On the asking of the Court, Mr. Deepak Bhardwaj, DAG, Haryana, accepts notice on behalf of the State of Haryana. Counsel for the State submits that in the light of the order passed by the National Green Tribunal, dated 31.05.2022, the contractors have been restrained from mining boulders and gravel in the three contract areas. They are, therefore, now required to extract only sand.*

*This fact is disputed by the learned senior counsel for the applicant – petitioner.*

*To put the things to rest especially in the light of the order passed by the National Green Tribunal, dated 31.05.2022, mining of boulders and gravel from the three contract sites shall remain stayed till further orders. Application stands disposed of accordingly.*

**CWP-10588-2022**

*Reply to the writ petition be filed within a period of four weeks with a copy in advance to the counsel for the petitioner.*

*Counsel for the petitioner has not file the process fee and therefore, respondents No.4 and 5 could not be served. Process dasti only to effect service upon the said respondents for 03.11.2022.*

*It is made clear that in case the private respondents are not served for the next date of hearing, the Court would consider vacating the stay granted today.*

13.09.2022

(AUGUSTINE GEORGE MASIH)  
JUDGE

(ALOK JAIN)  
JUDGE

In view of the above, Project Proponent is directed to ensure strict compliance of the directions made above without any exception, till the final outcome of the pending proceedings in the Hon'ble NGT & Hon'ble Punjab & Haryana High Court.

**NOTE:** The Authority deem it appropriate to again to clarify that the project proponent shall not undertake mining of Boulder & Gravel in the allotted mining areas, despite the facts that extension of validity in the earlier EC dated 21.12.2016 & addition of these items have been allowed by SEIAA to the Project Proponent.

(Pardeep Kumar, IAS)

Member Secretary,

State Level Environment Impact

Assessment Authority, Haryana, Panchkula.

Encls + No: SEIAA(HR)2022/1590-1596

DJ. 07/10/2022

**A copy of the above is forwarded to the following:**

1. Director (IA Division), MoEF & CC, GoI, Indira Paryavaran Bhavan, Zor bagh Road-New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
5. Director General, Mines & Geology Department, Haryana
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

(Pardeep Kumar, IAS)

Member Secretary,

State Level Environment Impact

Assessment Authority, Haryana, Panchkula.

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308  
M/S JSM FOODS PRIVATE LIMITED.

MINING SITE- VILLAGE MANDOLI GHAGGAR EAST AND WEST TEHSIL JAGADHRI, YAMUNA NAGAR.

Date 30/05/2022

To,

The Chairman

HWRA

Sector 6 Panchkula (HR) 134109

**Subject: Reply of Notice.**

**Reference: Notice via Email dated 28.03.2022**

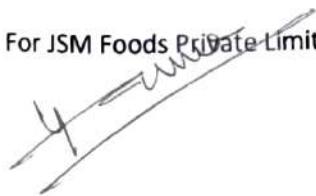
Respected Sir,

With above reference to your notice dated 28.03.2022 regarding obtaining permission/NOC for abstraction of ground water used in mining activity for Mandoli Ghaggar East Block YNR/B-3. As per Environment clearance (Copy enclosed) issued by State Environment Impact Assessment Authority, Haryana (SEIAA) on dated 21.12.2016 we are required 52.82 KLD Water for three different activities mentioned in environment clearance. Also clearly mentioned in copy of environment clearance we have to obtained respective water through Tankers only. As followed by the conditions of EC we have hired tankers for obtaining water. As not using Borewell for obtaining water. As per E Form by your department we have to fill maximum information regarding Borewell so what we can filled in this form.

We hereby request you to please issue a NOC as soon as possible.

Thanking You

For JSM Foods Private Limited.



Authorized Signatory

Received

Atkaria  
31.05.22  
(65:34PM)

# M/S JSM FOODS PRIVATE LIMITED.

MINING SITE- VILLAGE MANDOLI GHAGGAR EAST AND WEST TEHSIL JAGADHRI, YAMUNA NAGAR.

710

Date 30/05/2022

To,

The Chairman

HWRA

Sector 6 Panchkula (HR) 134109

**Subject: Reply of Notice.**

**Reference: Notice via Email dated 28.03.2022**

Respected Sir,

With above reference to your notice dated 28.03.2022 regarding obtaining permission/NOC for abstraction of ground water used in mining activity for Mandoli Ghaggar West Block YNR/B-4. As per Environment clearance (Copy enclosed) issued by State Environment Impact Assessment Authority, Haryana (SEIAA) on dated 21.12.2016 we are required 18.77 KLD Water for three different activities mentioned in environment clearance. Also clearly mentioned in copy of environment clearance we have to obtained respective water through Tankers only. As followed by the conditions of EC we have hired tankers for obtaining water. As not using Borewell for obtaining water. As per E Form by your department we have to fill maximum information regarding Borewell so what we can filled in this form.

We hereby request you to please issue a NOC as soon as possible.

Thanking You

For JSM Foods Private Limited.



Authorized Signatory

Received

*Arshia*  
31.05.2022  
5:55 PM